BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 579 OF 2025

OA No. 120 of 2026 CZ

In the matter of:

Manu Narala — Applicant

Vs.

State of Madhya Pradesh & Ors. — Respondents

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(Filed by Adv. Soni Singh)
On behalf of Central Pollution Control Board

Place: Delhi
Dated: 08.05.2026

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

OA No. 120 of 2026 CZ

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 579 OF 2025 (PB)

IN THE MATTER OF:

Manu Narla — Applicant

Versus

State of Madhya Pradesh — Respondent

REPORT OF THE JOINT COMMITTEE SUBMITTED BEFORE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI IN COMPLIANCE TO THE ORDER DATED 24.11.2025 IN O.A. NO. 579 OF 2025 IN THE MATTER OF MANU NARLA VERSUS STATE OF MADHYA PRADESH

Date of Joint Committee Inspection
02nd January, 2026

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Report of the Joint Committee submitted before Hon'ble National Green Tribunal, Principal Bench, New Delhi in compliance of the Order dated 24.11.2025 in O.A. No. 579 of 2025 in the matter of Manu Narla Versus State of Madhya Pradesh

1. Background:

The Hon'ble National Green Tribunal, Principal Bench, New Delhi took cognizance of the present case based on the letter petition dated 09.06.2025 of Shri. Manu Narla, resident of Village Amari, Tehsil Badwara, District Katni of Madhya Pradesh and the same has been registered as O.A. No. 579 of 2025. In the above matter, Hon'ble NGT, Principal Bench, New Delhi vide its Order dated 24.11.2025 constituted a Joint Committee comprising representatives of:

(i) Integrated Regional Office, MoEF&CC, Bhopal, Madhya Pradesh
(ii) Central Pollution Control Board
(iii) Madhya Pradesh Pollution Control Board and
(iv) District Magistrate, Katni,

Hon'ble NGT directed to the said Committee to verify the factual position and take appropriate remedial action in accordance with due process of law and submit its report. Further, in the above said Order dated 24.11.2025, Hon'ble NGT designated the Central Pollution Control Board as nodal agency for coordination and compliance. A copy of the order of Hon'ble NGT is enclosed as **Annexure-01.**

2. Constitution of Joint Committee:

In compliance with the Hon'ble NGT, New Delhi Order dated 24.11.2025, and based on nominations received from the concerned organizations, a Joint Committee was constituted by CPCB vide letter dated 29.12.2025, comprising the following members:

(i). Sh. Rajasekhar Ratti, Scientist-E, Ministry of Environment, Forest & Climate Change, Regional Office, Bhopal.
(ii). Dr. Ranu Chouksey Verma, Scientist-C, Central Pollution Control Board, Regional Directorate, Bhopal.
(iii). Sh. Sudhanshu Tiwari, Regional Officer, Madhya Pradesh Pollution Control Board, Katni.
(iv). Sh. Jitendra Patel, Joint Collector, Katni (representative of District Magistrate, Katni).

A copy of the Committee constitution letter is enclosed as **Annexure-02**.

3. Issues raised under the letter petition dated 09.06.2025:

Following are the issues referred under the letter petition dated 09.06.2025:

a. Illegal mining of dolomite mineral and backfilling at Khasra No. 5, 13, 14 (part)

by M/s Ultratech Cement Ltd.

b. Illegal mining from outside of mine lease area at Khasra No. 13 (part).

c. Inclusion of Khasra No. 5 in its sanctioned mining lease

d. The land under Khasra Nos. 8/52 to 8/60 is owned by local tribes and therefore cannot be allotted for mining purposes without tendering process.

e. Illegal mining from outside of mine lease area at 0.52-hectare site situated in Bhadawar, Katni.

f. Alleged impact on water quality in the surrounding areas due to surface runoff/overflow from mining operations to the water bodies in Jhanpi & Bhajiya village.

g. Alleged violation of EC with regard to:

  i. Plantation/green belt development.

  ii. Status of 7.5 meter barrier zone (safety zone) around the mining area.

  iii. Provision of garland drains, check dams etc.

  iv. Stabilization of OB dumps with proper height and slope.

  v. Violations of mine safety provisions i.e. height and slope of OB dumps

A site visit was conducted by the Committee on 2nd January 2026. The Committee held meeting with the applicant (Shri Manu Narla), officials of the M/s Ultra Tech Cement Ltd., (Birla white) (UTCL) and concerned Official of the state government of Madhya Pradesh. The Committee also received the documents from the M/s Ultra Tech Cement Ltd., and the officials of the state government. This report is based on the observations made during site visit and the documents received.

4. Brief back ground of the mine lease area:

- The mining lease is located at Village Chhaparwah, Tehsil Badwara, District Katni, Madhya Pradesh. The lease was allocated to M/s Alcon Laboratory and Industries (India) by Mineral Resource Department (MRD), Govt. of MP (GoMP) vide order No. 3-37/80/12 Bhopal dated 06.08.1980 for mining of limestone, dolomite, bauxite, soapstone in the lease area of 10.117 ha (previously Khasara No. 176/1 & 176/2 part) for a period of ten years i.e. 23.02.1981 to 22.02.1991. Further, vide order dated 05.07.1985 the lease area was extended to 19.71 ha (Khasra no. 176/1and 176/2 & 176/13) for a period of 20 years i.e. 23.02.1981-22.02.2001.
- In the meantime, bandobast (revenue land settlement) was carried out during the year 1989–90, wherein the Khasra Nos. 176/1, 176/2 and 176/13 were resurveyed and allocated revised Khasra Nos. 13 & 31 based on the manual survey. It is noted that a part of Khasra Nos. 13 & 31 was granted in Mining Lease to M/s Alcon Laboratory and Industries (India)., (M/s ALI). Thus, it is understood that the lease boundary was resurveyed and remapped comprising an aera of 19.71 ha.
- Later on, the mining lease period extended for further 20 years, i.e., 23.02.2001-

22.02.2021 by the MRD, GoMP vide order No. 3-23/2002/12/2 Bhopal dated 09.08.2002 on the part of new Khasra nos. 13 & 31.

- Environmental Clearance (EC) was granted to M/s ALI vide letter dated 16.12.2009 (based on the application dated 13.10.2008) for dolomite & limestone mining in the mine lease area,19.71 ha at village Chhaparwah, District Katni. It is noted that there is no mention of geo-coordinates in the EC. A copy of the EC is enclosed as **Annexure-03.**
- In 2009, vide order no. 3-23/2002/12/2 Bhopal dated 10.08.2009, the mine lease was transferred to M/s Grasim Industries. Further, the mine lease was transferred to M/s Ultratech Cement Ltd. vide order no. 3-23/2002/12/2 Bhopal dated 13.07.2011. Thus, as on date, the mine lease is in the lease holding of M/s UTCL. A copy of the lease agreement including aforementioned information is enclosed as **Annexure-04.**
- During the EC transfer process, M/s Grasim Industries Ltd. submitted proposal for expansion along with transfer of Environmental Clearance (EC) on 21.12.2010 and ToR was issued on 11.02.2011. Subsequently, M/s Ultratech Cement Ltd. submitted the proposal requesting to amend the name in the name of M/s Ultratech Cement Ltd. *(herein after referred as "Project Proponent")* vide letter dated 20.08.2011.
- Thus, the EC was accorded by MPSEIAA vide letter No. 1085/SEIAA/13 dated 25.06.2013 to M/s UTCL for expansion of dolomite and limestone mining for enhancement of production capacity from 6600 TPA to 500000 TPA. Now, the EC mentions geo-coordinates of the mine lease, as Latitude 23°39'21.9" to 23°39'39.6"N and Longitude 80°34'42.5" to 80°35'11.11"E. A copy of the EC is enclosed as **Annexure-05.**
- **It is noted that the geo-coordinates mentioned in EC are corresponding to part of the Khasra Nos. 14, 5 & 13, which is contradictory to the allocated mine lease, i.e., parts Khasra No. 13 & 31. It is pertinent to mention that the geo-coordinates were not mentioned in the documents/mine lease deed received from MRD, GoMP / Local Revenue Department.**
- The mine lease was re-opened by UTCL in 2013. A copy of the letter dated 29.07.2013 by UTCL to Director General of Mines and safety, Dhanbad to inform re-opening of mine, is enclosed as **Annexure-06.**
- It is noted that the EC of the mining lease areas at Khasra no.13 and 31 parts measuring 19.71 hectare was granted to M/s Alcon Laboratories in December, 2009. However, before grant of EC in August 2009, mining lease was already transferred in the name of M/s Grasim Industries Ltd. and further it was transferred to M/s UTCL in July 2011 without any modification in the EC. The first EC was granted in June 2013 in the name of UTCL.

- As per the EC granted in 2013 to M/s UTCL, though the mining lease area mentioned in EC is 19.71 ha at Khasra No. 13 & 31 parts, However the mining area defined by the coordinates specified in the EC comprised Khasra Nos. 13 (part), 5 (part), and 14 (part) measuring a total area of 19.71 hectares, which remained under the possession and operation of the project proponent for mining purposes till 2019. Subsequently, upon digitization of the revenue maps and DGPS-based demarcation of the site in 2019, the mining lease area, as per the revised geospatial delineation, had shifted southwards by approximately 90 to 120 metres. The lease area, as per the updated coordinates *(Latitude: 23.659854°N to 23.655492°N and Longitude: 80.586099°E to 80.577727°E),* now encompasses land falling under Khasra Nos. 13 (part), 31 (part), and 5 (part) which is presently under the possession of the Project Proponent where mining operation is being undertaken.
- It may be noted that the granted EC mentions only Khasra no. 13 & 31 parts but as per the revenue maps and Bhuabhilekh portal of MP government, the demarcated lease area also includes Khasara no. 5 part which is under the possession of the project proponent where mining is being carried out. Hence, the mining being done on the Khasara no. 5 part is illegal. However, it was claimed by the Project Proponent and as informed by the Revenue officer that the **khasra no. 5 has been inadvertently marked in the allocated lease area during the bandobast**. Also, it is informed that a case has already been filed vide Case No. 228/B-121-2022-23 seeking correction of the revenue maps which is pending before the SDO (Revenue) Court, Katni. Since, the matter is sub judice before the SDO (Revenue) Court, Katni, hence the committee has made no comments regarding illegality of mining at khasra no. 5. The panchnama prepared at site (submitted by Joint collector) & documents related to the above-mentioned case is enclosed as **Annexure-07.**
- Project Proponent also obtained the renewal of Consent to Operate from the MPPCB vide order dated 31.10.2023 under section 25 of the Water (Prevention & Control of Pollution) Act, 1974 & under section 21 of the Air (Prevention & Control of Pollution) Act, 1981, for mining of Limestone & Dolomite of quantity 5,00,000 MTPA which is valid up to 29.10.2028. The copy of the CTO is enclosed as **Annexure-08.**

5. Brief on the mining operation of Dolomite and Putty manufacturing process:

- **Mining Operation:**
  All mining operations are carried out by deployment of heavy earth moving machineries for excavation, loading & transport. Mining operations such as development, drilling, winging of ore, loading and transport etc. are being carried out by opencast fully mechanized method of mining using JCB, excavator cum loader shovel, loader etc. Presently total excavated area is about 5.89 ha with approximate depth of 35-40 m at combined Khasra No. 13, 5 & 31 parts with *Lat-23.658157°N,*

Long-80.583060°E. From the loading point of view, mineral is transported by truck/dumper to its own plant. Loading of mineral/waste in to truck/ dumper is being done by excavator cum loader.

- **Putty manufacturing process:**
  The putty manufacturing unit is M/s Ultratech Cement Ltd (Unit of Birla White), located at Village-Patti Jherela, Tehsil-Badwara, Katni.
  The unit has obtained the Consent to Operate from the MPPCB vide order dated 02.06.2025 under section 25 of the Water (Prevention & Control of Pollution) Act, 1974 & under section 21 of the Air (Prevention & Control of Pollution) Act, 1981, which is valid till 31.07.2030.
  As verified from the records, the last three years raw material and production details are as under:

i) Quantity of dolomite mined out & the quantity of dolomite dispatched from Chhaparwah mines, the data was verified from e-Khanij portal by Mining Department, Katni.

Year	**Dolomite**		**Limestone**	
	Production (MT)	**Dispatch (MT)**	**Production (MT)**	**Dispatch (MT)**
2023	127702.97	122391.638	560.00	539.94
2024	164772.460	163406.430	272.00	479.66
Up to June 2025	100375.00	88001.07	0.0	0.0

ii) Purchase of raw materials (dolomite and marble) from local vendors

Year	**Dolomite (MT)**	**Marble (MT)**
2023	173788.583	112445.626
2024	172704.910	61088.560
Up to Oct 2025	150510.810	16643.890

iii) Total Putty production by the unit

Year	**Putty Production (MT)**
2023-24	476618
2024-25	500389
2025-26 (up to Dec 2025)	380543

The mined mineral is being used for manufacturing of Putty, which is a batch production process. The main raw material of putty production is dolomite lumps (80% dolomite use as raw material in putty production), which is crushed in the crusher and crushed material stored in hopper. Crushed dolomite lumps, clinker and gypsum mix are fed in to the required proportion and grind in the ball Mill. The chalk powder transported to the silo by mechanical conveying system. The chalk powder, white

cement and polymers is mixed in mixture machine and the finally mixed product transported to putty storage silo. The putty from silos is extracted by aeration and transported to packaging machine where carry bags are filled with putty and sent to loading points by a system of belt conveyors. The bags are manually / automatically loaded in trucks and containers.

The unit has provided an open stockyard within the plant premises for temporary storage of raw material with an area of 8.99 ha (Khasra No. 71, 72, 73, 74 & 75). On the day of visit, about 28000-29000 MT of raw material was stored at the stockyard.

6. Site visit of the Joint Committee

- The Joint Committee along with other concerned officials from District Revenue department, District Mining department, Plant officials and the Applicant (Shri Manu Narla) conducted a site visit on 2nd January, 2026 to verify the factual status on the ground of the allegations raised by the Applicant in the letter petition, to collect information from the project authorities and other concerned authorities, and to collect surface water and ground water samples. Attendance sheet of site inspection participants is enclosed as **Annexure-09.**
- The Committee also gave an opportunity to the Applicant to submit his views and also requested him to physically show the locations pertaining to the allegations made in the letter petition, particularly with regard to the alleged illegal mining sites.
- The Joint Committee visited the nearby areas of Jhanpi and Bhajiya villages, as mentioned in the letter petition, along with team of officials and local villagers. Further, efforts were made to assess the present status of surface and groundwater quality in the area during the visit of the Committee.
- After the visit, the applicant submitted further representation (which includes same points as letter petition) through his representatives (Sh. R.K. Agrawal & Sh. Aryan Agrwal) to the Committee. The representation is enclosed as **Annexure-10.**

7. Observation of the Joint Committee:

- Based on the deliberations held during visit, observations made during site inspections of the mining lease areas, sampling and analysis of surface & ground water and documents made available to the Committee, the following observations are made:

S. No.	Major issues raised by complainant	Observations of Joint Committee based on site visit on 02.01.2026 and documents received
1.	*(i). The IBM Violation Notice dated 23.03.2024 states that the violation under Rule no. 11(1) states "No*	(i) The Project proponent is the lessee for mining lease area of 19.71 ha at Khasra No. 13 & 31 parts where an active mining pit covering approximately 5.89 ha is presently in operation.

	holder of a mining lease shall commence or carry out mining operations in any area except in accordance with the mining plan approved, modified or reviewed by the Indian Bureau of Mines or prepared and certified in accordance with the system established by the State Government pursuant to the proviso to clause (b) of sub-section (2) of section 5": Backfilling in the pit is observed in the area which is not proposed in the approved Review of the mining plan.	IBM team inspected the Chhaparwah site on 29.02.2024 and issued notice dated 23.03.2024 for violation of rule 11(1) of Mineral Conservation and Development Rules, 2017 (MCDR) in respect of reduced mining by 58% and back filling in the pits in the area which was not proposed in the approved review of the mining plan. It may be noted that as per rule 11(1) of MCDR 2017 mining operations to be carried out only in accordance with the mining plan approved, modified or reviewed by IBM. M/s Ultratech Cement ltd. vide letter dated 06.05.2024 informed to IBM that back filling in their area was started due to handling issues of over burden for which proposal for regularisation furnished in 2023-24 review of mining plan. However, no further information regarding the revocation of notice is made available to the committee.
	(ii). M/s UltraTech Cement Limited (Unit Birla White) has consistently concealed true information in the preparation of mining plans and schemes. Illegal excavation and backfilling have consistently been carried out in the mine area. This fact is also confirmed by the aforementioned IBM Violation Notice dated 23.03.2024.	(ii) IBM vide letter dated 07.03.2023 has issued approval of review of mining plan for the site for the period of 2023-24 to 2027-28, which is valid up to 31.03.2028, where in approval for back filling in the area has been granted only for the said period. The copy of approved mining plan is enclosed as **Annexure-11.** The project proponent is a legal lease holder for mining at Chhaparwah site. However, no illegal excavation, transportation or mining has been observed during site visit of committee. Also, no information on illegal excavation, transportation or mining from the allocated mine has been made available by the petitioner.
	(iii). M/s Ultratech Cement Limited (Unit Birla White) has illegally excavated and	(iii) In regard to the 30 times penalty to be imposed in case of illegal mining done, no such provision found mention in the MCDR 2017.

	transported approximately 15 lakh metric tonnes from the mine located in village Chhaparwah, for which the penalty is 30 times the prescribed royalty amount (Rs. 100/- PMT on dolomite), i.e. approximately Rs. 450 crores.	
2.	*The putty plant keeps a reserve of its operational capacity for rainy season and other circumstances. For this, approximately 1 lakh metric ton of dolomite mineral is stored in the putty plant located at Jharela Pati of M/s Ultratech Cement Limited (Unit Birla White), Katni.* *The provision of stock license for the storage of the said mineral has been made in the MP Minerals (Prevention of Illegal Mining, Transportation and Storage) Rules 2006, later known as Rules 2022.* *The rule clearly provides that "No person shall store or cause to be stored for commercial purposes or trade any mineral/minerals or its products outside the mine/quarry area without holding a valid Licence granted by the Licensing Authority under these rules.* *"Stockyard" means a place where the mineral/minerals and*	During the inspection the Joint Committee visited the unit M/s Ultratech Cement Ltd. (Birla White unit), where the mined mineral transported from the Chhaparawah mines is being used for putty production. The mined mineral is transported exclusively to the Project proponent's own unit located at Village-Patti Jharela, Tehsil-Badwara, Katni and is utilised in the manufacturing of white putty within the same facility. As informed to the Committee by unit representative, no commercial sale or external trade of the mined material is involved, and the unit itself is the end user of the mineral. As the production of putty is a batch process, hence unit requires to stock the raw material (dolomite). The unit has provided an open stockyard within the plant premises for temporary storage of raw material with an area of 8.99 ha (Khasra No. 71, 72, 73, 74 & 75). On the day of visit, about 28000-29000 MT of raw material was stored at the stockyard. However, there is no specific condition stipulated in the CTO granted to M/s Ultratech Cement Ltd. (Putty Plant), Village Patti Jharela, Tehsil Badwara, District Katni, regarding storage of raw materials. Similarly, no such condition has been prescribed in the EC and CTO issued for M/s Ultratech Cement Ltd. (Chhaparwah Mines).

	/ or its products are stored and stocked for commercial purposes outside the lease area;	However, as per rule 3(2) of MP Minerals (Prevention of Illegal Mining, Transportation and Storage) Rules 2006, later known as Rules 2022, the unit was required to obtain stock license for storage of mined mineral at plant. Presently, the unit is not having any license for storage of the raw material. However, the unit has already applied for grant of stock license for the storage of the mined mineral vide application dated 22.11.2023 to Mineral Resource Department, Katni, Govt of M.P. Copy of the application for stock license is enclosed as **Annexure-12.** It is reported that a court case filed by the project proponent is pending before Hon'ble High Court, Jabalpur (*WP No. 14146 of 2025*) on the issue of stock license. **Thus, the matter is sub-judice.**
3.	*(i). Coordinates provided in the EC seems to be wrong for khasra no. 13 & 31 and it is alleged it falls under khasra no. 14, 5 & 13.*	(i) As per the EC granted in 2013 to M/s Ultratech Cement Ltd, for area 19.71 ha at Khasra No. 13 & 31 parts, However, the coordinates specified *(latitude 23°39'21.9" to 23°39'39.6"N and longitude 80°34'42.5" to 80°35'11.11"E)* in the EC comprised Khasra Nos. 13 (part), 5 (part), and 14 (part) measuring a total area of 19.71 hectares, which was under the possession and operation of the project proponent till 2019. But, upon digitization of the revenue maps and DGPS-based demarcation of the site in 2019, this mining lease area, as per the revised geospatial delineation, had shifted southwards by approximately 90 to 120 metres. The present lease area, as per the updated coordinates *(Latitude: 23.659854°N to 23.655492°N and Longitude: 80.586099°E to 80.577727°E),* now encompasses land falling under Khasra Nos. 13 (part), 31 (part), and 5 (part) which is presently under the possession of the Project Proponent where mining operation is being undertaken at an area of 5.89 ha. In regard to illegal mining by the Project Proponent at

		Khasara no. 5, it is submitted that the granted EC mentioned only khasra no. 13 & 31 parts but as per the revenue maps and Bhuabhilekh portal of MP government, the allotted lease area also includes Khasara no. 5 part which is under the possession of the project proponent where mining is being carried out. However, it was claimed by the Project Proponent and as informed by the Revenue officer that the khasra no. 5 has been inadvertently marked in the allocated lease area during the bandobast. Also, the project proponent's representative has informed that a case has already been filed vide Case No. 228/B-121-2022-23 seeking correction of the revenue maps which is pending before the SDO (Revenue) Court, Katni. Since, the matter is sub judice before the SDO (Revenue) Court, Katni, hence the committee has made no comments regarding illegality of mining at khasra no. 5 which is inadvertently marked in the allocated mining lease.
	(ii). Illegal mining from area of 4.70 ha out of total area of 9.42 ha in Khasra No. 5 (Part), 13 (Part), 14 (Part) was done at an average pit depth of 12 m, approx. 15 lakh MT (6,00,000 cum dolomite mineral with a density of 2.5 tons/m³) has been excavated without any authorization. Backfilling with subgrade minerals in order to hide the illegal excavation from area of 4.70 ha out of total area of 9.42 ha in Khasra No. 5 (Part), 13 (Part), 14 (Part).	(ii) The concerned area was in possession of the project proponent during the 2013-2019 where mining operations were carried out. Physical verification of the area indicates possibility of mining operations in the past. The analysis of Google Earth imagery available since 2014 onwards confirms that mining operations were undertaken at the alleged area from 2014 or may be prior to 2014 till 2018 and after that backfilling was done in the said area during 2018-2020. However, the google images does not clearly show the extent of such mining & backfilling activity, as the incident is 8-10 years old. Hence, the Committee could not ascertain the quantity of material excavated & backfilled.

	iii). Out of 200 ha of government land of Chhaparwah village containing the dolomite mineral, M/s Ultratech has a legal 19.716 ha mine. However, illegal mining has been ongoing in other nearby land parcels since 2014 (indicative from Google Earth's year-by-year satellite images)	(iii) During survey of the areas adjoining to the mining lease some small mining pits outside the mine lease area were observed revealing occasional illegal mining activity in these areas. Further, verified through the Google Earth images timeline available since 2014 onwards confirms the irregular mining operations were undertaken at these areas from 2014 or may be prior to 2014 but the extent of mining and responsible entity cannot be verified by the committee. Google timeline images and maps indicating mining lease boundary are enclosed as **Annexure-13.**
4.	*(i). The mining lease granted to Ultratech in village Chhaparwah, as per the Khasra and map, covers 31 parts (18.27 ha) and 13 parts (1.44 ha) with a total area of 19.71ha. However, Ultratech has included Khasra No. 5 in its current mine map, which is not mentioned in the mining lease order, contract and the EC.*	(i) As per the EC dated 25.06.2013 and mining lease deed dated 2009, approved mining lease consists of an area of 1.44 ha in khasra no. 13 (part) and 18.27 ha in khasra no. 31 (part) measuring total area of 19.71 ha. However, the present mining activity is at the demarcated mining lease consisting of khasra nos. 5 (part), 13 (part) and 31 (part) in continuity measuring total area of 19.71 ha **(Refer figure 1).** It was observed during site inspection that the active mining area is in 5.89 ha which includes khasra nos. of 13 (part), 31 (part) and 5 (part). However, the actual area in khasra nos. of 13 (part), 31 (part) and 5 (part) could not be segregated & assessed by the committee due to non-availability of measuring tools at the site. It may be noted that the revenue department and district administration could not provide details of the area of khasra nos. 5 (part) 13 (part) and 31 (part) which are under the demarcated lease area and under the possession of the unit. There is no mention of khasra no. 5 which is under mining at present by the project proponent in the approved mining lease area and EC. The unit representative has also informed that a case has already been filed vide Case No. 228/B-121-2022-23 seeking

		correction of the revenue maps which is pending before the SDO (Revenue) court, Katni.
	(ii). Illegal mining from Khasra No. 5 (on 2.70 ha out of 3 ha area) since the year 2018 continuing till date up to a depth of 40m. With an average pit depth of 20m, approx. 10 lakh MT (5,40,000 cum dolomite mineral with a density of 2.5 tons/m³) has been excavated without authorization, involving environmental damage	(ii) Since, the active mining area is in continuity and there is no segregation, it could not be estimated the actual mined area in khasra number 5. Details of the minerals mined at the site are provided at Srl. No. 6.
	(iii). M/s Ultratech was granted mining rights over 1.44 ha in Khasra No. 13 as per Government Order. However, the unit has expanded operations to 1.70 ha, resulting in illegal mining over an excess area of 0.26 ha in Khasra No. 13.	(iii) During the site visit, it was observed that the project proponent had demarcated the mining lease area with wired fencing and mining activity was observed within the mining lease area of Khasra No. 13 which is in continuity with Khasara No. 31 & 5. This observation was verified with the revenue maps maintained by the Patwari. However, due to non-availability of land measuring tool at the site, the committee was unable to measure the area.
5.	*(i). Illegal excavation and backfilling from about 2 ha out of 6.20 ha area of all other Khasras of village Chhaparwah, namely 8/52, 8/53, 8/54, 8/55, 8/56, 8/57, 8/58, 8/59, 8/60. About 1 lakh MT of high-quality expensive dolomite is being extracted from the government leased land distributed to tribals.*	(i) The Joint Committee surveyed concern area of Khasra Nos. 8/43 to 8/57/2-3-4-5, and 8/58 to 8/62 located at *Latitude 23.655659°N & Longitude 80.578262°E, at* this site, exploratory mining was done by the project proponent for pitting and trenching in about 3-ha area to assess the mineral quality after allocation of project lease. However, due to poor assessed quality of dolomite mineral, the mining activity was stopped.

	ii). M/s Ultratech Cement Limited (Unit Birla White), Katni, applied for a mining lease in these Khasras and obtained an LOI vide Government Order 4075/31/U.P/N No. 13/2024 dated 28/03/2025. It is noteworthy that all of the above-mentioned land is government owned, and the Government's MP Minor Minerals Act 1996 (amended 22.01.2021) prohibits the application for a mining lease on government land.	(ii) As per the documents furnished before the Committee, it was observed that the project proponent had submitted an application in accordance with the provisions of the Madhya Pradesh Minor Minerals Act, 1996 (as amended on 22.01.2021) for obtaining possession of land comprising Khasra Nos. 8/52 to 8/62. Accordingly, the District Collector, after ensuring payment of the requisite compensation by the project proponent, recommended the proposal and forwarded the same to the Directorate of Geology and Mining for further necessary action. The Directorate of Geology and Mining, Bhopal vide letter dated 28.03.2025 had permitted Ms. Ultratech Cement Limited for carrying out mining of dolomite at khasra number 8/43 to 8/57/2-3-4-5, and 8/58 to 8/62. A copy of the lease grant order is enclosed at **Annexure-14.**
6.	*Ultratech Cement Limited (Unit Birla White), Katni, produced only 0.5 million tons of dolomite from its quarry and dispatched and transported approximately 2.2 million metric tons of dolomite to its Birla White Putty Plant in Village Pati-Jharela. The difference of 1.7 million metric tons between production and dispatch was caused by illegal mining.*	As per the records of year-wise details of production and dispatch of mined material from the Chhaparwah Dolomite & Limestone Mines submitted by the unit for the period from 2013 to June 2025, the total quantity of dolomite produced during the said period is 25,73,101.587 MT, while the total quantity dispatched is 2551924.336 MT and the total quantity of limestone produced during the said period is 2580.75 MT, while the total quantity dispatched is 2563.39 MT which is within consented capacity as per CTO & EC. The same was verified by the Mining Department, Katni. The production and dispatch quantity of dolomite & limestone details submitted by unit are enclosed as **Annexure-15.** In addition, the unit has reported procurement of raw materials for putty manufacturing, comprising 782,441.211 MT of dolomite and 604,547.752 MT of marble (which is substitute of dolomite), purchased from local vendors. The outside purchase

		details of dolomite & marble submitted by unit are enclosed as **Annexure-16.** Total Putty production by the unit for the period from 2016-17 to December 2025 is 4148269 MT. The putty production details submitted by unit are enclosed as **Annexure-17.**
7.	*The issue of illegal excavation by encroaching upon the land outside their mine located in village Bhadawar, tehsil Barwara. In the joint demarcation report of the Mineral and Revenue Department dated 21.05.2025, it has been proved that M/s Ultratech Cement Limited, Unit Birla White, Katni, has encroached upon 1.30 acres (0.52 hectares) of land in the mine in village Bhadawar and carried out illegal excavation. There is a provision for a 30-fold penalty for illegal excavation as per rules.*	A mining lease covering an area of 3.436 ha has been allocated to M/s Ultratech Cement Ltd. at Khasara No. 652 (part) *(Latitude: 23.6938 Longitude: 80.5668)* located in Village Bhadawar, Tehsil Barwara, Katni. The transfer of EC was granted to M/s Ultratech Cement Limited, Katni vide letter No. 750/SEIAA/2024 dated 16.05.2024 on Khasra no. 652 at an area of 3.436 ha for mining of 64857 MT/year dolomite. The unit has obtained renewal of CTO vide no. AW-61938 date 20.03.2025 which is valid till 31.03.2030. According to the report issued by the Office of Tehsildar, Tehsil Barwara, Katni, dated 27.05.2025, the demarcation of mining lease revealed that an excess area of 0.52 hectares in the south-eastern direction of Khasra No. 659 has been encroached by M/s Ultratech Cement Ltd. The copy of the inspection report of survey is enclosed as **Annexure-18.** However, same was could not be verified by the committee due to unavailability of any measuring tools.
8.	*Provision of safety zone of 7.5 m around the ML to avoid damage to nearby land & provision of green belt.*	As per EC condition, the project proponent is required to develop greenbelt in the 7.5 m barrier zone provided along mining area. During site inspection it was observed that the project proponent has provided wired fencing along the mining lease boundary and maintained a safety zone of 7.5 meters around the periphery of the mining lease area. However, in the northern direction, the mine haulage road overlap with the designated

		7.5-meter safety zone, and no greenbelt has been developed which is the violation of given EC condition.
9.	*OB & Waste Dumps Stabilization with location, quantity, Height, slope Identification of OB dumps outside the ML area, if any.*	Committee observed that active overburden & waste dumps was stored in the mine lease area at Khasra No. 31 (*23.657536°N, 80582951°E*) and no overburden dumps identified outside the mine lease area. As observed by the Joint Committee and reported by the unit official at the site, the approx. height of OB dumps was about 18-20 m in sloping hilly ground in two bench formation with an average slope angle of 45 degree from horizontal and the quantity dumped was about 6.5-7 Lac MT and about 3-3.5 lac MT has been used in backfilling. The overburden dump waste will be utilised in the backfilling the mining pit as per approved mining plan. As per annual return IBM G-1 land use pattern i. Cumulative area for mining of minerals 5.89 ha (under current working) ii. Cumulative area for back filling 0.417 ha iii. Cumulative area for overburden / waste dumping 1.33 ha
10.	*Provision of garland Drains, check dams, Coco filters*	The project proponent has constructed the garland drains of about 900m-1000m around the present overburden waste dump area and garland drains are connected to the settling tank. However, during the site visit, no water flow/discharge was observed in the drain.
11.	*Surface water & ground water pollution due to runoff, siltation, contamination evidence from nearby wetlands & water bodies at Jhanpi & Bhajiya villages*	Samples of surface water and groundwater were collected to assess any potential pollution arising from overflow from the mine area. The analysis results indicated that all the values are well within the acceptable limit as per drinking water specification IS 10500:2012. Detailed analysis results have been furnished in the subsequent part of

		the report.
12.	*Records of plantation @1000 plants per year for the period of 2013-2018 with 33% area as green belt & survival at the end of lease period.*	The project proponent has mining lease area of 19.71 ha, out of which less than 50% area has been explored by the project proponent and rest area is presently with natural vegetation as green cover. The project proponent has undertaken plantation activities in the southern part of the mining lease, particularly near the mine's admin building area. However, no plantation has been provided along the northern boundary of the mining lease. As per the information reported by the project proponent, a total of 2,880 plants has been planted within the mining lease area and 7,450 plants outside the lease area during the period 2013 to 2026.
13.	*Specific Condition of Environmental Clearance.*	Environmental Management Cell (EMC) is in place. Plantation on the boundary of the lease area/greenbelt has been done. Dust suppression/water sprinkling is being done regularly. Half yearly compliance report are being submitted to Regional Office, MoEF&CC office including environmental monitoring reports.

<u>Surface & Ground Water Quality of the surrounding water bodies:</u>

- As per the letter petition, the water quality of the ponds located in Jhanpi and Bhajiya village area getting deteriorated due to surface runoff water of M/s UTCL. As observed, there is no river within radius of about 6 kms, and only seasonal nala flows. To assess the present status of water quality 03 water samples were collected from borewell located at Jhanpi village, pond located at back side of Jhanpi village and pond located at Bhajiya village for analysis.
- The Joint Committee interacted with Sarpanch of Jhanpi and Bhajiya village on effect on water quality, if any. The Sarpanch of Bhajiya and Kachhari (Jhanpi) village informed in writing that no surface runoff / overflow from the mine area is received in the nearby water bodies and there is no adverse effect on the water quality in their locality. Copy of the submission received from Sarpanch is enclosed as **Annexure-19.**
- The details of the sampling locations are shown below:

Surface water sample collection details

S. No.	Location	Remarks
1	GW Jhanpi	Borewell located near Panchayat Bhawan at about 3.0 km of an aerial distance from mining site, borewell water is pumped to overhead tank which is ultimately used for drinking purposes.
2	Pond at Jhanpi	Water sample was collected to assess any potential impact of OB runoff at the downstream point. As informed by the villagers, water is being used for irrigation purposes and the mine is located at an aerial distance of approximately 2.0 km.
3	Pond at Bhajiya	This location was about 1.5 km aerial distance from the mines Fishing activity was observed at this location and water sample collected to assess the effect of OB runoff, if any at downstream.

Analysis result of water samples

S. No.	Parameters	Standard limit as per IS 10500:2012 (Desirable Limit)	Water samples		
			Borewell at Jhanpi village	Pond near Jhanpi	Pond near Bhajiya
1.	pH	6.5 to 8.5	6.83	7.32	7.59
2.	Conductivity (µmho/cm)	--	589	486	354
3.	Total Suspended Solids	--	6	2	4
4.	Total Dissolved Solids	500	337	276	181
5.	COD	--	3.8	1.7	2.5
6.	BOD	--	<1.0	<1.0	<1.0
7.	Chloride as Cl	250	42	31	28
8.	Sulphate	200	51	29	32
9.	Fluoride	0.5	0.03	0.01	0.02

All the values are in mg/l except pH & conductivity (µmho/cm). BDL-Below Detection Limit

(a). The analysis results indicates that all the values are well within the acceptable limit as per drinking water specification IS 10500:2012.

8. Remedial actions recommended by the Joint Committee:

On the basis of the above observations made during inspection of the Committee, the following recommendations are submitted for implementation by the project proponent for further improvement:

1. To undertake a fresh joint DGPS-based demarcation of the entire mining lease in coordination with the IBM, Revenue Department, and Mining Department, to clearly establish the lease boundaries along with the corresponding khasra numbers. The demarcated boundaries to be permanently marked on the ground through pillars or fencing and uniformly incorporated in the mining plans, EC, CTO, and revenue records. It is advised that the fresh survey should be undertaken in reference to the

village Field Measurement Book (FMB) sketch/map.

2. To obtain an amended EC from the MPSEIAA, in view of changes in coordinates, lease configuration, and khasra numbers impacting the EC. Consistency to be ensured between EC coordinates, lease maps, and ground demarcation to prevent future disputes.
3. To take necessary steps for resolving pending revenue cases related to correction of khasra maps, including Khasra No. 5, before the SDO (Revenue) Court. The Revenue Department to expedite the issue of correction of Khasra numbers as pending before the SDO (Revenue) Court, Katni.
4. To ensure that all mining, backfilling, and reclamation activities are executed strictly in line with the approved Mining Plan/Review of Mining Plan and the provisions of the MCDR, 2017. Any changes in land use, mining sequence, or lease area, shall be undertaken only with prior approval from the IBM and other competent authorities.
5. To restore and maintain the 7.5-meter safety zone uniformly across the entire mining lease. Haul roads overlapping with the safety zone, particularly along the northern boundary, to be relocated or realigned. A greenbelt should be developed in accordance with EC condition.
6. The project proponent may expedite the matter with Mineral Resource Department, Katni, Govt of M.P for obtaining storage/stockyard licence under the MP Minerals (Prevention of Illegal Mining, Transportation and Storage) Rules, 2022 for storage of dolomite within the plant premises.

(Sh. Jitendra Patel) Joint Collector, Katni (representative of D. M. Katni) 09/02/2026	R. Raja Sekhar (Sh. Rajshekhar Ratti) Scientist-E, Ministry of Environment, Forest & Climate Change, Regional Office, Bhopal
09/02/2026 (Sh. Sudhanshu Tiwari) Regional Officer, Madhya Pradesh Pollution Control Board, Katni	09/02/2026 (Dr. Ranu Chouksey Verma) Scientist -C, Central Pollution Control Board, Regional Directorate, Bhopal

OA No. 120 of 2026 CZ

Photographs of the Joint Committee Inspection (Date of inspection: 02.01.2026)

Verification of mining lease with revenue maps

Active mine pit within mining lease

Overburden dump inside mining lease

Exploratory mining at parts of Khasara No. 8

Discussion during site inspection

Wired fencing along mining lease

Backfilled area within mining lease

Garland drain

Settling tank

Greenbelt development

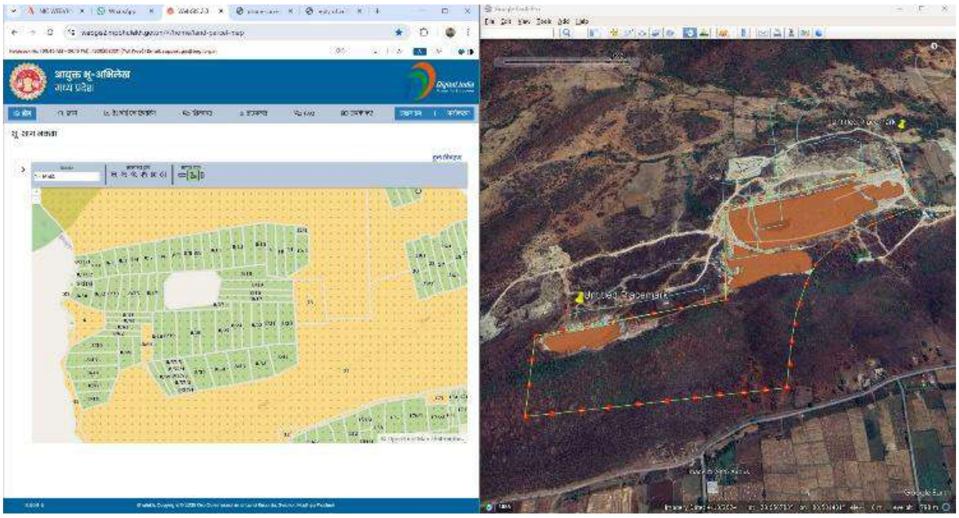
Greenbelt & haulage road

Area of Khasra No. 5 & 14

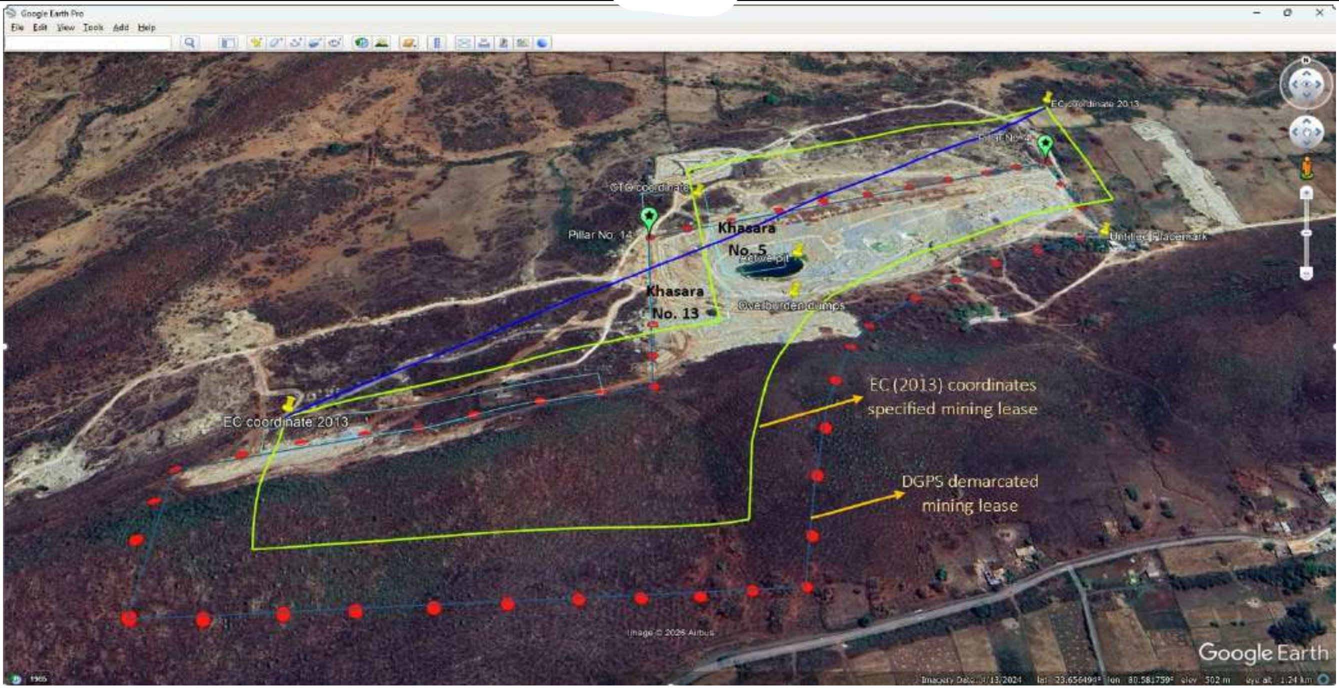
Area of Khasra No. 5 & 14

Pond near Bhajiya village | Pond near Jhanpi village

Storage of raw material (dolomite) inside plant premises



Comparison of Khasara in Bhuabhilekh Portal and Google Earth Imagery



Mining Lease area demarcated as per EC specified coordinates & DGPS survey (**Figure-1**)

Item No.04 Court No. 2

BEFORE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 579/2025

Manu Narala Applicant

Versus

State of Madhya Pradesh & Ors. Respondents

Date of hearing: 24.11.2025

CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER

Applicant: None for the Applicants.

ORDER

1. The Applicant- Manu Narala has sent the present letter petition to this Tribunal, which has been treated and registered as O.A. No. 579/2025 for exercise of suo moto jurisdiction in view of law laid down by Supreme Court in ***Municipal Corporation of Greater Mumbai vs. Ankita Sinha, (2022) 13 SCC 401.***

2. The relevant part of the letter petition enumerating grievances of the applicants as follows:-

xxx..xxx..xxx

"निवेदन है कि मेरे गृह जिले की तहसील बड़वारा में मेसर्स अल्ट्राटेक सीमेंट लिमिटेड यूनिट बिरला वाइट, कटनी जिले में खनिज माफिया का रोल अदा कर रही है उसकी नजर कटनी जिले में स्थित वॉलपुट्टी ग्रेड के बेहतरीन डोलोमाइट के भंडारों पर है। इन डोलोमाइट को वह वैध अवैध हर तरीके से प्राप्त करना चाहती है। इसके लिए अल्ट्राटेक सीमेंट लिमिटेड द्वारा तमाम नैतिकता को दर किनार कर शासन को करोड़ो रुपये के राजस्व की हानि पहुंचायी जा रही है।
मेरे द्वारा पूर्व में भी ग्राम भादावर तहसील बड़वारा में में स्थित इनकी खदान क्षेत्र के बाहर अवैध अतिक्रमण कर अवैध उत्खनन करने का मामला संज्ञान में लाया गया था। इस खदान का दिनाँक 21.05.2025 को खनिज एवं राजस्व विभाग के संयुक्त सीमांकन के प्रतिवेदन में यह बात प्रमाणित हो चुकी है कि मेसर्स अल्ट्राटेक सीमेंट लिमिटेड यूनिट बिरला वाइट, कटनी ने ग्राम भदावर के खदान में 1.30 एकड़ (0.52 है.) क्षेत्र का अतिक्रमण कर अवैध उत्खनन किया है। नियमानुसार

अवैध उत्खनन पर 30 गुणा शास्ति का प्रावधान है अधिरोपित की जाये तो यह राशि करोड़ो रूपये में होगी। उक्त सीमांकन प्रतिवेदन पर शासन की कार्यवाही होना अभी शेष है।
(ANNEXURE 1-BHADAWAR MINES SEEMANKAN REPORT)
यह कि मेसर्स अल्ट्राटेक सीमेंट लिमिटेड यूनिट बिरला वाइट कटनी के ग्राम छपरवाह तहसील बड़वारा जिला कटनी खसरा क्रमांक 13 एवं 31 कुल रकबा 19.71 हेक्टेयर क्षेत्र पर खनिज डोलोमाइट एवं चूनापत्थर की खदान 23.02.1981 से 31.03.2030 तक 50 वर्षों की अवधि हेतु विस्तारित होकर अनुबंधित है। (ANNEXURE 2 CHHAPARWAH MINES ANUBANDH 2015)
उक्त खनि पट्टा के सम्बन्ध में गंभीर प्रकृति की अनियमिताएं, अवैध अतिक्रमण, अवैध उत्खनन, अवैधपरिवहन एवं नियमों एवं अधिनियमों का उलँघन मेसर्स अल्ट्राटेक सीमेंट लिमिटेड यूनिट बिरला वाइट कटनी द्वारा किया जा रहा है उसे मेरे द्वारा उचित जांच, उचित कार्यवाही हेतु शासन प्रशासन के संज्ञान में लाया जा रहा है।यह कि म.प्र शासन खनिज साधन विभाग भोपाल के आदेश क्रमांक 3-37/80/12 दिनांक 06.08.1980 के द्वारा ग्राम छपरवाह तहसील बड़वारा जिला कटनी की भूमि खसरा क्रमांक 176/1 एवं 177/2 (नया खसरा क्रमांक 31 एवं 13) का भाग कुल रकबा 10.17 हेक्टेयर (25 एकड़) 10 वर्ष के लिए स्वीकृत था। उपरोक्त खनिपट्टा का क्षेत्र दिनाँक 05.07.1985 के आदेश के तहत बढ़ाकर 48.72 एकड़ (19.71) हेक्टेयर तथा अवधि 20 वर्ष अर्थात 23.02.1981 से 22.02.2001 तक के लिए की गयी। पुनः 20 वर्ष (23.02.2001 से 22.02.2021) का नवीनीकरण तत्पश्चात खान एवं खनिज (विकास तथा विनियमन) अधिनियम के संशोधन अध्यादेश 2015 की धारा 8 ए (5) के अनुसार अवधि विस्तारित होकर 23.02.2021 से 31.03.2030 तक अनुबंधित हुआ। (ANNEXURE 2 CHHAPARWAH MINES ANUBANDH 2015)
यह कि उक्त खनिपट्टा म.प्र शासन खनिज साधन विभाग भोपाल के आदेश क्रमांक 3-23/2002 /12/2 दिनांक 13.07.2011 के द्वारा खनि पट्टा का हस्तांतरण मेसर्स ग्रासिम इंडस्ट्रीज से मेसर्स अल्ट्राटेक सीमेंट लिमिटेड (यूनिट बिरला वाइट) के पक्ष में किया गया।
यह कि खदान डोलोमाइट एवं लाइमस्टोन खनिज की है जोकि मुख्य खनिज की श्रेणी में आती है। जिसका नियमन एवं प्रबंधन भारतीय खान ब्यूरो (IBM) द्वारा माइनिंग प्लान स्कीम के अनुमोदन तथा वार्षिक जाँच नियमित तौर से की जाती है। जांच के दौरान पाए गए उल्लंघन की दशा में Mineral Conservation and Development Rules 2017 के अन्तर्गत Violation की नोटिस भेजा जाता है। IBM Violation नोटिस दिनाँक 23.03.2024 में Rule no.11(1) के अंतर्गत violation में यह उल्लिखित है कि -
ii. Backfilling in the pit is observed in the area which is not proposed in the approved Review of the mining plan.
माइनिंग प्लान स्कीम तैयार करवाने में भी मेसर्स अल्ट्राटेक सीमेंट लिमिटेड (यूनिट बिरला वाइट) द्वारा सही जानकारी हमेशा छुपाये जाते रहे है। खदान क्षेत्र में हमेशा अवैध उत्खनन कर Backfilling किया जाता रहा है। यह तथ्य का सत्यापन उक्त IBM Violation नोटिस दिनाँक 23.03.2024 के द्वारा भी स्पष्ट हो रहा है। (ANNEXURE 3-IBM VIOLATION NOTICE DATED 23.03.2024)
यह कि उक्त खनि पट्टा के सन्दर्भ में मेसर्स अल्ट्राटेक सीमेंट लिमिटेड (यूनिट बिरला वाइट) ने लगभग 15 लाख मी.टन का अवैध उत्खनन एवं परिवहन ग्राम-छपरवाह स्थित खदान से किया है जिसका प्रावधानिक पेनल्टी रॉयल्टी की राशि (डोलोमाइट पर 100/-PMT) का 30 गुना की शास्ति अर्थात लगभग 450 करोड़ रूपये बनती है।
यह कि मेरे द्वारा ग्राम छपरवाह स्थित मेसर्स अल्ट्राटेक सीमेंट लिमिटेड (यूनिट बिरला वाइट) के खनि पट्टा के सन्दर्भ में गूगल अर्थ की वर्षवार खदान क्षेत्र के इमेजेस, इंटरनेट पर उपलब्ध विभागीय वेबसाइट पर उपलब्ध ग्राम छपरवाह स्थित खनिपट्टा के दस्तावेज प्राप्त किये गए है उन आधार पर खदान क्षेत्र की अनियमितता, अवैध उत्खनन की एक प्रथम दृष्टया समीक्षा शासन प्रशासन के सन्मुख प्रस्तुत कर रहा हूँ।डोलोमाइट खनिज के उत्खनन एवं प्रेषण में भारी अंतर

1. यह कि मेसर्स अल्ट्राटेक सीमेंट लिमिटेड यूनिट बिरला वाइट की माइनिंग लीज के खनन एरिया में वर्तमान में डोलोमाइट खनिज का उत्खनन किया जा रहा है वो लगभग 3 हेक्टेयर क्षेत्र की एकमात्र पिट है इसके अलावा और कोई पिट मौके पर नहीं है। जिसकी अधिकतम गहराई 30 मीटर एवं औसत गहराई 12 मीटर है। (ANNEXURE 4 AND 4A-PIT PHOTOGRAPHS OF CHHAPARWAH MINES)

2. गणितीय मान से उक्त क्षेत्र से लगभग 7 लाख मी. टन खनिज उत्पादित किया गया प्रतीत होता है।

3. यह कि MINERAL Waste डंप में लगभग 2 लाख मी. टन का सबग्रेड मिनरल भंडारित है; इस तरह कुल 5 लाख मी. टन प्रेषण योग्य खनिज वर्तमान दृष्टिगत पिट से निकला दिखायी देता है। (ANNEXURE 5 CHHAPARWAH MINES DUMP PHOTOGRAPHS OF SUB GRADE MINERALS)

4. यह कि अल्ट्राटेक सीमेंट लिमिटेड (यूनिट बिरला वाइट) कटनी द्वारा वर्ष 2015 से वर्ष 2024-25 तक ग्राम छपरवाह स्थित खनिपट्टा से वैध पिट पास द्वारा लगभग 22 लाख मी. टन डोलोमाइट का प्रेषण बिरला वाइट पुट्टी प्लांट ग्राम-पटी झरेला को किया गया है। इस डाटा का अवलोकन खनिज शाखा कटनी के रिकॉर्ड एवं ई-खनिज पोर्टल से किया जा सकता है। तथा माइनिंग पिट के नापजोख से भी निकाले गये खनिज की मात्रा आकलित की जा सकती है। (ANNEXURE 6 CHHAPARWAH MINES PRODUCTION SHEET)

5. यह कि अल्ट्राटेक सीमेंट लिमिटेड (यूनिट बिरला वाइट) कटनी द्वारा अपने खदान क्षेत्र से सिर्फ 5 लाख टन डोलोमाइट का उत्पादन किया और अपने बिरला वाइट पुट्टी प्लांट ग्राम पटी-झरेला को लगभग 22 लाख मी. टन डोलोमाइट खनिज का प्रेषण एवं परिवहन किया।

6. यह कि उत्पादन एवं प्रेषण में 17 लाख मी. टन का अंतर अवैध उत्खनन द्वारा किया गया है। इस अवैध उत्खनन का प्रमाणीकरण और उचित कार्यवाही प्रशासन से अपेक्षित है।

7. यह कि अल्ट्राटेक सीमेंट लिमिटेड (यूनिट बिरला वाइट) कटनी का झरेला-पटी स्थित पुट्टी प्लांट 2012 से कार्यरत है, जिसकी वार्षिक उत्पादन क्षमता 4 लाख MTPA है इस हेतु डोलोमाइट और अन्य कच्चामाल का अनुपात 80:20 के हिसाब से 2024 तक कुल 13 वर्षों में 52 लाख टन वॉलपुट्टी उत्पादन में 80% अनुपात से 41 लाख डोलोमाइट की खपत की खदान से प्रेषण एवं अन्य से प्रतिसत्यापन किया जा सकता है। इस तथ्य की प्रतिपुष्टि से अवैध उत्खनन को प्रमाणित किया जा सकता है।म.प्र खनिज (अवैध खनन, परिवहन तथा भण्डारण का निवारण) नियम

1. यह कि मेसर्स अल्ट्राटेक सीमेंट लिमिटेड (यूनिट बिरला वाइट) कटनी ग्राम छपरवाह स्थित खनिपट्टा से खनिज डोलोमाइट खनन कर परिवहन कटनी झरेला-पटी स्थित कंपनी के बिरला वाइटपुट्टी प्लांट में किया जाता है। माइंस के अवैध खनन को छुपाने के ध्येय से कंपनी खदान से कितना खनिज वैध तरीके से प्राप्त हो रहा ये छुपाना (hide) करना चाहती है।

2. यह कि अल्ट्राटेक सीमेंट लिमिटेड (यूनिट बिरला वाइट) कटनी का झरेला-पटी स्थित पुट्टी प्लांट 2012 से 4 लाख MTPA की वार्षिक उत्पादन क्षमता पर कार्यरत है। उक्त वॉलपुट्टी प्लांट के परिचालन में मुख्य कच्चामाल खनिज डोलोमाइट है जो की 80% उपयोग में अर्थात 3.20 लाख मी. टन प्रयुक्त होता है।

3. यह कि पुट्टी प्लांट द्वारा अपनी संचालन क्षमता का वर्षाकालीन एवं अन्य परिस्थितियों के लिए रिज़र्व रखा जाता है। इस हेतु तक़रीबन 1 लाख मी. टन डोलोमाइट खनिज का भण्डारण मेसर्स अल्ट्राटेक सीमेंट लिमिटेड (यूनिट बिरला वाइट) कटनी का झरेला-पटी स्थित पुट्टी प्लांट में किया जाता है।

4. उक्त खनिज के भण्डारण पर भण्डारण अनुज्ञा (stock licence) का प्रावधान म.प्र खनिज (अवैध खनन, परिवहन तथा भण्डारण का निवारण) नियम 2006, तत्पश्चात नियम 2022 के नाम से अनुज्ञेय है में प्रावधान किया गया है।

5. यह कि नियम में स्पष्टतः प्रावधान है कि "No person shall store or cause to be stored for commercial purposes or trade any mineral/minerals or its products

outside the mine/quarry area without holding a valid Licence granted by the Licensing Authority under these rules. "
6. "Stockyard" means a place where the mineral/minerals and / or its products are stored and stocked for commercial purposes outside the lease area;
7. "Mineral Product" means bricks, roofing tile, lime, dressed stone, block, slabs, tiles, chips, ballast, stone dust; and/or any product to be prepared from mineral/minerals without involving any chemical changes. 8. यह कि नियम में प्रावधान होने के बाद भी मेसर्स अल्ट्राटेक सीमेंट लिमिटेड (यूनिट बिरला वाइट) कटनी का झरेला-पटी स्थित पुट्टी प्लांट के लिए भण्डारण अनुज्ञा (stock licence) नहीं ली है। उक्त कृत्य अवैध भण्डारण, परिवहन को प्रोत्साहित करता है।
9. यह कि मेसर्स अल्ट्राटेक सीमेंट लिमिटेड (यूनिट बिरला वाइट) कटनी सिर्फ वैध खनिपट्टा धारक से डोलोमाइट क्रय नहीं करती बल्कि विभिन्न ट्रेडर्स (व्यापारियों) से भी डोलोमाइट खनिज क्रय करती है। उनके द्वारा डोलोमाइट अवैधउत्खनन के स्रोत से सप्लाई किया जा सकता है। ट्रांजिट पास किसी अन्य स्रोत का लगाकर परिवहन किया जा सकता है।
10. यह कि कटनी जिले में स्थित सभी वॉलपुट्टी प्लांट एवं अन्य को मिलाकर वर्ष में 15-16 लाख मी. टन डोलोमाइट की खपत होती है। परन्तु खनिज विभाग को अनुमानतः 4-5 लाख मी. टन डोलोमाइट खनिज से राजस्व प्राप्त होता है। ये अंतर के कारण का विस्तृत अध्ययन किया जाना होगा। अवैध माइनिंग एवं उन पॉइंट (उद्योगों) को पहचानना होगा जहाँ ये अवैध उत्खनन से उत्खनित खनिज खपाया जाता है।
11. यह कि खनिज के उत्पादन (माइनिंग लीज) स्रोत और खनिज के खपत के स्रोत (भण्डारण अनुज्ञा) के बीच तारतम्य बैठाना होगा ताकि अवैध प्रक्रिया पर पूर्णतः रोकथाम लग सके।
12. यह कि मध्यप्रदेश में उद्योग लगाकर म.प्र खनिज (अवैध खनन परिवहन तथा भण्डारण का निवारण) नियम 2006, तत्पश्चात नियम 2022 की अवेहलना किस मंशा से की जा रही है ये तो अस्पष्ट है परन्तु कंपनी को पारदर्शी होना चाहिए। नियमों के अनुपालन से अगर अवैध खनन पर रोक लगती है तो कंपनी को सहयोग करना चाहिए।
13. यह कि जिले में पुट्टी का उद्योग की अन्य छोटी-बड़ी कंपनियों द्वारा भण्डारण अनुज्ञा (stock licence) ले लिया गया है। और खनिज विभाग द्वारा अनुरोध करने पर मेसर्स अल्ट्राटेक सीमेंट लिमिटेड (यूनिट बिरला वाइट) कटनी का इसके विरुद्ध माननीय उच्चन्यायालय जबलपुर में वाद लाना कंपनी की स्वच्छ मंशा पर प्रश्नचिन्ह लगाता है।
खसरा क्रमांक 13 के परिप्रेक्ष्य में
1. यह कि अल्ट्राटेक सीमेंट लिमिटेड (यूनिट बिरला वाइट) को शासकीय आदेश के अनुबंध तहत खसरा क्रमांक 13 में 1.44 हेक्टेयर क्षेत्र खनन हेतु प्रदत्त है।
2. द्वारा खसरा क्रमांक 13 में 1.70 हेक्टेयर क्षेत्र पर विस्तारित होकर काबिज है जिससे वैधानिक प्रदत क्षेत्र से 0.26 हेक्टेयर अधिक क्षेत्र पर कब्ज़ा कर अवैध खनन आज दिनांक को भी जारी है। (ANNEXURE 10-KHASRA 13 HIGHLIGHTED) खसरा क्रमांक 5 के परिप्रेक्ष्य में
1. यह कि ग्राम छपरवाह के अल्ट्राटेक सीमेंट लिमिटेड (यूनिट बिरला वाइट) को स्वीकृत खनिपट्टा में खसरा एवं नक्शा के अनुसार क्रमांक 31 भाग (18.27 हे), 13 भाग (1.44 हे.) के कुल रकबा 19.71 हेक्टेयर क्षेत्र पर स्वीकृत है। परन्तु अल्ट्राटेक सीमेंट लिमिटेड (यूनिट बिरला वाइट) द्वारा खनिपट्टा के आदेश एवं अनुबंध और पर्यावरण सम्मति (EC) में उल्लिखित नहीं होने के बावजूद अपने वर्तमान खदान के नक़्शे में खसरा क्रमांक 5 को सम्मिलित कर लिया है। (ANNEXURE 7-CHHAPARWAH MINES GOVERNMENT KHASRA AND NAKSHA)
2. यह कि वर्तमान में खसरा क्रमांक 5 के 3 हेक्टेयर क्षेत्र को शासन प्रदत खनिपट्टा के नक़्शे में शामिल कर (जबकि यह खसरा क्रमांक 5 शासन ने प्रदान नहीं किया है) अल्ट्राटेक सीमेंट लिमिटेड (यूनिट बिरला वाइट) द्वारा वर्ष 2018 से अतिक्रमण कर अवैध उत्खनन प्रारम्भ कर दिया है जो कि

आज दिनांक तक जारी है। (ANNEXURE 8 GEO-TAGGED PHOTOGRAPHS OF ILLEGAL MINING IN KHASRA NO. 5)

3. यह कि खसरा क्रमांक 5 के 3 हेक्टेयर क्षेत्र में से 2.70 हेक्टेयर क्षेत्र पर 40 मीटर गहराई तक खनन किया जा चूका है। इस आधार पर AVERAGE PIT DEPTH 20 मीटर के मान से 5,40,000 CU.METER डोलोमाइट खनिज की DENSITY 2.5 TONNES/m^3 की गणितीय मान से लगभग 10 लाख मी. टन डोलोमाइट खनिज बिना किसी प्राधिकार के पर्यावरणीय क्षति को शामिल करते हुए किया गया है।

ग्राम छपरवाह में खनिज डोलोमाइट की ई निविदा के परिप्रेक्ष्य में

1. संचालनालय भौमिकी तथा खनिकर्म म.प्र द्वारा जारी खनिज डोलोमाइट हेतु ईनिविदा क्रमांक 3(1) दिनांक 20.05.2022 जोकि ग्राम छपरवाह के खसरा क्रमांक 5 (भाग), 13 (भाग), 14 (भाग) कुल रकबा 9.42 हेक्टेयर पर निविदा आमंत्रित की।

2. उक्त निविदा के खसरा क्रमांक 5 (भाग), 13 (भाग), 14 (भाग) कुल रकबा 9.42 हेक्टेयर रकबा पर अवैध उत्खनन अल्ट्राटेक सीमेंट लिमिटेड (यूनिट बिरला वाइट) द्वारा नयी EC क्रमांक 1085 /SEIAA/13 DATED 25.06.2013 जिसमे उत्पादन क्षमता 6600 TPA से विस्तारित होकर 500000 TPA (FIVE LAKH) हुआ, उसके बाद प्रारम्भ हुआ।3. उक्त खसरा क्रमांक में 2014 से 2019 तक तक निर्बाध गति से अवैध उत्खनन चलता रहा। इस अवधि में इसी क्षेत्र का सम्पूर्ण उत्पादन प्रेषण अल्ट्राटेक सीमेंट लिमिटेड (यूनिट बिरला वाइट) पुट्टी प्लांट ग्राम पटी-झरेला को भेजा गया जो कि लगभग 15 लाख टन होता है। वैध खनन क्षेत्र से उत्खनित ना होने की वजह से अवैध खनन, अवैध परिवहन की श्रेणी में 15 लाख टन पर 30 गुना तक की शास्ति की कार्यवाही बनती है।

4. यह कि खसरा क्रमांक 5 (भाग), 13 (भाग), 14 (भाग) कुल रकबा 9.42 हेक्टेयर में से 4.70 हेक्टेयर क्षेत्र पर 20 मीटर गहराई तक खनन किया गया था। AVERAGE PIT DEPTH 12 मीटर के मान से 6,00,000 CU.METER डोलोमाइट खनिज की DENSITY 2.5 TONNES/m^3 से लगभग 15 लाख मी. टन डोलोमाइट खनिज का उत्खनन बिना किसी प्राधिकार के पर्यावरणीय क्षति को शामिल करते हुए किया गया है।

5. यह कि अल्ट्राटेक सीमेंट लिमिटेड (यूनिट बिरला वाइट) द्वारा 2019 से 2021 तक 15 लाख MT के खनिज का दोहन कर लेने के बाद अवैध उत्खनन को छुपाने के लिए 15 लाख टन डोलोमाइट जो पुट्टी के कार्य के लिए अप्रयुक्त था काम का नहीं था कम WHITENESS का था, सबग्रेड मिनरल्स से BACKFILLING कर अपराध को छुपाने का प्रयास किया गया।

6. यह कि ईनिविदा क्रमांक 3 (1) निविदा पश्चात सफल निविदाकार मेसर्स जय महावीर मिनरल्स नागपुर के पक्ष में दिनांक 23.09.2022 को आशय पत्र जारी किया गया। उक्त फर्म को जानकारी मिलने पर कि इसमें खनिज का दोहन हो चूका है उसके द्वारा संचालनालय भौमिकी तथा खनिकर्म भोपाल और अल्ट्राटेक सीमेंट लिमिटेड (यूनिट बिरला वाइट) कटनी दोनों से संपर्क किया गया। जिसमे उसको किसी प्रकार का उचित जवाब कहीं नहीं मिलने पर फर्म को निराशा हाथ लगी जिससे शासन की निविदा नीति को आघात पहुंचा जहाँ से शासन को राजस्व की प्राप्ति होनी थी उस राजस्व की हानि शासन को अल्ट्राटेक सीमेंट लिमिटेड (यूनिट बिरला वाइट) कटनी द्वारा इरादतन पहुँचाया गया।

7. उक्त निविदा के सम्बन्ध में एक तथ्य यह भी है कि अल्ट्राटेक सीमेंट लिमिटेड (यूनिट बिरला वाइट) कटनी भी उक्त निविदा में एक निविदाकार थी। इनकी निविदा तकनीकी पक्ष में निरस्त हो गयी थी। इनके मंसूबे की निविदा प्राप्त होने के पश्चात अगर निविदा क्षेत्र इनको आबंटित हो जाता तो अवैध खनन को छुपाया जा सकता था वो पूरा नहीं हो सका। (ANNEXURE 9-DOCUMENTS AND PHOTOGRAPHS OF E-TENDER MINES) सम्पूर्ण ग्राम छपरवाह के अन्य खसरों पर खनिज डोलोमाइट का अवैध उत्खनन

1. यह कि ग्राम छपरवाह में 200 हेक्टेयर से अधिक शासकीय भूमि है जिसमें डोलोमाइट खनिज की उपलब्धता है इनके बीच में मेसर्स अल्ट्राटेक सीमेंट लिमिटेड (यूनिट बिरला वाइट) कटनी की

19.716 की वैध खदान मौजूद है। वैध खदान की आड़ में पास के अन्य खसरों के भू क्षेत्र से वर्ष 2014 से निरंतर अवैध उत्खनन किया जा रहा है जिसको गूगल अर्थ की सेटेलाइट के वर्षवार इमेज से देखा जा सकता है।

2. ग्राम छपरवाह के अन्य खसरा क्रमांक 8/52,8/53, 8/54, 8/55,8/56, 8/57,8/58 8/59,8/60 तक के समस्त खसरों जिनका कुल रकबा 6.20 हेक्टेयर होता है के लगभग 2 हेक्टेयर से निरंतर अवैध उत्खनन कर बैकफिलिंग किया जाता है इस तरह इन रकबों से आज तक लगभग 1 लाख MT उच्च कोटि का महंगा डोलोमाइट निकाला जा रहा है।

3. उक्त खसरे शासकीय मद की आदिवासियों को वितरित पट्टा प्राप्त भूमि है जिनसे आदिवासियों को डरा धमका कर भगा दिया गया है। विगत 10 वर्षों से उन्हें उनकी भूमि का प्रयोग नहीं करने दिया गया। उनकी भूमि को अवैध तरीके से खनन कर दिया गया है।

4. यह कि उक्त कृत्य को छुपाने के लिए मेसर्स अल्ट्राटेक सीमेंट लिमिटेड (यूनिट बिरला वाइट) कटनी द्वारा इन खसरों में खनिपट्टा हेतु आवेदन कर शासन के आदेश क्रमांक 4075/31/उ.प/न क्र-13/2024 दिनांक 28/03/2025 के तहत LOI प्राप्त किया गया है। उल्लेखनीय है की उक्त समस्त भूमि की संस्था शासकीय है और शासन का म.प्र गौण खनिज अधिनियम 1996 (संशोधन 22.01.2021) शासकीय भूमि में खनिपट्टा को आवेदन द्वारा प्राप्त करने में निषेध करता है।

5. म.प्र गौण खनिज अधिनियम 1996 एवं संशोधन 22.01.2021 में शासकीय भूमि का सिर्फ निविदा से आबंटन का प्रावधान है। ताकि म.प्र शासन को खनिज का उचित मूल्य एवं अधिकाधिक राजस्व की प्राप्ति हो सके।

6. खसरा क्रमांक 8/52,8/53, 8/54, 8/55 ,8/56, 8/57,8/58,8/59,8/60 एवं अन्य खसरों में खनिपट्टा हेतु आवेदन कर शासन के आदेश क्रमांक 4075/31/उ.प/न क्र-13 /2024 दिनांक 28/03/2025 के तहत LOI प्राप्त किया गया है। इसमें भी उचित जांच होनी चाहिए कि ऐसे कौन से तथ्य या जानकारी मेसर्स अल्ट्राटेक सीमेंट लिमिटेड (यूनिट बिरला वाइट) कटनी ने छुपाये है या शासकीय रिकार्ड्स में परिवर्तन कराये है जिससे शासकीय भूमि पर खदान आबंटित की जा रही है।

(ANNEXURE 11-YEAR WISE SATELLITE PHOTOGRAPHS)
(ANNEXURE 12 - PHOTOGRAPHS OF ILLEGAL MINING IN KHASRA NO. 8 WITH BACKFILLING)
(ANNEXURE 13 - LOI GRANT IN KHASRA NO. 8) मेसर्स अल्ट्राटेक सीमेंट लिमिटेड (यूनिट बिरला वाइट) को जारी EC की शर्तों का उल्लंघन Case No. 613/2010 Environment Clearance No. 1085/SEIAA/13 dated. 25/06/2013 (ANNEXURE 14-ENVIRONMENT CLEARANCE)

यह कि उपरोक्त प्रस्तुत तथ्यानुसार 17 एकड़ से अधिक एरिया में अतिक्रमण कर उत्खनन करने से पर्यावरण को अपूर्णनीय क्षति पहुंची है। पर्यावरण पर पड़ने वाले प्रभाव का आकलन किये बिना खनन संक्रियाएँ करने से और पर्यावरण को क्षति पहुंचने से भारत की पर्यावरण प्रतिबद्धता पर व्यापक असर पड़ता है।

मेसर्स अल्ट्राटेक सीमेंट लिमिटेड (यूनिट बिरला वाइट कटनी) के द्वारा गलत जानकारियां प्रस्तुत की गयी है। EC के PAGE -1 के ।। परियोजना प्रस्तावक द्वारा माइनिंग लीज एरिया के खसरा क्रमांक 31, और 13 की ही जानकारी दी गयी है तथा latitude 23° 39' 21.9" N to 23° 39' 39.6" N and longitude 80° 34' 42.5" E to 80° 35' 11.11" E यह जानकारी गलत है यह खसरा क्रमांक 31 और 13 को प्रदर्शित नहीं करता बल्कि खसरा क्रमांक 14, 5, 13 के तीन खसरों में आता है।

Standard Condition: के पॉइंट में उल्लेख है कि
Point no.1. Any addition of the mining area, change of khasra numbers, enhancement of capacity, etc., shall again require prior environment clearance as per EIA notification 2006.

Point no.1 के अनुसार खसरा नंबर में किसी प्रकार का परिवर्तन जैसे खसरा क्रमांक 5 का विषय और अक्षांश और देशांतर में परिवर्तन की दशा में पुनः EC लेने की जरुरत थी।

Point no. 10. Mining will be carried out as per the approved Mining plan. In case of any violation of the Mining plan, the Environmental Clearance given by SEIAA will stand

cancelled Point no. 10 में उल्लिखित है कि SEIAA माइनिंग प्लान के अनुरूप उत्खनन नहीं होने पर Environmental Clearence निरस्त कर सकती है।

माइनिंग प्लान / स्कीम के अनुसार नहीं किये जाने वाले कार्य

(a) खदान के निर्धारित क्षेत्र के बाहर लगभग 7 हेक्टेयर लगभग (17 एकड़) में अवैध उत्खनन किया जा रहा है। गूगल अर्थ के इमेज में इसका वर्षवार अवलोकन किया जा सकता है। (संलग्नक 7)

(b) खदान के चारों और 7.5 meter का barrier zone नहीं छोड़ा गया है साथ लगे अन्य शासकीय खसरों में भी कहीं कहीं लगभग 50 मीटर से अधिक उत्खनन किया जा रहा है। (संलग्नक 8)

(c) 7.5 meter का barrier zone नहीं छोड़े जाने की वजह से माइंस एरिया में कोई प्लांटेशन नहीं किया गया है।(d) खदान क्षेत्र में 10 मीटर से अधिक की खड़ी चट्टानें 90 डिग्री की एंगेल है। माइनिंग बेंच के लिए माइनिंग स्कीम के प्रावधानों का परिपालन नहीं किया गया है

Point no.14,15,. Check-dam and garland drain shall be constructed at the foot of dumps, and coco filters installed at regular intervals to arrest silt from being carried to water bodies. Adequate number of check dams and gully plugs shall be constructed across seasonal/perennial Nallahs.

Point no.14,15, के अनुसार dumps के चारों और किसी प्रकार का कोई Treanches/garland drains नहीं निर्मित किया है। माइंस से सीधे पानी नाला में नहीं जाना चाहिये। इसके बावजूद किसी प्रकार का कोई भी settling tank खदान एरिया में नहीं बनाया गया है। पास में ही बरसाती नाले है जिनमे लगातार भारी मात्रा में silt नाला में जा रहा है।

check dam and garland drain का निर्माण नहीं किया गया है किसी प्रकार की कोई वाटर बॉडी और नाली खदान क्षेत्र में नहीं बनाया गया है बरसात का पानी तथा dewatering का पानी ढलान की दशा में पास के झांपी तथा भजिया ग्राम के wetland में इकठ्ठा होता है। विगत कई वर्षों से mines में हैवी ब्लास्टिंग कर रासायनिक अवयवों से पानी लगातार प्रदूषित किया जा रहा है इस प्रदुषण का प्रभाव ग्रामीण क्षेत्रों के भूजल स्तर में भी प्रभावी हो रहा है।

Point no.18 - Over Burden (OB) shall be stacked at earmarked dump site only and shall not be kept active for a long period. The maximum height of the dump shall not exceed 20m each stage shall preferably be of maximum 10 m and overall slope of the dump shall not exceed 35°.

Point no.18 ओवरबर्डन को माइंस एरिया के बाहर कहीं भी डाल दिया जाता है अभी भी डंप की ऊंचाई और SLOPE ANGLE में भी किसी नियम का पालन नहीं किया जा रहा है।

Point no.19 Minimum 1000 plants shall be planted in one year and 5000 plants shall be planted in the first five years.

Point no.19- वर्ष 2013 में EC प्राप्त होने के बाद से 10 वर्षो के दौरान खनिपट्टा धारक द्वारा लगाया गया एक भी दृश्य जीवित प्लांट नहीं दिखता।

Point no.21 By the end of the lease period, 33% of the area should be brought under plantation.

Point no.21 - खनिपट्टा के 50 वर्ष 31.03.2030 अर्थात आगामी 5 वर्ष में पुरे हो जायेंगे। पॉइंट - 21 में उल्लिखित शर्तों के अनुसार 33% क्षेत्र अर्थात लीज एरिया के अंदर लीज एरिया का लगभग 6.50 हेक्टेयर (16 एकड़) में प्लांटेशन किया जाना चाहिए। वर्तमान में लीज एरिया में कोई प्लांटेशन नहीं किया गया है।Point no.29 Rain water harvesting shall be undertaken to recharge the groundwater source and status of implementation shall be submitted to the

Regional Office, MoEF, GoI. Bhopal and MP PCB within six months and thereafter every year from the next consecutive year.

Point no.29 - रेन वाटर हार्वेस्टिंग भी खदान क्षेत्र में किया गया दिखायी नहीं देता इसकी अनुपालना की वार्षिक रिपोर्ट विभाग को भेजी जा रही है या नहीं यह विभागीय जानकारी से स्पष्ट हो सकता है।

यह कि पर्यावरणीय स्वीकृति में उल्लिखित शर्तों का उल्लंघन एक गंभीर अपराध है यह अपराध एक कॉर्पोरेट कंपनी मेसर्स अल्ट्राटेक सीमेंट लिमिटेड यूनिट बिरला वाइट कटनी द्वारा किया गया है जिस पर सामाजिक एवं पर्यावरण रक्षा की महती जिम्मेदारी है। उक्त कृत्य पर मेसर्स अल्ट्राटेक सीमेंट लिमिटेड यूनिट बिरला वाइट कटनी की भदावर डोलोमाइट माइंस की पर्यावरण स्वीकृति को निरस्त कर प्रावधानिक कार्यवाही की जाये ताकि समाज में यह एक उत्कृष्ट उदाहरण प्रस्तुत हो सके कि पर्यावरण के संरक्षण लिए किसी प्रकार का कोई समझौता आज और भविष्य में नहीं किया जायेगा।खान सुरक्षा कानून के परिपालना में कमी

1. The Mines Act 1952.,1955

2. The Metalliferous Mines Regulation Act 1961

3. The Explosive Rules 2008.

यह कि मेसर्स अल्ट्राटेक सीमेंट लिमिटेड यूनिट बिरला वाइट कटनी के ग्राम छपरवाह तहसील बड़वारा जिला कटनी स्थित खदान में Rule 32 (2)(d) of the Mineral Conservation and Development Rules, 2017 का उल्लंघन किया है जो निम्न है :-

(ALL THE CONCERNED PHOTOGRAPHS ARE ATTACHED IN THE PRIOR ANNEXURES)

(a) खदान के निर्धारित क्षेत्र के बाहर लगभग 17 एकड़ में अवैध उत्खनन किया जा रहा है। इसको मौके पर जांच एवं गूगल अर्थ के वर्षवार इमेज से अवलोकन का देखा जा सकता है

(b) खदान के चारों और 7.5 meter का barrier zone नहीं छोड़ा गया है साथ ही सीमा से लगे दूसरे खसरा रकबों शासकीय भूमि क्षेत्र में भी अतिरिक्त खनन किया जा रहा है।

(c) 7.5 meter का barrier zone नहीं छोड़े जाने की वजह से माइंस एरिया में कोई प्लांटेशन नहीं किया गया है।

"A safety zone of 7.5 meters shall be maintained from the lease boundary which shall remain untouched and be developed as a green belt." as per Rule 32(2)(d) of the Mineral Conservation and Development Rules, 2017

"No excavation shall be carried out within 7.5 meters from the lease boundary to avoid damage to adjacent property and to maintain slope stability", as per DGMS Circular Reference: DGMS Tech Circular No. 1/2008 (and similar orders

(d) खदान के संचालन में खदान पिट हाइट और बेंच निर्माण के सन्दर्भ खान सुरक्षा कानून द्वारा दिए गए निर्देश का ध्यान नहीं रखा गया है।

- "All benches are designed with the maximum height of 6-9 meters and width not less than 1.5 times the height as per Regualtion 106 of MMR 1961 and DGMS Technical Circular 01/2009"

(e) मिनरल्स waste डंप का पहाड़ भी यत्र तत्र लगभग 50 फीट सीधा खड़ा ऊँचा निर्मित कर दिया गया है अभी भी WASTE डंप वहीं डाला जा रहा है। जो किसी दुर्घटना का कारण हो सकता है।

"Overall slope angle should not exceed 45° unless supported by a detailed geotechnical report as per Rule 111 of the Mineral Concession Rules, 1960 (MMDR Act)

यह कि मेसर्स अल्ट्राटेक सीमेंट लिमिटेड एक प्रतिष्ठित कंपनी है सभी नियम कानूनों से परिचित होने के बावजूद उन्होंने अपनी ग्राम छपरवाह स्थित इस खदान में खान सुरक्षा को ताक में रख दिया है और संदर्भित नियम कानूनों की अवहेलना की है। इस हेतु कंपनी के खनन विशेषज्ञ, खान मैनेजर

(श्री बीजय जायसवाल) जिन पर खदान को नियमानुसार प्रचालन की जिम्मेदारी थी। वे भी समस्त नियमों एवंअधिनियमों की अनुपालना करने में विफल रहे है, इन पर विधिक कार्यवाही कर इनके योग्यताधारक डिग्री लाइसेंस को तत्काल प्रभाव से निलंबित किया जाये ।

यह अपराध एक कॉर्पोरेट कंपनी मेसर्स अल्ट्राटेक सीमेंट लिमिटेड यूनिट बिरला वाइट कटनी द्वारा किया जा रहा है जिस पर सामाजिक एवं पर्यावरण रक्षा की महती जिम्मेदारी है। उक्त कृत्य पर जांच की जाये और दोषी पाए जाने की दशा में मेसर्स अल्ट्राटेक सीमेंट लिमिटेड यूनिट बिरला वाइट कटनी की छपरवाह डोलोमाइट माइंस की खनन संक्रियाएँ स्थगित की जा कर खान सुरक्षा नियम और कानूनों के तहत प्रावधानिक कार्यवाही सुनिश्चित किया जाये।

यह कि इस लोकत्रंत में कानून के राज में सब बराबर है सभी को शासन की नीति-नियमों और कानून का पालन करना होगा। एक कारपोरेट कंपनी की नैतिक और सामाजिक जिमेदारी और अधिक बनती है कि वह प्रतिस्पर्धी ना बने और सभी संसाधन आम जनता से जुड़े हुए है उनका अनुचित फायदा और दोहन कर शासन को अनुचित राजस्व क्षति ना पहुंचाये।

यह कि अगर ऐसा कृत्य मेसर्स अल्ट्राटेक सीमेंट लिमिटेड यूनिट बिरला वाइट कटनी द्वारा किया गया है तो वो जांच का विषय है इस पुरे प्रकरण की पूरी ईमानदारी और जिम्मेदारी के साथ जाँच हो और दोषी पाये जाने पर नियमानुसार उचित शास्ति एवं दाण्डिक कार्यवाही की जाये।

उक्त तथ्य मुझे अधिकृत जानकारी से प्राप्त हुई है इसकी सत्यता की प्रतिपुष्टि और जाँच हेतु शासन -प्रशासन के संज्ञान में मेरे द्वारा लाया जा रहा है"

3. English translation of the relevant part of the letter petition made by the Registry of this Tribunal reads as under:-

> *"Subject:- Regarding mineral dolomite and limestone mine at village Chhaparwah, Tehsil Barwara, District Katni, Khasra No. 13 and 31, total area 19.71 hectares, of M/s Ultratech Cement Limited, Unit Birla White, Katni.*
>
> *Sir,*
>
> *It is submitted that M/s UltraTech Cement Limited, a unit of Birla White in Barwara tehsil of my home district, is acting as a mineral mafia in Katni district. It has its eyes set on the finest Wallputti-grade dolomite deposits in Katni district. It intends to acquire this dolomite through all legal and illegal means. To achieve this, UltraTech Cement Limited is disregarding all ethical standards and causing revenue losses worth crores of rupees to the government.*
>
> *I had previously brought to your attention the issue of illegal excavation by encroaching upon the land outside their mine located in village Bhadawar, tehsil Barwara. In the joint demarcation report of the Mineral and Revenue Department dated 21.05.2025, it has been proved that M/s Ultratech Cement Limited, Unit Birla White, Katni, has encroached upon 1.30 acres (0.52 hectares) of land in the mine in village Bhadawar and carried out illegal excavation. There is a provision for a 30-fold penalty for illegal excavation as per rules. If imposed, the amount would run into crores of rupees. The government is yet to take action on the said demarcation report.*
>
> *(ANNEXURE 1 BHADAWAR MINES SEEMANKAN REPORT)*
>
> *The mine of mineral dolomite and limestone at village Chhaparwah, Tehsil Barwara, District Katni, Khasra No. 13 and 31, total area 19.71 hectares of M/s Ultratech Cement Limited Unit Birla White Katni has*

been contracted for a period of 50 years from 23.02.1981 to 31.03.2030. (ANNEXURE 2 CHHAPARWAH MINES ANUBANDH 2015)
With reference to the above said mining lease, serious irregularities, illegal encroachment, illegal excavation, illegal transportation and violation of rules and regulations are being committed by M/s Ultratech Cement Limited Unit Birla White Katni, which is being brought to the notice of the Government Administration by me for proper investigation and appropriate action.
The land of village Chhaparwah, Tehsil Barwara, District Katni, Khasra number 176/1 and 177/2 (new Khasra number 31 and 13) with total area of 10.17 hectares (25 acres) was approved for 10 years vide order number 3-37/80/12 dated 06.08.1980 of Madhya Pradesh Government, Mineral Resources Department Bhopal. The area of the above-mentioned mining lease was increased to 48.72 acres (19.71) hectares under the order dated 05.07.1985 and the period was made for 20 years i.e. from 23.02.1981 to 22.02.2001. Further renewal for 20 years (23.02.2001 to 22.02.2021) and subsequently extended as per Section 8A (5) of the Mines and Minerals (Development and Regulation) Act (Amendment) Ordinance, 2015 from 23.02.2021 to 31.03.2030.
(ANNEXURE 2 CHHAPARWAH MINES ANUBANDH 2015)
The said mining lease was transferred from M/s Grasim Industries to M/s Ultratech Cement Limited (Unit Birla White) vide order no. 3-23/2002/12/2 dated 13.07.2011 of Madhya Pradesh Government, Mineral Resources Department, Bhopal. The mine contains dolomite and limestone minerals, which fall under the primary mineral category. Its regulation and management is carried out by the Indian Bureau of Mines (IBM) through the approval of mining plans/schemes and regular annual inspections. In case of violations found during inspections, a violation notice is issued under the Mineral Conservation and Development Rules 2017. The IBM Violation Notice dated 23.03.2024 states that the violation under Rule no. 11(1) states: ii. Backfilling in the pit is observed in the area which is not proposed in the approved Review of the mining plan.
M/s UltraTech Cement Limited (Unit Birla White) has consistently concealed true information in the preparation of mining plans and schemes. Illegal excavation and backfilling have consistently been carried out in the mine area. This fact is also confirmed by the aforementioned IBM Violation Notice dated 23.03.2024.
(ANNEXURE 3-IBM VIOLATION NOTICE DATED 23.03.2024)
With respect to the said mining lease, M/s Ultratech Cement Limited (Unit Birla White) has illegally excavated and transported approximately 15 lakh metric tonnes from the mine located in village Chhaparwah, for which the penalty is 30 times the prescribed royalty amount (Rs. 100/- PMT on dolomite), i.e. approximately Rs. 450 crore.
In the context of the mining lease of M/s Ultratech Cement Limited (Unit Birla White) located at Village Chhaparwah, I have obtained year-wise images of the mining area from Google Earth, documents of the mining lease located at Village Chhaparwah available on the departmental website available on the internet, on that basis I am

presenting a first-hand review of the irregularities and illegal excavation of the mining area before the Government administration.

Significant discrepancies in the extraction and dispatch of dolomite minerals

1. The only pit currently being excavated for dolomite minerals in the mining lease area of M/s. UltraTech Cement Limited, a unit of Birla White, is a single pit measuring approximately 3 hectares. There are no other pits on the site. The maximum depth is 30 meters and the average depth is 12 meters.

(ANNEXURE 4 AND 4A-PIT PHOTOGRAPHS OF CHHAPARWAH MINES)

2. Approximately calculated 7 lakh metric tons of mineral appears to have been produced from the said area.

3. Approximately 2 lakh metric tons of subgrade mineral deposits are located in the mineral waste dump; thus, a total of 5 lakh metric tons of dispatchable mineral appears to have been extracted from the pit as currently visible.

(ANNEXURE 5 CHHAPARWAH MINES DUMP PHOTOGRAPHS OF SUB GRADE MINERALS)

4. UltraTech Cement Limited (Unit Birla White), Katni, shipped approximately 2.2 million metric tons of dolomite from the mining lease at Village Chhaparwah to Birla White Putty Plant, Village Pati Jharela, using valid pit passes from 2015 to 2024-25. This data can be viewed in the records of the Mineral Branch, Katni, and on the e-mineral portal. The quantity of mineral extracted can also be estimated by measuring the mining pit.

(ANNEXURE 6 CHHAPARWAH MINES PRODUCTION SHEET)

5. UltraTech Cement Limited (Unit Birla White), Katni, produced only 0.5 million tons of dolomite from its quarry and dispatched and transported approximately 2.2 million metric tons of dolomite to its Birla White Putty Plant in Village Pati-Jharela. 6. The difference of 1.7 million metric tons between production and dispatch was caused by illegal mining. The administration is expected to verify this illegal mining and take appropriate action.

7. The putty plant at Jharela-Pati of UltraTech Cement Limited (Unit Birla White), Katni is operational since 2012 with an annual production capacity of 4 lakh MTPA. For this, the ratio of dolomite and other raw materials is 80:20, in the total 13 years till 2024, the consumption of 41 lakh ton dolomite at 80% ratio in the production of 52 lakh ton wallputty can be cross verified from dispatch from the mine and others. This fact can be corroborated to prove illegal excavation.

M.P. Minerals (Prevention of Illegal Mining, Transportation and Storage) Rules,

1. The mineral dolomite is mined from the mining lease of M/s Ultratech Cement Limited (Unit Birla White) located in village Chhaparwah, Katni, and transported to the company's Birla Whiteputty Plant located in Jharela-Patti, Katni. In order to conceal illegal mining, the company seeks to conceal the amount of mineral being legally obtained from the mine.

2. The Putty Plant of UltraTech Cement Limited (Unit Birla White), Katni, located at Jharela-Pati, has been operating with an annual production capacity of 400,000 MTPA since 2012. The primary raw material for the operation of the said Wall Putty Plant is dolomite, which accounts for 80% of its utilization, i.e., 320,000 MT.

3. The putty plant keeps a reserve of its operational capacity for rainy season and other circumstances. For this, approximately 1 lakh metric ton of dolomite mineral is stored in the putty plant located at Jharela-Pati of M/s Ultratech Cement Limited (Unit Birla White), Katni.

4. The provision of stock license for the storage of the said mineral has been made in the MP Minerals (Prevention of Illegal Mining, Transportation and Storage) Rules 2006, later known as Rules 2022.

5. The rule clearly provides that "No person shall store or cause to be stored for commercial purposes or trade any mineral/minerals or its products outside the mine/quarry area without holding a valid Licence granted by the Licensing Authority under these rules.

6. "Stockyard" means a place where the mineral/minerals and / or its products are stored and stocked for commercial purposes outside the lease area;

7. "Mineral Product" means bricks, roofing tile, lime, dressed stone, block, slabs, tiles, chips, ballast, stone dust and/or any product to be prepared from mineral/minerals without involving any chemical changes.

8. Despite the provision in the rules, M/s Ultratech Cement Limited (Unit Birla White), Katni has not obtained a stock license for its putty plant located at Jharela-Pati. This act encourages illegal storage and transportation.

9. M/s Ultratech Cement Limited (Unit Birla White), Katni, not only purchases dolomite from legal mining lease holders but also from various traders. The dolomite may be supplied by them from illegal mining sources. Transportation may be done using a transit pass from another source.

10. All the wallputty plants and others located in Katni district, combined, consume 15-16 lakh metric tons of dolomite annually. However, the Mineral Department estimates revenue from only 4-5 lakh metric tons of dolomite. The reasons for this discrepancy mustbe studied in detail. Illegal mining and the points (industries) where this illegally mined mineral is consumed must be identified.

11. A correlation must be established between the source of mineral production (mining lease) and the source of mineral consumption (storage permit) to completely prevent illegal processes.

12. It is unclear why the industry in Madhya Pradesh is violating the Madhya Pradesh Minerals (Prevention of Illegal Mining, Transportation and Storage) Rules 2006 and subsequent Rules 2022. However, the company should be transparent. If compliance with the rules helps curb illegal mining, the company should cooperate.

13. Other companies, both large and small, in the district have obtained stock licenses for the putty industry. And the fact that M/s Ultratech Cement Limited (Unit Birla White), Katni, filed suit against this in the Honorable High Court of Jabalpur, upon request from the Mineral Department, casts doubt on the company's intentions.

Regarding Khasra No. 13

1. UltraTech Cement Limited (Unit Birla White) has been granted an area of 1.44 hectares in Khasra No. 13 for mining vide a Government Order.

2. It has expanded and occupied an area of 1.70 hectares in Khasra No. 13, due to which illegal mining is continuing even today by occupying an area 0.26 hectares more than the legally provided area. (ANNEXURE 10-KHASRA 13 HIGHLIGHTED)

Regarding Khasra No. 5

1. The mining lease granted to UltraTech Cement Limited (Unit Birla White) in village Chhaparwah, as per the Khasra and map, covers 31 parts (18.27 hectares) and 13 parts (1.44 hectares) with a total area of 19.71 hectares. However, UltraTech Cement Limited (Unit Birla White) has included Khasra No. 5 in its current mine map despite it not being mentioned in the mining lease order and contract and the Environmental Consent (EC). (ANNEXURE 7-CHHAPARWAH MINES GOVERNMENT KHASRA AND NAKSHA)

2. Currently, by including 3 hectares area of Khasra No. 5 in the map of the mining lease granted by the Government (whereas this Khasra No. 5 has not been granted by the Government), Ultratech Cement Limited (Unit Birla White) has encroached upon the area since the year 2018 and started illegal excavation which is continuing till date. (ANNEXURE 8 GEO-TAGGED PHOTOGRAPHS OF ILLEGAL MINING IN KHASRA NO. 5)

3. Mining has been done up to a depth of 40 meters on 2.70 hectares of 3 hectares area of Khasra No. 5. On this basis, at an average pit depth of 20 meters, 5,40,000 cu.meter of dolomite mineral and at a mathematical value of 2.5 tons/m^3, approximately 10 lakh metric tons of dolomite mineral has been mined without any authorization, involving environmental damage.

Regarding e-tender for the mineral dolomite in village Chhaparwah

1. E-tender No. 3(1) dated 20.05.2022 for the mineral dolomite issued by the Directorate of Geology and Mining, Madhya Pradesh, invited tenders for Khasra Nos. 5 (Part), 13 (Part), 14 (Part) of village Chhaparwah, totaling an area of 9.42 hectares. 2. Illegal excavation on Khasra No. 5 (Part), 13 (Part), 14 (Part) of the said tender with total area of 9.42 hectares was started by UltraTech Cement Limited (Unit Birla White) after new EC No. 1085/SEIAA/13 DATED 25.06.2013 in which the production capacity was expanded from 6600 TPA το 500000 TPA (FIVE LAKH).

3. Illegal excavation continued unabated in the aforementioned Khasra number from 2014 to 2019. During this period, the entire production from this area was shipped to UltraTech Cement Limited (Unit Birla White) Putty Plant in Village Pati-Jharela, amounting to approximately 1.5 million tons. Since excavation was not conducted from a legal mining area, penalties of up to 30 times the amount for 1.5 million tons are applicable under the category of illegal mining and illegal transportation.

4. Mining was done up to a depth of 20 meters on an area of 4.70 hectares out of total area of 9.42 hectares in Khasra No. 5 (Part), 13 (Part), 14 (Part). At an average pit depth of 12 meters, 6,00,000

cu.meter dolomite mineral with a density of 2.5 tons/m³, approximately 15 lakh metric tons of dolomite mineral has been excavated without any authorization, involving environmental damage.

5. After UltraTech Cement Limited (Unit Birla White) had extracted 15 lakh metric tons of mineral from 2019 to 2021, in order to hide the illegal excavation, 15 lakh metric tons of dolomite which was unused for putty work and was of low whiteness, was backfilled with subgrade minerals and an attempt was made to conceal the crime.

6. After tendering E-Tender No. 3 (1), a letter of intent was issued on 23.09.2022 in favor of the successful tenderer, M/s Jai Mahavir Minerals, Nagpur. Upon learning that the mineral had already been exploited, the firm contacted both the Directorate of Geology and Mining, Bhopal, and Ultratech Cement Limited (Unit Birla White), Katni. The firm was disappointed when no appropriate response was received, which dealt a blow to the government's tender policy. Ultratech Cement Limited (Unit Birla White), Katni, intentionally caused the government to lose the revenue it was supposed to receive.

7. Another fact regarding the said tender is that UltraTech Cement Limited (Unit Birla White), Katni, was also a tenderer in the said tender. Their tender was rejected on technical grounds. If they had been allotted the tender area after receiving the tender, their intention to conceal the illegal mining could have been ignored. (ANNEXURE 9-DOCUMENTS AND PHOTOGRAPHS OF E-TENDER MINES)

Illegal mining of the mineral dolomite on other land parcels throughout Chhaparwah village.

1. Chhaparwah village has over 200 hectares of government land, which contains the dolomite mineral. Within this land, M/s Ultratech Cement Limited (Unit Birla White), Katni, has a legal 19.716 acres mine. Under the guise of this legal mine, illegal mining has been ongoing in other nearby land parcels since 2014, as can be seen in Google Earth's year-by-year satellite images.

2. Continuous illegal excavation and backfilling is done from about 2 hectares of all other Khasras of village Chhaparwah, namely 8/52, 8/53, 8/54, 8/55, 8/56, 8/57, 8/58, 8/59, 8/60, whose total area is 6.20 hectares. In this way, till date, about 1 lakh MT of high-quality expensive dolomite is being extracted from these areas. 3. The above mentioned Khasras are government leased land distributed to tribals, from which the tribals have been driven away through intimidation. They have not been allowed to use their land for the past 10 years. Their land has been illegally mined.

4. To conceal the above act, M/s Ultratech Cement Limited (Unit Birla White), Katni, applied for a mining lease in these Khasras and obtained an LOI vide Government Order 4075/31/U.P/N No. 13/2024 dated 28/03/2025. It is noteworthy that all of the above-mentioned land is government owned, and the Government's MP Minor Minerals Act 1996 (amended 22.01.2021) prohibits the application for a mining lease on government land.

5. The Madhya Pradesh Minor Minerals Act 1996 and its amendment dated 22.01.2021 provide for the allotment of government land only

through tender. This allows the Madhya Pradesh government to obtain a fair price for minerals and maximize revenue.

6. Applications for mining leases in Khasra numbers 8/52, 8/53, 8/54, 8/55, 8/56, 8/57, 8/58, 8/59, 8/60, and other Khasras were obtained vide Government Order 4075/31/U.P/N No. 13/2024 dated 28/03/2025. A proper investigation should also be conducted to determine what facts or information M/s UltraTech Cement Limited (Unit Birla White), Katni, has concealed or altered in government records, allowing the allotment of a mine on government land.

(ANNEXURE 11-YEAR WISE SATELLITE PHOTOGRAPHS)

(ANNEXURE 12 PHOTOGRAPHS OF ILLEGAL MINING IN KHASRA NO. 8 WITH BACKFILLING)

(ANNEXURE 13-LOI GRANT IN KHASRA NO. 8)

Violation of conditions of EC issued to M/s UltraTech Cement Limited (Unit Birla White)

Case No. 613/2010 Environment Clearance No. 1085/SEIAA/13 dated. 25/06/2013 (ANNEXURE 14-ENVIRONMENT CLEARANCE)

As per the facts presented above, encroachment and excavation of more than 17 acres of land has caused irreparable damage to the environment. Carrying out mining operations without assessing the environmental impact and causing environmental damage has a major impact on India's environmental commitment.

Incorrect information has been submitted by M/s UltraTech Cement Limited (Unit Birla White Katni). In Page-1 of EC, the second project proponent has given information of only Khasra No. 31 and 13 of the mining lease area and latitude 23° 39' 21.9" N to 23° 39' 39.6" N and longitude 80° 34' 42.5" E to 80° 35' 11.11" E. This information is wrong. It does not show Khasra No. 31 and 13 but falls in three Khasras of Khasra No. 14, 5, 13.

It is mentioned in the point of Standard Condition that

Point no.1. Any addition of the mining area, change of khasra numbers, enhancement of capacity, etc., shall again require prior environment clearance as per EIA notification 2006.

According to point no.1, in case of any change in the Khasra number, such as the subject of Khasra number 5 and change in latitude and longitude, there was a need to take EC again. C

Point no. 10. Mining will be carried out as per the approved Mining plan. In case of any violation of the Mining plan, the Environmental Clearance given by SEIAA will stand cancelled

Point no. 10 states that SEIAA can cancel the Environmental Clearance if excavation is not carried out as per the mining plan.

Works not carried out as per mining plan/scheme

(a) Illegal excavation is being carried out in approximately 7 hectares (17 acres) outside the designated quarry area. This can be observed year-wise in Google Earth images.

(Attachment 7)

(b) A 7.5-meter barrier zone has not been left around the quarry. Excavation is also being. carried out in adjacent government land, sometimes extending beyond 50 meters.

(Attachment 8)

(c) No plantation has been done in the mine area due to the failure to leave a 7.5 meter barrier zone.
d) The mine area has steep cliffs of more than 10 meters at a 90 degree angle. The mining plan's provisions for mining benches have not been followed.
Point no.14, 15. Check-dam and garland drain shall be constructed at the foot of dumps, and coco filters installed at regular intervals to arrest silt from being carried to water bodies. Adequate number of check dams and gully plugs shall be constructed across seasonal/perennial Nallahs.
According to point no. 14,15, no trenches/garland drains have been constructed around the dumps. Water from the mines should not flow directly into the drain. Despite this, no settling tank has been constructed in the mine area. There are rain drains nearby which continuously discharge huge amounts of silt into the drain.
Check dam and garland drain have not been constructed. No water body or drain has been constructed in the mine area. Rain water and dewatering water collect in the wetlands of nearby Jhampi and Bhajiya villages due to slope. For the past several years, heavy blasting in the mines has been continuously polluting the water with chemical components. The effect of this pollution is also being felt on the groundwater level of rural areas.
Point no.18 Over Burden (OB) shall be stacked at earmarked dump site only and shall not be kept active for a long period. The maximum height of the dump shall not exceed 20m each stage shall preferably be of maximum 10 m and overall slope of the dump shall not exceed 35°,
Point no.18 Overburden is dumped anywhere outside the mine area, still no rules are being followed regarding the height of the dump and slope angle.
Point no.19 Minimum 1000 plants shall be planted in one year and 5000 plants shall be planted in the first five years.
Point no.19- Not a single visible living plant is visible from the mining lease holder during the 10 years since the EC was obtained in 2013.
Point no.21 By the end of the lease period, 33% of the area should be brought under plantation. Point no.21 - The 50-year term of the mining lease will expire on March 31, 2030, or in the next five years. According to the conditions outlined in point 21, 33% of the lease area, or approximately 6.50 hectares (16 acres), must be planted. Currently, no plantations have been established in the lease area.
Point no.29 Rain water harvesting shall be undertaken to recharge the groundwater source and status of implementation shall be submitted to the Regional Office, MoEF, GoI. Bhopal and MP PCB within six months and thereafter every year from the next consecutive year.
Point no.29 - Rain water harvesting also does not appear to have been done in the mining area. Whether the annual report of its compliance is being sent to the department or not can be made clear from the departmental information.
The violation of the conditions mentioned in the environmental clearance is a serious crime. This crime has been committed by a corporate company, M/s Ultratech Cement Limited, Unit Birla White,

Katni, which has a great responsibility for social and environmental protection. For the above act, the environmental clearance of Bhadawar Dolomite Mines of M/s Ultratech Cement Limited, Unit Birla White, Katni should be cancelled and provisional action should be taken so that it can be presented as an excellent example in the society that no compromise of any kind will be made for the protection of the environment, today or in the future.

Lack of compliance with mine safety laws

1. The Mines Act 1952,1955

2. The Metalliferous Mines Regulation Act 1961

3. The Explosive Rules 2008.

M/s Ultratech Cement Limited, Unit Birla White, Katni, has violated Rule 32(2) (d) of the Mineral Conservation and Development Rules, 2017 in its mine situated at Village Chhaparwah, Tehsil Barwara, District Katni, as under:-

(ALL THE CONCERNED PHOTOGRAPHS ARE ATTACHED IN THE PRIOR ANNEXURES)

(a) Illegal excavation is taking place on approximately 17 acres outside the designated quarry area. This can be seen from on-site inspections and year wise Google Earth imagery.

(b) A 7.5-meter barrier zone has not been left around the quarry, and additional mining is also taking place on other government land adjacent to the border.

(c) No plantation has been done in the mines area as a barrier zone of 7.5 meters has not been left.

"A safety zone of 7.5 meters shall be maintained from the lease boundary which shall remain untouched and be developed as a green belt." as per Rule 32(2)(d) of the Mineral Conservation and Development Rules, 2017

"No excavation shall be carried out within 7.5 meters from the lease boundary to avoid damage to adjacent property and to maintain slope stability", as per DGMS Circular Reference: DGMS Tech Circular No. 1/2008 (and similar orders

(d) The instructions given by the Mine Safety Act regarding mine pit height and bench construction have not been followed in the operation of the mine. C

- "All benches are designed with the maximum height of 6-9 meters and width not less than 1.5 times the height as per Regualtion 106 of MMR 1961 and DGMS Technical Circular 01/2009"

(e) Mountains of mineral waste dumps have been created here and there, standing vertically approximately 50 feet high. Waste is still being dumped there, which could lead to an accident.

"Overall slope angle should not exceed 45° unless supported by a detailed geotechnical report as per Rule 111 of the Mineral Concession Rules, 1960 (MMDR Act)

M/s Ultratech Cement Limited, a reputable company, despite being aware of all rules and regulations, has ignored mine safety at its mine located in village Chhaparwah and has disregarded the relevant rules and regulations. For this reason, the company's mining expert, the mine manager (Sh. Bijay Jaiswal), who was responsible for operating the mine as per the rules, has also failed to comply with all rules and

regulations. Legal action should be taken against him and his qualified degree license should be suspended with immediate effect.
This crime is being committed by a corporate company, M/s UltraTech Cement Limited, Unit Birla White, Katni, which has a significant responsibility for social and environmental protection. An investigation should be conducted into this act, and if found guilty, mining operations at the Chhaparwah Dolomite Mines of M/s UltraTech Cement Limited, Unit Birla White, Katni, should be suspended, and appropriate action should be taken under the mine safety rules and regulations.
In this democracy, under the rule of law, all are equal; everyone must abide by government policies, rules, and laws. A corporate company has an even greater moral and social responsibility to refrain from becoming competitive and to avoid causing undue revenue loss to the government by exploiting and exploiting resources that belong to the general public.
If such an act has been committed by M/s Ultratech Cement Limited Unit Birla White Katni, then it is a matter of investigation. This entire matter should be investigated with complete honesty and responsibility and if found guilty, appropriate penalty and criminal action should be taken as per the rules.
I have received the above facts through authorized source and I am bringing it to the notice of the government-administration for its verification and investigation of its veracity."

4. *Prima facie* the averments made in the application raise substantial questions relating to environment arising out of the implementation of the enactments specified in Schedule-I to the National Green Tribunal Act, 2010.

5. In view of the averments in the application, we consider it appropriate to have response of (1) State of Madhya Pradesh through Principal Secretary, Environment, Forest and Climate Change, Government of Madhya Pradesh. (2) District Magistrate, Katni (3) Central Pollution Control Board through Member Secretary (4) Madhya Pradesh Pollution Control Board (MPPCB) through Member Secretary and (5) M/s Ultratech Cement Limited, Unit Birla White, Katni who stand impleaded as respondents No. 1 to 5. The Registry is directed to prepare and attach memo of parties to the application and issue notices to respondents No. 1 to 5 requiring them to file their replies/responses within one month.

6. Notice is ordered to be served on respondent no. 5 through the District Magistrate, Katni and for this purpose, notice issued to respondent no. 5 may be sent to the District Magistrate, Katni by email for getting the service effected on respondent no. 5 and sending his report in this regard to this Tribunal within 15 days.

7. In view of the averments made in the application, we also consider it appropriate that a Joint Committee be constituted to verify the factual position and take appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of representatives of Integrated Regional Office, MoEF&CC, Bhopal, Madhya Pradesh, Central Pollution Control Board (CPCB), MPPCB and District Magistrate, Katni and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and take appropriate remedial action by following due course of law and submit its report within one month. The CPCB will be the nodal agency for coordination and compliance.

8. List on 06.01.2026 for further consideration.

9. A copy of this order be sent to the Integrated Regional Office, MoEF&CC, Bhopal, Madhya Pradesh, Member Secretary, CPCB, Member Secretary, MPPCB and District Magistrate, Katni by email for requisite compliance.

Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM

November 24th, 2025
Original Application No. 579/2025
AB

क्षेत्रीय निदेशालय (मध्य), भोपाल

केन्द्रीय प्रदूषण नियंत्रण बोर्ड

(पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)

क्षे.नि.भो. / एन.जी.टी. ओए–579 / 2025 / 1222 दिनांकः 29 दिसंबर, 2025

एन.जी.टी. प्रकरण

प्रति,

उप–महानिदेशक वन पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, क्षेत्रीय एकीकृत कार्यालय, केन्द्रीय पर्यावरण भवन, ई–5, अरेरा कॉलोनी, लिंक रोड़, रविशंकर नगर, भोपाल–462016	कलेक्टर कलेक्टर कार्यालय कटनी मध्य प्रदेश	सदस्य सचिव मध्य प्रदेश प्रदूषण नियंत्रण बोर्ड पर्यावरण परिसर, ई–5, अरेरा कालोनी भोपाल–462 016

विषयः माननीय एनजीटी प्रिंसिपल बैंच, दिल्ली के प्र.क.–579 / 2025 के आदेश दिनांक 24 / 11 / 2025 के परिपालन में संयुक्त समिति के गठन बाबत्।

महोदय,

उपरोक्त विषयांतर्गत माननीय एनजीटी द्वारा प्र.क.–579 / 2025 में पारित आदेश दिनांक 24 / 11 / 2025 के परिपालन में 04 सदस्यीय समिति के गठन हेतु निर्देश प्रदान किया गया था। उपरोक्त के परिपालन में सभी संबंधित विभागों से प्राप्त नामांकन के आधार पर निम्न समिति का गठन किया गया है तथा समिति द्वारा **दिनांकः 02 जनवरी, 2026 को स्थल निरीक्षण** किया जाना प्रस्तावित है।

क्रं.	नाम व पदनाम	सम्पर्क विवरण
01	श्री राजशेखर रति, वैज्ञानिक–ई पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, क्षेत्रीय कार्यालय, भोपाल	मो.नं. 8130087885
02	डॉ. रानू चौकसे वर्मा, वैज्ञानिक–ग केन्द्रीय प्रदूषण नियंत्रण बोर्ड, भोपाल	मो.नं. 9179903825
03	श्री जीतेन्द्र पटेल, संयुक्त कलेक्टर, जिला–कटनी (प्रतिनिधि–कलेक्टर, कटनी)	मो.नं. 6266217119
04	श्री सुधांशु तिवारी, क्षेत्रीय अधिकारी मध्य प्रदेश प्रदूषण नियंत्रण बोर्ड, कटनी	मो.नं. 9575643998

उपरोक्त समिति द्वारा प्रश्नगत स्थल छपरवाह, तहसील–बडवारा, जिला–कटनी में संयुक्त निरीक्षण व स्थानीय विभागों से समन्वय कर जानकारी एकत्रिकरण का कार्य **दिनांकः 02 जनवरी, 2026** को किया जायेगा ताकि संयुक्त समिति द्वारा निरीक्षण प्रतिवेदन माननीय एनजीटी के समक्ष प्रस्तुत किया जा सके। इस बाबत केन्द्रीय प्रदूषण नियंत्रण बोर्ड को नोडल एजेंसी नियुक्त किया गया है।

भवदीय,

(हस्ताक्षर) 30/12/25

(डॉ. अजीत कुमार विद्यार्थी)
क्षेत्रीय निदेशक

प्रतिलिपिः

1. श्री प्रसून गार्गव, वैज्ञा.–एफ एवं विभाग प्रमुख, IPC– II } की ओर कृपया सूचनार्थ।
2. डिविजनल हेड, विधि विभाग., के.प्र.नि.बो., दिल्ली

क्षेत्रीय निदेशक

"राजभाषा हिन्दी में पत्र व्यवहार का स्वागत है"

पताः "परिवेश भवन"
पर्यावरण परिसर, ई-5, अरेरा कालोनी, भोपाल-462016
ईपीएबीएक्स : 0755-2775384/85/86
ई-मेलः cpcb.bhopal@gov.in

मुख्यालयः
परिवेश भवन
पूर्वी अर्जुन नगर, दिल्ली-110032
दूरभाष क्र : 011-43102030

वेबसाइटः www.cpcb.nic.in

AC

"सिंगल यूज़ प्लास्टिक" का करें बहिष्कार

State Level Environment Impact Assessment Authority

Madhya Pradesh
Government of India
Ministry of Environment & Forests

Madhya Pradesh Pollution Control Board
E-5. Arera Colony
Bhopal-4620 16
visit us http://www.mpseiaa.nic.in
Tel:0755-2466970

No:374/EPCO-SEIAA/09
Date:16-12-09

To,

M/s Alcon Laboratory & Industries, (India)
D1 – 113/114, Sector-5,
Devendra Nagar, Chaparwaha
Raipur (C.G)

Sub: Prior Environmental Clearance for Dolomite & Limestone mine 19.716 hact. Khasra no 31 New at Village- Chaparwaha, Teh.- Murwara, Distt- Katni. Case no. 225/2008

This has reference to your application No. Nil dated 13/10/08 and subsequent letters dated 17/02/09 and 22/09/2009 seeking prior environmental clearance for the above project under the EIA Notification, 2006. The proposal has been appraised as per prescribed procedure in the light of provisions under the EIA Notification, 2006 on the basis of the mandatory documents enclosed with the application viz., the Form I and pre-feasibility report and the additional clarifications furnished in response to the observations of the Expert Committee constituted by the competent authority in it meetings held on 23/09/2009.

2. It has been noted that the proposal is for Dolomite and limestone mining at production capacity 7,000 Mt/annum . The mining lease area is 19.716 ha., which is a part of non agriculture barren land. Out of total lease area of 19.716 ha., mining will be carried out in 7.7248 ha., only. An area of 0.304 ha. for roads 0.045 ha., for green belt and 0.028 will be utilised ha. for infrastructure. The optimum depth of the mine at the end of the lease period would be 20 mts. There are no Wildlife Sanctuaries, National Parks, Tiger/Elephant Reserves, Heritage sites etc. within 10 km of the lease boundary. No relocation and rehabilitation of

population will be involved. The mineable reserves are 6229572 T. At proposed rate of production life of the mine at present capacity will be about 943 years. Method of mining will be open cast semi mechanized using hand tools. Water requirement will be 9 KLD, which will be met from ground water. Solid waste of about 27854 Cum MT will be generated during the lease period. Public hearing was conducted on 10/01/2008.

3. The project has been considered in accordance with the provisions of the EIA notification issued by the Ministry of Environment & Forests vide S.O. 1533 (E), dated September 14, 2006.

4. Based on the information submitted by you, as at Para 2 above and others, the State Level Environment Impact Assessment Authority (SEIAA) considered the case in its 24th meeting held on 17-11-09 and decided to accept the recommendations of SEAC. You are hereby accorded prior environmental clearance to the above project under the provisions of EIA notification dated September 14, 2006, subject to the compliance of the following Specific and General conditions.

A. Specific conditions

(i) No two pits shall be simultaneously worked i.e before the first is exhausted and reclamation work completed, no mineral bearing area shall be worked.

(ii) After exhausting the first mine pit and before starting mining operations in the next pit, reclamation and plantation works in the exhausted pit shall be completed so as to ensure that reclamation, forest cover and vegetation are visible during the first year of mining operations in the next pit. This process will follow till the last pit is exhausted. **Adequate rehabilitation of mined pit shall be completed before any new ore bearing area is worked for expansion.**

(iii) Adequate buffer zone shall be maintained between two consecutive mineral bearing deposits.

(iv) Sprinkling of water on haul roads to control dust will be ensured by the project proponent.

(v) Minimum 100 plants/ $90m^2$ annually will be planted in the first five years by the project proponent.

(vi) By the end of the lease period 33% of the area should be brought under plantation.

(vii) Blast vibrations study shall be conducted and submitted to the Regional office of the Ministry **within six months**. The study shall also provide measures for prevention of blasting associated impact on nearby houses and agricultural fields.

(viii) Need based assessment for the near by villages shall be conducted to study economic measures which can help in upliftment of poor sections of society. Company shall provide separate budget for community development activities.

(ix) Land-use pattern of the nearby villages shall be studied, including common property resources available for conversion into productive land. **Action plan for abatement and compensation for damage to agricultural land/ common property land (if any) in the nearby villages, due to mining activity shall be submitted to the Regional office of the Ministry within six months.** Annual status of implementation of the plan and expenditure thereon shall be reported to the Regional Office of the Ministry.

(x) Maintenance of village roads through which transportation of minerals are undertaken shall be carried out by the company regularly at its own expenses. The roads shall be black topped.

(xi) Rain water harvesting shall be undertaken to recharge the ground water source. Status of implementation shall be submitted to the Regional Office of the Ministry **within six months** and thereafter every year from the next consequent year.

(xii) Measures for prevention and control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion shall be carried out with geo textile matting or other suitable material, and thick plantations of native trees and shrubs shall be carried out at the dump slopes. Dumps shall be protected by retaining walls.

(xiii) Trenches / garland drains shall be constructed at foot of dumps and coco filters installed at regular intervals to arrest silt from being carried to water bodies. Adequate number of Check Dams and Gully Plugs shall be constructed across seasonal/perennial nallahs (if any) flowing through the ML area and silts arrested. De- silting at regular intervals shall be carried out.

(xiv) Garland drain of appropriate size, gradient and length shall be constructed for both mine pit and for waste dump and sump capacity shall be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity shall also provide adequate retention period to allow proper settling of silt material. Sedimentation pits shall be constructed at the corners of the garland drains and de-silted at regular intervals.

(xv) Ground and surface water (if any) in and near the core zone (within 5.0 km of the lease) shall be regularly monitored for contamination and depletion due to mining activity and **records maintained**. *The monitoring data shall be submitted to the Regional Office of the Ministry regularly*. Further, monitoring points shall be located between the mine and drainage in the direction of flow of ground water shall be set up and records maintained.

(xvi) Cultivable waste land within 5 km radius of the lease shall be identified and developed into productive land and made available to villages. Status of implementation shall be submitted to the Regional office of the Ministry **within three months** from start of production.

(xvii) Fugitive dust generation shall be controlled. Fugitive dust emission shall be regularly monitored at locations of nearest human habitation (including schools and other public amenities located nearest to sources of dust generation as

applicable) and **records submitted** to the Regional Office of the Ministry regularly.

(xviii) Baseline data for air quality shall be maintained and RSPM level in air quality in the nearby human habitation (villages) shall also be monitored along with other parameters.

(xix) Transportation of minerals shall be done by covering the trucks with tarpaulin or other suitable mechanism so that no spillage of mineral / dust take place.

(xx) Occupational health and safety measures for the workers including identification of work related health hazards, training on malaria eradication, HIV, and health effects on exposure to mineral dust etc. shall be carried out. Periodic monitoring for exposure to respirable mineral dust on the workers shall be conducted and records maintained including health records of the workers. Awareness programme for workers on impact of mining on their health and precautionary measures like use of personal equipments etc. shall be carried out periodically. Review of impact of various health measures shall be conducted followed by follow up action wherever required.

(xxi) The project proponent will ensure following action to be taken as committed during public hearing.

(a) Employment to local laboaurs.
(b) All possible support will be provided for the development of nearby villages.

(xxii) Top soil / solid waste shall be stacked properly with proper slope and adequate safeguards and shall be utilized for backfilling (wherever applicable) for reclamation and rehabilitation of mined out area. Top soil shall be separately stacked for utilization later for reclamation and shall not be stacked along with over burden.

(xxiii) Over burden (OB) shall be stacked at earmarked dump site(s) only and shall not be kept active for long period. The maximum height of the dump shall not exceed 20 m, each stage shall preferably be of maximum 10 m and overall slope of the dump shall not exceed 350. The OB dump shall be backfilled. The OB dumps shall be scientifically vegetated with suitable native species to prevent erosion and surface run off.

Monitoring and management of rehabilitated areas shall continue until the vegetation becomes self-sustaining. Compliance status shall be submitted to the Regional office of the Ministry of Environment & Forests on **six monthly basis**.

(xxiv) Slope of the mining bench and ultimate pit limit shall be as per the mining scheme approved by Indian Bureau of Mines.

(xxv) Adequate plantation shall be raised in the ML area, haul roads, OB dump sites etc. Green belt development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO / Agriculture Department. Herbs and shrubs shall also form a part of afforestation programme besides tree plantation. The company shall involve local people for plantation programme. Details of year wise afforestation programme including rehabilitation of mined out area *shall be submitted* to the Regional Office of the Ministry every year.

(xxvi) Regular monitoring of ground and surface water sources for level and quality shall be carried out by establishing a network of existing wells and constructing new piezometers during the mining operation. The monitoring shall be carried out four times in a year i.e. pre-monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January) and the data thus collected shall be regularly sent to MoEF, Central Ground Water Authority and Regional Director, Central Ground Water Board.

(xxvii) The waste water from the mine shall be treated to conform to the prescribed standards before discharging in to the natural stream. The discharged water from the Tailing Dam (if any) shall be regularly monitored and report submitted to the Ministry of Environment & Forests, Central Pollution Control Board and the State Pollution Control Board.

(xxviii) **Hydro-geological study of the area shall be reviewed annually. In case adverse effect on ground water quality and quantity is observed mining shall be stopped and resumed only after mitigating steps to contain any adverse impact on ground water is implemented.**

(xxix) Vehicular emissions shall be kept under control and regularly monitored. Vehicles used for transportation of minerals and others shall have valid permissions as prescribed under Central Motor Vehicle Rules, 1989 and its amendments. The vehicles transporting minerals shall be covered with a tarpaulin or other suitable enclosures so that no dust particles / fine matters escape during the course of transportation. No overloading of minerals for transportation shall be committed. The trucks transporting minerals shall not pass through wild life sanctuary (if any in the study area).

(xxx) Prior permission from the Competent Authority shall be obtained for extraction of ground water (if any).

(xxxi) Action plan with respect to suggestions/improvements and recommendations made during public consultation/hearing (as agreed) shall be submitted to the Regional Office of the Ministry and the State Govt within six months.

(xxxii) A final mine closure plan, along with details of Corpus Fund, shall be submitted to the Regional office of the Ministry of Environment & Forests, 5 years in advance of final mine closure for approval.

B. General conditions

(i) No change in mining technology and scope of working shall be made without prior approval of the Ministry of Environment & Forests.

(ii) No change in the calendar plan including excavation, quantum of mineral and waste shall be made.

(iii) Mining will be carried out as per the approved mining plan by Indian Bureau of Mines.

(iv) Four ambient air quality-monitoring stations shall be established in the core zone as well as in the buffer zone for RSPM, SPM, SO_2, NO_x monitoring. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.

(v) Data on ambient air quality (RPM, SPM, $S0_2$, NO_x) should be regularly submitted to the Regional office of the Ministry located at Bhopal and the State Pollution Control Board / Central Pollution Control Board **once in six months**.

(vi) Fugitive dust emissions from all the sources shall be controlled regularly. Water spraying arrangement on haul roads, loading and unloading and at transfer points shall be provided and properly maintained.

(vii) Measures shall be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc. shall be provided with ear plugs / muffs and health records of the workers shall be maintained.

(viii) Industrial waste water (workshop and waste water from the mine) should be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19th May, 1993 and 31st December, 1993 or as amended from time to time. Oil and grease trap shall be installed before discharge of workshop effluents.

(ix) Personnel working in dusty areas shall be provided with protective respiratory devices and they shall also be imparted adequate training and information on safety and health aspects.

(x) Provision shall be made for the housing the labourers within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets,

safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.

(xi) A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.

(xii) The project authorities shall inform to the Regional Office of the Ministry located at Bhopal regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.

(xiii) The funds earmarked for environmental protection measures shall be kept in separate account and shall not be diverted for other purpose. Year wise expenditure shall be reported to the Ministry and its Regional Office located at Bhopal.

(xiv) The Regional Office of the Ministry located at Bhopal shall monitor compliance of the stipulated conditions. The project authorities shall extend full cooperation to the officer(s) of the Regional Office by furnishing the requisite data / information / monitoring reports.

(xv) A copy of clearance letter will be marked to concerned Panchayat / local NGO, if any, from whom suggestion / representation has been received while processing the proposal.

(xvi) State Pollution Control Board shall display a copy of the clearance letter at the Regional office, District Industry Centre and Collector's office / Tehsildar`s Office for 30 days.

(xvii) The project authorities shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at web site of the State Level Environment Impact Assessment Authority (SEIAA) website at

www.mpseiaa.nic.in and a copy of the same shall be forwarded to the Regional Office of the Ministry located in Bhopal.

(xviii) The project authority has to submit half yearly compliance report of the stipulated prior environmental clearance terms and conditions in hard and soft copy to the SEIAA of M.P. on 1st June and 1st December of each calendar year.

5. The Ministry or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.

6. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.

7. Any appeal against this environmental clearance shall lie with the National Environment Appellate Authority, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Authority Act, 1997.

8. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

Sd/-

(**Manoj Govil**)
Member Secretary, SEIAA

Endt No. 375 /SEIAA/EPCO/09 Dated:16-12-09

Copy to:-

1. The Secretary, Department of Environment, Government of Madhya Pradesh, Bhopal
2. The Member Secretary, Madhya Pradesh State Pollution Control Board, Paryavarn Parisar, E-5, Arera Colony, Bhopal-462016
3. The Collector, Distt-Katni-M.P.
4. Divisional Forest Officer, Distt-Katni-M.P
5. Division, Monitoring Cell, MoEF, New Delhi- 110 003
6. The Regional Officer, MOEF, Bhopal
7. The Distt. Mining Officer, Distt-Katni-M.P.
8. Guard file.

Sd/-
(**Manoj Govil**)
Member Secretary, SEIAA

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ठेकेदार/मेडम

Annexure-04

रजिस्ट्रीकरण एवं स्टाम्प विभाग
मध्य प्रदेश

पंजीयन प्रमाणपत्र	
पंजीकरण का विवरण	
ई पंजीकरण संख्या	MP208052016A1474679
पंजीकरण की तिथि	09/08/2016
ई-पंजीयन प्रमाणपत्र के प्रिन्ट करने की तिथि	09/08/2016
संपत्ति का मूल्य(यदि लागू है)	14782500
पंजीयन शुल्क (रूपये)	2254485
कुल स्टाम्प शुल्क (रूपये)	3005980
उप पंजीयक का नाम	PRAKASH TRIPATHI
उप पंजीयक कार्यालय का नाम	उप पंजीयक कार्यालय कटनी

पट्टादाता- स्वयं

नाम	श्री विकास सिंह नरवाल
पिता/पति का नाम	--
पता	कार्यालय कलेक्टर कटनी, कटनी, मध्य प्रदेश, भारत

पट्टेदार-पीओए धारक

संगठन का नाम	अल्ट्राटेक सीमेंट लिमिटेड
अधिकृत व्यक्ति का नाम	रमेश चंद जैन
पता	निवासी राहुल बाग कटनी तहसील व जिला कटनी , कटनी, मध्य प्रदेश, भारत
संगठन का नाम	अल्ट्राटेक सीमेंट लिमिटेड
अधिकृत व्यक्ति का नाम	राहुल महनोत
पता	राहुलबाग कटनी

Digitally signed by
TRIPATHI
PRAKASH
NARAYAN
Date: 2016.08.09
12:51:27 IST

उप पंजीयक के हस्ताक्षर

MP208052016A1474679 | 01012022122015002093 | 01012009082016001852

रजिस्ट्रीकरण एवं स्टाम्प विभाग
मध्य प्रदेश

स्टाम्प शुल्क का प्रमाण पत्र

ई स्टाम्प विवरण

ई स्टाम्प कोड	01012022122015002093		
ई स्टाम्प राशि (रुपए)	427517		
शासकीय स्टाम्प ड्यूटी (रुपए)	427517	नगर पालिका ड्यूटी (रुपए)	0
जनपद ड्यूटी (रुपए)	0	उपकर राशि (रुपए)	0
छूट दी गई राशि (रुपए)	0		
ई स्टाम्प का प्रकार	गैर न्यायिक		
निर्गमन तिथि एवं समय	22/12/2015 12:12:17 PM		
यूजर आईडी / जारीकर्ता	Shivakant Dubey/SP012040207201500193		
एस पी / एस आर ओ / डी आर ओ / एच ओ विवरण	Gandhi Ganj Katni मुडवारा कटनी		

डीड विवरण

विलेख का प्रकार	पट्टा
लिखत	(तीन) जहां कि पट्टा ऐसी अवधि के लिए तात्पर्यित है जो पांच वर्ष से कम नहीं है किन्तु दस वर्ष से कम है; विलेख में यथाउपवर्णित प्रीमियम या अग्रिम दिए गए या अग्रिम दिए जाने वाले धन तथा आरक्षित किए गए औसत वार्षिक भाटक की रकम, या सम्पत्ति के बाजार मूल्य का एक प्रतिशत, इसमें से जो भी अधिक हो.
उद्देश्य	लीज/पटटा

पहले पक्ष के विवरण

नाम	श्री विकास सिंह नरवाल
पता	कार्यालय कलेक्टर कटनी
व्यक्तियों की संख्या	1

दूसरे पक्ष के विवरण

संगठन का नाम	अल्ट्राटेक सीमेंट लिमिटेड
पता	निवासी राहुल बाग कटनी तहसील व जिला कटनी
व्यक्तियों की संख्या	1

पूरक अनुबंध

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रजिस्ट्रीकरण एवं स्टाम्प विभाग
मध्य प्रदेश

स्टाम्प शुल्क का प्रमाण पत्र

ई स्टाम्प विवरण

ई स्टाम्प कोड	010120090820160018 52		
ई स्टाम्प राशि (रुपए)	2578463		
शासकीय स्टाम्प ड्यूटी (रुपए)	2578463	नगर पालिका ड्यूटी (रुपए)	0
जनपद ड्यूटी (रुपए)	0	उपकर राशि (रुपए)	0
छूट दी गई राशि (रुपए)	0		
ई स्टाम्प का प्रकार	गैर न्यायिक		
निर्गमन तिथि एवं समय	09/08/2016 12:08:28 PM		
यूजर आईडी / जारीकर्ता	PRAKASH NARAYAN TRIPATHI		
एस पी / एस आर ओ / डी आर ओ / एच ओ विवरण	उप पंजीयक कार्यालय कटनी		

डीड विवरण

विलेख का प्रकार	पट्टा
लिखत	पट्टा, जिसके अंतर्गत, खनन पट्टा से भिन्न अवर-पट्टा या उप-पट्टा तथा पट्टे या उप पट्टे पर देने या किसी पट्टे का नवीकरण करने के लिए कोई करार है - जहां कि पट्टा ऐसी अवधि के लिए तात्पर्यित है जो पांच वर्ष से अधिक है किन्तु दस वर्ष तक है, - प्रीमियम या अग्रिम दिए गए या अग्रिम दिए जाने वाले धन तथा आरक्षित किए गए औसत वार्षिक भाटक की रकम के योग का, या सम्पत्ति के बाजार मूल्य का 0.5 प्रतिशत, इसमें से जो भी अधिक हो।
उद्देश्य	लीज/पटटा

पहले पक्ष के विवरण

नाम	श्री विकास सिंह नरवाल
पता	कार्यालय कलेक्टर कटनी
व्यक्तियों की संख्या	1

दूसरे पक्ष के विवरण

संगठन का नाम	अल्ट्राटेक सीमेंट लिमिटेड
पता	निवासी राहुल बाग कटनी तहसील व जिला कटनी
व्यक्तियों की संख्या	1

पूरक अनुबंध

MP208052016A1474679 | 01012022122015002093 | 01012009082016001852

रजिस्ट्रीकरण एवं स्टाम्प विभाग
मध्य प्रदेश

पूरक अनुबंध

अनुबंध निष्पादन दिनांक

म0प्र0 शासन खनिज साधन विभाग भोपाल के आदेश क्रमांक 3-37/80/12 भोपाल दिनांक-06.08.1980 के द्वारा ग्राम छपरवाह् तहसील बडवारा जिला कटनी की भूमि खसरा नम्बर 176/1 एवं 176/2 भाग कुल रकवा 10.117 हेक्टर (25.00 ऐकड) क्षेत्र पर खनिज लाईमस्टोन डोलोमाईट बाक्साईड सोपस्टोन एवं क्ले का खनिजपटटा दस वर्षो कीअवधि दिनांक 23.02.1981 से 22.02.1991तक के लिये एल्कान लेबोरेटरीज इण्डस्ट्रीज(इंडिया)कटनी के पक्ष मे स्वीकृत किया गया है

म0प्र0शासन खनिज साधन विभाग,भोपाल के आदेश क्र03-37/80/12/2/3 भोपाल दिनांक 05.07.1985 के द्वारा खनिजपटटा
का क्षेत्र बढाकर 19.71हेक्टर (48.72एकड) तथा अवधि 20 वर्ष की
गई है तदानुसार उक्त खनिपटटा की अवधि दिनांक 23.02.1981 से 22.02.2001 तक के लिये किया गया है पटटाधारी मेसर्स एल्कान लेबोटेरीज इंण्डस्ट्रीज (इंडिया) कटनी के द्वारा स्वीकृत खनिजपटटा ग्राम छपरवाह तहसील बडवारा जिला कटनी की भूमि खसरा नम्बर 176/1, 176/2,176/13(जिसका नया खसरा नं0 31 एवं 13) कुल रकवा 19.71 हैक्टर क्षेत्र पर डोलोमाईट एवं चूनपत्थर का प्रथम नवकरण खनिजपटटा आवेदन पत्र दिनांक दिनांक 11.02.2000 को प्रस्तुत किया गया था जो म0प्र0 शासन खनिज साधन विभाग भोपाल के आदेश क्रमाक 3-23/2002/12/2 भोपाल दिनांक 09/08/2002 के ग्राम छपरवाह के नया खसरा नं0 13एवं 31 कुल रकवा 19.71 हैक्टर क्षेत्र पर बीस वर्ष की अवधि दिनांक 23.02.2001से 22.02.2021 तक के लिये स्वीक़त किया गया है

म0प्र0 शासन खनिज साधन विभाग भोपाल के आदेश क्रमाक 3-23/2002/12/2 भोपाल दिनांक 10.08.2009 के द्वारा उपरोक्त स्वीक़त खनिपटटा को मेसर्स ग्रासिम इण्डस्ट्रीज के पक्ष मे हस्तान्तरण किया गया है

.....2

म0प्र0शासन खनिज साधन विभाग भोपाल के आदेश क्र0 3-23 /2002/12/2 भोपाल 13.07.2011 के द्वारा उपरोक्त स्वीक़त खनिपटटा को मेसर्स ग्रासिम इण्डस्ट्रीज से मेसर्स अल्ट्राटेक सीमेन्ट

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रजिस्ट्रीकरण एवं स्टाम्प विभाग
मध्य प्रदेश

प्रस्तुति मुद्रा :

श्री विकास सिंह नरवाल --

के द्वारा उप जिला मुडवारा जिला कटनी के उप पंजीयक कार्यालय में तारीख 06/08/2016 को मध्यान्ह पूर्व/मध्यान्ह पश्चात 02:44:56 बजे प्रस्तुत किया गया।

PRAKASH NARAYAN
TRIPATHI
उप पंजीयक
उप पंजीयक कार्यालय कटनी

रजिस्ट्रीकरण एवं स्टाम्प विभाग
मध्य प्रदेश

लिमीटेड
(यूनिट बिरला व्हाइट)के पक्ष मे हस्तान्तरण किया गया है

अत:म0प्र0शासन खनिज साधन विभाग भोपाल के आदेश क्र0 एफ19-5/2015/12-1 दिनांक 12.3.2015 मे उल्लेखित अनुसार खान एवं खनिज (विकास तथा विनियमन)अधिनियम 1957संशोधन अध्यादेश 2015 की धारा 8ए(5)के अधीन स्वीक्रत खनिपटटो की अवधि मूल स्वीक्रत तिथी से 50 वर्ष हो चुकी है जिसमे उल्लेखित अनुसार पटटाधारी मेसर्स अल्ट्राटेक लिमिटेड (यूनिट बिरला व्हाइट)गोकुलधाम राहुलबाग कटनी म0प्र0को ग्राम छपरवाह तहसील बडवारा जिला कटनी की भूमि नया खसरा नम्बर 13 एवं 31 कुल रकवा 19.71 हेक्टर क्षेत्र पर खनिज डोलामाइट एवं चूनापत्थर के स्वीक्रत खनिपटटा को शासन के आदेश दि0 12.03.2015 के परिपेक्ष्य मे खनिपटटा की मूल अबधि से आगामी (नौ) वर्ष अर्थात दिनांक 23.02.2021 से 31.03.2030 तक के लिये खनि-पटटा की समयाव़्द्दि किये जाने विषयक पूरक अनुबंध किया जाता है

पटटेदार को खनि रियायत नियमावली 1960 के नियमो तथा अनुबंध पत्र की शर्तो का पालन करना होगा एवम शासन द्वारा समय-समय पर जारी निर्देशो-आदेशो का पालन करना होगा

पटटाधारी को नियमानुसार रायल्टी का भुगतान करना आवश्यक होगा पटटाधारी द्वारा अनुबंध की शर्तो एवं खनि रियायत नियमावली 1960 के नियमो का पालन नही किये जाने की दशा मे नियमानुसार कार्यवाही की जावेगी यह पूरक अनुबंध मूल अनुबंध का भाग माना जावेगा इस लिखत के लिये शासन द्वारा दर्शित बाजार मुल्य 42751680/- है

रजिस्ट्रीकरण एवं स्टाम्प विभाग
मध्य प्रदेश

निष्पादन की मुद्रा :

श्री विकास सिंह नरवाल		--	पता: कार्यालय कलेक्टर कटनी
अल्ट्राटेक सीमेंट लिमिटेड	प्रतिनिधित्व:-	रमेश चंद जैन	पता: निवासी राहुल बाग कटनी तहसील व जिला कटनी

स्वीकार करते हैं कि कथित पट्टा विलेख का निष्पादन किया गया था और प्रतिफल के पूर्ण रूपए 0 प्राप्त हो गये हैं तथा रूपए 0 उन्हें मेरी उपस्थिति में चुकाये गये थे और प्रतिफल की बकाया रकम रूपए 0 बच गयी है, जो पंजीयन के बाद प्राप्त होगी । तारीख 06/08/2016

PRAKASH NARAYAN TRIPATHI
उप पंजीयक
उप पंजीयक कार्यालय कटनी

रजिस्ट्रीकरण एवं स्टाम्प विभाग
मध्य प्रदेश

[illegible] इस दस्तावेज के सभी पृष्ठ [illegible] विवरणों एवं प्रविष्टियों को [illegible] के आईडी 733047 तथा ई-स्टाम्प कोड 01012-2212201500209[illegible] सहित, एतद् द्वारा अभिस्वीकृत एवं पुष्टि करते हैं, तथा मेरे/अपने निम्नांकित हस्ताक्षरों से [illegible] को निष्पादित [illegible] है

प्रथम पक्षकार/ पक्षकारों के हस्ताक्षर
नाम तथा पिता का नाम:

कलेक्टर
जिला-कटनी

द्वितीय पक्षकार/ पक्षकारों के हस्ताक्षर
नाम तथा पिता का नाम:

[illegible] Signatory

अन्य पक्षकार/ पक्षकारों के हस्ताक्षर :
नाम तथा पिता का नाम :

उपसंचालक (ख.प्र.)
जिला-कटनी

गवाह 1 का नाम Bijay Kumar Jaiswal
पता Dubey Colony Katni MP
हस्ताक्षर
आईडी का टाईप तथा नम्बर
PAN NO - ALTPJ-1487A

गवाह 2 का नाम Abhijeet Kashyap
पता S/o K.P. Kashyap
हस्ताक्षर
आईडी का टाईप तथा नम्बर 6. Lkhapteri Katni
9977009996

रजिस्ट्रीकरण एवं मुद्रांक विभाग
मध्य प्रदेश

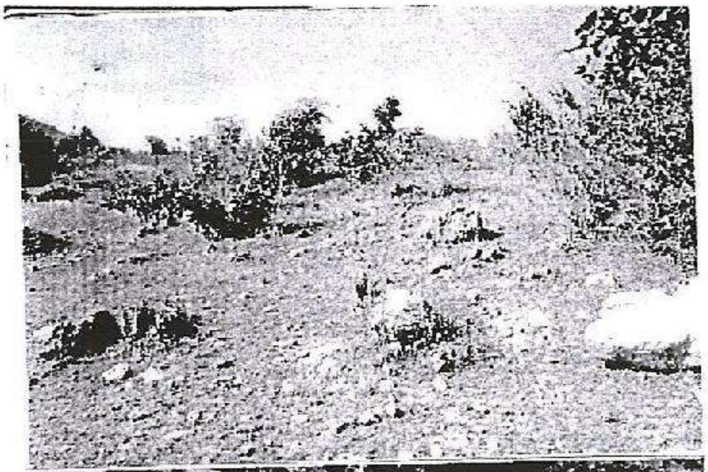
गवाह मुद्रा :

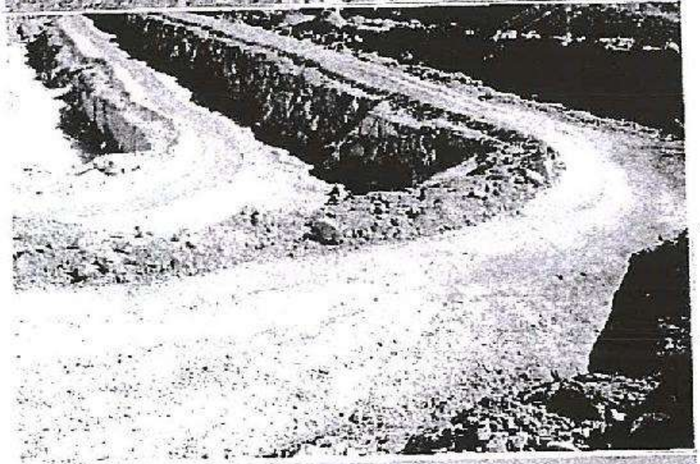
ABHIJEAT KASHYAP	पुत्र/आत्मज K P KASHYAP	पता: YASWANT NAGAR KATRA ADHARKAP JABALPUR
BIJAY KUMAR JAISWAL	पुत्र/आत्मज S N JAISWAL	पता: DUBEY COLONY SOM NATH MANDIR KE PASS KATNI

की जांच पूर्वोक्त निष्पादक / निष्पादकों की शिनाख्त के विषय में की गयी है । तारीख 09/08/2016

PRAKASH NARAYAN
TRIPATHI
उप पंजीयक
उप पंजीयक कार्यालय कटनी

रजिस्ट्रीकरण एवं स्टाम्प विभाग
मध्य प्रदेश





रजिस्ट्रीकरण एवं स्टाम्प विभाग
मध्य प्रदेश

अंगुष्ठ चिन्ह मुद्रा :

इस दस्तावेज के निष्पादक के अंगूठे का निशान मेरे द्वारा/मेरी उपस्थिति में दिनांक 06/08/2016 को लिया गया ।

PRAKASH NARAYAN
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उप पंजीयक
उप पंजीयक कार्यालय कटनी

इस दस्तावेज के निष्पादक रमेश चंद जैन के अंगूठे का निशान मेरे द्वारा/मेरी उपस्थिति में दिनांक 06/08/2016 को लिया गया ।

PRAKASH NARAYAN
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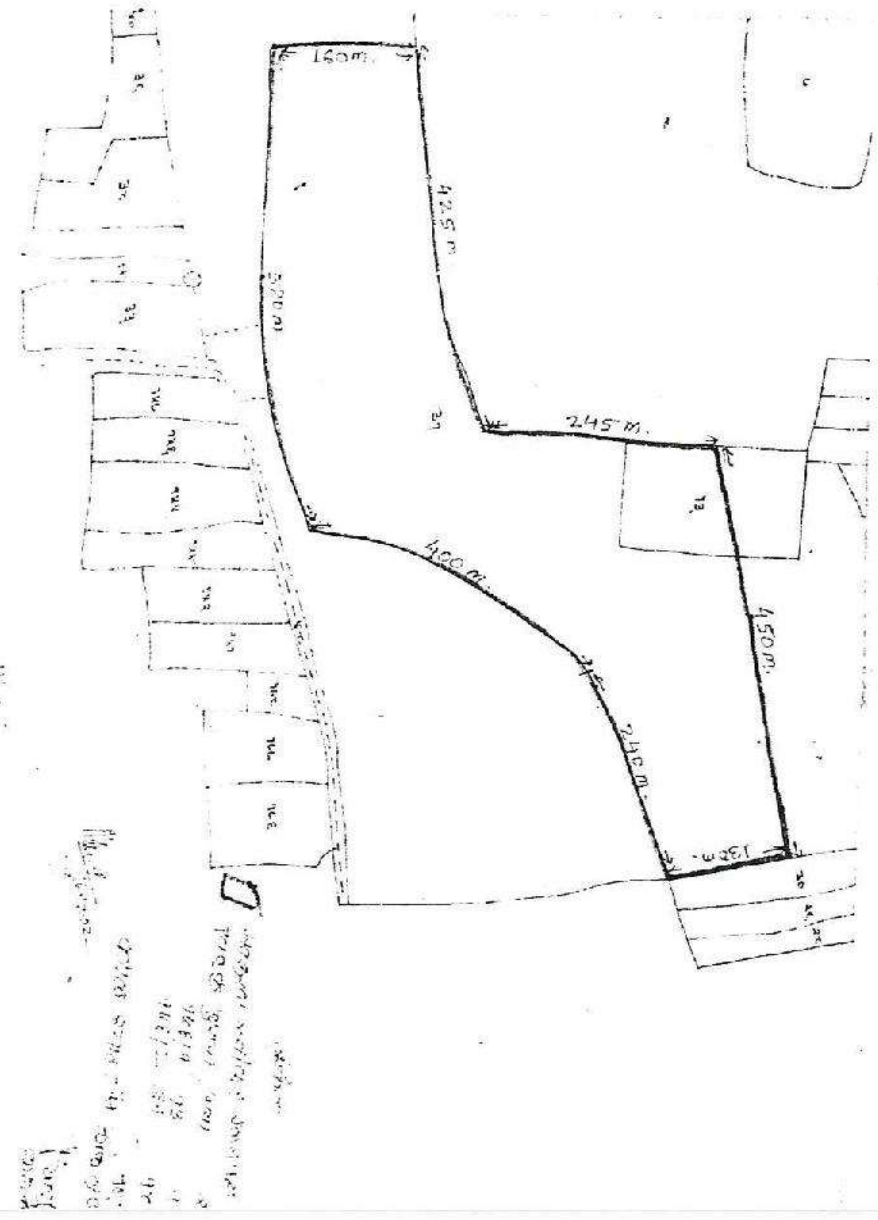
उप पंजीयक कार्यालय कटनी

गवाह मुद्रा :

ABHIJEAT KASHYAP

141

रजिस्ट्रीकरण एवं स्टाम्प विभाग
मध्य प्रदेश



MP208052016A1474679 | 01012022122015002093 | 01012009082016001852

रजिस्ट्रीकरण एवं स्टाम्प विभाग
मध्य प्रदेश

गवाह मुद्रा :

BIJAY KUMAR JAISWAL

रजिस्ट्रीकरण एवं स्टाम्प विभाग
मध्य प्रदेश

स्टाम्प शुल्क मुद्राः

स्टाम्प शुल्क	3005980
नगरीय शुल्क	0
जनपद पंचायत शुल्क	0
उपकर	0
अतिरिक्त शुल्क	0
चुकाया गया स्टाम्प शुल्क	3005980

PRAKASH NARAYAN
TRIPATHI
उप पंजीयक
उप पंजीयक कार्यालय कटनी

रजिस्ट्रीकरण एवं स्टाम्प विभाग
मध्य प्रदेश

नियम 35 - मुद्रा

इस दस्तावेज में निष्पादक ने स्टाम्प शुल्क की राशि 2578463 रूपये चुकाई है, जबकि भारतीय स्टाम्प अधिनियम, 1899 की अनुसूची-1-क, के अनुच्छेद SECTION 35 के अनुसार इस पर 2578463 रूपये के स्टाम्प प्रभारित किये जाना थे । पक्षकार शेष राशि के स्टाम्प लगाने को तैयार है । अतः धारा 35 के परन्तुक (च) के प्रावधानों के अनुसार पक्षकार द्वारा उक्त कम रकम के स्टाम्पों के बराबर स्टाम्प इस दस्तावेज के साथ जोड़े जाते हैं ।

PRAKASH NARAYAN
TRIPATHI
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उप पंजीयक कार्यालय कटनी

MP208052016A1474679 | 01012022122015002093 | 01012009082016001852

रजिस्ट्रीकरण एवं स्टाम्प विभाग
मध्य प्रदेश

पंजीकरण मुद्रा :

इस दस्तावेज का इलेक्ट्रानिक पंजीयन दिनांक 09/08/2016 को क्रमांक MP208052016A1474679 दे कर किया गया है। जिसमें 19 पृष्ठ समाविष्ट हैं

स्टाम्प शुल्क	3005980

पंजीयन शुल्क	2254485
प्रतिलिपि शुल्क	0
अधिक	0
योग	2254485

PRAKASH NARAYAN
TRIPATHI
उप पंजीयक
उप पंजीयक कार्यालय कटनी

State Environment Impact Assessment Authority, M.P.

(Government of India, Ministry of Environment & Forests)

Research and Development Wing
Madhya Pradesh Pollution Control Board
Paryavaran Parisar, E-5. Arera Colony
Bhopal-4620 16
visit us http://www.mpseiaa.nic.in
Tel:0755-2466970, 2466859
Fax : 0755-2462136

No: 1085 / SEIAA /13
Date: 25/6/2013

To,
M/s Ultra Tech Cement Limited
Unit -Birla White,Phase-III,
Gokuldham Rahulbag
District Katni (MP)-483501
Phone No. – 07622-298001

Sub: - Case No. 613/2010 Prior Environmental Clearance for expansion of dolomite & limestone mine for enhancement of production capacity from 6600 TPA to 5,00,000 TPA in an area of 19.71 ha at khasra no . **31, 13 New** at village Chhaparwah, Tehsil Badwara, District Katni (MP) by M/s Ultra Tech Cement Limited (Birla White Unit), D-7, Shastri Nagar Jodhpur (Rajsthan)-342003.

This has reference to your letter no. GIL/BW/10 dtd 20.12.2010 received in SEIAA office on 21.12.2010, ToR issued by SEAC on 11.02.2011 and subsequent letters seeking Prior Environmental Clearance for the above project under the EIA Notification, 2006. The proposal has been appraised as per prescribed procedure in the light of provisions under the EIA Notification, 2006 on the basis of the mandatory documents enclosed with the application viz., the Form - I, Pre-Feasibility Report, ToR and subsequently submission of EIA, Public Hearing and the additional clarifications furnished in response to the observations of the State Expert Appraisal Committee (SEAC) and State Environment Impact Assessment Authority (SEIAA) constituted by the competent Authority.

II. It has been noted that the proposal is for expansion of dolomite & limestone mine in an area of 19.71 ha. The mining lease area is located in khasra no. 31, 13 New at Village Chhaparwah, Tehsil Badwara, District Katni. It lies at latitude 23^0 39' 21.9" to 23^0 39' 39.6" N and longitude 80^0 34' 42.5" to 80^0 35' 11.11" E. The adjacent village Chhaparwah is 0.54 km. The nearest Jirgiri Nalla is 1.25 km. There is no National Park/Sanctuary and interstate boundary within 10 Km radius.

The project is for enhancement of production capacity from 6600 TPA to 5,00,000 TPA. The mining lease period is for 20 years. The expected life of mine is 5 years as per approved mining plan IBM vide No. MP/Katni/Dol/Mod-M.Sch-02/11-12 dtd. 12.01.2012. The mining will be carried out by open cast fully mechanized method. The water requirement is 16 KLD. The water met from ground water and accumulated water in existing mine pits will be used for domestic, dust suppression and for green belt. An area of 3.5717 ha shall be covered under plantation. The public hearing was conducted on 23.12.2011 at mining site.

- **Correspondence Address:** Member Secretary, SEIAA, Environmental Planning and Coordination Organisation (EPCO), Paryavaran Parisar, E-5, Arera Colony, Bhopal - 462016
- **Registration No.:** To be quoted in registered cases for correspondence

Case no. 613/2010

III. The project has been considered in accordance with the provisions of the EIA notification issued by the Ministry of Environment & Forests vide S.O. 1533 (E), dated 14th September 2006.

IV. Based on the information submitted, as at Para (II) above and others the State Level Environment Impact Assessment Authority (SEIAA) considered the case in its 137th meeting dtd. 14.06.2013 and decided to accept the recommendations of 99th SEAC meegind dtd. 24.07.2012 & 121st SEAC meeting dtd. 28.02.2013.

Hence, Prior Environmental Clearance is accorded for expansion of dolomite & limestone mine in an area of 19.71 ha for enhancement of production capacity from 6600 TPA to 5,00,000 TPA for 6 years at present by considering expected life of mine and preparation period for operation of mine at khasra no. 31, 13 New at Village- Chhaparwah, Tehsil Badwara, District Katni (MP) by M/s Ultra Tech Cement Limited (Birla White Unit), D-7, Shastri Nagar Jodhpur (Rajsthan)-342003 under the provisions of EIA notification dtd. 14th September, 2006, subject to the compliance of the Standard Conditions enclosed at. **Annex-I** and the following additional specific conditions as recommended by SEIAA & SEAC.

1. If the land belongs to the tribal person the Collector shall ensure that the tribal person gets compensation as per rule 72 of the Mineral Concession Rule 1960 and his interests are safegaurded as per State Policy.
2. Compliances of all the public hearing issues shall be taken up on priority.
3. A schedule for regular environmental monitoring shall be submitted to the M.P. Pollution Control Board and monitoring shall be ensured and the results shall be submitted to the regulatory authorities along with the production figures.
4. Compliance report for the compliance of EC conditions has to be submitted periodically to the authorities.
5. Under no circumstance the production should go beyond 5,00,000 TPA.
6. Mining operations shall be done strictly as per the mining scheme as approved by the IBM and any change in the scheme has to be informed to the authority and MPPCB.
7. Copy of approved mine closure plan has to be submitted to the MPPCB before the expiry of mining lease.
8. Use of solar panels shall be ensured for lighting of streets & office building at site.
9. All general conditions shall be applicable.
10. PP should take up activities pertaining to land reclamation as per the approved Mining Plan and shall submit progress report to MPPCB & Regional Office of MoEF.
11. Effective plan to prevent the Jirgaria Nalla and its water quality from mining activities shall also be submitted along with the progress report.
12. MPPCB shall ensure the implementation of actions submitted & approved under above mentioned conditions before granting consent to operate.

Encl: Annex-1

o/c **(Sharad Kumar Jain)**
Member Secretary I/c

- **Correspondence Address:** Member Secretary, SEIAA, Environmental Planning and Coordination Organisation (EPCO), Paryavaran Parisar, E-5, Arera Colony, Bhopal - 462016
- **Registration No.:** To be quoted in registered cases for correspondence

Case no. 613/2010

Endt No. 1086 / SEIAA/13 Dated: 25/6/2013

Copy to:-

1. Principal Secretary, Department of Environment, Government of Madhya Pradesh, Mantralaya, Bhopal.
2. Member Secretary, SEAC, Research and Development Wing Madhya Pradesh Pollution Control Board, Paryavaran Parisar, E-5. Arera Colony Bhopal-4620 16
3. Member Secretary, Madhya Pradesh Pollution Control Board, Paryavaran Parisar, E-5, Arera Colony, Bhopal-462016
4. Collector, District Katni, M. P.
5. Divisional Forest Officer, District Katni, M. P.
6. I.A. Division, Monitoring Cell, MoEF, GoI, Paryavaran Bhawan, CGO Complex, Lodhi Road, New Delhi- 110 003
7. Director (S), Regional office of the MoEF, Western Region, Kendriya Paryavaran Bhawan, Link Road No. 3 Ravi Shankar Nagar, Bhopal-462016
8. District Mining Officer, District Katni, M. P.
9. Guard file

Encl: Annex-1

ok **(Dr U.M. Shukla)**
Officer-in-Charge

- **Correspondence Address:** Member Secretary, SEIAA, Environmental Planning and Coordination Organisation (EPCO), Paryavaran Parisar, E-5, Arera Colony, Bhopal - 462016
- **Registration No.:** To be quoted in registered cases for correspondence

Case no. 613/2010

State Environment Impact Assessment Authority, M.P.
(Government of India, Ministry of Environment & Forests)
Research and Development Wing, Madhya Pradesh Pollution Control Board,
Paryavaran Parisar, E-5, Arera Colony, Bhopal-4620 16

Annex-I

Standard Conditions related to Activity 1 (a) - Mining of Minerals (open cast) of Category B projects under the Schedule of Ministry of Environment and Forests, GoI notification dtd 14-09-06

1. Any addition of the mining area, change of Khasra numbers, enhancement of capacity, change in mining technology, modernization and scope of working shall again require prior environmental clearance as per EIA notification, 2006.
2. All activities / mitigative measures proposed by PP in Environmental Impact Assessment and approved by SEAC must be ensured.
3. All activities / mitigative measures proposed by PP in Environmental Management Plan and approved by SEAC must be ensured.
4. All parameters listed in Environmental Monitoring Plan approved by SEAC must be monitored at approved locations and frequencies.
5. Blast vibrations study shall be conducted and submitted to the Regional Office, MoEF GoI, Bhopal and MP PCB **within six months**. The study shall also provide measures for prevention of blasting associated impact on nearby houses and agricultural fields.
6. Controlled blasting techniques with sequential drilling shall be adopted. The blasting shall be carried out in the day time only.
7. Slope of the mining bench and ultim[illegible] limit shall be as per the mining scheme approved by Indian Bureau of Mines.
8. A final mine closure plan, along with details of Corpus Fund, shall be submitted to the Regional Office, MoEF, GoI, Bhopal and MP PCB within 5 years in advance of final mine closure for approval.
9. No change in the calendar plan including excavation, quantum of mineral and waste shall be made.
10. Mining will [illegible] carried out as per the [illegible] mining plan. In [illegible] any violation of mining pla[illegible] Environmental Clear[illegible] by SEIAA will [illegible] cancelled.
11. Adequate [illegible] zone shall be maint[illegible] between two conse[illegible] mineral bearing deposits.
12. The transportation of the minerals ex[illegible] from the mining area shall be limited to day hours only.
13. Maintenance of near by local roads through which transportation of minerals are undertaken shall be carried out by the company regularly at its own expenses. The roads shall be black topped.
14. Measures for prevention and control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion shall be carried out with geo textile

(Dr R P Singh) 13.4.12
Officer-in-Charge

(Dr Vinita Vipat) 13.4.12
Officer-in-Charge

(Dr Sadhna Tiwari) 13.4.12
Officer-in-Charge

Issued Vide No. 1085-86 [illegible]
Dated 25/6/2013

State Environment Impact Assessment Authority, M.P.
(Government of India, Ministry of Environment & Forests)
Research and Development Wing, Madhya Pradesh Pollution Control Board,
Paryavaran Parisar, E-5, Arera Colony, Bhopal-4620 16

matting or other suitable material, and thick plantations of native trees and shrubs shall be carried out at the dump slopes. Dumps shall be protected by retaining walls.

15. Trenches / garland drains shall be constructed at foot of dumps and coco filters installed at regular intervals to arrest silt from being carried to water bodies. Adequate number of check dams and gully plugs shall be constructed across seasonal/ perennial Nallahs, if any, flowing through the ML area and silts arrested. De- silting at regular intervals shall be carried out.

16. The project proponent will ensure necessary protection measures around the mine pit, waste dumps and garland drain.

17. Top soil / solid waste shall be stacked properly with proper slope and adequate safeguards and shall be utilized for backfilling (wherever applicable) for reclamation and rehabilitation of mined out area. Top soil shall be separately stacked for utilization later for reclamation and shall not be stacked along with over burden.

18. Over burden (OB) shall be stacked at earmarked dump site(s) only and shall not be kept active for long period. The maximum height of the dump shall not exceed 20 m, each stage shall preferably be of maximum 10 m and overall slope of the dump shall not exceed 35°. The OB dump shall be backfilled and shall be scientifically vegetated with suitable native species to prevent erosion & surface run off.

19. Minimum 1000 plants shall be planted in one year and 5000 plants shall be planted in first five years.

20. Monitoring and management of rehabilitated areas shall continue until the vegetation becomes self-sustaining. Compliance status shall be submitted to the Regional Office, MoEF, GoI, Bhopal and MP PCB on six monthly basis.

21. By the end of the lease period 33% of the area should be brought under plantation.

22. Green belt development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO / Agriculture Deptt. Herbs & shrubs shall also form a part of afforestation programme besides tree plantation. The company shall involve [illegible] people for plantation programme. Details of year wise afforestation programme [illegible] rehabilitation [illegible] mined out area shall be submitted to the Regional Office [illegible] Bhopal and [illegible] every year.

23. Vehicular emissions shall be kept [illegible] control and regularly monitored. Vehicles used for transportation of minerals and others shall have valid permissions as prescribed under Central Motor Vehicle Rules, 1989 and its amendments. The vehicles transporting minerals shall be covered with a tarpaulin or other suitable enclosures so that no dust particles / fine matters escape during the course of transportation. No overloading of minerals for transportation shall be committed. The trucks transporting minerals shall not pass through wild life sanctuary, if any in the study area.

24. Four ambient air quality-monitoring stations shall be established in the core zone as well as in the buffer zone for RSPM, SPM, SO_2, NO_x monitoring. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring

13.4.12 — (Dr R P Singh) Officer-in-Charge | 13/4/12 — (Dr Vinita Vipat) Officer-in-Charge | 13.4.12 — (Dr Sadhna Tiwari) Officer-in-Charge

No. 1085-86 /MPPCB
Dated 25/6/2013

State Environment Impact Assessment Authority, M.P.
(Government of India, Ministry of Environment & Forests)
Research and Development Wing, Madhya Pradesh Pollution Control Board,
Paryavaran Parisar, E-5, Arera Colony, Bhopal-4620 16

should be undertaken in consultation with the State Pollution Control Board. The monitored data for criteria pollutants shall be regularly up-loaded and displayed on the company's website.

25. Data on ambient air quality (RPM, SPM, SO_2, NO_x) should be regularly submitted to the Regional office, MoEF, GoI, Bhopal and the State Pollution Control Board / Central Pollution Control Board once in six months.

26. Ambient air quality at the boundary of the mine premises shall confirm to the norms prescribed in MoEF notification no. GSR/826(E) dtd. 16.11.09.

27. Fugitive dust emissions from all the sources shall be controlled. Water spraying arrangement on haul roads, loading and unloading and at transfer points shall be provided and properly maintained. The dust emission shall be monitored regularly as per norms and records to be submitted to the Regional Office, MoEF, GoI, Bhopal and MP PCB regularly.

28. Measures shall be taken for control of noise levels below 75 dBA in the work environment. Workers engaged in operations of HEMM, etc., shall be provided with ear plugs / muffs and health records of the workers shall be maintained.

29. Rain water harvesting shall be undertaken to recharge the ground water source. Status of implementation shall be submitted to the Regional Office, MoEF, GoI, Bhopal and MP PCB **within six months** and thereafter every year from the next consequent year.

30. Regular monitoring of ground and surface water sources for level and quality shall be carried out by establishing a network of existing wells and constructing new piezometers during the mining operation. The monitoring shall be carried out four times in a year i.e. pre-monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January) and the data thus collected shall be regularly sent to Regional Office, MoEF, GoI, Bhopal, MP PCB, Central Ground Water Authority and Regional Director, Central Ground Water Board.

31. The waste water from the mine if any, shall be treated to conform to the standards prescribed under GSR 422 (E) dated 19th May, 1993 and 31st December, 1993 or as amended from time to time. Oil and grease trap shall be installed for the effluents generated from the workshop before discharging into the natural stream. The discharged water from the ... if any shall be regularly monitored and report submitted to the Regional Office, Ministry of Environment & Forests, GoI, Bhopal, Central Pollution Control Board and the State Pollution Control Board.

32. Hydro-geological study of the area shall be reviewed by the project proponent annually. In case adverse effect on ground water quality and quantity is observed mining shall be stopped and resumed only after mitigating steps to contain any adverse impact on ground water is implemented.

33. Occupational health check up for the workers including identification of work related health hazards, training on malaria eradication, HIV, and health effects on exposure to mineral dust etc. shall be carried out. Periodic monitoring for exposure to respirable mineral dust on the workers shall be conducted and records maintained including

(Dr R P Singh) 13.4.12
Officer-in-Charge

(Dr Vinita Vipat) 13.4.12
Officer-in-Charge

(Dr Sadhna Tiwari) 13.4.12
Officer-in-Charge

Issued Vide No. 1085-86 SEIAA/EPCO
Dated 25/6/2012

State Environment Impact Assessment Authority, M.P.
(Government of India, Ministry of Environment & Forests)
Research and Development Wing, Madhya Pradesh Pollution Control Board,
Paryavaran Parisar, E-5, Arera Colony, Bhopal-4620 16

health records of the workers. Awareness programme for workers on impact of mining on their health and precautionary measures like use of personal equipments etc. shall be carried out periodically. Review of impact of various health measures shall be conducted followed by follow up action wherever required. It should be made available for inspection whenever asked. Necessary funds for this also should be earmarked.

34. Project Proponent shall ensure appropriate arrangement for shelter and drinking water for the mine workers.

35. Persons working in dusty areas shall be provided with protective respiratory devices and they shall also be imparted adequate training and information on safety and health aspects.

36. Commitment towards CSR have to be followed strictly.

37. Special measures shall be adopted to prevent the nearby settlements from the impacts of mining activities.

38. The Project Proponent shall inform to the Regional Office, MoEF, GoI, Bhopal and MP PCB regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.

39. The necessary funds as per mandate shall kept for environmental protective measures which should be kept in separate account and shall not be diverted for other purpose. Year wise expenditure shall be reported to the Regional Office, MoEF, GoI, Bhopal and MP PCB

40. The Regional Office, MoEF, GoI, Bhopal and MP PCB shall monitor compliance of the stipulated conditions. A complete set of documents including Environment Impact Assessment Report, Environmental Management Plan, Public hearing and other relevant documents should be given to Regional Office, MoEF, GoI, Bhopal and MP PCB

41. A copy of the environmental clearance shall be submitted by the Project Proponent to the Heads of the Local Bodies, Panchayat and Municipal Bodies, as applicable, addition to the relevant offices [illegible] Government who in turn has to display [illegible] 30 days from the date [illegible]

42. The Project Proponent shall advertise at least in [illegible] local newspapers [illegible] circulated, one of which shall [illegible] the vernacular language of the locality concerned within 7 days of the issue of [illegible] clearance letter informing that the project has [illegible] accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at web site of the State Level Environment Impact Assessment Authority (SEIAA) website at www.mpseiaa.nic.in and a copy of the same shall be forwarded to the Regional Office, MoEF, GoI, Bhopal.

43. The project proponent has to strictly follow directions/guideline issued by the MoEF, GoI, CPCB and other Govt. agencies from time to time.

44. Action plan with respect to suggestion/improvement and recommendations made and agreed during public hearing consultation shall be submitted to the Regional Office.

13.4.12 (Dr R P Singh) Officer-in-Charge	13-4-12 (Dr Vinita Vipat) Officer-in-Charge	13.4.12 (Dr Sadhna Tiwari) Officer-in-Charge

Issued Vide No 1085-86 SEIAA/EPCO
Dated 25/6/2012

MoEF, GoI, Bhopal, MP PCB and to the competent authority of the State Govt. within six months.

45. The Project Proponent has to submit half yearly compliance report of the stipulated prior environmental clearance terms and conditions in hard and soft copy to the Regulatory Authority on 1st June and 1st December of each calendar year.

46. The SEIAA of M.P. reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environment clearance under the provisions of the Environmental (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.

47. These stipulations would be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and control of Pollution) Act 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006.

48. The Ministry or any other competent authority may alter/modify the conditions or stipulate any further condition in the interest of environment protection.

49. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986

50. Any appeal against this [illegible] environmental clearance shall lie with the Green [illegible] if necessary, within a [illegible] 30 days as prescribed under Section 16 of the [illegible] Green Tribunal Act, 20[illegible]

51. All other statutory clearances such as the approvals for storage of diesel [illegible] Controller of Explosives, Fire Department, Civil Aviation Department [illegible] Conservation Act, 1980 and Wildlife (Protection) Act, 1972 etc. shall be obtained as applicable by project proponents from the respective competent authorities.

52. The proponent shall upload the status of compliance of the stipulated EC conditions including results of [illegible] data on their website and shall update [illegible] periodically. It shall [illegible] be sent to [illegible] Regional Office of [illegible] respective Zonal [illegible] and the SPCB. [illegible] criteria pollutant leve[illegible] SPM, RSPM, SO_2, NOx [illegible] levels as well as stack emissions) or critic[illegible] parameters, indicated for [illegible] project shall be monitored and displayed at a [illegible] location near the main ga[illegible] the company in the [illegible] domain.

53. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of EC conditions and shall also be sent to the Regional Office of MoEF.

13.4.12 | 13.4.12 | 13.4.12
(Dr R P Singh) Officer-in-Charge | (Dr Vinita Vipat) Officer-in-Charge | (Dr Sadhna Tiwari) Officer-in-Charge

Issued Vide No. 1085-86 SEIAA/EPCO
Dated 25/6/2013

State Environment Impact Assessment Authority, M.P.
(Government of India, Ministry of Environment & Forests)

Environmental Planning & Coordination Organization
Paryavaran Parisar, E-5. Arera Colony
Bhopal-4620 16
visit us http://www.mpseiaa.nic.in
Tel:0755-2466970, 2466859
Fax : 0755-2462136

No: 1120 / SEIAA/19
Date: 12.6.19

To,

M/s Ultra Tech Cement Limited (Birla White Unit),
D-7, Shastri Nagar Jodhpur (Rajsthan)-342003.

Sub: Case No. 613/2010 Prior Environmental Clearance for dolomite & limestone mine (Open cast/Fully Mechanized method) in an area of 19.71 ha for enhancement of production capacity from 6660 TPA to 5,00,000 TPA at Khasra No. Part of 31 and 13 new at village Chhaparwah, Tehsil Badwara, District Katni M.P.by M/s Ultra Tech Cement Limited (Birla White Unit), D-7, Shastri Nagar Jodhpur (Rajsthan)-342003.

The case was discussed in 547th SEIAA meeting dtd 17.05.2018 and it has been recorded that ....

" This is a project pertaining to mining of of dolomite & limestone mine in MLA of 19.71 ha.The activity is mentioned at S.No. 1 (a) of the Schedule of EIA Notification 2006 as amended from time to time. Earlier the case was recommended in 99th SEAC meeting dated 24.07.2012 & 121st SEAC meeting dated 28.02.2013 and Environmental Clearance is granted by SEIAA in its 137th SEIAA meeting dated 14.06.2013.The EC letter issued vide Letter No. 1085 dtd. 25.06.2013 for Six years based on expected mine life.

M/s Ultra Tech Cement Limited (Birla White Unit). has submitted a request application vide letter no. UTCL/ KTE / BW / MIN dated 20.11.2018 received in SEIAA office dtd. 20.11.2018 regarding extension of of validity of Environmental Clearance upto mine life i.e. 31.03.30.

After detail discussion and review, it was decided that PP should submit compliance report of earlier Prior Environmental Clearance certified by Regional Office, MoEF&CC, GoI at the earliest so that further action can be taken."

In response to above, PP has submitted a copy of compliance report of earlier Prior Environmental Clearance certified by Regional Office, MoEF&CC, GoI vide L.No. Nil dated. 04.05.2019 received in SEIAA Office on 06.05.2019. The authority after perusal of the documents and considering request of PP, it is decided to extend the validity of Environmental Clearance for the Lease period upto i.e. 31.03.2030 on the same terms & conditions under which the prior environmental clearance was initially granted. Copy to PP and all concerned."

As per above decision, you are hereby informed that EC validity extended upto **lease period i.e 31.03.2030** on the same terms & conditions under which the prior environmental clearance was initially granted.

(Jitendra Singh Raje)
Member Secretary

Endt No. / SEIAA/19 Dated:-
Copy to:-

1. Principal Secretary, Department of Environment, Government of Madhya Pradesh, Mantralaya, Bhopal.
2. Secretary, SEAC, Research and Development Wing Madhya Pradesh Pollution Control Board, Paryavaran Parisar, E-5. Arera Colony Bhopal-4620 16

3. Member Secretary, Madhya Pradesh Pollution Control Board, Paryavaran Parisar, E-5, Arera Colony, Bhopal-462016
4. Collector, District Katni , M. P.
5. Divisional Forest Officer, District Katni , M. P.
6. I.A. Division, Monitoring Cell, MoEF& CC, GoI, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi- 110 003.
7. Director (S), Regional office of the MOEF, Western Region, Kendriya Paryavaran Bhawan, Link Road No. 3 Ravi Shankar Nagar, Bhopal-462016.
8. Director, Geology & Mining, Madhya Pradesh, 29-A, Khanij Bhawan, Arera Hills, Bhopal – 462002.
9. District Mining Officer, District Katni , M. P.
10. Guard file

(Dr. Sanjeev Sachdev)
Officer-In-Charge

ADITYA BIRLA
UltraTech

Annexure-06

UTCL/BW /MINES/2013/
Date: 29.07.2013

To,
Director General of Mines Safety,
Dhanbad, Jharkhand –-826001,

Sub: Notice of Re-opening of mines (Form -1) for Chhaparwah Dolomite & Limestone Mines (Lease Area 19.71 Hect,)

Dear Sir,

We are enclosing herewith Notice of Re-opening of Mines for our Chhaparwah Dolomite & Limestone mines, of M/s UltraTech Cement Ltd., Unit:Birla white Katni, Mines Located at Vill- Chhaparwah, Teh – Badwara, Dist - Katni (M.P.) in Form -1 as required under regulation.

This is for your kind information and records.

Thanking you,
Yours faithfully,

For: UltraTech Cement Ltd.,
Unit:Birla white-Katni

Ramesh Chand Jain
Agent Chhaparwah Dolomite & Limestone Mines

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CC:
1. The Director of Mines Safety (DGMS), Jabalpur Region, Jabalpur (M.P.)
2. The Mining office Katni
3. Office Copy

प्रेषक- 29/7/2013
आवक - जावक
खनिज - शाखा कटनी

Birla White

UltraTech Cement Ltd.
(Unit : Birla White - Katni)
Office : Phase-III, Gokul Dhaam, Rahul Bagh Barhi Road, Katni - 483 501 (M.P.)
Site : Village : Patti Jherela, Post-Vilayat Kalan Tehsil : Badwara, District - Katni - 483 773 (MP)
Telephone : Office: +91 7622 - 298001
Site : +91 9977003410
Website : www.birlawhite.com
Registered Office: "B" Wing, 2nd Floor, Ahura Centre, Mahakali Caves Road, Andheri (East), Mumbai – 400093, India

FORM I
(See Regulations, 3,6,7,8)
Notice of opening, closing or change etc.

From
M/s. UltraTech Cement Ltd.,
Unit : Birla White – Katni
Phase-3, Rahul Bagh, Gokul Dham,
Katni (MP)

To
1. The Chief Inspector of Mines Dhanbad, E.R
2. The regional Inspector of Mines, Jabalpur
3. The Mining Officer,
Mining Department
Katni (MP)

Sir,
I have to furnish the following particulars in respect of **Re-open of Mine** for Chhaparwah Dolomite & Limestone Mines of UltraTech Cement Ltd., Unit : Birla White – Katni :

1. Particulars of situation of the Mine:

a. Village	:	Chhaparwah
b. Police Station	:	Badwara
c. Tehsil	:	Badwara
d. District	:	Katni
e. State	:	Madhya Pradesh
f. Post Office	:	Bhajiya
g. Railway Station Office	:	Vilayatkala

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5. Date on which it is intended to Re-open the mine : 29/07/2013

6. Actual date of Re-opening of the mine : 29/07/2013

Yours faithfully,

Signature
Name in full :Ramesh Chand Jain
Designation : Agent Mines
Date : 29/07/2013

Annexure-07

स्थल निरीक्षण पंचनामा

आज दि० 02/01/2026 को ग्राम हरदवाह प.ह.न. 34 में मा०राष्ट्रीय हरित प्राधिकरण के निर्देशानुसार गठित समिति द्वारा अल्ट्राटेक सिमेंट प्रा० लि० यूनिट बिरला सिमेंट के खनिज उत्खनन स्थल का निरीक्षण किया गया जिसमें शिकायतकर्ता के पेज क्रमांक 6. में उल्लिखित ख०नं० 5 के संबंध में पाया गया की अल्ट्राटेक सीमेंट प्रा० लि० द्वारा अपर कलेक्टर न्यायालय में नक्शा सुधार का प्रकरण प्रचलित होना बताया गया है। अभिलेख अनुसार अपर कलेक्टर न्यायालय में प्रकरण क्र० R.C.M.S. क्र० /0292/B-121/2022-23 लंबित है।

संलग्न → 1) नक्शा सुधार आवेदन एवं आदेश पत्रिका प्रति

Jeetendra   Rishi   R.I.   Bijay

5/4/2023

फार्म -3

(परिपत्र दो-1 की कण्डिका 15देखिये)

नस्ती 'अ' के लिए उपरि पत्र

नस्ती- अ

नष्ट किये जाने की तारीख ....

राजस्व अधिकारी का नाम: **ROMANUS अपर कलेक्टर जिला Katni (कटनी) (म.प्र.)**

मामला क्रमांक: **0292/ब-121/2022-23** प्र.क्र. 228/बी-121/2022-23

विषय: **अभिलेख दुरुस्ती**

पक्षों के नाम

आवेदक:

क्रमांक	नाम	पता	पिता /पति
1.	अल्ट्राटेक सीमेन्ट लि मि	ग्राम पटी तहसील बडवारा जिला कटनी	-

विरुद्ध

अनावेदक:

क्रमांक	नाम	पता	पिता /पति
1.	मध्यप्रदेश शासन	जिला कटनी	-

मौजे का नाम (यदि मामला मौजेवार हो): **छपरवाह**

बन्दोबस्त क्रमॉक: तहसील:**बडवारा** पटवारी हल्का क्रमॉक:**अजिया**

अंतिम आदेश का सारांश और तारीख:

अभिलेख कक्ष का क्रमॉक: सन् -

कागजों की सूची

पृष्ठों की संख्या	दस्तावेजों आदि का विवरण	प्रत्येक कागज के हटाये जाने की तारीख	किस प्रकार हटाया गया	हटाने वाले अधिकारी के हस्ताक्षर
1	2	3	4	5

प्रस्तुतकार के हस्ताक्षर

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27/4/2023

मिलान किया सही पाया
अभिलेखापाल

न्यायालय अपर कलेक्टर जिला कटनी
राजस्व अनुवृत्तिपत्र

अल्ट्राटेक सीमेन्ट लि0मि0
निवासी ग्राम पटी तहसील बडवारा जिला कटनी

.... आवेदिका

बनाम

मध्यप्रदेश शासन

.... अनावेदक

प्रकरण क्रमांक / 228 / बी–121 / 2022–23
आर0सी0एम0एस0 क्र0 / 0292 / बी–121 / 2022–23

(1)	(2)	(3)
21/3/2023	प्रकरण पेश । प्रकरण कलेक्टर महोदय से कार्यविभाजन आदेश के तहत् निराकरण हेतु प्राप्त । आवेदक अल्ट्राटेक सीमेन्ट लि0 मि0 निवासी ग्राम पटी तहसील बडवारा जिला कटनी द्वारा ग्राम छपरवाह रा0नि0मं0 बडवारा स्थित भूमि ख0नं0 31 के अंश भाग 18.270 हे0 एवं ख0नं0 13 के अंश भाग 1.440 हे0 भूमि में नक्शा सुधार किये जाने हेतु आवेदन पत्र प्रस्तुत किया गया है। प्रकरण दर्ज करें प्रकरण अवलोकनार्थ । (रोमानुस टोप्पो) अपर कलेक्टर जिला–कटनी (म.प्र.) पेशी – 19 / 4 / 2023	

(609)

फार्म

(परिपत्र दो – 1 की कण्डिका 6 देखिये) RCMS

राजस्व आदेश – पत्र (रेव्हेन्यू ऑर्डर शीट) 0664/अ-6(अ)/2022-23

...........................के न्यायालय में मामला क्रमांक........................सन् 2022...

विषय रिकार्ड सुधार बावद कमांक../2022–23 ....

ग्राम छपरवाह बंदोबस्त कमांक................पटवारी हल्का क्रमांक.........................तहसील.......कटनी...

कलेक्टर का क्रमांक...........................सन् 2022 – 2023. अनुविभागीय अधिकारी का क्रमांक...........सन् 200...........200..

तहसीलदार का क्रमांक.........सन् 200...........200.............नायब तहसीलदार का क्रमांक.............सन् 200......200.................

0206/बी-121/2022-23

आदेश क्रमांक कार्यवाही की तारीख और स्थान (1)	पीठासीन अधिकारी के हस्ताक्षर सहित आवेदन – पत्र अथवा कार्यवाही (2) **अल्ट्राटेक सीमेन्ट वि0 शासन**	जहां आवश्यक हो, पर्ची अथवा वकीलो के हस्ताक्षर, आदेशो के पालन करवाकर लिपिक के संक्षिप्त हस्ताक्षर और प्रकरण की तारीख (3)
03/08/22	आवेदक अल्ट्राटेक सीमेन्ट लि0मि0 निवासी ग्राम पटी तहसील बडवारा जिला कटनी द्वारा ग्राम छपरवाह प.ह.नं..........रा0नि0मं0 बडवारा स्थित भूमि ख0नं0 31 के अंश भाग 18.270 एवं ख0नं0 13 के अंश भाग 1.440 हे0 भूमि में नक्शा सुधार किये जाने हेतु आवेदन पत्र प्रस्तुत किया गया है। 1. प्रकरण दर्ज हो। 2. तहसीलदार बडवारा की ओर स्पष्ट जॉच कर अभिमत सहित प्रतिवेदन प्रस्तुत किये जाने हेतु प्रेषित। तहसीलदार बडवारा — अनुविभागीय अधिकारी (रा.) अनुविभागीय अधिकारी कटनी	

ADITYA BIRLA
UltraTech

दिनांक : 18/07/2022

प्रति,

श्रीमान अनुविभागीय अधिकारी (राजस्व),
जिला कटनी (म.प्र.)

विषय: ग्राम छपरवाह, तहसील बडवारा, जिला- कटनी म.प्र. में स्थित शासकीय भूमियों खसरा नंबर 13 एवं 31 के बावत वर्तमान चालू राजस्व कंप्यूटरीकृत नक़्शे में विद्यमान त्रुटियों के दुरुस्तीकरण के बावत निवेदन ।

महोदय,

आवेदक संस्थान के द्वारा उपर्युक्त सन्दर्भ एवं विषयान्तर्गत निम्नलिखित निवेदन विनम्रतापूर्वक प्रस्तुत है;

1. यह कि, इस आवेदक संस्थान को म.प्र. शासन के द्वारा ग्राम छपरवाह, तहसील-बडवारा, जिला-कटनी (म.प्र.) में स्थित शासकीय भूमियों खसरा नंबर 31 के अंश भाग 18.270 हेक्टेयर एवं खसरा नंबर 13 के अंश भाग 1.440 हेक्टेयर पर खनिज डोलोमाइट/लाइमस्टोन हेतु खनन पट्टा प्राप्त है जिसपर आवेदक संस्थान के द्वारा म.प्र. शासन से कब्ज़ा प्राप्त कर तदुपरांत निर्बाधित रूप से निरंतर खनिज उत्खनन का कार्य संचालित किया जा रहा है ।

2. यह कि, आवेदक संस्थान को कार्यालय संचालनालय भौमिकी एवं खनिकर्म, मध्य प्रदेश, भोपाल के द्वारा जारी निविदा आमंत्रण सूचना दिनांक 20.05.2022 के अध्ययन से यह ज्ञात हुआ कि संस्थान को प्राप्त खनन पट्टे की भूमि खसरा नंबर 31 की उत्तरी सीमा उक्त सूचना पत्र में नीलामी हेतु प्रस्तावित शासकीय खसरा नंबर 5 से लगी हुई है एवं वर्तमान चालू राजस्व कंप्यूटरीकृत नक़्शे में खसरा नंबर 31 के कुछ अंश भाग को नक़्शे में खसरा नंबर 5 के द्वारा आच्छादित कर दिया गया है जो कि मौके की स्थिति के सर्वथा विपरीत होकर त्रुटिपूर्ण है ।

3. यह कि, आवेदक संस्थान को वर्तमान चालू राजस्व कंप्यूटरीकृत नक़्शे का ध्यानपूर्वक अवलोकन किये जाने के उपरांत यह भी ज्ञात हुआ कि चालू नक़्शे में आवेदक की लीज के खसरा नंबर 13 के स्थान पर त्रुटिवश नंबर 15 दर्ज हो गया है जो प्रत्यक्षत: भूलवश है क्यूंकि ग्राम छपरवाह के समेकित चालू नक़्शे में खसरा नंबर 14 के पश्चात् खसरा नंबर 15 अपने सही स्थान पर भी नक़्शे में दर्शित हो रहा है ।

4. यह कि, इस प्रकार स्पष्ट है कि वर्तमान चालू राजस्व कंप्यूटरीकृत नक़्शे में शासकीय भूमियों खसरा नंबर 31 एवं 13 के बावत उपरोक्त वर्णित त्रुटियाँ विद्यमान हैं जो कि मौके पर आवेदक संस्थान के उक्त खसरों में विद्यमान कब्जे कि स्थिति एवं पूर्ववर्ती मैन्युअल नक़्शे में दर्शित स्थिति के अनुसार न्यायहित में तत्काल दुरुस्त किये जाने योग्य है ।

18/7/22

Birla White

[signature]

UltraTech Cement Ltd
(Unit : Birla White - Katni)
Office : Phase-III, Gokul Dhaam, Rahul Bagh
Barhi Road, Katni - 483 501 (M.P.)
Site : Village : Patti Jherela, Post-Vilayat Kalan
Tehsil : Badwara, District - Katni - 483 773 (MP)

Telephone : Office: +91 7622 - 298001
Site : +91 9977003410

Website : www.birlawhite.com

CIN : L26940MH2000PLC128420

Registered Office: "B" Wing, 2nd Floor, Ahura Centre, Mahakali Caves Road, Andheri (East), Mumbai - 400093, India

ADITYA BIRLA
UltraTech

अतः उक्त के प्रकाश में माननीय महोदय से यह निवेदन है कि ग्राम छपरवाह, तहसील बडवारा, जिला-कटनी म.प्र. में स्थित शासकीय भूमियों खसरा नंबर 31 एवं 13 के बावत वर्तमान चालू राजस्व कंप्यूटरीकृत नक़्शे में मौके पर आवेदक संस्थान के उक्त खसरों में विद्यमान कब्जे की स्थिति एवं पूर्ववर्ती मैन्युअल नक़्शे में दर्शित स्थिति के अनुसार न्यायहित में तत्काल दुरुस्तीकरण की कार्यवाही करने की कृपा करें।

सधन्यवाद !

वास्ते
आवेदक- अल्ट्राटेक सीमेंट लिमिटेड (यूनिट-बिरला व्हाइट, कटनी)

Anjani Kr Pandey
(अंजनी कुमार पाण्डेय)
प्लांट हेड

संलग्न:

1. शासकीय भूमियों खसरा नंबर 31 एवं 13 के बावत वर्तमान त्रुटिपूर्ण चालू राजस्व कंप्यूटरीकृत नक़्शे की छायाप्रति
2. खसरा नंबर 31 एवं 13 के बावत वर्ष 2017-18 में प्राप्त नक़्शे की सत्यापित प्रतिलिपि
3. खसरा नंबर 31 एवं 13 के बावत चालू राजस्व खसरा की छायाप्रतियाँ

Birla White

UltraTech Cement Ltd.
(Unit : Birla White - Katni)
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Barhi Road, Katni - 483 501 (M.P.)
Site : Village : Pati Jherela, Post-Vilayat Kalan
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Registered Office: 'B' Wing, 2nd Floor, Ahura Centre, Mahakali Caves Road, Andheri (East), Mumbai - 400093, India

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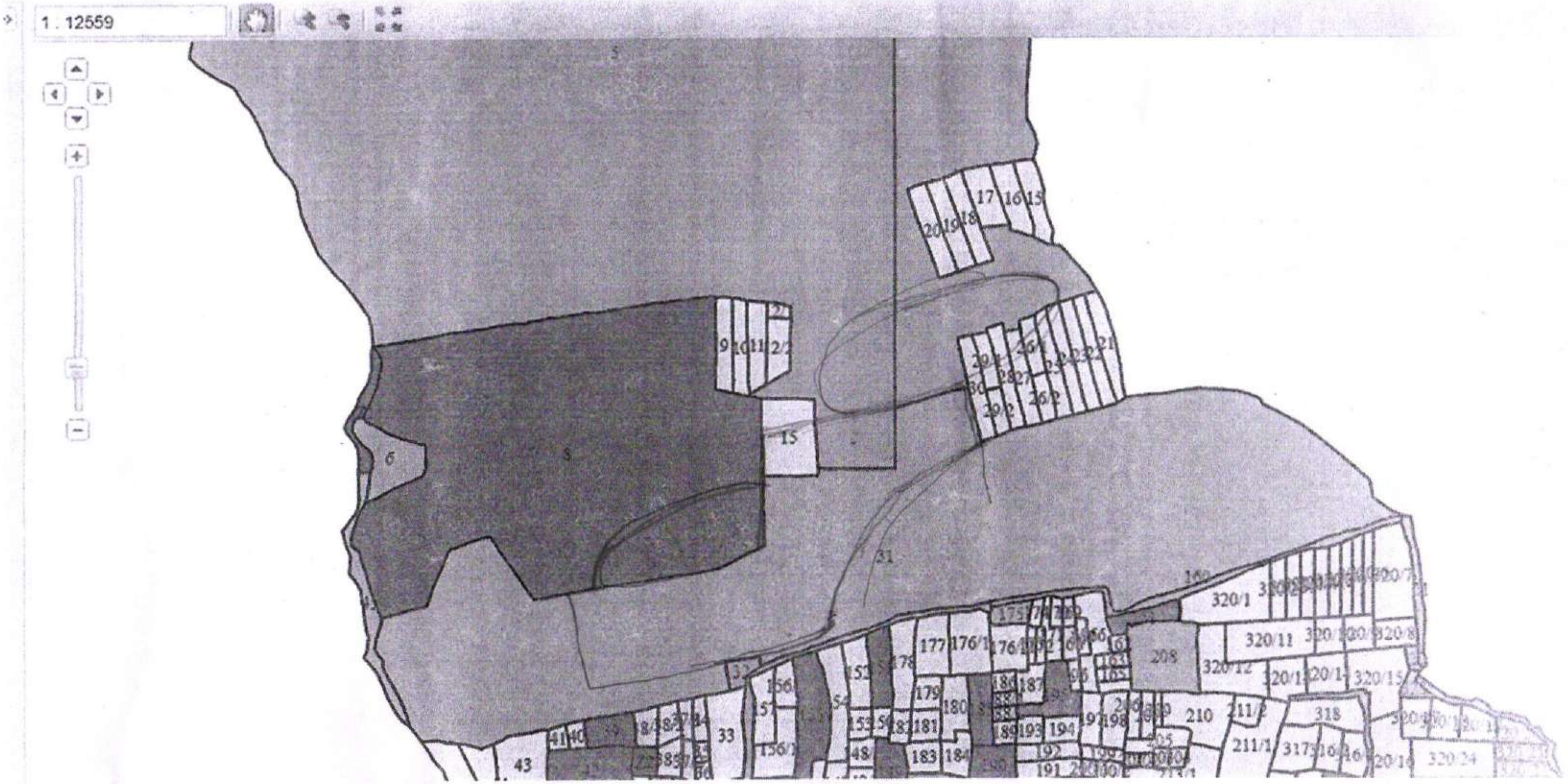

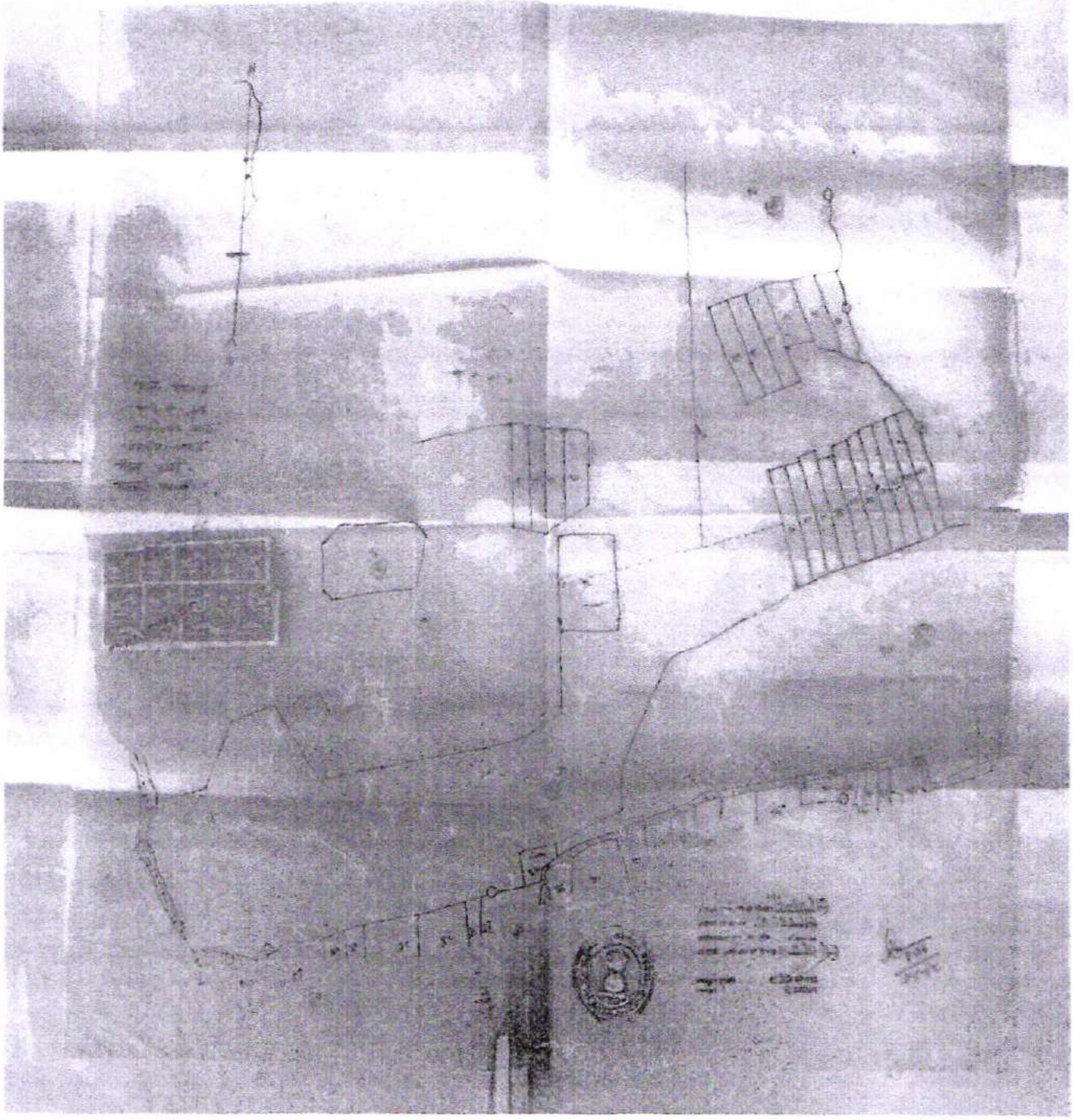

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Department of Finance , Government of Madhya Pradesh
Acknowledgement Receipt for Online Tax Payment
to M.P. State Government

TIN (Tax payment Identification Number) / Enrollment / Registration No.	
Depositor/Dealer Name	ULTRA TECH CEMENT PRO ANJANI
Address	RAHUL BAG KATNI, KATNI, KATNI, Katni, Madhya Pradesh - 483501
District selected for Payment	Katni
Unique Registration Number (URN)	MPTURN180720220006088
Department and Office Name	Revenue , SDM OFFICE KATNI
Challan Payment Period	2022-2023

Purpose Details

CRN	Assessment/ Concerning Period	Head of Account	Challan Identification Number (CIN)	Challan No.	Amount(Rs.)
MPT002918072022002635	2022-07-18 to 2022-07-29	0029-00-800-0019 (Fee for Reveue Court Case Registration and Processing)	SBIN000615900291807202219198 4	051/9999999/0029/07/22/034320	100.00

Total Amount(in figures)	100.00
Total Amount(in words)	One Hundred Rupees Only
Name and Code of the Bank	STATE BANK OF INDIA (2)
Bank Reference Number	CPABWINFJ7
Scroll No	19197
Scroll Date	18/07/2022
Date of Transaction / Time of Transaction (HH24:mm:ss)	18/07/2022 15:37:57
Transaction Status	Success

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

Consent Order

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RED-MEDIUM	CCA-Renewal	CONSENT NO: ***	PCB ID: 28200

Annexure-08

Outward No:119181,31/10/2023 **Consent No:AW-59181**

To,

The Occupier,
M/s. Ultratech Cement Ltd.
Unit Birla White-Katni Dolomite Mines, (Area - 19.71 Hact.),
KH.No. 13 & 31 P.H.No.34 (Latitude : 23.6591 Longitude : 80.5821)
Village:Chhaparwah, Tehsil:, Badwara Distt: Katni (M.P.)

Subject: **Grant of Renewal of Consent under section 25 of the Water (Prevention & Control of Pollution) Act,1974 under section 21 of the Air (Prevention & Control of Pollution) Act,1981**

Ref: **Renewal of Consent Application RNo. 1165084 Dt. 06/10/2023 and last communication received on Dt.12/10/2023**

With reference to your above application for Renewal of Consent has been considered under the aforesaid Acts and existing rules therein. The M. P. Pollution Control Board has agreed to grant consent up to **29/10/2028,** subject to the fulfillment of the terms & conditions, enclosed with this letter and-

SUBJECT TO THE FOLLOWING CONDITIONS :-

a. Location: KH.No. 13&31 P.H.No.34 at Village:Chhaparwah, Tehsil:, Badwara Distt: Katni (M.P.)

b. Mining Lease area: 19.71 ha

c. Product & Production Capacity:

Activity / Product	Qty / year
Mining of Lime Stone & Dolomite	**5,00,000 Metric Tons Per Year**

(1) For any change in above industry shall obtain fresh consent from the Board.

(2) PP shall ensure that mining is done in sanctioned lease area as per valid mining plan approved by Regional Controller of Mines IBM Jabalpur for 5 year period vide letter No. E-2090MCDR-MPCOST/2/22-JBP-IBM-JBP dated 07.03.2023 & in compliance of the conditions laid in EC granted by SEIAA, MP vide L.No. 1085 Date 25.06.2013.

(3) PP shall ensure that area within 50 meters from kachcha road & within 200 meters from pucca road/ residential area shall be reserved for development of plantations and demarcation of such area shall be done by the Revenue Officials in presence of Distt. Mining Authorities before start of mining activities. PP shall prepare & get approval for the mining plan from the Competent Authority as per above stated requirement.

(4) As per the directions given by Hon. NGT in OA No. 304/2019, PP shall ensure that no mining is done within 100 meters of any residential/public buildings, inhabited sites, protected monuments, heritage sites, National/State highways/District Roads, Railway lines/area, ropeways, bridges, dams/ reservoirs or any other water body ; when there is no blasting & for blasting involving cases this distance shall be 200 meters. The regulations for danger zone (500 meters) prescribed by Directorate General of Mines safety shall also be complied compulsorily and necessary measures should be taken to minimise the impact on environment. Muffled blasting using delay detonator techniques to minimise the ill effects of basting shall be done, preferably on holidays. Each blast shall be checked for the 'Peak Particle Velocity' & the 'Air Over Pressure' to keep these within permissible limits.

(5) Solid waste generated during mining process shall be stacked at earmarked site which shall be properly surrounded by garland drains & settling pits of adequate sizes so that no Soil/Silt/waste rock is discharged outside the mine lease area/ nearby water body blocking the natural flow of any nallah/river/pond. Top Soil / OB dump shall be biologically reclaimed.

(6) Evacuation of mineral shall not be through any village or forest area. PP shall provide pucca (Concreted/Ashphalted) approach road from main road to the mine site & ensure thick plantation on both side of this road to prevent dust/noise pollution.

(7) The dust generated during transportation of mineral & deposited on Approach/Haul roads shall be regularly removed by the road sweeping machines & suppressed by intermittent sprinkling of water on roads using pressurized water tankers of adequate capacity. PP shall practice regular compaction of loose material of haulage road & regular water sprinkling shall be done for control of generated fugitive emissions. Main haulage Road shall be provided with mist forming permanent water sprinklers on both sides to ensure control of dust during mineral transportation. Adequate No. of Fog canons of 40 merters throw shall be installed in mine area for control of fugitive emissions. Ambient air quality to be continuously monitored on the mine boundary through min. 3 no. CAAQMS.

The Validity of the consent is up to **29/10/2028** and has to be renewed before expiry of consent validity. Online application through XGN with annual license fees in this regard shall be submitted to this office 6 months before expiry of the consent/Authorization. Board reserves the right to amend/cancel / revoke the above condition in part or whole as and when required.

Enclosures:-

* Conditions under Water Act
* Conditions under Air Act
* General conditions

CC to :-

1. District Mining Officer, (Mining Section), Collector office, Katni Dist. Katni (M.P.) for information.
2. M.P. State Mining Corporation, Arera Hills, Jail Road, Bhopal (M.P.) for necessary action please.
3. Regional officer, Regional office, MPPCB, Katni (M.P.)

By the order of Chairman, MPPCB

Signature Not Verified
Digitally Signed by : Chandra Mohan Thakur,IAS
Date: 31/10/2023 07:15:59 PM

CHANDRA MOHAN THAKUR
Member Secretary

(Organic Authentication on AADHAR from UIDAI Server)
TPAV # 5AG4219DF8

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M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-

1**. The daily quantity of sewage shall not exceed 0.50 KL/day which shall be treated through Septic tank Soak pit.**

2. Trade Effluent Treatment:-
The applicant shall operate and maintain effluent treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD 3 Days 270C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.

TDS	Not exceed	2100 mg/l.
Chlorides	Not exceed	1000 mg/l.

For other parameters general standards of discharge as notified under EP Act 1986 shall be applicable.

3. Sewage Treatment :- The applicant shall operate and maintain sewage treatment facility to achieve following standards-

pH	Between	5.5 – 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD 3 Days 270C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.
pH	Between	5.5 – 9.0
pH	Between	5.5 – 9.0

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 38.000	WWG : 0.500	Water Source	Remark
1	Domestic Purpose	8.000	0.500	Borewell	To be treated through Septic tank Soak pit
2	Spray in Mines /Plantation	30.000	0.000	Borewell	Water stored in mine pit to be used

4. The effluent shall be treated up to prescribed Standards and reuse in the process, for cooling and for green belt devolvement/gardening within premises. Hence zero discharge condition shall be practiced. In no case treated effluent shall be discharged outside of industry/unit premises.

5. Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board

6. All treatment/control facilities/systems installed or used by the applicant shall be regularly maintained in good working order and operate effectively/efficiently to achieve compliance of the terms and conditions of this consent

7. The specific effluent limitations and pollution control systems applicable to the discharge permitted herein are set forth as above conditions.

8. Compilation of Monitoring data-
i. Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.
ii. Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.
iii. The applicant shall take samples and measurement to meet the monthly requirements specified above and report online through XGN the same to the Board.

9. Recording of Monitoring Activities & Results-
i. The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.
ii. The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:

(i) The date, exact place and time of sampling
(ii) The dates on which analysis were performed
(iii)Who performed the analysis?
(iv)The analytical techniques or methods used and
(v)The result of all required analysis

iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shell include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.
iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.

10. Reporting of Monitoring Results:-
Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.

11. Limitation of discharge of oil Hazardous Substance in harmful quantities:-
The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to neither preclude the institution of any legal action nor relive the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

12. Limitation of visible floating solids and foam:
During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.

13. Disposal of Collected Solid waste/sludge-
All hazardous waste/sludge shall be disposed of as per the Authorization issued under Hazardous & other waste (M&TM) Rules 2016. And/other Solids Sludge, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water Any live fish, Shall fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.

14. Provision for Electric Power Failure-
The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

15. Prohibition of Bypass system of treatment facilities-
The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent is prohibited except:
i. where unavoidable to prevent loss of life or severe property damage, or
ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

16. Industry/Institute/mine management shall submit the information online through XGN in reference to compliance of consent conditions.

17. Mine management shall ensure to prevent the flow of silt in to the nearby water body.

18. Mine shall treat the mine water to such an extent that it should meet the quality of water source for different beneficial uses.

19. The mine management shall maintain zero discharge condition

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CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-

1. The applicant shall operate and maintain air pollution control system to achieve the level of pollutants to the following standards:-

Name of section	Capacity	Control equipment to be installed	SPM/RSPM/SO2/NOx (Time weighted Average)* (µg/Nm3)
Loading-unloading, Haul road, Transportation , Crusher etc,	Fugitive Emission	Dust Collector, Dust Suppressor, Green Belt, Water Sprinkler, Wind Breaking Wall,	Annual average : 430 / 215/80/80 24 hour average : 600/300/120/120

2. Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis: The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:
   a. Particulate Matter (less than 10 micron) - 100 µg/m^3 (PM_{10} µg/m^3 24 hrs. basis)
   b. Particulate Matter (less than 2.5 micron) - 60 µg/m^3 ($PM_{2.5}$ µg/m^3 24 hrs. basis)
   c. Sulphur Dioxide [SO_2] (24 hrs. Basis) - 80 µg/m^3
   d. Nitrogen Oxides [NO_x] (24 hrs. Basis) - 80 µg/m^3
   e. Carbon Monoxide [CO] (8 hrs. Basis) - 2000 µg/m^3

3. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.

4. The industry/unit shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.

5. All other fugitive emission sources such as leakages, seepages, spillages etc shall be ensured to be plugged or sealed or made airtight to avoid the public nuisance.

6. All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.

7. Industry shall take effective steps for extensive tree plantation preferably in 03 rows of the local tree species with minimum spacing of 2X2 meters within or around the industry/unit premises for general improvement of environmental conditions and as stated in below.

8. Mine management shall demarcate a barrier zone of 7.50 meter towards forest boundary as no mining zone and developed as green belt around the periphery.

9. Dense plantation shall be carried out all around the quarry lease area as per environmental clearance condition.

10. Proper & regular maintenance of the vehicles shall be under taken to suppress the frictional noise

11. Transportation shall be done through covered vehicle.

12. Transportation should not be done through forest area.

13. Fixed type of water sprinkle system shall be provided on haul road.

14. Mine management shall practice regular compaction loose material of haulage road to reduce the emission of fugitive emission.

15. The vehicle used for the transportation of minerals / material shall be PU certified and shall be properly maintained to reduce the noise.

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GENERAL CONDITIONS:

1. The non hazardous solid waste arresting in the industry/unit/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.

Non Hazardous Solid wastes:-

Type of waste	Quantity	Disposal
Scrap/ Plastic packing material wood, card board, gunny begs etc		Sale to authorized party/As Per CPCB. MoEF Guide lines / Others.

2. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:
   a. To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
   b. To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
   c. To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
   d. To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,
   e. To sample at reasonable times any discharge or pollutants.

3. This consent / authorisation is transferable in nature, in case of any change in ownership / management, the new owner / partner / directors / proprietor shall immediately apply for the consent with new requisite information.

4. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorise any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.

5. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 or Authorization under the provisions of Hazardous and other Waste (Management & Transboundary movement) Rules 2016 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.

6. Balance consent/authorisation fee, if any shall be recoverable by the Board even at a later date.

7. The applicant shall submit such information, forms and fees as required by the board not letter than 180 day prior to the date of expiration of this consent/authorisation

8. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.

9. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following:
   (a) Violation of any terms and conditions of this Consent.
   (b) Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.
   (c) A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.

10. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.

Additional condition:-

1. The Mine shall optimize the water abstraction from the surface water source by utilizing the mine discharge for spraying on haul roads, mine area and loading - unloading area after proper treatment.

2. Extensive tree plantation shall be carried out in open areas available within and around the mine premises in consultation with expert agency. Good housekeeping practice shall be adopted.

3. Mine management shall demarcate a barrier zone as no mining zone in the periphery of mining lease area and developed a green belt.

4. Overburden dumps shall be stored at the earmarked location along with proper stabilization arrangements and retaining wall. Maximum height of the OB dumps shall not exceed 20 meters and each stage shall be of 10 meters height with slope not exceeding 35^0. Mine shall have to take effective steps to check the soil erosion from over burden/waste material dumping area, causing silting problem into nearby nallah/ river/ pond during the rainy season using Geo textile matting.

5. Mine Management shall construct Garland drain of (1350mx2.0mx1.5m) size with stone pitching all around, and with settling tanks of appropriate (40mx7.5mx3m) size and sump capacity (50mx25mx3m). Sedimentation pits shall be constructed at the corners of the garland drains and de-silted at regular intervals.

6. Top soil shall be scraped & separately stacked with proper slope and adequate safeguards; it shall be utilized for carpeting over the backfilled area and rehabilitation of mined out area.

7. Mine management shall provide artificial recharger measures, rain water harvesting system.

8. Mine management shall provide fencing all around the lease area to prevent the accident hazard.

9. The Mine shall improve their existing pollution control facilities and maintain the same properly so that the emission could be maintained within the prescribed standards.

10. Controlled blasting should be practiced with the use of delay detonators and only during daytime. The mitigative measures for control of ground vibrations and to arrest the fly rocks and boulders should be implemented.

11. Mine management shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.

12. Mine management shall ensure the compliance of conditions of Environmental clearance.

13. Mine shall comply the provisions of all the relevant Acts/Rules/Directions/Guidelines issued by MoEF/ CPCB/ MPPCB time to time as required and if applicable.

14. Mine shall comply the Directions/ Orders issued by Hon’ble Supreme Court/ High Court/ NGT time to time in the relevant Writ Petitions.

15. Mine management shall install industrial grade HD IP (Internet Protocol) Pan-Tilt-Zoom (PTZ) Camera with minimum 5X zoom and night vision facility for remote surveillance and constant vigil of emission source.

16. Mine management shall establish suitable connectivity of IP-Camera with Environment Surveillance Centre at the HQ of M.P. Pollution Control Board for monitoring and data transmission purpose.

Consent/authorization as required under the Water (Prevention & Control of Pollution) Act,1974 , The Air (Prevention & Control of Pollution) Act,1981is granted to your industry subject to fulfillment of all the conditions mentioned above. For renewal purpose you shall have to make an application to this Board through XGN at least Six months before the date of expiry of this consent/authorisation. The applicant without valid consent (for operation) of the Board shall not bring in to use any outlet for the discharge of effluent and gaseous emission.

For and on behalf of
M.P. Pollution Control Board

By the order of Chairman, MPPCB

CHANDRA MOHAN THAKUR
Member Secretary

(Organic Authentication on AADHAR from UIDAI Server)
TPAV # 5AG4219DF8

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Annexure-09 (1)

MEETING OF JOINT COMMITTEE CONSTITUTED BY HON'BLE NGT (PB) IN THE MATTER OF OA No. 579 of 2025

Date: - 02/01/2026

S.No.	Name	Designation & Department	Email	Contact No.	Signature
1.	Jeetendra kumar patel	Joint collector	jeetendra.k-patel@mpgov.in	6266217119	[signature]
2.	Ratnesh Kumar Dixit	Dy. Dir. Mining	rkdixit85@gmail.com	9425956289	[signature]
3.	Sudharshan Tiwari	Regional officer MPPCB-katni	st252997@gmail.com	9575643998	[signature] 02/1/26
4.	Rishi Gautam	Tahsildar Badwara	gautamrishi93@gmail.com	9752502624	[signature]
5.	Dr. Ranu Chouksey Verma	Scientist-C CPCB RD Bhopal	drcverma.cpcb@gov.in	9179903820	[signature]
6.	Dr. Anoop chaturvedi CPCB, Bhopal	Sci-C CPCB, Bhopal	anoop.cpcb@nic.in	9424439755	[signature]
7.	Prateek Jyotishi	CE MPPCB-KATNI	prateekjyotishimppcb@gmail.com	9424729424	[signature] 02/01/2026

MEETING OF JOINT COMMITTEE CONSTITUTED BY HON'BLE NGT (PB) IN THE MATTER OF OA No. 579 of 2025

Date: - 02/01/2026

S.No.	Name	Designation & Department	Email	Contact No.	Signature
1.	Kamal kant Paraste	mining	kpkparaste@gmail.com	8878898195	[illegible]
2.	Rupendra Kumar	Scientist 'B' CPCB, RD Bhopal	rupendrak.cpcb@gov.in	9889717912	Rupendra
3.	ARYAN AGRAWAL	Applicant	aryanrk2005 @gmail.com	8815825847	Aryan
4.	MANU NARLA	Applicant	Manunarla1960 @gmail.com	-	M Narla
5.	RAJA SEKHAR RATTI	Addl. Director/Scientist E RO, MoEFCC, Bhopal	r.s.ratti@gov.in	8130087885	R. Rajasekhar
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Annexure-10

प्रति ,
राष्ट्रीय हरित प्राधिकरण
नई दिल्ली

विषय :- मेसर्स अल्ट्राटेक सीमेंट लिमिटेड यूनिट बिरला वाइट कटनी के ग्राम छपरवाह तहसील बड़वारा जिला कटनी खसरा क्रमांक 13 एवं 31 कुल रकबा 19.71 हेक्टेयर क्षेत्र पर खनिज डोलोमाइट एवं चूनापत्थर खदान पर NGT के द्वारा गठित जांच दल दिनांक 02 . 01.2025 I

महोदय,
निवेदन है कि मेरे द्वारा उक्त खनि पट्टा के सम्बन्ध में गंभीर प्रकृति की अनियमिताएं, अवैध अतिक्रमण, अवैध उत्खनन, अवैधपरिवहन एवं नियमों एवं अधिनियमों का उलँघन की जानकारी राष्ट्रीय हरित प्राधिकरण के संज्ञान में लाया गया था। जिसके तहत आज दिनांक 02.01.2025 को राष्ट्रीय हरित प्राधिकरण के द्वारा गठित जांच दल के समक्ष निम्न बिंदुओं के तहत तथ्य प्रस्तुत कर रहा हूँ ।

(A) **खसरा क्रमांक 5 के परिप्रेक्ष्य में**

यह कि ग्राम छपरवाह के अल्ट्राटेक सीमेंट लिमिटेड (यूनिट बिरला वाइट) को स्वीकृत खनिपट्टा में खसरा एवं नक्शा के अनुसार क्रमांक 31 भाग (18.27 हे), 13 भाग (1.44 हे.) के कुल रकबा 19.71 हेक्टेयर क्षेत्र पर स्वीकृत है।

परन्तु वर्तमान में अल्ट्राटेक सीमेंट लिमिटेड (यूनिट बिरला वाइट) द्वारा खसरा क्रमांक 5 के 3 हेक्टेयर क्षेत्र को शासन प्रदत खनिपट्टा के नक़्शे में शामिल कर (जबकि यह खसरा क्रमांक 5 शासन ने प्रदान नहीं किया है) और नाही खनिपट्टा के आदेश एवं अनुबंध और पर्यावरण सम्मति (EC) में उल्लिखित है। इसके बावजूद अल्ट्राटेक सीमेंट लिमिटेड ने वर्ष 2013 से खसरा क्रमांक 5 में अतिक्रमण कर अवैध उत्खनन प्रारम्भ कर दिया है जो कि आज दिनांक तक जारी है।

यह कि खसरा क्रमांक 5 के 3 हेक्टेयर क्षेत्र में से 2.70 हेक्टेयर क्षेत्र पर 40 मीटर गहराई तक खनन किया जा चूका है। इस आधार पर **AVERAGE PIT DEPTH** 20 मीटर के मान से 5,40,000 CU.METER डोलोमाइट खनिज की DENSITY 2.5 TONNES/m^3 की गणितीय मान से लगभग 10 लाख मी. टन डोलोमाइट खनिज बिना किसी प्राधिकार के गंभीर पर्यावरणीय क्षति को शामिल करते हुए किया गया है। बिना पर्यावरण सम्मति के खसरा क्रमांक 5 को क्यों खोदा गया और उससे आज तक कितनी गहराई से कितना माल निकाला गया है इसकी आधिकारिक जांच प्रतिपुष्टि हेतु अति आवश्यक है।

(B) खसरा क्रमांक 13 के परिप्रेक्ष्य में

1. यह कि अल्ट्राटेक सीमेंट लिमिटेड (यूनिट बिरला वाइट) को शासकीय आदेश के अनुबंध तहत खसरा क्रमांक 13 में 1.44 हेक्टेयर क्षेत्र खनन हेतु प्रदत्त है।

2. द्वारा खसरा क्रमांक 13 में 1.70 हेक्टेयर क्षेत्र पर विस्तारित होकर काबिज है जिससे वैधानिक प्रदत क्षेत्र से 0.26 हेक्टेयर अधिक क्षेत्र पर कब्ज़ा कर अवैध खनन आज दिनांक को भी जारी है।
(ANNEXURE - KHASRA 13 HIGHLIGHTED)

(C) खसरा क्रमांक 5(भाग), 13(भाग),14 (भाग) कुल रकबा 9.42 हेक्टेयर की ई निविदा के परिप्रेक्ष्य में

1. संचालनालय भौमिकी तथा खनिकर्म म.प्र द्वारा जारी खनिज डोलोमाइट हेतु ईनिविदा क्रमांक 3(1) दिनांक 20.05.2022 जोकि ग्राम छपरवाह के खसरा क्रमांक 5(भाग), 13(भाग),14 (भाग) कुल रकबा 9.42 हेक्टेयर पर निविदा आमंत्रित की।

2. उक्त निविदा के खसरा क्रमांक 5(भाग), 13(भाग),14 (भाग) कुल रकबा 9.42 हेक्टेयर रकबा पर अवैध उत्खनन अल्ट्राटेक सीमेंट लिमिटेड (यूनिट बिरला वाइट) द्वारा नयी EC क्रमांक 1085 /SEIAA/13 DATED 25.06.2013 जिसमे उत्पादन क्षमता 6600 TPA से विस्तारित होकर 500000 TPA (FIVE LAKH) हुआ ,उसके बाद प्रारम्भ हुआ। उक्त खसरा क्रमांक में 2014 से 2019 तक तक निर्बाध गति से अवैध उत्खनन चलता रहा।

3. यह कि खसरा क्रमांक 5(भाग), 13(भाग),14 (भाग) कुल रकबा 9.42 हेक्टेयर में से 4.70 हेक्टेयर क्षेत्र पर 20 मीटर गहराई तक खनन किया गया था । AVERAGE PIT DEPTH 12 मीटर के मान से 6,00,000 CU.METER डोलोमाइट खनिज की DENSITY 2.5 TONNES/m^3 से लगभग 15 लाख मी. टन डोलोमाइट खनिज का उत्खनन बिना किसी प्राधिकार के पर्यावरणीय क्षति को शामिल करते हुए किया गया है।

4. यह कि अल्ट्राटेक सीमेंट लिमिटेड (यूनिट बिरला वाइट) द्वारा इस अतिरिक्त अतिक्रमित भूमि पर 2013 से 2021 तक 15 लाख MT के खनिज का दोहन कर लेने के बाद अवैध उत्खनन को छुपाने के लिए ,सबग्रेड मिनरल्स और आसपास की समस्त पहाड़ियों को सीधे काटकर बहुमूल्य अन्य खनिज ,से लगभग 15 लाख टन बहुमूल्य मृदा से BACKFILLING कर अपराध को छुपाने का प्रयास किया गया। लगभग 17 एकड़ की वन भूमि से लगी राजस्व भूमि को हमेशा के लिए अप्रयुक्त कर दिया।

भारतीय खान ब्यूरो (IBM) द्वारा माइनिंग प्लान/स्कीम के अनुमोदन तथा वार्षिक जाँच नियमित तौर से की जाती है। जांच के दौरान पाए गए उल्लंघन की दशा में Mineral Conservation and Development Rules 2017 के अन्तर्गत Violation की नोटिस भेजा जाता है। IBM Violation नोटिस दिनाँक 23.03.2024 में Rule no.11(1) के अंतर्गत violation में यह उल्लिखित है कि -

ii. Backfilling in the pit is observed in the area which is not proposed in the approved Review of the mining plan.

माइनिंग प्लान /स्कीम तैयार करवाने में भी मेसर्स अल्ट्राटेक सीमेंट लिमिटेड (यूनिट बिरला वाइट) द्वारा सही जानकारी हमेशा छुपाये जाते रहे है। खदान क्षेत्र में हमेशा अवैध उत्खनन कर Backfilling किया जाता रहा है। यह तथ्य का सत्यापन उक्त IBM Violation नोटिस दिनाँक 23.03.2024 के द्वारा भी स्पष्ट हो रहा है।
(ANNEXURE - IBM VIOLATION NOTICE DATED 23.03.2024)

(D) सम्पूर्ण ग्राम छपरवाह के अन्य खसरों पर खनिज डोलोमाइट का अवैध उत्खनन

1. यह कि ग्राम छपरवाह में 200 हेक्टेयर से अधिक शासकीय भूमि है जिसमें डोलोमाइट खनिज की उपलब्धता है इनके बीच में मेसर्स अल्ट्राटेक सीमेंट लिमिटेड (यूनिट बिरला वाइट) कटनी की 19.716 की वैध खदान मौजूद है। वैध खदान की आड़ में पास के अन्य खसरों के भू क्षेत्र से वर्ष 2014 से निरंतर अवैध उत्खनन किया जा रहा है जिसको गूगल अर्थ की सेटेलाइट के वर्षवार इमेज से देखा जा सकता है।

2. ग्राम छपरवाह के अन्य खसरा क्रमांक 8/52 ,8/53, 8/54, 8/55 ,8/56, 8/57 ,8/58 ,8/59 ,8/60 तक के समस्त खसरों जिनका कुल रकबा 6.20 हेक्टेयर होता है के लगभग 2 हेक्टेयर से निरंतर अवैध उत्खनन कर बैकफिलिंग किया जाता है इस तरह इन रकबों से आज तक लगभग 1 लाख MT उच्च कोटि का महंगा डोलोमाइट निकाला जा रहा है।

3. उक्त खसरे शासकीय मद की आदिवासियों को वितरित पट्टा प्राप्त भूमि है जिनसे आदिवासियों को डरा धमका कर भगा दिया गया है। विगत 10 वर्षों से उन्हें उनकी भूमि का प्रयोग नहीं करने दिया गया। उनकी भूमि को अवैध तरीके से खनन कर दिया गया है।

4. यह कि उक्त कृत्य को छुपाने के लिए मेसर्स अल्ट्राटेक सीमेंट लिमिटेड (यूनिट बिरला वाइट) कटनी द्वारा इन खसरों में खनिपट्टा हेतु आवेदन कर शासन के आदेश क्रमांक 4075 /31 /उ.प /न क्र -13 /2024 दिनांक 28/03/2025 के तहत LOI प्राप्त किया गया है। उल्लेखनीय है की उक्त समस्त भूमि की संस्था शासकीय है और शासन का म.प्र गौण खनिज अधिनियम 1996 (संशोधन 22.01.2021) शासकीय भूमि में खनिपट्टा को आवेदन द्वारा प्राप्त करने में निषेध करता है।

(E) वर्तमान खनिपट्टा क्षेत्र के उत्पादन एवं प्रेषण में भारी अंतर

1. यह कि मेसर्स अल्ट्राटेक सीमेंट लिमिटेड यूनिट बिरला वाइट की माइनिंग लीज के खनन एरिया में वर्तमान में डोलोमाइट खनिज का उत्खनन किया जा रहा है वो लगभग 3 हेक्टेयर क्षेत्र की एकमात्र पिट है इसके अलावा और कोई पिट मौके पर नहीं है। जिसकी अधिकतम गहराई 30 मीटर एवं औसत गहराई 12 मीटर है। गणितीय मान से उक्त क्षेत्र से लगभग 10 लाख मी. टन खनिज एवं सबग्रेड मिनरल्स उत्पादित किया गया प्रतीत होता है। यह कि अल्ट्राटेक सीमेंट लिमिटेड (यूनिट बिरला वाइट) कटनी द्वारा वर्ष 2015 से वर्ष 2024 -25 तक ग्राम छपरवाह स्थित खनिपट्टा से वैध पिट पास द्वारा लगभग 22 लाख मी. टन डोलोमाइट का प्रेषण बिरला वाइट पुट्टी प्लांट ग्राम -पटी -झरेला को किया गया है

2. यह कि उत्पादन एवं प्रेषण में 12 लाख मी. टन का अंतर की पूर्ति अवैध उत्खनन द्वारा हुई है। बिना पर्यावरणीय प्रभाव के आकलन के आसपास के खसरो से अवैध खनन कर पर्यावरण को क्षति पहुंचाने का गंभीर अपराध मेसर्स अल्ट्राटेक सीमेंट लिमिटेड यूनिट बिरला वाइट ने किया है।

(F) खसरा क्रमांक 12/2 कुल 0.69 रकबा हेक्टेयर क्षेत्र में बिना वैधानिक अनुमति के लगे हुए क्रेशर में क्रशिंग के द्वारा 10 वर्षो से पर्यावरण को गंभीर नुकसान पहुँचाना।

यह कि कटनी जिले की तहसील बड़वारा के ग्राम छपरवाह में मेसर्स अल्ट्राटेक सीमेंट लिमिटेड (यूनिट बिरला वाइट कटनी) द्वारा वर्ष 2015 से अवैध रूप से निजी भूमि **खसरा क्रमांक 12/2 कुल 0.69 रकबा हेक्टेयर क्षेत्र** पर क्रेशर प्लांट यूनिट का संचालन किया जा रहा है और उनके द्वारा कार्यालय कलेक्टर से बिना वैधानिक अनुमति प्राप्त किये और MP प्रदूषण नियंत्रण बोर्ड की सहमति (Consent to Operate) के बिना, अवैध खनन से प्राप्त खनिज द्वारा क्रेशर प्लांट संचालित किया जा रहा है ।

1. यह की गूगल अर्थ के वर्षवार इमेज देखने से वर्ष 2015- 2025 से खसरा क्रमांक 12/2 कुल 0.69 रकबा हेक्टेयर क्षेत्र में क्रेशर प्लांट कार्यशील अवस्था लगा हुआ दिखायी देता है।

2. यह कि खसरा क्रमांक 12/2 के कुल रकबा 0.69 हेक्टेयर में संचालित क्रेशर प्लांट के लिए म.प्र प्रदुषण नियंत्रण बोर्ड से किसी प्रकार की कोई पर्यावरणीय सम्मति ,संचालन हेतु सहमति (Consent to Operate) नहीं ली गयी है।

3. यह कि बिना अनुमति के संचालन के कारण पर्यावरणीय सुरक्षा के किसी भी मापदंड का पालन सुनिश्चित किये बिना प्रति वर्ष लगभग 1.50 LAKH (एक लाख पचास हजार) मी. टन (अब तक 15 लाख टन) क्रशिंग कर पर्यावरण को अपूरणीय क्षति पहुंचायी गयी है।

4. क्रेशर से निकली डस्ट (0-40 MM)लगभग 3 लाख मी. टन को खसरा क्रमांक 5 भाग 14 भाग 31 भाग के 5 हेक्टेयर के क्षेत्र से अवैध खनिज निकालने के बाद बैकफीलिंग कर दिया गया है।

5. यह कि वर्ष 2015-16 से क्रेशर को डीज़ल जनरेटर से उत्पादित इलेक्ट्रिसिटी से संचालित किया जा रहा है। इसमें उपयोग होने वाला मोबिल ऑयल का निपटान अगर बिना लाइसेंस या मान्यता प्राप्त एजेंसी के माध्यम से किया जाता है, तो यह खतरनाक अपशिष्ट (Hazardous Waste) के अंतर्गत आता है। (Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.)

6. यह समस्त अपशिष्ट (जला मोबिल आयल) क्रेशर की डस्ट के साथ 17 एकड़ एरिया में 20 मीटर गहराई तक बैकफिलिंग कर दिया गया है हमेशा के लिए भू -सरंचना को गहराई तक की मृदा को प्रदूषित कर दिया गया है।

<u>(G) मेसर्स अल्ट्राटेक सीमेंट लिमिटेड (यूनिट बिरला वाइट) को जारी EC की शर्तों का उल्लंघन</u>
Case No. 613/2010 Environment Clearance No. 1085/SEIAA/13 dated. 25/06/2013 (ANNEXURE 14 -ENVIRONMENT CLEARANCE)

यह कि उपरोक्त प्रस्तुत तथ्यानुसार 17 एकड़ से अधिक एरिया में अतिक्रमण कर उत्खनन करने से पर्यावरण को अपूर्णनीय क्षति पहुंची है। पर्यावरण पर पड़ने वाले प्रभाव का आकलन किये बिना खनन संक्रियाएँ करने से और पर्यावरण को क्षति पहुंचने से भारत की पर्यावरण प्रतिबद्धता पर व्यापक असर पड़ता है।

मेसर्स अल्ट्राटेक सीमेंट लिमिटेड (यूनिट बिरला वाइट कटनी) के द्वारा गलत जानकारियां प्रस्तुत की गयी है। EC के PAGE -1 के II परियोजना प्रस्तावक द्वारा माइनिंग लीज एरिया के खसरा क्रमांक 31 ,और 13 की ही जानकारी दी गयी है तथा latitude 23° 39' 21.9" N to 23° 39' 39.6" N and longitude 80° 34' 42.5" E to 80° 35' 11.11" E यह जानकारी गलत है यह खसरा क्रमांक 31 और 13 को प्रदर्शित नहीं करता बल्कि खसरा क्रमांक 14, 5, 13 के तीन खसरों में आता है।

<u>Standard Condition ; के पॉइंट में उल्लेख है कि</u>

Point no.1 . Any addition of the mining area, change of khasra numbers, enhancement of capacity, etc., shall again require prior environment clearance as per EIA notification 2006.
Point no.1 के अनुसार खसरा नंबर में किसी प्रकार का परिवर्तन जैसे खसरा क्रमांक 5 का विषय और अक्षांश और देशांतर में परिवर्तन की दशा में पुनः EC लेने की जरुरत थी।

Point no. 10 . Mining will be carried out as per the approved Mining plan. In case of any violation of the Mining plan, the Environmental Clearance given by SEIAA will stand cancelled
Point no. 10 - में उल्लिखित है कि SEIAA <u>माइनिंग प्लान के अनुरूप उत्खनन नहीं होने पर</u> Environmental Clearence <u>निरस्त कर सकती है ।</u>
Point no.14,15,. Check-dam and garland drain shall be constructed at the foot of dumps, and coco filters installed at regular intervals to arrest silt from being carried to water bodies. Adequate number of check dams and gully plugs shall be constructed across seasonal/perennial Nallahs.

Point no.14 ,15, के अनुसार dumps के चारों और किसी प्रकार का कोई Treanches/garland drains नहीं निर्मित किया है।माइंस से सीधे पानी नाला में नहीं जाना चाहिये। इसके बावजूद किसी प्रकार का कोई भी settling tank खदान एरिया में नहीं बनाया गया है। पास में ही बरसाती नाले है जिनमे लगातार भारी मात्रा में silt नाला में जा रहा है।

check dam and garland drain का निर्माण नहीं किया गया है किसी प्रकार की कोई वाटर बॉडी और नाली खदान क्षेत्र में नहीं बनाया गया है बरसात का पानी तथा dewatering का पानी ढलान की दशा में पास के झांपी तथा भजिया ग्राम के wetland में इकठ्ठा होता है । विगत कई वर्षो से mines में हैवी ब्लास्टिंग कर रासायनिक

अवयवों से पानी लगातार प्रदूषित किया जा रहा है इस प्रदुषण का प्रभाव ग्रामीण क्षेत्रों के भूजल स्तर में भी प्रभावी हो रहा है।

Point no.18 - Over Burden (OB) shall be stacked at earmarked dump site only and shall not be kept active for a long period. The maximum height of the dump shall not exceed 20m each stage shall preferably be of maximum 10 m and overall slope of the dump shall not exceed 35°.

Point no.18 ओवरबर्डन को माइंस एरिया के बाहर कहीं भी डाल दिया जाता है अभी भी डंप की ऊंचाई और SLOPE ANGLE में भी किसी नियम का पालन नहीं किया जा रहा है।

Point no.19 Minimum 1000 plants shall be planted in one year and 5000 plants shall be planted in the first five years.

Point no.19- वर्ष 2013 में EC प्राप्त होने के बाद से 10 वर्षोके दौरान खनिपट्टा धारक द्वारा लगाया गया एक भी दृश्य जीवित प्लांट नहीं दिखता।

Point no.21 By the end of the lease period, 33% of the area should be brought under plantation.

Point no.21 - खनिपट्टा के 50 वर्ष 31.03.2030 अर्थात आगामी 5 वर्ष में पुरे हो जायेंगे। पॉइंट -21 में उल्लिखित शर्तों के अनुसार 33% क्षेत्र अर्थात लीज एरिया के अंदर लीज एरिया का लगभग 6.50 हेक्टेयर (16 एकड़) में प्लांटेशन किया जाना चाहिए। वर्तमान में लीज एरिया में कोई प्लांटेशन नहीं किया गया है।
Point no.29 Rain water harvesting shall be undertaken to recharge the groundwater source and status of implementation shall be submitted to the Regional Office, MoEF, GoI. Bhopal and MP PCB within six months and thereafter every year from the next consecutive year.

Point no.29 -रेन वाटर हार्वेस्टिंग भी खदान क्षेत्र में किया गया दिखायी नहीं देता इसकी अनुपालना की वार्षिक रिपोर्ट विभाग को भेजी जा रही है या नहीं यह विभागीय जानकारी से स्पष्ट हो सकता है।

यह कि पर्यावरणीय स्वीकृति में उल्लिखित शर्तों का उल्लंघन एक गंभीर अपराध है यह अपराध एक कॉर्पोरेट कंपनी मेसर्स अल्ट्राटेक सीमेंट लिमिटेड यूनिट बिरला वाइट कटनी द्वारा किया गया है जिस पर सामाजिक एवं पर्यावरण रक्षा की महती जिम्मेदारी है । उक्त कृत्य पर मेसर्स अल्ट्राटेक सीमेंट लिमिटेड यूनिट बिरला वाइट कटनी की भदावर डोलोमाइट माइंस की पर्यावरण स्वीकृति को निरस्त कर प्रावधानिक कार्यवाही की जाये ताकि समाज में यह एक उत्कृष्ट उदाहरण प्रस्तुत हो सके कि पर्यावरण के संरक्षण लिए किसी प्रकार का कोई समझौता आज और भविष्य में नहीं किया जायेगा।

दिनांक 02 /01 /2026

मनु नारला S/O स्व N. विजय कुमार
किसान नेता ,सामाजिक कार्यकर्त्ता
ग्राम -अमाड़ी तहसील बड़वारा जिला कटनी

संलग्नक -

1 समस्त संलग्नक आवश्यकतानुसार।

Annexure-11

By e-mail

GOVERNMENT OF INDIA
MINISTRY OF MINES
INDIAN BUREAU OF MINES
OFFICE OF THE REGIONAL CONTROLLER OF MINES, JABALPUR

Approved

No. E 2090 MCDR-MPC0LST/2/2022-JBP-IBM_RO_JBP Dt : 07/03/2023

Shri/M/s. ULTRATECH CEMENT LIMITED ,
B Wing, Ahura Centre, 2nd Floor Mahakali Caves Road Andheri (East),

Sub: Approval of Review of Mining Plan in respect of Chhaparwah Limestone Mine over an area of 19.71 Hect; situated in Chhaparwah Village, Badwara Taluka, Katni District of Madhya Pradesh State.

References**:** 1) Draft Review of Mining plan received on MPAS, dated - 30/09/2022

2) This office scrutiny comments dated – 02/12/2022

3) final copy of Mining Plan received on MPAS, dated – 02/03/2023

Sir,

In exercise of the powers conferred under Clause (b) of Sub-section (2) of Section 5 of Mines and Minerals (Development and Regulation) Amendment Act, 2015 read with Government of India Order no. S.O.1857(E),dated 18/05/2016, I hereby **Approve** the above said Review of Mining Plan submitted under Rule 17(2) of Minerals (Other than Atomic and Hydrocarbons Energy Minerals) Concession Rules, 2016. This approval is subject to the following conditions: -

File No. **– E 2090 MCDR-MPC0LST/2/2022-JBP-IBM_RO_JBP**

Subject%& **Approval of Review of Mining Plan** in respect of **Chhaparwah Limestone Mine** over an area of 19.71 **Hect;** situated in Chhaparwah Village, Badwara Taluka, Katni District of Madhya Pradesh State.

References**:** 1) Draft Review of Mining plan received on MPAS, dated - 30/09/2022

2) This office scrutiny comments dated – 02/12/2022

3) final copy of Mining Plan received on MPAS, dated – 02/03/2023

Sir,

In exercise of the powers conferred under Clause (b) of Sub-section (2) of Section 5 of Mines and Minerals (Development and Regulation) Amendment Act, 2015 read with Government of India Order no. S.O.1857(E),dated 18/05/2016, I hereby **Approve** the above said Review of Mining Plan submitted under Rule 17(2) of Minerals (Other than Atomic and Hydrocarbons Energy Minerals) Concession Rules, 2016. This approval is subject to the following conditions: -

Approved

1) The Review of Mining Plan is approved without prejudice to any other law applicable to the mine area from time to time whether made by the Central Government, State Government or any other authority and without prejudice to any order or direction from any court of competent jurisdiction.

2) The proposals shown on the plates and /or given in the document is based on the lease map /sketch submitted by the lessee and is applicable from the date of approval.

3) It is clarified that the approval of aforesaid Review of Mining Plan does not in any way imply the approval of the Government in terms of any other provision of Mines & Minerals (Development & Regulation) Amendment Act, 2015, or the Minerals (Other than Atomic and Hydro Carbons Energy Minerals) Concession Rules, 2016 and any other laws including Forest (Conservation) Act, 1980, Environment (Protection) Act, 1986 or the rules made there under, Mines Act, 1952 and Rule & Regulations made there under.

4) Indian Bureau of mines has not undertaken verification of the mining lease boundary on the ground and does not undertake any responsibility regarding correctness of the boundaries of the leasehold shown on the ground with reference to lease map & other plans furnished by the lessee.

5) At any stage, if it is observed that the information furnished, data incorporated in the document are incorrect or misrepresent facts, the approval of the document shall be revoked with immediate effect.

6) The Financial Assurance furnished by you is **Rs. 72,50,000/-** (**Rs. Seventy-Two Lakh Fifty Thousand only**) is valid up to **31/03/2028** and next Financial Assurance shall be submitted on or before **31/03/2028.**

7) This approval is restricted in respect of proposals given in the document **for the period 2023-24 to 2027-28 with validity up to 31/03/2028**, subject to all other statutory clearances.

8) If the approval conflicts with any other law or court order/direction under any statute, it shall be revoked immediately.

9) It shall be mandatory to project proponent, abstracting ground water to obtain **No objection certificate** from Central Ground Water Authority or the M.P. State Ground Water Authority.

10) As per Madhya Pradesh State Government's order dated 10/08/2011 if there is enhancement of production proposed from that in the approved scheme of mining under such circumstances additional stamp duty has to be paid by the lessee for the enhances quantum of production and also a supplementary agreement has to be made by the lessee.

Approved

Yours faithfully,

(Pukhraj Nenival)

Regional Controller of Mines **Indian Bureau of Mines, Jabalpur**

Copy for information to-

1. The Director of Geology and Mining, Govt. of Madhya Pradesh, Khaniz Bhawan, 29A Arera Hills, Jail Road, Bhopal (MP).
2. The Controller of Mines (CZ), Indian Bureau of Mines, Nagpur.
3. The District Collector, Katni (M.P.)
4. Shri Indraneel Dawande, 1338, Vijay Nagar, Jabalpur (M.P.) - 482002; E mail: - engeotech@rediffmail.com

(Pukhraj Nenival)

Regional Controller of Mines

Indian Bureau of Mines, Jabalpur

Approved

Chapter 1 : General Information

1.1 : Lease Details

IBM Registration Number :	IBM/441/2011
Lease Code :	48838601
Mine Code :	19MPR18013
Name of Lessee :	ULTRATECH CEMENT LIMITED
Address of Lessee :	B Wing, Ahura Centre, 2nd Floor Mahakali Caves Road Andheri (East),
Type of Lessee :	Private
Name of Mining Lease :	CHHAPARWATH 1971HECT
State :	MADHYA PRADESH
District :	KATNI
Tehsil/ Taluk/ Mandal :	Badwara
Village :	Chhaparwah
Lease Area (Ha) :	19.71
Forest Area (Ha) :	0.0000
Name of Minerals :	LIMESTONE
Name of associated minerals :	DOLOMITE

Approved

Type :	Existing Lease
Period of the proposal (FY) from :	2023 - 24
Period of the proposal (FY) to :	2027 - 28
Type of working :	Opencast
Nature of Use :	Non Captive
Category of Mine :	Category A

1.1.1 : Initial/subsequent Lease grant details

Grant	From	To	Lease deed execution date	Lease registration date
Initial Grant	30/12/1981	22/02/2001	23/02/1981	30/12/1981
1st Extension	23/02/2001	31/03/2030	30/12/1981	23/02/2001

1.1.2 : Mining Plan Submission Criteria Details

Type of Document :	Review Of Mining Plan Under Rule 17(2) Of MCR, 2016
Reason/s For Modification :	Review Of Mining Plan
Period for which modification is proposed :	2023-2024 to 2027-2028

1.2 : Land Ownership Details

View Land Ownership Details Excel	Land_Ownership.xlsx

1.3 : Existing Lease

Date of Execution :	23/02/1981

Approved

1.3.1 : Approval of earlier Mining Plan & Its Subsequent Review in Chronological Order

S.N.	Letter Number	Date	Period		Type Of Approved Document	Remark
			From	To		
1	MP/KATNI/DOLOMITE/MPLN/MOD.-31/20191513	19/06/2020	31/03/2021	01/04/2023	Modification Of Mining Plan	NA
2	MP/KATNI/DOLOMITE /M-SCH11/13-14/234	26/07/2013	31/03/2013	01/04/2018	Scheme Of Mining	SOM
3	MP/KATNI/DOLOMITE /M.SCH-02/11-12	12/01/2011	31/03/2011	01/04/2013	Scheme Of Mining	SOM
4	MP/KATNI/DOLOMITE /M.SCH-20/08-09/2248	18/08/2008	31/03/2008	01/04/2013	Scheme Of Mining	SOM

Approved

1.3.2 : Partial Surrenderd Area During Stages of Operations in Chronological Order

Not Applicable

1.3.3 : Transfer of Lease Area Subsequent to Grant

Sr.no	Transfer of lease deed letter number	Date of execution of Transfer lease deed	Name of Transferor	Nature of block transferred		
				Granted through auction	Other than through auction for captive use	Other than through auction for non captive use
1	3 23 2002 12 2	30/10/2009	Ms Alcon Laboratories	No	No	Yes

			Industries			
2	3 23 2002 12 2	13/07/2011	Ms Grasim Industries Ltd	No	No	Yes

1.3.4 : Statutory Compliances

1.3.4.1 : Environment Clearance

Applicable :	Yes
Letter No :	1085/SEIAA/13
Date :	25/06/2013
Validity :	31/03/2030
ROM Mineral :	500000.0000 (Tonnes)

Approved

1.3.4.2 : SPCB Approvals

Letter No :	AW-54265
Approval of :	Consent To Operate
Date :	25/09/2021
Validity :	29/10/2023
ROM Mineral :	500000.0000 (Tonnes)

1.3.4.3 : Forest Clearance

Applicable :	No
Letter No :	Nil

Date :	Nil
Validity :	Nil
Area (Ha) :	Nil

1.3.4.4 : Land Acquisition Details

Total Area Acquired in hectare:	0.0000
Total Amount Paid (INR) :	0.0000

1.3.5 : Mine Location Details

Toposheet Number :	64 A/10

Approved

1.3.5.1 : Location of Boundary Pillars

View Location of Boundary Pillars Excel	location_boundary_pillar.xlsx

1.3.6 : Owner/Nominated Owner Details

Name	PAN of owner / Nominated Owner	Address of owner/ Nominated Owner	Mobile Number	Email	Please attach Minutes of Board Resolution in case of Nominated Owner
K C JHANWAR	AFBPJ4514J	B Wing Ahura Centre 2nd FloorMahakali Caves RoadAndheri East	9702474200	ajit.ostwal@adityabirla.com	Nominated_Owner_Declaration.pdf

1.3.7 : Qualified Person Details as per M(OAHCEM)CR, 2016

S.N.	Prefix	Name	PAN of QP	Address	Mobile no.	Qualification	Exp in years as	Email

							prescribed under the rule	
1	Mr	INDRANEEL DAWANDE	AEBPD8558H	1338, VIJAY NAGAR ,JABALPUR MP	9425387402	M TECH APPLIED GEOLOGY	24	engeotech@rediffmail.com

Approved

Chapter 2A : Geology & Exploration

2A.1 : Geology

2A.1.1 : Topography

Terrain :	Undulating
Highest Level (m) from MSL :	499.0000
Lowest Level (m) from MSL :	435.0000
Average Level (m) from MSL :	467.0000
Drainage Pattern :	Dendritic
Order of Stream :	Order 1
Min Dist of Stream from Lease Area(m) :	8000.0000

Approved

2A.1.2 : Details of Physiographic features and Infrastructures avaiable in and around the lease/ block area

Description	Location if existing Within the lease/block area	Distance from boundary periphery in kms, if existing outside the lease/block area. (within 5.00Kms)	Remark if any
River/Nallah/Reservoir	0	1.25	South direction in Jirgiri Nala
Public roads (Tar road, cart road)	0	4.0	East direction in Sihora To Bilayat Kalan tar road
Railway track	0	0	0
Human settlements	0	1.0	SE direction in Chhararwah Village
Archaeological monuments/ places of worships/public utilities etc	0	0	0

Wild life sanctuaries/ national parks	0	0	0
Coastal Regulation Zone (CRZ)	0	0	0
Powertransmision lines/telephone lines	0	0	0
Firing range	0	0	0
Ordinance factory	0	0	0
grazing land/ burial ground or cremation ground	0	0	0
Any other specify	0	0	0

Approved

Particulars	Distance from lease boundary in kms
Near by village	1.00
Nearest Railway station	7.00
Nearest Port	743.00
Distance of SH/NH from lease area	4.00

2A.1.3 : Regional Geology

Regional Geology
A varienty of rock types ranging from Archaean to plestocene sub recent area exposed in Jabalpur/Katni District . the older metamorphic rocks comprsing of granite gneiss with enclaves of amphibolite and schist are exposed in the east central part of the district . the NEN- SSW trending volcano Sedimentary sequnce of the Mahakaushal Group consisting of meta volcanic rocks . chemical precipitates and turdidities area exposed in the central and south western parts .dolerite and carbonate dykes . Amphibolites granites and vein quartz intrude these rock the dykes exhibit and predominate ESE-WSW trend . the intrusive Madan Mahal granite occurs in the form of inselbergs and conical hills near jabalpur .jugel group of rocks consisting of sandstone and conglomerate occurring as small and thin bands in the central part of the district uncomformadly overaly overline the Mahakaushal Group .vindhyan super group in represeng by Semri ,Kaimur Rewa Bhander groups consisting of sandstone ,shale ,limestone ,porcellanite ,and sandstone with glauconite parting soccring the northern plateaus and form escarpments ,godwarna rocks comprinsng corased and pebby sandstone and shale area exposed in the easte ceertal part and the south western part of a district .

2A.1.4 : Local Geology & Structure

2A.1.4.1 : Local Geological Set-up

As per present local geology point of view, the lease area has Mahakaushal Formation of middle Proterozoic age and major rocks is Dolomite as associate mineral while Limestone is occurring in small area in association with dolomite. From litho set up point of view, the explored area falls in northern part while western and southern parts are at higher altitudes hence partially unexplored. The area exhibit changes in mineralization and as per provision of MEMC 2015 and facts that area may undergo polyphase tectonic activities, presently the northern part of the lease area is considered almost explored with present working depth. Old exploration was carried out in the form of four bore holes i.e. from BH-1 to BH-4 and recently about 09 bore holes have been drilled in the lease area and summarized exploration reveals that northern part has been proved for dolomite upto MRL 403m while surface RL of northern part is 445m, the southern part has relatively high relief area and as per outcome of exploration it has been capped by OB of siliceous formation for 5-12m which is underlain by Dolomite up to MRL 395m. Thus from the wet analysis point of view and as per threshold values been set by IBM approx. 65% of total explored volume is considered for the dolomite and rest is waste. Local geology have been discussed in detailed manner including Litho units along with avg. quality , depth of Mineralization , extensive exploration work carried out in the ML area and strike direction and values formation etc Litho set up of the area is as under - Soil Associate mineral Dolomite with single band of Limestone along with Phyllite bands Base is not known

Approved

2A.1.4.2 : Structure

Overall strike is NE-SW to ENE-WSW & dipping is 55 - 85 due S.

2A.1.4.3 : Lithology, Petrographic & Mineralogical Description for Major, Associated & Indicator Minerals

In general the entire area has dolomite except a linear band of limestone and as earlier discussed the dolomite of the area is being used as filler grade to make Putti as Birla White Putti hence the color appearance is the major criteria to assess the dolomite reserves and chemically it is proving the dolomite with variable silica limit. Overall strike is NE-SW to ENE-WSW & dipping is 55 - 85 due S, thus on local scale alternate sequence of Mahakaushal Group is found in this area. The following lithological assemblages have been recorded during the survey and mapping of the ML area: Limestone: The limestone belongs to sedimentary facies which have been metamorphosed and mineralized along the strike and associated with phyllites mainly, and at few places dolomites stringes have been reported in logging. The limestone has variable color from white grey. The limestone band is clearly exposed in the working pit in a small area of 54m2 approx. and depth been considered for average 15m i.e. from MRL 431m to 415m. Dolomite The explored area has been proved for dolomite. As per present local geology point of view, the lease area has Mahakaushal Formation of middle Proterozoic in age and major rocks is Dolomite as associate mineral while Limestone is occurring in small area. From litho set up point of view, the explored area falls in northern part while western and southern parts are at higher altitudes hence partially unexplored. The area exhibit changes in mineralization and as per provision of MEMC 2015 and facts that area may undergo polyphase tectonic activities, presently the northern part of the lease area is considered almost explored with present working depth. Old exploration was carried out in the form of four bore holes i.e. from BH-1 to BH-4 and recently about 09 bore holes have been drilled in the lease area and summarized exploration reveals that northern part has been proved for dolomite upto MRL 403m while surface RL of northern part is 445m,

2A.1.4.4 : Mode of Occurance & Controls of Mineralization

Locally Limestone & associate mineral dolomite can be noticed from the surface pit/old bore holes. As per MEMC Rules 2015 under Bedded Stratiform and Tabular deposits of Irregular Habit. The ML area has been put under mining operation for last 41 years and existence of Limestone and associate mineral as Dolomite is being proved within working pits and further mineral existence has

been confirmed depth wise with previously drilled 04 core bore holes and presently 09 bore holes for average 50-100m depth. The area exhibit changes in mineralization and as per provision of MEMC 2015 and facts that area may undergo polyphase tectonic activities and presently the northern part is almost explored with present working depth and old exploration in the form of four bore holes viz. BH-1 to BH-4 and recently about 09 bore holes have been drilled in the lease area and summarized exploration reveals that northern part has been proved for dolomite for up to MRL 403m while surface RL of northern part is 445m the southern part has relatively high relief area from and as per outcome of exploration it has been capped by OB of siliceous formation for 5-12m then underlying Dolomite up to 403m. The associated rock is phyllite which is invariably occurring in the lease area along the strike. For other details please refer Surface Geological Plan and Section (see Plate no. V).

2A.1.4.5 : Extent of Weathering/ Alteration

No Such Studies have been done. Weathering effect has been noticed at the upper part i.e. capping of Lateritic soil and as such no weathered or alteration study been done.

2A.1.4.6 : Nature/Form of Mineral	Lump
Specify If any other	Nil

2A.1.4.7 : Extent of Mineralization

Area is occupied by bands of Dolomite and Limestone where mineralized/explored area is having good width of Dolomite along with thin band of Limestone and Phyllite is found sequentially.

2A.1.4.8 : Deposit Type (as per MEMC Rule)

As per MEMC Rules 2015 under Bedded Stratiform and Tabular deposits of irregular habit. The limestone band has been considered as evident in pit area, however present and past exploration has that dolomite is mineralized all over the G2 mineralization area with a band of limestone in the western part of working pit in northern part of the lease area and ongoing exploration in southern part may likely prove for mineralization of both the lease minerals. The influence of mineralization has been considered on the basis of exposures, drilled bore hole logs and its structural behavior and it is concluded that the northern part has approx. 8.50 ha area of mineralization and southern part has about 4.60 ha of mineralization, thus total 13.10 ha has been considered mineralization for average 40m depth. For other details please refer Surface Geological Plan and Section (see Plate no. V). Litho set up of the area is as under - Soil Dolomite and Limestone along with intercalated bands of Phyllite Base is not known

Strike / Trend of the Ore Body						
NE	55	SW	to	NE	85	SW

Amount of Dip of the Ore Body (degree)	Amount of Dip of the Ore Body (degree)

Approved

55	85
(from)	(to)

Dip Direction of the Ore Body			Plunge of Mineral Body (degree) (if any)	Direction of Plunge		
S	0	W	0	W	0	W

Approved

2A.2: Exploration

2A.2.1: Summary of The Previous Exploration (for fresh grant) / During Last Plan Period (for existing leases)

Name of The Agency
ENGEOTECH CONSULTANT JABALPUR

2A.2.1.1: Geological Mapping

SI.No.	Year		Scale	Area Covered (Ha)
	From	To		
1	19/06/2019	21/06/2019	1:1000	19.7100

2A.2.1.2: Airborne Geophysical Survey

SI.No.	Type of Survey	Spacing (m)	Total line (km)	Area Covered (Ha)	Latitude (dd:mm:ss.ss)		Longitude (dd:mm:ss.ss)	
					Form	To	Form	To
1	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil

2A.2.1.3: Ground Geophysical Survey

SI.No.	Type of Survey	Spacing (m)	Total line (km)	Area Covered (Ha)	Latitude (dd:mm:ss.ss)		Longitude (dd:mm:ss.ss)	

					Form	To	Form	To
1	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil

2A.2.1.4: Geochemical Survey

SI.No.	Type of Sample	No of Samples	Aanlysis report	Area Covered (Ha)
1	Nil	Nil	Nil	Nil

2A.2.1.5: Pitting

Number of Pits
1

SI.No.	Year		Pit ID	Length of Pit (m)	Width of Pit (m)	Depth of Pit (m)	Depth (from)	Depth(to)	Running mtr	Litho units exposed	Name of the radical	Av Grade(in %)	Latitude (dd:mm:ss.ss)		Longitude (dd:mm:ss.ss)	
	From	To											From	To	From	To
1	31/03/2020	01/04/2021	PIT-1	475.00	88.00	25.00	443.00	425.00	25.00	2 M LATERITIC SOIL 2 25M DOLOMITE WIHT PHYLLITE ONLY SMALL IN PIT BANDS OF LIMESTONE 100M2 HAS BEEN ESTABLISH AT MRL	Cao	45.00	23:39:28.38	23:39:32.61	80:34:54.10	80:35:10.18

Approved

										434M						

2A.2.1.6: Trenching

Number of Trenches
Nil

2A.2.1.6.1: Spacing

Min (m)	Max (m)	Avg (m)
Nil	Nil	Nil

SI.No.	Year		Trench ID	Length of Trench (m)	Width of Trench (m)	Depth of Trench(m)	Depth (from)	Depth(to)	Running mtr	Litho units exposed	Name of the radical	Av. Grade	Latitude (dd:mm:ss.ss)		Longitude (dd:mm:ss.ss)	
	From	To											From	To	From	To
1	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil

Approved

2A.2.1.7 Exploratory Drilling(Core/non Core)

SI.No.	Year		Exploration agency	Core holes		Non-core (RC/DTH)		Grand total		Attach log sheet of each borehole in csv/excel format
	From	To		Number of boreholes drilled	Total mtrs	Number of boreholes drilled	Total mtrs	Number of boreholes drilled	Total mtrs	
1	01/04/2022	01/12/2022	Engeotech Consultant ,Jabalpur	9	651.00	0	0.00	9	651.00	LOGSHEET.xlsx

2A.2.1.8: Exploratory Mining

SI.No.	Pit/Adit ID	Length in Mtr	Width in Mtr	Depth in mtrs	Volume (m^3)

1	Nil	Nil	Nil	Nil	Nil

2A.2.1.9: Sampling

SI.No.	Type of sample	No of samples collected	Number of samples analyzed	Latitude (dd:mm:ss.ss)		Longitude (dd:mm:ss.ss)		Remark if any
				From	To	From	To	
1	Pit	4	4	23:39:28.38	23:39:32.61	80:34:54.10	80:35:10.18	ANNEUXRE ENCLOSED
2	Drill Core	63	63	23:39:16.37	23:39:30.66	80:34:40.45	80:35:10.73	ANNEUXRE ENCLOSED

2A.2.1.10: Chemical Analysis

SI.No.	Sample ID	Minerals	Radical with garde in %	Name of Agency	Type of agency	Attachment
1	AS PER CHEMICAL REPORTS	LIMESTONE	CaO - 1.12 to 51.67% MgO -0.92 to 18.18% SiO2 1.02 to 73.01%	BSS LAB JABALPUR	NABL accredited	Chemical_Report_ultratec k.xlsx
2	AS PER CHEMICAL REPORT	DOLOMITE	SiO2, Al2O3, Fe2O3, CaO, MgO, SO3 Cl	BSS LAB JABALPUR	NABL accredited	Chemical_Report_ultratec k.xlsx

* Chemical analysis of core /non vore samples may be uploaded in CSV file which shall normally include Five files namely collar file, survey file and Geology log file, Assay file & RQD File.

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2A.2.1.11: Petrology & Mineralogical Studies

SI.No.	Type of Sample	Number of Sample Drawn	Number of Sample Analyzed	Petrographic Study Report
1	Nil	Nil	Nil	Nil

2A.2.1.12: Beneficiation Studies

SI.No.	Type of Beneficiation	Number of Samples	Attach
1	Nil	Nil	Nil

2A.2.1.13: Bulk Density Study as per M(EMC) Rules, 2016 and SOP of CGPB

Method adopted for calculating bulk density of ore and waste
IS 13030.1991 (Buoyancy) method: 50 - 500g lump of sample is washing in water to remove dust. Then sample is immersing in water for a period of 1 hour with periodic agitation to remove trapped air. Then same sample is oven dried at 105 ± 3°C and weighed repeatedly for a few times till stable/constant weight is achieved. Then bulk density is calculated as - Bulk Density (ρ) = M/V = kg/m3

SI.No.	Nature of Ore/OB	Mineral	Number of samples	Bulk Density Established (t/m^3)
1	ORE	Limestone	1	2.50
2	ORE	Dolomite	1	2.65
3	OB	Waste	1	2.00

Approved

2A.2.1.14: Area Covered under Exploration

Level of exploration	Area in Ha.		Total Area in Ha.
	Forest	Non Forest	
G-1	0.000000	0.000000	0.000000
G-2	0.000000	13.100000	13.100000
G-3	0.000000	0.000000	0.000000
G-4	0.000000	0.000000	0.000000
Area proved as Non-mineralized	0.000000	0.000000	0.000000
Area to be explored	0.000000	6.710000	6.710000
Total	0.000000	19.710000	19.710000

2A.2.2: Summary of The Previous Exploration (Before Last Plan Period)

Name of The Agency
Lessee Himself ,under the guidance of his technocrats team

2A.2.2.1: Geological Mapping

SI.No.	Year		Scale	Area Covered (Ha)
	From	To		
1	26/07/2013	29/07/2013	1:1000	19.71

2A.2.2.2: Airborne Geophysical Survey

SI.No.	Type of Survey	Spacing (m)	Total line (km)	Area Covered (Ha)	Latitude (dd:mm:ss.ss)		Longitude (dd:mm:ss.ss)	
					From	To	From	To
1	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil

2A.2.2.3: Ground Geophysical Survey

SI.No.	Type of Survey	Spacing (m)	Total line (km)	Area Covered (Ha)	Latitude (dd:mm:ss.ss)		Longitude (dd:mm:ss.ss)	
					From	To	From	To
1	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil

2A.2.2.4: Geochemical Survey

SI.No.	Type of Sample	No of Samples
1	Nil	Nil

2A.2.2.5: Pitting

SI.No.	Pit ID	Length of Pit (m)	Width of Pit (m)	Depth of Pit (m)	Litho units exposed	Litho Unit From (m)	Litho Unit To (m)	Average Grade(%)	Running Metres (m)	Latitude (dd:mm:ss.ss)		Longitude (dd:mm:ss.ss)	
										Form	To	Form	To
1	PIT1	325.00	70.00	18.00	2M LATERITIC SOIL 2 18M	443.00	433.00	45.00	18.00	23:39:28.38	23:39:32.61	80:34:54.10	80:35:10.18

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					DOLOMITE WIHT PHYLLITS ONLY SMALL IN PIT BAND OF LIMESTONE 100 M2 BEEN ESTABILISTED AT 434 MRL								

Approved

2A.2.2.6: Trenching

Number of Trenches
Nil

Spacing

Min (m)	Max (m)	Avg (m)
Nil	Nil	Nil

Area Covered Under Trenching

Co-ordinates

Latitude

North	Nil
North	Nil
North	Nil
North	Nil

Longitude

East	Nil
East	Nil
East	Nil
East	Nil

SI.No.	Trench ID	Length of Trench (m)	Width of Trench (m)	Depth of Trench (m)	Litho Units Exposed	Average Grade	Running mtr	Latitude (dd:mm:ss.ss)		Longitude (dd:mm:ss.ss)	
								From	To	From	To
1	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil

Approved

2A.2.2.7: Exploratory Drilling

2A.2.2.7.1:Core/Non-core Drilling

SI.No.	Year		Exploration agency	Core holes		Non-core (RC/DTH)		Grand total		Attach log sheet of each borehole in csv/excel format
	From	To		Number of boreholes drilled	Total mtrs	Number of boreholes drilled	Total mtrs	Total boreholes	Total mtrs	
1	01/03/2016	29/04/2017	GDS INDIA,KOLKATA W.B	5	150.00	0	0.00	5	150.00	Nil

2A.2.2.8: Exploratory Mining

SI.No.	Pit / Adit ID	Volume (m^3)
1	Nil	Nil

2A.2.2.9: Sampling

SI.No.	Type of sample	Number of Samples	Area Covered (Ha)	Latitude (dd:mm:ss.ss)	Longitude (dd:mm:ss.ss)

				From	To	From	To
1	Drill Core	36	4.73	23:39:28.38	23:39:32.61	80:34:54.10	80:35:10.18

2A.2.2.10: Chemical Analysis

SI.No.	Sample ID	Minerals	Radical Analysis	Attachment
1	AS GIVEN CHEMICAL ANALYSIS REPORT	DOLOMITE LIMESTONE	LOI,Cao,MgO,Sio2, Al2O3,Fe2O3	Chemical_analysis_old_&_RK_Bill.pdf

2A.2.2.11:Petrology & Mineralogical Studies

SI.No.	Type of Sample	Number of Sample Drawn	Number of Sample Analyzed	Petrographic Study Report
1	Nil	Nil	Nil	Nil

2A.2.2.12: Beneficiation Test

SI.No.	Type of Beneficiation	Number of Samples	Attachment
1	Nil	Nil	Nil

2A.2.2.13: Bulk Density

SI.No.	Rock Type	Number of Samples	Minerals	Bulk Density Established (t/m^3)
1	Nil	Nil	Nil	Nil

2A.2.2.14: Area Covered under Exploration

Level of exploration	Area in Ha.		Total Area in Ha.
	Forest	Non Forest	
G-1	0.0000	0.0000	0.0000
G-2	0.0000	13.1000	13.1000

Approved

G-3	0.0000	0.0000	0.0000
G-4	0.0000	0.0000	0.0000
Area proved as Non-mineralized	0.0000	0.0000	0.0000
Area to be explored	0.0000	6.6100	6.6100
Total	0.0000	19.7100	19.7100

SI.No.	Year		Area converted to G1 from G2, G3 & G4	% increase in G-1 Area	Remaining Area % in G2	Remaining Area % in G3	Remaining Area % in G4	Remaining Area in G2	Remaining Area in G3	Remaining Area in G4
	From	To								
1	01/04/2017	31/03/2018	100.00	0.00	0.00	0.00	0.00	13.10	0.00	0.00
Potentially Mineralised area (Ha)										13.10

2A.2.3 Ore Body Geometry & Grade

SI.No.	Name of the ore band	General Strike / Trend	Dip Of Mineral Body	Average Strike Length (m)	Average Width (m)	Chemical parameters				
						Average Depth (m)	Name of the radical	Min Grade (%)	Max Grade (%)	Avg Grade (%)
1	LIMESTONE	NE-SW	NE	320.00	55.00	18.00	Cao	42.00	45.00	43.50
2	DOLOMITE	NE-SW	NE	320.00	55.00	40.00	Cao	42.00	45.00	43.50

Approved

2A.2.4: Reserve / Resource Estimation Method

2A.2.4.1: Methodology

Resource / Reserve Estimation Method
Sectional Area Method
Methodology
Cross section method has been used to calculate the reserves/resources. The Surface Geological plan of the lease area has been prepared on a scale of 1:1000 considering the Surface Plan as base map. The disposition of various litho units as observed in the field was plotted on the Geological plan. The structural features like strike and dip of various litho units and the Limestone has been depicted on the Surface Geological plan (please refer to Plate no. V-A). Sufficient number of cross sections have been laid across the strike of the Limestone and unit area of each cross section has

been measured with AutoCAD and sectional distance between two lines have been considered to multiply with unit average cross sectional area thus we measured total volume of each section and ultimately all section lines volume has been added as grand total volume. Obtained volume has been multiplied by expected recovery and then multiplied by bulk density. Further final reserves have been obtained after deleting blocked resources from total resources as per norms. Resources/Reserves were estimated by cross sectional area method where drilled core bore holes are present. Cross sectional area measured in sections was multiplied with the strike influence, bulk density to arrive at the quantity of the limestone in tonnes. Specific gravity of the limestone is taken as 2.5 t/cu.m. and dolomite is 2.65 t/cu.m., being a limestone deposit of sedimentary origin it is common to present cavities/voids, interstices, hence the Dolomite recovery was considered as 65%, with OB 35% and while limestone band is independent for its area with 100% recovery.

2A.2.4.2: Resource Calculation

SI.No.	Cross Section/Block	Section Area/ Block Area(sq mt)	Influence(m)	Depth in mtr	Volume (m^3)	Bulk Density (t/m^3)	Resource Quantity (t)	Level of Exploration	Type of Land	Name of the radical	Grade (%)	Method used for resource estimation
1	1 1	6455	80.00	45.00	516400.00	2.65	889499.00	332	GOVT. WASTE LAND	Cao	45	cross section method
2	2 2	6954	70.00	45.00	486780.00	2.65	838479.00	332	GOVT. WASTE LAND	Cao	45	cross section method
3	3 3	6528	67.00	45.00	437376.00	2.65	753380.00	332	GOVT. WASTE LAND	Cao	45	cross section method
4	4 4	6656	80.00	45.00	532480.00	2.65	917197.00	332	GOVT. WASTE LAND	Cao	45	cross section method
5	5 5	5606	90.00	45.00	504540.00	2.65	869070.00	332	GOVT. WASTE LAND	Cao	45	cross section method
6	5A 5A	3587	68.00	45.00	243916.00	2.65	420145.00	332	GOVT. WASTE LAND	Cao	45	cross section method
7	6 6	3824	100.00	45.00	382400.00	2.65	658684.00	332	GOVT. WASTE LAND	Cao	45	cross section method
8	7 7	3021	100.00	45.00	302100.00	2.65	520367.00	332	GOVT. WASTE	Cao	45	cross section method

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									LAND			
9	8 8	2584	75.00	45.00	193800.00	2.65	333820.00	332	GOVT. WASTE LAND	Cao	45	cross section method
10	9 9	3239	75.00	45.00	242925.00	2.65	418438.00	332	GOVT. WASTE LAND	Cao	45	cross section method
11	10 10	1894	45.00	45.00	85230.00	2.65	146808.00	332	GOVT. WASTE LAND	Cao	45	cross section method
12	6 6	54	17.00	28.00	918.00	2.50	2295.00	332	GOVT. WASTE LAND	Cao	45	cross section method
Total					3928865.00		6768182.00					

2A.2.4.3: Mineral Resource Estimate for Conversion to Mineral Reserve

Reserves/Resources have been estimated and cross checked with respect to section considered as per drilled bore holes the conventional cross section method. Reserves/Resources have been categorized in the ML area as per the guide lines of MEMC 2015. The estimation of ore reserves is made conventional parallel cross section method using geological - cross section. The geological cross sections are prepared at a as Limestone behavior and best interpretation of lying the section which is across the strike of the rock. For estimation the reserve only the core drill data are considered. Indicated Mineral Resources is under 332. Probable Mineral Reserve is under 122 category out of 332. Pre-feasibility Mineral Resources is under 222 Category out of 332.

2A.2.4.4: Threshold value & Cut off Parameters

The ROM quality of Limestone plays the most vital role in Cement manufacturing pertaining to the designing of raw mix as well as machinery. In addition to this aspect, the homogeneity and uniformity of the Kiln feed leads to better performance of the Kiln resulting to uniform quality clinker. With a view to maintain uninterrupted supply of the material from mine to the Cement Plant as well as to maintain the ROM quality of Limestone from the Mines, mining benches in different sections are planned. This will also ensure the flexibility in working, as and when required.

2A.2.4.5: Mining Factors or Assumptions

Mining Method - Open Cast Mining Method under ‘A’ Category. Recovery Factor - The recovery factor is 65% for Dolomite and 100% for Limestone Mining Losses - Negligible losses. Processing Losses- No processing is proposed.

Approved

2A.2.4.6: Metallurgical Factors or Assumptions

Not applicable.

2A.2.4.7: Cost & Revenue Factors

Rs. 275/- per tonne, Max. Average Production - 500000 t/year (including both limestone & associate mineral dolomite as per EC).

2A.2.4.8: Market Assessment

The basic use of dolomite been diversified earlier it was SMS and BF and exploitation is varied with resepect to industry demand and in coming time the uses of Dolomite been more diversified and latestly it has been used as filler grade and the market filler grade depend up on the need of the end users some where it is pesticide and later on the based on the whiteness and inertness of the powdered samples it has been opted to use as filler grade in detergent , paint pigment , putti and other various heads. Since this lease area has dolomite earlier been used for BF grade and later on the diversification in use of minerals it has been opted for the filler grade to make a putti and being used for making uniform leveling of plastering home and been used for the best finishing parameters to make house competable with environment parameters and simultaneously it has good look property . •Wall putty primarily fills in the porosity of the construction surface and corrects its curve deviation to lay a solid foundation for obtaining uniform and smooth paint •It is a white cement-based polymer modified material that is used as a finish coat to cover unevenness and pinholes in plastered surfaces. •The wall putty market in Asia Pacific is anticipated to expand at in the near future, owing to the growth in the building & construction industry in the region . •Wall putty offers excellent bonding to base concrete or plastered surfaces. Therefore, it can create a smooth undulation-free surface for paint finish when applied over exterior or interior walls of a home. •Home improvement activities and decrease in repainting cycle . expected to boost the demand for wall putty across the globe. Rise in renovation & reconstruction activities across the globe is estimated to propel the putty market, largely employed in painting applications. it is increasingly used to correct curve deviation of interior wall surfaces in order to obtain smooth and uniform interiors for repainting walls.

Approved

2A.2.4.9: Other Modifying Factors

Not applicable

2A.2.4.10: Classification

Indicated Mineral Resource has been calculated as per prevailing norms in Minerals (Evidence of Contents) Rules 2015, up to present explored depth. The thickness of Limestone is considered for average 28m and dolomite for average 40m under G2 zone. Area as per bore hole findings and geological consideration mineable reserves as Probable reserves are considered ‘122’ and rest is considered as Pre-feasibility resource as ‘222’.

2A.2.4.11: Calculation of blocked resources

SI.No.	Reserves blocked due to	Cross sectio n/Block	Sectional area/ block area (in Sq mtr)	Influence (m)	Depth (m)	Volume (m^3)	Bulk Density (t/m^3)	Resource Quantity (t)	UNFC code	Type of Land	Name of the radical	Grade (%)	Method used for resource estimation
1	7.5 Meter Safety Barrier	1 1	3317.00	80.00	45.00	265360.00	2.65	457082.00	222	GOVT. WASTE LAND	CaO	45	CROSS SECTION METHOD
2	7.5 Meter Safety Barrier	2 2	2512.00	70.00	45.00	175840.00	2.65	302884.00	222	GOVT. WAST LAND	CaO	45	CROSS SECTION METHOD
3	7.5 Meter Safety Barrier	3 3	2556.00	67.00	45.00	171252.00	2.65	294981.00	222	GOVT. WAST LAND	CaO	45	CROSS SECTION METHOD
4	7.5 Meter Safety Barrier	4 4	2181.00	80.00	45.00	174480.00	2.65	300542.00	222	GOVT. WAST LAND	CaO	45	CROSS SECTION METHOD
5	7.5 Meter Safety Barrier	5 5	2880.00	90.00	45.00	259200.00	2.65	446472.00	222	GOVT. WAST LAND	CaO	45	CROSS SECTION METHOD
6	7.5 Meter Safety Barrier	5A 5A	2277.00	68.00	45.00	154836.00	2.65	266705.00	222	GOVT. WAST LAND	CaO	45	CROSS SECTION METHOD
7	7.5 Meter Safety Barrier	6 6	2544.00	100.00	45.00	254400.00	2.65	438204.00	222	GOVT. WAST LAND	CaO	45	CROSS SECTION METHOD
8	7.5 Meter Safety Barrier	7 7	1371.00	100.00	45.00	137100.00	2.65	236154.00	222	GOVT. WAST LAND	CaO	45	CROSS SECTION METHOD
9	7.5 Meter Safety Barrier	8 8	1034.00	75.00	45.00	77550.00	2.65	133579.00	222	GOVT. WAST LAND	CaO	45	CROSS SECTION METHOD
10	7.5 Meter Safety	9 9	1289.00	75.00	45.00	96675.00	2.65	166522.00	222	GOVT. WAST	CaO	45	CROSS SECTION

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	Barrier									LAND			METHOD
11	7.5 Meter Safety Barrier	10 10	744.00	45.00	45.00	33480.00	2.65	57669.00	222	GOVT. WAST LAND	CaO	45	CROSS SECTION METHOD
12	7.5 Meter Safety Barrier	6 6	0.00	0.00	0.00	0.00	2.50	0.00	222	GOVT. WAST LAND	CaO	45	CROSS SECTION METHOD
Total						1800173.00		3100794.00					

2A.2.4.12: Calulation of Reserves - I

Approved

SI.No.	Cross section/Block	Sectional area/ block area (in Sq mtr)	Influence (m)	Depth (m)	Volume (m^3)	Bulk Density (t/m^3)	Resource Quantity (t)	UNFC code	Type of Land	Name of the radical	Grade (%)	Method used for resource estimation
1	1 1	3138	80.00	45.00	251040.00	2.65	432416.00	122	GOVT.WASTE LAND	CaO	45	CROSS SECTION METHOD
2	2 2	4442	70.00	45.00	310940.00	2.65	535594.00	122	GOVT.WASTE LAND	CaO	45	CROSS SECTION METHOD
3	3 3	3972	67.00	45.00	266124.00	2.65	458398.00	122	GOVT.WASTE LAND	CaO	45	CROSS SECTION METHOD
4	4 4	4475	80.00	45.00	358000.00	2.65	616655.00	122	GOVT.WASTE LAND	CaO	45	CROSS SECTION METHOD
5	5 5	2726	90.00	45.00	245340.00	2.65	422598.00	122	GOVT.WASTE LAND	CaO	45	CROSS SECTION METHOD
6	5A 5A	1310	68.00	45.00	89080.00	2.65	153440.00	122	GOVT.WASTE LAND	CaO	45	CROSS SECTION METHOD
7	6 6	1280	100.00	45.00	128000.00	2.65	220480.00	122	GOVT.WAS	CaO	45	CROSS

									TE LAND			SECTION METHOD
8	7 7	1650	100.00	45.00	165000.00	2.65	284212.00	122	GOVT.WASTE LAND	CaO	45	CROSS SECTION METHOD
9	8 8	1550	75.00	45.00	116250.00	2.65	200240.00	122	GOVT.WASTE LAND	CaO	45	CROSS SECTION METHOD
10	9 9	1950	75.00	45.00	146250.00	2.65	251915.00	122	GOVT.WASTE LAND	CaO	45	CROSS SECTION METHOD
11	10 10	1150	45.00	45.00	51750.00	2.65	89139.00	122	GOVT.WASTE LAND	CaO	45	CROSS SECTION METHOD
12	6 6	54	17.00	28.00	918.00	2.50	2295.00	122	GOVT.WASTE LAND	CaO	45	CROSS SECTION METHOD
Total					2128692.00		3667382.00					

Approved

2A.2.4.13: Calculation of Reserves -II

Mineral	LIMESTONE

Reserves/ Resources estimated as on	02/01/2022

UNIT of estimation	tonnes

A. Mineral Reserve

Classification	Code	Quantity			Grade		Remark
		Forest	Non Forest	Total	Forest	Non Forest	
1. Proved Mineral Reserve (A)	111	0.00	0.00	0.00	0	0	Nil
2. Probable Mineral	121	0.00	0.00	0.00	0	0	Nil

Reserve (A)							
3. Probable Mineral Reserve (A)	122	0.00	2295.00	2295.00	0	FILLAR GRADE	Avg. Grade Range -CaO 45.67%, MgO 4.92 to 18.18%, SiO2 1.02. to 73.01%

B. Remaining Resources

Classification	Code	Quantity			Grade		Remark
		Forest	Non Forest	Total	Forest	Non Forest	
1. Feasibility Mineral Resource (B)	211	0.00	0.00	0.00	0	0	Nil
2. Prefeasibility Mineral Resource (B)	221	0.00	0.00	0.00	0	0	Nil
3. Prefeasibility Mineral Resource (B)	222	0.00	0.00	0.00	0	0	Nil
4. Measured Mineral Resource (B)	331	0.00	0.00	0.00	0	0	Nil
5. Indicated Mineral Resource (B)	332	0.00	0.00	0.00	0	0	Nil
6. Inferred Mineral Resource (B)	333	0.00	0.00	0.00	0	0	Nil
7. Reconnaissance Mineral Resource (B)	334	0.00	0.00	0.00	0	0	Nil

Total Mineral Resources (A+B) :	2295.00

Approved

2A.2.4.13: Calculation of Reserves -III

Associated Mineral (DOLOMITE)

Mineral	DOLOMITE

Reserves/ Resources estimated as on	02/01/2023

UNIT of estimation	2

A. Mineral Reserve

Classification	Code	Quantity			Grade		Remark
		Forest	Non Forest	Total	Forest	Non Forest	
1. Proved Mineral Reserve (A)	111	0.00	0.00	0.00	0	0	Nil
2. Probable Mineral Reserve (A)	121	0.00	0.00	0.00	0	0	Nil
3. Probable Mineral Reserve (A)	122	0.00	3665087.00	3665087.00	0	FILLAR GRADE	Avg. Grade Range -CaO-2.12 to 31.00 %, MgO-0.92 to 21.18%, SiO2-1.02 to 52.01%

Approved

B. Remaining Resources

Classification	Code	Quantity			Grade		Remark
		Forest	Non Forest	Total	Forest	Non Forest	
1. Feasibility Mineral Resource (B)	211	0.00	0.00	0.00	0	0	Nil
2. Prefeasibility Mineral Resource (B)	221	0.00	0.00	0.00	0	0	Nil
3. Prefeasibility Mineral Resource (B)	222	0.00	3100794.00	3100794.00	0	FILLAR GRADE	Avg. Grade Range -CaO-2.12 to 31.00 %, MgO-0.92 to 21.18%, SiO2-1.02 to 52.01%
4. Measured Mineral Resource (B)	331	0.00	0.00	0.00	0	0	Nil
5. Indicated Mineral Resource (B)	332	0.00	0.00	0.00	0	0	Nil
6. Inferred Mineral Resource (B)	333	0.00	0.00	0.00	0	0	Nil
7. Reconnaissance	334	0.00	0.00	0.00	0	0	Nil

Mineral Resource (B)							

Total Mineral Resources (A+B) :	6765881.00

2A.2.5: Future Exploration Proposal

2A.2.5.1: Geological Mapping

SI.N.	Year	Scale	Area Covered (Ha)
1	2023-2024	1:1000	19.71

2A.2.5.2: Ground Geophysical Survey

SI.No.	Year	Type of Survey	Spacing (m)	Total line (km)	Area Covered (Ha)	Latitude (dd:mm:ss.ss)		Longitude (dd:mm:ss.ss)	
						From	To	From	To
1	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil

2A.2.5.3: Pitting

Number of Pits
Nil

SI.No.	Year	Land Type	Pit ID	Length of Pit (m)	Width of Pit (m)	Depth of Pit (m)	Latitude (dd:mm:ss.ss)		Longitude (dd:mm:ss.ss)	
							From	To	From	To
1	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil

2A.2.5.4: Trenching

Number of Trenches
Nil

Approved

2A.2.5.4.1: SPACING

Min (m)	Max (m)	Avg (m)
Nil	Nil	Nil

2A.2.5.4.2: Area Covered Under Trenching

Co-ordinates

SI.No.	Year	Land Type	Trench ID	Length of Trench (m)	Width of Trench (m)	Depth of Trench(m)	Latitude (dd:mm:ss.ss)		Longitude (dd:mm:ss.ss)	
							From	To	From	To
1	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil

Approved

2A.2.5.5: Exploratory Drilling

2A.2.5.5.1: Core Drilling & Non-Core Drilling

SI.No.	Year	In Forest Area				In Non Forest Area				Total Borehole	Total Meter
		No. of Borehole	Total Mtr	Type Borehole	Grid Interval	No. of Borehole	Total Mtr	Type Borehole	Grid Interval		
1	2023-2024	0	0.00	Nil	0.00	14	800.00	Core	800.00	14	800.00

2A.2.5.6: Exploratory Mining

SI.No.	Year	Pit ID	Length in meter	Width in meter	Depth in meter	Volume (m^3)
1	Nil	Nil	Nil	Nil	Nil	Nil

2A.2.5.7: Sampling

SI.No.	Year	Type of Sample	Number of Samples Proposed	Area Covered(Ha)	Latitude (dd:mm:ss.ss)		Longitude (dd:mm:ss.ss)	
					From	To	From	To
1	2023-2024	Rock Chip	800	19.71	23:39:16.37	23:39:30.66	80:34:40.45	80:35:10.73

2A.2.5.8 Petrographic & Mineralgraphic Studies

SI.No.	Year	Type of Sample	Number of Samples Proposed
1	2024-2025	Mineral	2

Approved

Chapter 2B : Geology & Exploration UG : NA

Approved

Chapter 3: Mineral Beneficiation / Processing

Name of The Ore/Mineral	Limestone and Dolomite

Approved

3.1: Mineralogy of the ROM ore/ Mineral

SI.No	Valuable Mineral Name	Approx. Mineral %	Gangue Mineral/s name	Approx. Mineral Gangue %
1	Limestone	100.0000	NA	0.0000
2	Dolomite	65.0000	Siliceous Material	35.0000

3.2: Complete Chemical Analysis of the ROM Ore/Mineral

SI.No	Radical	Wt%
1	Cao	43.0000
2	Sio2	4.0000
3	MgO	3.0000
4	Al2O3	2.5000
5	Fe2O3	2.0000

3.3: Crushing Section

3.3.1: Primary Crushing

Not Applicable

3.3.2: Secondary Crushing

SI.No	Type of Crusher	Make	Capacity of Crusher(tph)	Feed Size(mm)	Product Size(mm)
1	Nil	Nil	Nil	Nil	Nil

3.3.3: Tertiary Crushing

SI.No	Type of Crusher	Make	Capacity of Crusher(tph)	Feed Size(mm)	Product Size(mm)
1	Nil	Nil	Nil	Nil	Nil

Approved

3.4: Grinding Section

3.4.1: Dry Grinding

SI.No	Type of Mill	Stages	Make of the Mill	Feed Flow Rate(tph)	Feed Size(mm)	Product Size Mill Discharge(mm)	Type of Screen	Make	Aperture Size of Screen/Classifier (mm), if applicable	Classifier / Screen undersize (tph)	Classifier / Screen oversize (tph)
1	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil

3.4.2: Wet Grinding

SI.No	Type of Mill	Stages	Make of the Mill	Feed Flow Rate(tph)	Feed Size(mm)	Product Size(mm)	Type of Screen/Classifier	Aperture Size of Screen/Classifier (mm), if applicable	Classifier / Screen undersize (tph)	Classifier / Screen oversize (tph)	Water Requirement(l/h)	Fresh Water Requirement(l/h)	Recirculated Water(l/h)
1	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil

3.5: Dry Processing

3.5.1: Screening and Classification

SI.No	Type of Screen/Classifer	Stages	Make	Capacity(tph)	Aperture Size of Screen/Classifier (mm), if applicable	Feed Size(mm)	Product (mm)	Product Quality(if applicable)
1	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil

3.5.2: Other Operations

SI.No	Type of equipment / operation	Stages, if applicable	Make	Capacity(tph)	Feed Size(mm)	Product-Mid (tph), if available	Product-Tail (tph)
1	Nil	Nil	Nil	Nil	Nil	Nil	Nil

3.5.3: Product Quality

Products	Wt%	In Tonnes	Size (Range) mm	Complete chemical analysis
Concentrate	Nil	Nil	Nil	Nil
Sub-grade	Nil	Nil	Nil	Nil
Rejects	Nil	Nil	Nil	Nil

Approved

3.6: Wet Processing

3.6.1: Scrubbing / Washing

SI.No	Type of Scrubbers / washers	Stages, if applicable	Make	Capacity(tph)	Feed Size(mm)	Product Size (mm)	Product Quality, if available	Water Require ment(l/h)	Fresh Water Requirement (l/h)	Recirculated Water (l/h)
1	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil

3.6.2: Screening and Classification

SI.No	Type of screen / classifiers	Stages, if applicable	Make	Capacity(tph)	Aperture Size of Screen/Classifier (mm), if applicable	Feed Size(mm)	Product Size (mm)	Product Quality, if available	Water Requirement(l/h)	Fresh Water Requirement (l/h)	Recirculated Water (l/h)
1	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil

3.6.3: Gravity Separation

SI.No	Type of separators (jig, table, spiral, etc.)	Stages, if applicable	Make	Capacity(tph)	Feed Size(mm)	Product (Conc) (tph)	Product-Mid (tph), if available	Product-Tail (tph)	Water Requirement(l/h)	Fresh Water Requirement (l/h)	Recirculated Water (l/h)
1	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil

3.6.4: Magnetic Separation

SI.No	Type of magnetic separators (magnetic intensity)	Stages, if applicable	Make	Capacity(tph)	Feed Size(mm)	Product-Mag (tph)	Product-Mid (tph), if available	Product non-Mag (tph)	Water Requirement(l/h)	Fresh Water Requirement (l/h)	Recirculated Water (l/h)
1	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil

3.6.5: Flotation

SI.No	Type of flotation equipment (froth/ column)	Stages (rougher/ cleaner, etc), if applicable	Make	Capacity(tph)	Feed Size(mm)	Product-Float (tph)	Product non-Float (tph)	Water Requirement(l/h)	Fresh Water Requirement (l/h)	Recirculated Water (l/h)

Approved

1	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil

3.6.6: Other Operations

SI.No	Type of equipment / operation	Stages, if applicable	Make	Capacity(tph)	Feed Size(mm)	Product-Conc (tph)	Product-Mid (tph), if available	Product-Tail (tph)	Water Require ment(l/h)	Fresh Water Requirement (l/h)	Recirculated Water (l/h)
1	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil

3.6.7: Product Quality (wet processing)

Products	Wt%	In Tonnes	Size (Range) mm	Complete chemical analysis
Concentrate	Nil	Nil	Nil	Nil
Sub-grade	Nil	Nil	Nil	Nil
Rejects	Nil	Nil	Nil	Nil

Approved

3.7: Overall Product Quality (Dry cum Wet Processing)

Products	Wt%	In Tonnes	Size (Range) mm	Complete chemical analysis
Concentrate	Nil	Nil	Nil	Nil
Sub-grade	Nil	Nil	Nil	Nil
Rejects	Nil	Nil	Nil	Nil

3.8: Disposal Method for tailing/ rejects

a) Explain the disposal method for tailing or reject from processing plant with detail chemical / mineral analysis of tailing	Nil
b) Size and capacity of tailing pond, toxic effect of such tailings, process adopted to neutralise its effect (if any)	Nil

c) Any other data (if available)	Nil

3.9: Overall water requirement of mining and mineral processing

Indicate quantity, source of supply, disposal of water and extent of recycling and chemical analysis of water	Water_balance_chart.pdf

3.10: Flow sheets and charts

Material balance chart of mineral processing plant(s) (each stage of process)	Nil
Attach flow sheet of beneficiation of plant(s)	Nil
Any other data (if applicable)	Nil

Approved

Chapter 4A: Mining Operations

4A.1.1: Existing Method of Mining	Mechanized

Choose one or more	HEMM with deephole drilling	None	None	None

4A.1.2: Proposed Method of Mining	Mechanized

Choose one or more	HEMM with deephole drilling	None	None	None

Reasons for Proposed Changes	Nil

Approved

4A.2: Operational Parameters

4A.2.1: Inventory of Existing Pits & Dumps

4A.2.1.1: Pits

SI.No.	Pit ID	Pit Status	Area Covered by Pit(Ha)	Pit Dimensions(L*W*D)
1	Pit-1	Active	4.62	475*80-115*25-28

4A.2.1.2: Dumps and Stacks

4A.2.1.2.1: Dump Details

SI.No.	Dump ID	Dump Status	Type of Dump	Total of Dump	Area Covered	Height(m)	Latitude (dd:mm:ss.ss)	Longitude (dd:mm:ss.ss)

				Quantity(t)	by Dump(Ha)		From	To	From	To
1	MW-1	Active	Waste	75528.00	0.94	6.00	23:39:24.39	23:39:26.00	80:34:53.82	80:35:00.24

4A.2.1.2.2: Stack Details

SI.No.	Stack ID	Type of Stack	Total Stack of Quantity(t)	Area Covered by Stack(Ha)	Height(m)	Latitude (dd:mm:ss.ss)		Longitude (dd:mm:ss.ss)	
						From	To	From	To
1	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil

4A.2.1.3: Details of stabilised dumps

SI.No.	Dump ID	Number of Terraces	Average Height of Terraces(m)	Lenght of Toe Wall(m)	Lenght of Garland Drain(m)	Area Stablized(Ha)	Method of Stablization
1	Nil	Nil	Nil	Nil	Nil	Nil	Nil

4A.2.2: Opencast Mining

4A.2.2.1: Bench Parameters

Pit ID	Year	Max Height of the Benches in Over Burden (m)	Min Width of the Benches in Over Burden (m)	Slope of the Bench in Over Burden (degree)	Max Height of the Benches in Mineral (m)	Minimum Width of the Benches in Mineral (m)	Slope of the Bench in Mineral (degree)	Overall Slope of Pit (degree)	Number of Benches in Top Soil	Number of Benches in Over Burden	Number of Benches in Mineral	Max Depth of Workings (m)	Depth of Water Table (mRL)	Max Slope Angle of Haul Roads (1xx in)
Pit-1 & 2	2023-2024	6.00	6.00	88.00	6.00	6.00	88.00	45.00	0	1	5	40.00	10.00	10
Pit-1 & 2	2024-2025	6.00	6.00	88.00	6.00	6.00	88.00	45.00	0	1	5	40.00	10.00	10
Pit-1 & 2	2025-2026	6.00	6.00	88.00	6.00	6.00	88.00	45.00	0	1	5	40.00	10.00	10
Pit-1 & 2	2026-2027	6.00	6.00	88.00	6.00	6.00	88.00	45.00	0	1	5	40.00	10.00	10
Pit-1 & 2	2027-2028	6.00	6.00	88.00	6.00	6.00	88.00	45.00	0	1	4	40.00	10.00	10

Approved

4A.2.2.2: Yearwise Opencast Development - I Continue

SI.No.	Year	Pit ID	Bench	Direction	Bulk Density of Overburden (BD1) (ton/m^3)	Bulk Density of Mineral (BD2) (tonn/m^3)	Top Soil Volume (Length x Width x Height) (m^3)	Over Burden Volume (Length x Width x Height) (m^3)	Over Burden Quantity (t)	ROM Volume (Length x Width x Height) (m^3)	ROM Quantity (t)	Recovery	Mineral Reject (t)	Production Main (t)	Production Associated (t)	Ore to OB Ratio (ton/m^3)
1	2023-2024	PIT I, II	I II III IV V VI VII	N E	2.00	2.65	0.00	128665.00	257330.00	110452.00	292697.80	1.00	0.00	292697.80	428.00	2.2750
2	2024-2025	PIT I, II	I II III IV V VI VII	N E	2.00	2.65	0.00	125840.00	251680.00	114208.00	302651.20	1.00	0.00	302651.20	428.00	2.4050
3	2025-2026	PIT I, II	I II III IV V VI VII	N E	2.00	2.65	0.00	167635.00	335270.00	163478.00	433216.70	1.00	0.00	433216.70	428.00	2.5840
4	2026-2027	PIT I, II	I II III IV V VI VII	N E	2.00	2.65	0.00	98723.00	197446.00	183505.00	486288.25	1.00	0.00	486288.25	428.00	4.9260
5	2027-2028	PIT I, II	I II III IV V VI VII	N E	2.00	2.65	0.00	77440.00	154880.00	143978.00	381541.70	1.00	0.00	381541.70	428.00	4.9270
Total									1196606.00		1896395.65		0.00	1896395.65	2140.00	

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4A.2.2.2 Yearwise Opencast Development - I End

SI.No.	Year	Pit ID	Total Topsoil Volume (m^3)	Total Over Burden Volume (m^3)	Total Over Burden Quantity (t)	Total ROM Volume (m^3)	Total ROM Quantity (t)
1	2023-2024	Pit-1 & 2	0.00	128665.00	257330.00	110452.00	292697.00
2	2024-2025	Pit-1 & 2	0.00	125840.00	251680.00	114208.00	302651.00
3	2025-2026	Pit-1 & 2	0.00	167635.00	335270.00	163478.00	433216.20
4	2026-2027	Pit-1 & 2	0.00	98723.00	197446.00	183505.00	486288.00
5	2027-2028	Pit-1 & 2	0.00	77440.00	154880.00	143978.00	381543.00

Total	0.00	598303.00	1196606.00	715621.00	1896395.20

4A.2.2.3: Transportation & Hauling Equipment

SI.No.	Type	Make	Capacity (m^3)	No. of Equipments
1	Tipper	Tata	25.20	16

4A.3: Material Handling Summary

4A.3.1: Studies Undertaken

Approved

Title	Study Undertaken	Attachment (only pdf allowed)
Blast Vibration Study Report	Yes	Vibration_study_mines.pdf
Slope Stability Study Report	Yes	UT_for_Pit_Slope_Stability.pdf
Recovery Study Report	Yes	UT_for_Recovery_Test.pdf
Hydrological Study Report	Yes	UT_for_Hydrological_study.pdf
Mineral Beneficiation Study Report	No	Nil
Subsidence Study Report	No	Nil
Geotechical Study Report	Yes	UT_for_Geotechnical_Study.pdf
Any Other Study Report	Yes	UT_for_Timely_Exploration.pdf
Bulk Density Study Report	Yes	Bulk_Density_report.pdf

4A.3.2: Insitu Mining

SI.No.	Year	Waste Quantity(t)	ROM Quantity(t)	Total Handling (t)	ROM Quantity Saleable Mineral (t)	ROM Quantity Mineral Reject (t)	Ore to OB Ratio (ROM Quantity / Waste Quantity)	Grade Range (%)
1	2023-2024	257330.00	292697.00	550027.00	292697.00	0.00	1.14	28.85-31.07
2	2024-2025	251680.00	302651.00	554331.00	302651.00	0.00	1.20	28.85-31.07

3	2025-2026	355270.00	433216.00	788486.00	433216.00	0.00	1.22	28.85-31.07
4	2026-2027	197446.00	486288.00	683734.00	486288.00	0.00	2.46	28.85-31.07
5	2027-2028	154880.00	381541.00	536421.00	381541.00	0.00	2.46	28.85-31.07
	Total	1216606.00	1896393.00	3112999.00	1896393.00	0.00		

4A.3.3: Dump workings

SI.No.	Year	Dump ID	Latitude (dd:mm:ss.ss)		Longitude (dd:mm:ss.ss)		Area (m2)	Avg Height of Dump (m)	Volume (m^3)	Total Dump Quantity (t)	Proposed Dump Handling Quantity (t) (A)	Proposed Recovery of Saleable Mineral (t)(B)	Proposed Waste Quantity (t) (A-B)	Grade Range (%)	Justification
			From	To	From	To									
1	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil

Approved

4A.3.4: Calculation Summary

Year	2023-2024	2024-2025	2025-2026	2026-2027	2027-2028	Total
(A) Total ROM quantity (t)	292697.00	302651.00	433216.00	486288.00	381541.00	1896393.00
(B) Saleable ore from ROM (t)	292697.00	302651.00	433216.00	486288.00	381541.00	1896393.00
(C) Proposed Dump Handling Quantity (t)	0.00	0.00	0.00	0.00	0.00	0.00
(D) Saleable Ore recovered from dump workings (t)	0.00	0.00	0.00	0.00	0.00	0.00
(E) Total Saleable Ore (t)(=B+D)	292697.00	302651.00	433216.00	486288.00	381541.00	1896393.00
(F) Total Quantity	292697.00	302651.00	433216.00	486288.00	381541.00	1896393.00

Handled (t)(=A+C)						

4A.4: Machine Calculation

4A.4.1: Machine Requirement Summary

Number of Average Working Days in One Year (A)	300
Number of Shifts per Day (B)	1
Material Handling Required per Day (t) ((D)=Largest of (Q1,Q5)/(A))	2562
Material to be Handled per Shift (t) ((E)=(D)/(B))	2562
Handling Required per Hour (t) ((F)=(E)/8 hours)	350.96
Effective Shift Time	7 hrs 30 mins

Approved

4A.4.2: Shovel / Excavator Requirement

Effective Shift Time	7 hrs	30 mins

SI.No.	Type	Bucket Capacity (m^3)(A)	Bucket Fill Factor (B)	Swell Factor (C)	Tonnage Factor (m^3/t) (D)	Machine Utilization Factor (%) (U)	Efficiency (%) (E)	Cycle time (sec) (F)	(G) TPH =TPH (G) =((3600 x A x B x C x D x E x U) / F)	Total Hours (H) =Number of working days x Number of shifts/day x Effective shift hours	Yearly handling by one Excavator (t) (I)=(G x H)	Maximum handling of the material by this machine during the block period (t) (J)	Number of excavator machines required (K) = (J / I)	Standby excavator (L)
1	Hydraulic Excavator	1.00	0.9	0.9	2.65	0.90	0.90	80	78.23	2100	164283.00	768486.00	4.68	0

4A.4.3: Dumper Requirement

Effective Shift Time	7 hrs	30 mins

SI.No.	Total Hours=Number of working days (W)x Number of shifts/day x Effective shift hours (Machine Requirement Summary) (A)	Capacity of Dumpers (t) (B)	Speed of the dumper (KMPH) (i)	Lead Distance (KM) (ii)	Time taken to cover distance in minutes(iii) =(ii/i) x 60	Queuing, Loading Time at Shovel (min) (iv)	Queuing, Unloading Time during unloading (min) (v)	Total Time to complete one trip(vi) = (iii + iv + v)	No. of Trips / hr = (60 / vi)	Total transportation per hour =(B X vii)	Yearly handling by one dumper (ix) = A x TPH	Maximum handling of the material by this machine during the block period (t) (x)	Number of dumpers will be (xi) =(x / ix)	Plus Standby dumper (xii)
1	2100	20.00	20.00	3.00	9.00	9.00	3.00	21.00	2	57	120120.00	768486.00	6	1

Approved

4A.4.4: Drill Machine Requirement

Effective Shift Time	7 hrs	30 mins

SI.No.	Type of Drill	Depth of Hole(including Sub-grade Drilling (m)	Spacing (m)	Burden (m)	Bulk Density of Waste (t/m^3)	Bulk Density of Mineral (t/m^3)	Yield per Hole (t)	Yield per Meter (t/m) = Yield per Hole (t)/Depth of Hole(including Sub-grade Drilling (m))	Annual Target Known (t)	Drilling Requirement per Day (m) = (Annual Target Known (t) / Yield per Meter (t/m))/Number of Average Working	Drilling Requirement per Shift (m)	Rate of Drilling per Hours (m/hr) = Drilling Requirement per Shift (m)/Effective Shift Time	Required No. of drills (m/c) = Required rate of drilling in meters per hr./ Actual rate of drilling in meters per hr of the machine	Stand by Drill

										Days in One Year (A)			deployed	
1	Hydraulic	6.50	2.50	2.00	2.00	2.65	76.00	11.69	683734.00	194.96	190.00	25.33	1.00	1

4A.4.5: Machine Deployment Details

4A.4.5.1: Excavator & Loading Equipment

SI.No.	Type	Make	Capacity (m^3)	No. of Equipments
1	HYDRAULIC EXCAVATOR	KOBELCO	1.00	3
2	JCB	JCB BACKHOLE LOADER	0.26	1

Approved

4A.4.5.2: Dozers Details

SI.No.	Type	Make	Capacity (hp)	No. of Equipments
1	Nil	Nil	Nil	Nil

4A.4.5.3: Drilling Details

SI.No.	Type	Make	Capacity (t)	Diameter of Hole(mm)
1	WAGON DRILL	ATLAS COPCO	25.00	104.00

4A.5 Blasting Requirement

4A.5.1: Blasting & Explosive Requirement in Waste/Development

SI.No.	Drill Pattern / Spacing of Holes (m)	Burden of Holes (m)	Number of Rows / Rings	Yield per Holes in Waste (m^3)	Frequency of Blasting in a Week	Maximum Number of Holes Blasted in a Round	Charge per Hole (kg)	Charge per Round (kg)	Explosive Requirement Per Month in Development	Powder Factor in Development / Waste (t/kg)	Depth Of Hole

									(kg)		
1	3	2.5	4	50	6	15	14	208	5000	7	6

4A.5.2: Blasting & Explosive Requirement in Mineral / Ore

Type of Explosive	Type of Explosives used / to be Used
Slurry Explosives	Aluminised Slurry Explosives (Large Diameter)

SI.No.	Total ROM proposed to be handled in CUM/annum	Total ROM proposed to be handled in CUM/day	Spacing of Holes (m)	Burden of Holes (m)	Number of Rows	Yield per Holes in ROM Zone (m^3)	Frequency of Blasting in a Week	Maximum Number of Holes Blasted in a Round	No of Holes Required to be Blasted per Round	Charge per Hole (kg)	Charge per Round (kg)	Explosive Requirement Per Month for ROM Zone Blasting (kg)	Powder Factor in Ore (t/kg)	Pop Shooting (no of Boulders)	Plaster Shooting (no of Boulders)	Use of Rockbreaker	Capacity	Secondary Blasting Requirements	Depth Of Hole
1	0	0	2.5	2	3	400	6	10	10	16.667	166.7	6	6	0	0	1	40	0	6

Approved

4A.6: Man Power Deployment

4A.6.1: Managerial

SI.No.	Particular	Number of Persons in Shift 1	Number of Persons in Shift 2	Number of Persons in Shift 3	Number of Persons in General Shift	Total No. of Persons per day
1	1st Class	0	0	0	1	1
2	2nd Class Manager	0	0	0	1	1
3	Mechanical Engineer	0	0	0	1	1
4	other	0	0	0	1	1

4A.6.2: Supervisory

SI.No.	Particular	Number of Persons in Shift 1	Number of Persons in Shift 2	Number of Persons in Shift 3	Number of Persons in General Shift	Total No. of Persons per day
1	Foreman	0	0	0	1	1
2	Mine-mate	0	0	0	1	1

4A.6.3: Skilled Workers / Operators

SI.No.	Particular	Number of Persons in Shift 1	Number of Persons in Shift 2	Number of Persons in Shift 3	Number of Persons in General Shift	Total No. of Persons per day
1	Dumper Operator	0	0	0	10	10
2	Drill Operator	0	0	0	2	2
3	Operator	0	0	0	3	3
4	Other	0	0	0	5	5

4A.6.4: Semi-skilled Workers

SI.No.	Number of Persons in Shift 1	Number of Persons in Shift 2	Number of Persons in Shift 3	Number of Persons in General Shift	Total No. of Persons per day
1	0	0	0	2	2

4A.6.5: Unskilled Workers

SI.No.	Number of Persons in Shift 1	Number of Persons in Shift 2	Number of Persons in Shift 3	Number of Persons in General Shift	Total No. of Persons per day
1	0	0	0	17	17

4A.6.6: Others Specify

Approved

SI.No.	Particular	Number of Persons in Shift 1	Number of Persons in Shift 2	Number of Persons in Shift 3	Number of Persons in General Shift	Total No. of Persons per day
1	other	0	0	0	17	17

4A.6.7: No of Persons Engaged Per Day

SI.No.	Number of Persons in Shift 1	Number of Persons in Shift 2	Number of Persons in Shift 3	Number of Persons in General Shift	Total No. of Persons per day
1	0	0	0	17	17

No of Shifts per Day ((A) = Machine Requirement Summary (B))	1
Average Daily Employment per Shift ((B) = (Total Number of Person per Day) / (A))	17
Material to be Handled per Shift ((C) = Machine Requirement Summary (E))	2562

4A.6.8: Supervision

SI.No.	Particular	Qualification	Requirement / Proposed	In Position / Existing Strength	(Requirement / Proposed) - (In Position / Existing Strength) = (-) Shortage / (+) Excess	Remarks
1	Assistant Manager	SCC HOLDER	2	1	1	AS PER REQUIEMNET
2	Mine Foreman	DIPLOMA IN MINING AND FOREMAN CERTIFATE HOLDER	2	1	1	DGMS QUALIFIED

4A.7: Waste Management

4A.7.1: Existing Dump

SI.No.	Year	Dump Id	Type of Dump	Proposed Area (ha)	Height (m)	Latitude (dd:mm:ss.ss)		Longitude (dd:mm:ss.ss)		Total Dump Quantity (m^3)	Existing Dump Location
						From	To	From	To		

Approved

1	2023-2024	DUMP NO-1	Waste	0.94	7.00	23:39:24.39	23:39:26.00	80:34:53.82	80:35:00.24	75528.00	AS PER SHOWN ON PLAN

4A.7.2: New Dump

SI.No.	Year	Dump Id	Type of Dump	Proposed Area (ha)	Height (m)	Latitude (dd:mm:ss.ss)		Longitude (dd:mm:ss.ss)		Total Dump Quantity (m^3)	New Dump Location
						From	To	From	To		
1	2023-2024	MW-1	Waste	1.29	10.00	23:39:30.58	23:39:34.77	80:35:07.22	80:35:10.19	128665.00	AS PER SHOWN ON PLAN
2	2024-2025	MW-1	Waste	1.26	10.00	23:39:29.87	23:39:33.63	80:34:57.09	80:35:06.92	125840.00	AS PER SHOWN ON PLAN
3	2025-2026	MW-2	Waste	1.68	10.00	23:39:21.58	23:39:24.23	80:34:54.06	80:35:59.08	167635.00	AS PER SHOWN ON PLAN
4	2026-2027	MW-1	Waste	0.99	10.00	23:39:30.58	23:39:34.77	80:35:07.22	80:35:10.19	98723.00	AS PER SHOWN ON PLAN
5	2027-2028	MW-1	Waste	0.77	10.00	23:39:21.58	23:39:24.23	80:34:54.06	80:35:59.08	77440.00	AS PER SHOWN ON PLAN

Approved

4A.7.3: Existing Stack

SI.No.	Year	Stack ID	Type of Stack	Proposed Area (ha)	Height (m)	Latitude (dd:mm:ss.ss)		Longitude (dd:mm:ss.ss)		Total Stack Quantity (m^3)	Existing Stack Location
						From	To	From	To		
1	Nil	0	Nil	0.00	0.00	Nil	Nil	Nil	Nil	0.00	0

4A.7.4: New Stack

SI.No.	Year	Stack ID	Type of Stack	Proposed Area (ha)	Height (m)	Latitude (dd:mm:ss.ss)		Longitude (dd:mm:ss.ss)		Total Stack Quantity (m^3)	New Stack Location
						From	To	From	To		
1	2023-2024	ST-1	Stack for mineral	0.10	5.00	23:39:20.45	23:39:21.88	80:34:52.16	80:35:58.37	5000.00	AS PER SHOWN ON PLAN
2	2024-2025	ST-1	Stack for mineral	0.10	5.00	23:39:20.45	23:39:21.88	80:34:52.16	80:35:58.37	5000.00	AS PER SHOWN ON PLAN
3	2025-2026	ST-1	Stack for mineral	0.10	5.00	23:39:20.45	23:39:21.88	80:34:52.16	80:35:58.37	5000.00	AS PER SHOWN ON PLAN
4	2026-2027	ST-1	Stack for mineral	0.10	5.00	23:39:20.45	23:39:21.88	80:34:52.16	80:35:58.37	5000.00	AS PER SHOWN ON PLAN
5	2027-2028	ST-1	Stack for mineral	0.10	5.00	23:39:20.45	23:39:21.88	80:34:52.16	80:35:58.37	5000.00	AS PER SHOWN ON PLAN

Approved

4A.8: Mineral Waste Handling To Utilize As Minor Mineral

SI.No.	Year	Dump ID	Type of Dump	Proposed Area (ha)	Quantity Handled (t)	Quantity Recovered (t)	Name Of Minor Mineral	Alternative Waste Utilization (m^3)
1	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil

4A.9: Use of Minerals

SI.No.	Proposed Use Of Mineral	Name Of Mineral	Relevant Use Of Mineral	Physical Specifications	Chemical Specifications
1	Captive use in Own Industry	DOLOMITE	Birla Wall Care Putty	Whiteness and Brightness	90

* Choose among these:

1. Captive use in own industry

2. Direct Selling

3. Selling Post-Beneficiation /Up-gradation

*Select more than one, if applicable

Approved

Chapter 4 B : Mining Operations UG : NA

Approved

Chapter 5: Sustainable Mining

5.1: Sustainable Mining and SDF Implementations in Compliance of Rule 35 of MCDR'2017

The mining lease holder is monitoring his mining and allied activities as per the notified template of star rating and will be submit online its self assessment report before the 1st day of July every year for the previous financial year, along with the soft copy of high resolution satellite images obtained from CARTOSAT-2 satellite LISS-IV sensors on the scale of cadastral map.,along with the soft copy of Drone survey data (Digital Elevation Model i.e. DEM & Orthomosaic images).

(Total 200 characters)

Compliance of Vishakha Committee Guidelines for prevention of women harassment at workplace	Not Applicable

5.2: CSR INITIATIVES

5.2.1: 2023-2024

Details of Work Proposed during the Year / Measures Planned for the Affected Segment	Cumulative Work done / Measures Taken
5.2.1.1: Area to be Developed for Recreation	
Area (Ha)	Area (Ha)
Nil	Nil

5.2.1.2: Area for Water Storage & Recharge Facility	
Area (Ha)	Area (Ha)
0.50	0.00

5.2.1.3: Efforts Made towards Housing for Local Communities	
Number of Houses	Number of Houses
Nil	Nil

Approved

5.2.1.4: Efforts Made towards Providing Transport to Local Communities	
Number of Beneficiaries	Number of Beneficiaries
Nil	Nil

5.2.1.5: Efforts Made towards Providing Healthcare to Local Communities	
Number of Beneficiaries	Number of Beneficiaries
Nil	Nil

5.2.1.6: Efforts Made towards Providing Hygiene & Sanitation to Local Communities	
Number of Beneficiaries	Number of Beneficiaries
200	200

5.2.1.7: Efforts Made towards Skill Development Programs to Local Communities	
Number of Beneficiaries	Number of Beneficiaries
20	20

5.2.1.8: Efforts Made to Promote Education & Knowledge Based Initiatives	
Number of Beneficiaries	Number of Beneficiaries
20	20

5.2.1.9: Communication Facilities Provided to Local Communities	
Number of Beneficiaries	Number of Beneficiaries
Nil	Nil

5.2.1.10: Any Other Steps Taken for Improving the Socio-Economic Standard of Local Communities	
Number of Beneficiaries	Number of Beneficiaries
10	10

5.2.1.11: Adoption of ODF		
Number of Toilets Built inside the Lease Area	Number of Toilets Built outside the Lease Area:	Number of Beneficiaries
1	1	50

Approved

5.2.1.12: Awareness Program among Mine Workers for Swatchata	
Number of Swatchata Programmes Proposed	Number of Swatchata Programmes Held
2	1

5.2.1.13: Efforts for green energy	
Total energy consumption (KWh)	Green energy consumption (% of total)
20.00	5.00

5.2.1.14: Water & recycled use	
Total water consumption (KLD)	Water recycled (% of total)
2.00	0.00

Approved

5.2.2: 2024-2025

Details of Work Proposed during the Year / Measures Planned for the Affected Segment	Cumulative Work done / Measures Taken
5.2.2.1: Area to be Developed for Recreation	
Area (Ha)	Area (Ha)
0.00	0.00

5.2.2.2: Area for Water Storage & Recharge Facility	
Area (Ha)	Area (Ha)
0.50	0.00

5.2.2.3: Efforts Made towards Housing for Local Communities	
Number of Houses	Number of Houses
0	0

5.2.2.4: Efforts Made towards Providing Transport to Local Communities	
Number of Beneficiaries	Number of Beneficiaries
0	0

5.2.2.5: Efforts Made towards Providing Healthcare to Local Communities	
Number of Beneficiaries	Number of Beneficiaries
0	0

5.2.2.6: Efforts Made towards Providing Hygiene & Sanitation to Local Communities	
Number of Beneficiaries	Number of Beneficiaries
200	400

5.2.2.7: Efforts Made towards Skill Development Programs to Local Communities	
Number of Beneficiaries	Number of Beneficiaries
20	40

5.2.2.8: Efforts Made to Promote Education & Knowledge Based Initiatives	
Number of Beneficiaries	Number of Beneficiaries
20	40

5.2.2.9: Communication Facilities Provided to Local Communities	
Number of Beneficiaries	Number of Beneficiaries
0	0

5.2.2.10: Any Other Steps Taken for Improving the Socio-Economic Standard of Local Communities	
Number of Beneficiaries	Number of Beneficiaries
10	20

5.2.2.11: Adoption of ODF		
Number of Toilets Built inside the Lease Area	Number of Toilets Built outside the Lease Area:	Number of Beneficiaries
1	1	100

5.2.2.12: Awareness Program among Mine Workers for Swatchata	
Number of Swatchata Programmes Proposed	Number of Swatchata Programmes Held
2	1

Approved

5.2.2.13: Efforts for green energy	
Total energy consumption (KWh)	Green energy consumption (% of total)
20.00	5.00

5.2.2.14: Water & recycled use	
Total water consumption (KLD)	Water recycled (% of total)
2.00	0.00

5.2.3: 2025-2026

Details of Work Proposed during the Year / Measures Planned for the Affected Segment	Cumulative Work done / Measures Taken
5.2.3.1: Area to be Developed for Recreation	
Area (Ha)	Area (Ha)
Nil	Nil

5.2.3.2: Area for Water Storage & Recharge Facility	
Area (Ha)	Area (Ha)
0.50	0.00

5.2.3.3: Efforts Made towards Housing for Local Communities	
Number of Houses	Number of Houses
Nil	Nil

5.2.3.4: Efforts Made towards Providing Transport to Local Communities	
Number of Beneficiaries	Number of Beneficiaries
Nil	Nil

5.2.3.5: Efforts Made towards Providing Healthcare to Local Communities	
Number of Beneficiaries	Number of Beneficiaries
Nil	Nil

Approved

5.2.3.6: Efforts Made towards Providing Hygiene & Sanitation to Local Communities	
Number of Beneficiaries	Number of Beneficiaries
100	500

5.2.3.7: Efforts Made towards Skill Development Programs to Local Communities	
Number of Beneficiaries	Number of Beneficiaries
20	60

5.2.3.8: Efforts Made to Promote Education & Knowledge Based Initiatives	
Number of Beneficiaries	Number of Beneficiaries
20	60

5.2.3.9: Communication Facilities Provided to Local Communities	
Number of Beneficiaries	Number of Beneficiaries
Nil	Nil

5.2.3.10: Any Other Steps Taken for Improving the Socio-Economic Standard of Local Communities	
Number of Beneficiaries	Number of Beneficiaries
10	30

5.2.3.11: Adoption of ODF		
Number of Toilets Built inside the Lease Area	Number of Toilets Built outside the Lease Area:	Number of Beneficiaries
1	1	150

5.2.3.12: Awareness Program among Mine Workers for Swatchata	
Number of Swatchata Programmes Proposed	Number of Swatchata Programmes Held
2	1

5.2.3.13: Efforts for green energy	
Total energy consumption (KWh)	Green energy consumption (% of total)
20.00	5.00

Approved

5.2.3.14: Water & recycled use	
Total water consumption (KLD)	Water recycled (% of total)
2.00	0.00

5.2.4: 2026-2027

Details of Work Proposed during the Year / Measures Planned for the Affected Segment	Cumulative Work done / Measures Taken
5.2.4.1: Area to be Developed for Recreation	
Area (Ha)	Area (Ha)
Nil	Nil

5.2.4.2: Area for Water Storage & Recharge Facility	
Area (Ha)	Area (Ha)
0.50	0.00

5.2.4.3: Efforts Made towards Housing for Local Communities	
Number of Houses	Number of Houses
Nil	Nil

5.2.4.4: Efforts Made towards Providing Transport to Local Communities	
Number of Beneficiaries	Number of Beneficiaries
Nil	Nil

5.2.4.5: Efforts Made towards Providing Healthcare to Local Communities	
Number of Beneficiaries	Number of Beneficiaries
Nil	Nil

5.2.4.6: Efforts Made towards Providing Hygiene & Sanitation to Local Communities	
Number of Beneficiaries	Number of Beneficiaries
100	500

Approved

5.2.4.7: Efforts Made towards Skill Development Programs to Local Communities	
Number of Beneficiaries	Number of Beneficiaries
20	60

5.2.4.8: Efforts Made to Promote Education & Knowledge Based Initiatives	
Number of Beneficiaries	Number of Beneficiaries
20	80

5.2.4.9: Communication Facilities Provided to Local Communities	
Number of Beneficiaries	Number of Beneficiaries
Nil	Nil

5.2.4.10: Any Other Steps Taken for Improving the Socio-Economic Standard of Local Communities	
Number of Beneficiaries	Number of Beneficiaries
10	40

5.2.4.11: Adoption of ODF		
Number of Toilets Built inside the Lease Area	Number of Toilets Built outside the Lease Area:	Number of Beneficiaries
1	1	200

5.2.4.12: Awareness Program among Mine Workers for Swatchata	
Number of Swatchata Programmes Proposed	Number of Swatchata Programmes Held
2	1

5.2.4.13: Efforts for green energy	
Total energy consumption (KWh)	Green energy consumption (% of total)
20.00	5.00

5.2.4.14: Water & recycled use	
Total water consumption (KLD)	Water recycled (% of total)
2.00	0.00

Approved

5.2.5: 2027-2028

Details of Work Proposed during the Year / Measures Planned for the Affected Segment	Cumulative Work done / Measures Taken
5.2.5.1: Area to be Developed for Recreation	
Area (Ha)	Area (Ha)
Nil	Nil

5.2.5.2: Area for Water Storage & Recharge Facility	
Area (Ha)	Area (Ha)
0.50	0.00

5.2.5.3: Efforts Made towards Housing for Local Communities	
Number of Houses	Number of Houses
Nil	Nil

5.2.5.4: Efforts Made towards Providing Transport to Local Communities	
Number of Beneficiaries	Number of Beneficiaries
Nil	Nil

5.2.5.5: Efforts Made towards Providing Healthcare to Local Communities	
Number of Beneficiaries	Number of Beneficiaries
Nil	Nil

5.2.5.6: Efforts Made towards Providing Hygiene & Sanitation to Local Communities	
Number of Beneficiaries	Number of Beneficiaries
100	600

5.2.5.7: Efforts Made towards Skill Development Programs to Local Communities	
Number of Beneficiaries	Number of Beneficiaries
20	80

Approved

5.2.5.8: Efforts Made to Promote Education & Knowledge Based Initiatives	
Number of Beneficiaries	Number of Beneficiaries
20	100

5.2.5.9: Communication Facilities Provided to Local Communities	
Number of Beneficiaries	Number of Beneficiaries
Nil	Nil

5.2.5.10: Any Other Steps Taken for Improving the Socio-Economic Standard of Local Communities	
Number of Beneficiaries	Number of Beneficiaries
10	50

5.2.5.11: Adoption of ODF		
Number of Toilets Built inside the Lease Area	Number of Toilets Built outside the Lease Area:	Number of Beneficiaries
1	1	250

5.2.5.12: Awareness Program among Mine Workers for Swatchata	
Number of Swatchata Programmes Proposed	Number of Swatchata Programmes Held
2	1

5.2.5.13: Efforts for green energy	
Total energy consumption (KWh)	Green energy consumption (% of total)
20.00	5.00

5.2.5.14: Water & recycled use	
Total water consumption (KLD)	Water recycled (% of total)
2.00	0.00

Approved

5.3: Rehabilitation & Resettlement of Affected Persons

Particular	2023-2024	2024-2025	2025-2026	2026-2027	2027-2028

Proposed Number of Project Affected Persons(PAP)	0	0	0	0	0
Proposed Number of Person for Alternate Arrangement for Sustainable Livelihood	0	0	0	0	0
Proposed Number of Person for Skill Training	5	5	5	5	5
Proposed Number of Person Likely to get Direct Employment	5	5	5	5	5
Proposed Number of Person Likely to get Indirect Employment	10	10	10	10	10
Proposed Project Affected Families Skilled and Absorbed	0	0	0	0	0
Proposed Number of Project Affected Families	0	0	0	0	0

Approved

Chapter 6: Progressive Mine Closure Plan

6.1: Status of Land

Total Area Degraded					Total mined out area Reclaimed and Rehabilitated			Other Areas Reclaimed and Rehabilitated	
Total area under excavation in the lease		Area under Dumps(in hect)	Area under utility services(in hect)	Area under Stack yards(in hect)	Mined out Area Reclaimed but not rehabilitated(in hect)	Mined outArea fully Rehabilitated from Reclaimed area(in hect)	Area under Water Reservoir considered Rehabilitated (in hect)	Stabililized Waste dump Rehabilitated (in hect)	Virgin area under Green Belt (in hect)
Area under mining operation	Mined Out area in the lease								
13.04	1.56	0.94	0.00	0.00	1.56	0.00	0.00	0.00	0.00

Approved

6.2: Progressive Reclamation and Rehabilitation Plan

6.2.1: Backfilling

Quantity of Waste / Fill Material Available at Site (m^3)	75528.00
Availability of Top Soil for Spreading (m^3)	0.00
Proposed Spread Area (m^2)	1200.00

6.2.1.1: Year Wise Proposal

SI.No	Year	Pit ID	Area (m^2)	Top RL	Bottom RL	Estimated Expenditure (₹ INR)
1	2023-2024	PIT1	1200.00	450	433	250000.00

6.2.2: Water Reservoir

Average Rainfall of The Area (mm)	0.00
Proposed Area under Water Storage	3.0

6.2.2.1: Preparations For Ground Water Recharging

6.2.2.1.1: Drilling Holes

Year	Proposed no of Holes to be Drilled
2023-2024	Nil
2024-2025	Nil
2025-2026	Nil
2026-2027	Nil
2027-2028	Nil

6.2.2.1.2:Preparation of Course Gravel Bed

Year	Proposed Area of Bed (LxW)
2023-2024	Nil
2024-2025	Nil
2025-2026	Nil
2026-2027	Nil
2027-2028	Nil

Please specify, if others
Nil

6.2.2.2: Protective measures (Please specify running meter)

6.2.2.2.1: Fencing

Year	Proposed Fencing Length (m)	Latitude(dd:mm:ss.ss)	Longitude(dd:mm:ss.ss)

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		From	To	From	To
2023-2024	400	23:39:30.50	23:39:34.58	80:34:53.97	80:35:07.39
2024-2025	400	23:39:34.58	23:39:28.20	80:35:07.39	80:35:04.17
2025-2026	400	23:39:28.20	23:39:30.50	80:35:04.17	80:34:53.97
2026-2027	400	23:39:21.69	23:39:16.98	80:34:50.73	80:34:40.62
2027-2028	400	23:39:16.98	23:39:21.69	80:34:40.62	80:34:50.73

6.2.2.2.2: Retaining Wall

Year	Proposed Wall Length (m)	Latitude (dd:mm:ss.ss)		Longitude (dd:mm:ss.ss)	
		From	To	From	To
2023-2024	400	23:39:30.58	23:39:34.77	80:35:07.22	80:35:10.19
2024-2025	400	23:39:29.87	23:39:33.63	80:34:57.09	80:35:06.92
2025-2026	400	23:39:21.58	23:39:24.23	80:34:54.06	80:35:10.19
2026-2027	400	23:39:30.58	23:39:34.77	80:35:07.22	80:35:10.19
2027-2028	400	23:39:21.58	23:39:24.23	80:34:54.06	80:35:10.19

6.2.2.2.3: Garland Drains

Year	Proposed Bund Length (m)	Latitude (dd:mm:ss.ss)		Longitude (dd:mm:ss.ss)	
		From	To	From	To
2023-2024	400	23:39:30.58	23:39:34.77	80:35:07.22	80:35:10.19
2024-2025	400	23:39:29.87	23:39:33.63	80:34:57.09	80:35:06.92
2025-2026	400	23:39:21.58	23:39:24.23	80:34:54.06	80:35:10.19
2026-2027	400	23:39:30.58	23:39:34.77	80:35:07.22	80:35:10.19
2027-2028	400	23:39:21.58	23:39:24.23	80:34:54.06	80:35:10.19

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6.2.3: Green Belt Development

6.2.3.1: Cumulative work done (upto end of previous block of five years)

SI.No	Total Expenditure Incurred up to Last Year (INR)	Area Covered (Ha)	Number of Plants	Survival Rate (%)
1	Nil	Nil	Nil	Nil

6.2.3.2: Year Wise Proposal

SI.No	Year	Green Belt Location (s)	Area Proposed to be Covered (Ha)	Number of Plants Proposed	Expected Survival Rate (%)	Estimated Expenditure (₹ INR)
1	2023-2024	Barrier Zone	0.3786	421	80	21000
2	2024-2025	Barrier Zone	0.3786	421	80	21000
3	2025-2026	Barrier Zone	0.3786	421	80	21000
4	2026-2027	Barrier Zone	0.3786	421	80	21000
5	2027-2028	Barrier Zone	0.3786	421	80	21000

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6.2.4: Use of Shallow Pits

6.2.4.1: Cumulative Work Done (upto end of previous block of five years)

SI.No	Pit ID	Work Done	Area covered (m^2)	Total Expenditure Incurred (up to last five year block) (₹ INR)
1	Nil	Nil	Nil	Nil

6.2.4.2: Year Wise Proposal

SI.No	Year	Pit ID	Total Area(Ha)	Area Proposed for Crops (Ha)	Suitable Crops	Area Proposed for Grass (Ha)	Total Proposed Expenditure (₹ INR)	Latitude (dd:mm:ss.ss)		Longitude (dd:mm:ss.ss)		Remarks
								From	To	From	To	

1	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil

6.2.5: Pisciculture

6.2.5.1: Total Expenditure incurred as on Date (INR)	Nil

6.2.5.2: Cumulative work done as on Date

SI.No	Pit ID	Area (m^2)	Expenditure (₹ INR)
1	Nil	Nil	Nil

6.2.5.3: Year Wise Proposal

SI.No	Year	Pit ID	Area (m^2)	Estimated Expenditure (₹ INR)
1	Nil	Nil	Nil	Nil

6.2.5.4: Source of Water for Pisciculture	Nil

6.2.5.5: Whether the quality of water has been assessed & found to be suitable for Pisciculture	Yes

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6.2.6: Recreational Facility

6.2.6.1: Total Expenditure Incurred (up to last five year block) (INR)	Nil

6.2.6.2: Cumulative work done as on Date

SI.No	Pit ID	Area (m^2)	Expenditure (₹ INR)
1	Nil	Nil	Nil

6.2.6.3: Year Wise Proposal

SI.No	Year	Type of Recreational Facility	Area Covered (Ha)	Latitude (dd:mm:ss.ss)		Longitude (dd:mm:ss.ss)		Estimated Expenditure (INR)
				From	To	From	To	
1	2023-2024	Educational	0.10	23:39:13.50	23:39:16.12	80:35:14.19	80:35:18.56	15000.00
2	2024-2025	Sports	0.10	23:39:13.50	23:39:16.12	80:35:14.19	80:35:18.56	15000.00
3	2025-2026	Educational	0.10	23:39:13.50	23:39:16.12	80:35:14.19	80:35:18.56	15000.00
4	2026-2027	Sports	0.10	23:39:13.50	23:39:16.12	80:35:14.19	80:35:18.56	15000.00
5	2027-2028	Educational	0.10	23:39:13.50	23:39:16.12	80:35:14.19	80:35:18.56	15000.00

6.2.7: Dump Area Stabilization & Development

SI.No	Year	Dump ID	No of Terraces	Average Height of Terraces (m)	Length of Toe Wall (m)	Length of Garland Drain (m)	Area Stabilized (Ha)	Method of Stabilization	Estimated Expenditure (₹ INR)	No of Check Dams
1	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil

6.2.8: Other Form of Reclaiming the Area

6.2.8.1: Cumulative work done as on Date

SI.No	Total Expenditure incurred as on Date (INR)	Work Done
1	Nil	Nil

6.2.8.2: Year Wise Proposal

SI.No	Year	Work Proposals	Estimated Expenditure (INR)
1	2023-2024	Nil	Nil
2	2024-2025	Nil	Nil
3	2025-2026	Nil	Nil

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4	2026-2027	Nil	Nil
5	2027-2028	Nil	Nil

6.2.9: TopSoil Management

6.2.9.1: Cummulative Work Done as on Date

SI.No	Top Soil Generated (m^3)	Top Soil Utilized (m^3)	Topsoil Stored (m^3)	Total expenditure incurred as on date (₹)
1	Nil	Nil	Nil	Nil

6.2.9.2: Year Wise Proposal

SI.No	Year	Topsoil Generated (m^3) (A)	Topsoil Utilized (m^3) (B)	Topsoil Stored (m^3) (A-B)	Estimated Expenditure (INR)
1	2023-2024	Nil	Nil	Nil	Nil
2	2024-2025	Nil	Nil	Nil	Nil
3	2025-2026	Nil	Nil	Nil	Nil
4	2026-2027	Nil	Nil	Nil	Nil
5	2027-2028	Nil	Nil	Nil	Nil

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6.2.10: Tailings Dam Management

SI.No	Year	Yearly generation of Tailing (m^3) (A)	Total capacity of Tailing Pond (m^3)	Measures Proposed for Periodic Desilting	Yearly Utilization of Tailing (m^3) (B)	Disposal of Tailing to Tailing Pond (m^3) (A-B)	Tailing Dam Design	Structural Stability Studies
1	2023-2024	Nil	Nil	Nil	Nil	Nil	Nil	Nil
2	2024-2025	Nil	Nil	Nil	Nil	Nil	Nil	Nil
3	2025-2026	Nil	Nil	Nil	Nil	Nil	Nil	Nil

4	2026-2027	Nil	Nil	Nil	Nil	Nil	Nil	Nil
5	2027-2028	Nil	Nil	Nil	Nil	Nil	Nil	Nil

6.2.11: Land Use of Lease Area at the Expiry of Lease Period

Total Area Degraded				Non Degraded area	Total mined out area Reclaimed and Rehabilitated			Other Areas Reclaimed and Rehabilitated			
Mined Out area in the lease	Area under Dumps(in hect)	Area under the Tailing Dam	Area under utility services(in hect)	Area undisturbed/virgin	Mined out Area Reclaimed but not rehabilitated(in hect)	Mined outArea fully Rehabilitated from Reclaimed area(in hect)	Area under Water Reservoir considered Rehabilitated (in hect)	Stabililized Waste dump Rehabilitated (in hect)	Virgin area under Green Belt (in hect)	Rehabilitated Area under utility services(in hect)	Rehabilitated Area under Tailing dam (in hect)
10.40	0.00	0.00	0.00	9.31	4.59	4.72	2.50	0.00	0.00	0.00	0.00

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Chapter 7: Financial Assurance/ Performance Surety (AREA PUT TO USE)

2023-2024

Consolidated View of Financial Assurance

SI.No	Particular	Area put to use at Start of Year (ha) (A)	Additional Requirement (ha) (B)	Total (ha) (C = A + B)
1	Area under Mining	4.62	0.44	5.06
2	Topsoil stacking	0.00	0.00	0.00
3	Overburden/Waste Dumping	0.94	1.29	2.23
4	Mineral Storage	0.00	0.50	0.50
5	Infrastructure (Workshop, Administrative Building etc.)	0.00	0.00	0.00
6	Roads	0.06	0.01	0.07
7	Railway	0.00	0.00	0.00
8	Tailing Pond	0.00	0.00	0.00
9	Effluent Treatment Plant	0.00	0.00	0.00
10	Mineral Separation Plant	0.00	0.00	0.00
11	Township Area	0.00	0.00	0.00
12	Others to specify	0.00	0.30	0.30
	Total	5.62	2.54	8.16

2024-2025

Consolidated View of Financial Assurance

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SI.No	Particular	Area put to use at Start of Year (ha) (A)	Additional Requirement (ha) (B)	Total (ha) (C = A + B)
1	Area under Mining	5.06	0.63	5.69
2	Topsoil stacking	0.00	0.00	0.00
3	Overburden/Waste Dumping	2.23	1.26	3.49
4	Mineral Storage	0.50	0.00	0.50
5	Infrastructure (Workshop, Administrative Building etc.)	0.00	0.00	0.00
6	Roads	0.07	0.01	0.08
7	Railway	0.00	0.00	0.00
8	Tailing Pond	0.00	0.00	0.00
9	Effluent Treatment Plant	0.00	0.00	0.00
10	Mineral Separation Plant	0.00	0.00	0.00
11	Township Area	0.00	0.00	0.00
12	Others to specify	0.30	0.30	0.60
	Total	8.16	2.20	10.36

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2025-2026

Consolidated View of Financial Assurance

SI.No	Particular	Area put to use at Start of Year (ha) (A)	Additional Requirement (ha) (B)	Total (ha) (C = A + B)
1	Area under Mining	5.69	1.54	7.23
2	Topsoil stacking	0.00	0.00	0.00
3	Overburden/Waste Dumping	3.49	1.68	5.17
4	Mineral Storage	0.50	0.00	0.50
5	Infrastructure (Workshop, Administrative Building etc.)	0.00	0.00	0.00

6	Roads	0.08	0.00	0.08
7	Railway	0.00	0.00	0.00
8	Tailing Pond	0.00	0.00	0.00
9	Effluent Treatment Plant	0.00	0.00	0.00
10	Mineral Separation Plant	0.00	0.00	0.00
11	Township Area	0.00	0.00	0.00
12	Others to specify	0.60	0.30	0.90
	Total	10.36	3.52	13.88

2026-2027

Consolidated View of Financial Assurance

SI.No	Particular	Area put to use at Start of Year (ha) (A)	Additional Requirement (ha) (B)	Total (ha) (C = A + B)
1	Area under Mining	7.23	0.00	7.23
2	Topsoil stacking	0.00	0.00	0.00
3	Overburden/Waste Dumping	5.17	0.00	5.17
4	Mineral Storage	0.50	0.00	0.50
5	Infrastructure (Workshop, Administrative Building etc.)	0.00	0.00	0.00
6	Roads	0.08	0.00	0.08
7	Railway	0.00	0.00	0.00
8	Tailing Pond	0.00	0.00	0.00
9	Effluent Treatment Plant	0.00	0.00	0.00
10	Mineral Separation Plant	0.00	0.00	0.00
11	Township Area	0.00	0.00	0.00
12	Others to specify	0.90	0.30	1.20
	Total	13.88	0.30	14.18

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2027-2028

Consolidated View of Financial Assurance

SI.No	Particular	Area put to use at Start of Year (ha) (A)	Additional Requirement (ha) (B)	Total (ha) (C = A + B)
1	Area under Mining	7.23	0.00	7.23
2	Topsoil stacking	0.00	0.00	0.00
3	Overburden/Waste Dumping	5.17	0.00	5.17
4	Mineral Storage	0.50	0.00	0.50
5	Infrastructure (Workshop, Administrative Building etc.)	0.00	0.00	0.00
6	Roads	0.08	0.00	0.08
7	Railway	0.00	0.00	0.00
8	Tailing Pond	0.00	0.00	0.00
9	Effluent Treatment Plant	0.00	0.00	0.00
10	Mineral Separation Plant	0.00	0.00	0.00
11	Township Area	0.00	0.00	0.00
12	Others to specify	1.20	0.30	1.50
	Total	14.18	0.30	14.48
	Grand Total			14.48

Financial Assurance

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Financial Assurance

Category A Mining Lease

Total Area Proposed to be put to use in	Amount of Bank Gurantee (Lac INR)	Valid till (dd/mm/yyyy)	Upload copy of Bank Gurantee as attachment

hect(Year 1 to 5)			
14.48	72.40	31/03/2028	Annexure_Merged.pdf

Category B Mining Lease

SI.No	Total Area Proposed to be put to use in hect(Year 1 to 5)	Amount of Bank Gurantee (Lac INR)	Valid till (dd/mm/yyyy)	Upload copy of Bank Gurantee as attachment
1	Nil	Nil	Nil	Nil

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Chapter 8: Review of Previous Proposals (Not applicable for fresh grant)

8.1: General

8.1.1: Lease Area Utilization

Sl. No.	Type of land use (in ha)	Area at the beginning of the proposal period	Area proposed under activity	Actual Area utilized in the proposal period	Deviation	Reasons for deviation
1	Mining	4.34	0.29	0.27	-0.02	Due to variation in demand in market and covid-19 pandemic conditions
2	Mineral storage	0.32	5.50	0.00	-5.5	Due to variation in demand in market and covid-19 pandemic conditions
3	Mineral Beneficiation plant	0.00	0.00	0.00	0	Nil
4	Township	0.00	0.00	0.00	0	Nil
5	Tailing Pond	0.00	0.00	0.00	0	Nil
6	Railways	0.00	0.00	0.00	0	Nil
7	Roads	0.06	0.00	0.00	0	Nil
8	Infrastructure (Workshop, administrative building etc.)	0.00	0.00	0.00	0	Nil
9	OB/waste dump	0.00	2.40	0.94	-1.46	Due to variation in demand in market and covid-19 pandemic conditions

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10	Top soil preservation	0.00	0.00	0.00	0	Nil
11	Others	0.00	0.07	0.00	-0.07	Due to variation in demand in market and covid-19 pandemic conditions
12	Total area put to use	4.54	8.43	1.40	-7.03	Due to variation in demand in market and covid-19 pandemic conditions
13	Excavated area reclaimed	0.00	0.00	0.00	0	Nil
14	Waste dump area reclaimed	0.00	0.00	0.00	0	Nil
15	Undisturbed Area	15.17	6.74	13.77	7.03	Due to variation in demand in market and covid-19 pandemic conditions
	Total	19.71	0.00	0.00	0	

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8.1.2: SDF and CSR Expenditures

Activity	Proposals		Achievement	Deviation	Reasons for deviation
	10% of Royalty (a)	Total Expenditure for SDF implementation (b)			
Total expenditure incurred for implementation of SDF at mine level including - Environment Protection - CSR & other welfare activities in peripheral area (Explanation: Expenditure is not over and above the statutory levies imposed by the Government; However, THIS EXCLUDES CONTRIBUTION TO DMF & NMET and is over and above the statutory levies imposed by the Government.)					

CSR (Corporate Social Responsibility) spending at the mine level in Proposal Period (as per Companies Act, 2013 or otherwise)	Nil	Nil	Nil	Nil	Nil

8.2: Technical Details

8.2.1: Exploration

Particulars	Proposals			Achievement			Deviation			Reasons for deviation
	Boreholes	Pits	Trenchs	Boreholes	Pits	Trenchs	Boreholes	Pits	Trenchs	
Number of Boreholes/ Pits/ Trenches	23	Nil	Nil	9	Nil	Nil	-14	Nil	Nil	Exploration under G1 category has been started from 25.04.2022 and is likely to be complied during the present proposal period
Boreholes Meterage (If Boreholes selected in first row) (m)	920			651			-269			Exploration under G1 category has been started from 25.04.2022 and is likely to be complied during the present proposal period
Grid	100			0			-100			Exploration under G1

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				category has been started from 25.04.2022 and is likely to be complied during the present proposal period
G Axis upgradation during Proposal Period as per guidelines of MEMC Rule 2015)	00	0	0	Exploration under G1 category has been started from 25.04.2022 and is likely to be complied during the present proposal period
Area converted under G1 from G2/G3	19.71	0	-19.71	Exploration under G1 category has been started from 25.04.2022 and is likely to be complied during the present proposal period

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8.2.2: Mine Development (Opencast/ Underground/ Both/ Dump Mining)

Particulars	Proposals	Actual	Deviation	Reasons for deviation
8.2.2.1: Generation of Ore/Waste While Development				
Ore	3400.00	2307.00	-1093.00	Due to variation in demand in market and covid-19 pandemic conditions

Waste	0.00	0.00	0.00	Nil
Generated Waste while ROM recovery	Nil	Nil	Nil	Nil
Dumping Site (For Surface)	2.40	0.94	-1.46	Nil
Removal of waste/ over burden in cubic meters	196078.00	71882.00	-124196.00	Nil
8.2.2.2: Excavation				
Lateral extent	0.47	0.40	Nil	Nil
Vertical extent	30.00	25.00	Nil	Nil

8.2.3: Mining operation: Dump Mining

Particulars	Proposals	Achievement	Deviation	Reasons for deviation
Handling of Material	Nil	Nil	Nil	Nil
Waste Generated post recovery	Nil	Nil	Nil	Nil
Dumping site for waste	Nil	Nil	Nil	Nil

8.2.4: Zero Waste Mining

Particulars	Proposals	Achievement	Deviation	Reasons for deviation
Alternative use / Disposal of Waste Generated (excluding top soil)	Nil	Nil	Nil	Nil

8.2.5: Backfilling

Particulars	Proposals	Achievement	Deviation	Reasons for deviation
Site (Co-ordinates)	0	0	0	-
Area	0.0375	1.56	1.5225	No deviation
Depth	7	15.5	0	-

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Volume Backfilled (CuM)	2625	156444	153819	-
Backfilled Area available for Reclamation and Rehabilitation	0.0375	00	-0.0375	-
Backfilled Area Reclaimed and Rehabilitated	0.0375	1.56	1.5225	-
Balance Backfilled Area	0	0	0	-

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8.2.6: Production of Mineral(s)

Particulars	Proposals	Achievement	Deviation	Reasons for deviation
8.2.6.1: ROM				
Opencast	3400.0000	2307.0000	-1093.0000	Due to variation in demand in Market and covid -19 pandemic conditions
8.2.6.2: Cleaned Ore				
Opencast	0.0000	0.0000	0.0000	Nil
Dump Mining	0.0000	0.0000	0.0000	Nil
Recovery from Mineral Rejects or Tailings	0.0000	0.0000	0.0000	Nil
Total	0.0000	0.0000	0.0000	Nil

8.2.7: Handling of Mineral Rejects/ Sub-Grade

Particulars	Proposals	Achievement	Deviation	Reasons for deviation
Generation of mineral rejects				
Opencast	Nil	Nil	Nil	Nil
Dump Mining	Nil	Nil	Nil	Nil
Other recovery	Nil	Nil	Nil	Nil
Stacking of mineral rejects/ sub-	Nil	Nil	Nil	Nil

grade mineral (Dump Id)				
Blending of mineral reject / sub-grade	Nil	Nil	Nil	Nil

8.2.8: Environment Compliances

Particulars	Proposals	Achievement	Deviation	Reasons for deviation
8.2.8.1: Top soil				
Generation	Nil	Nil	Nil	Nil
Utilization	Nil	Nil	Nil	Nil
Stacking (Dump Id)	Nil	Nil	Nil	Nil
Reclamation	Nil	Nil	Nil	Nil
Rehabilitation	Nil	Nil	Nil	Nil
8.2.8.2: Afforestation (Dumps/Benches/Backfilled Area etc.)				
2020 - 2021	315	0	-315	This is an arid region and is not conducive for survival of plants ,water scarcity is also prevalent in the area.Further local people and cattle destroyed the plants however special precautions will be taken in the ensuing period.
2021 - 2022	315	0	-315	This is an arid region and is not conducive for survival of plants ,water scarcity is also prevalent in the area.Further local people and cattle destroyed the plants however special precautions will be taken in the ensuing period.
2022 - 2023	315	0	-315	This is an arid region and is not conducive for survival of plants ,water scarcity is also prevalent in the area.Further local people and cattle

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				destroyed the plants however special precautions will be taken in the ensuing period.
Nil	Nil	Nil	Nil	Nil
Nil	Nil	Nil	Nil	Nil
8.2.8.3: Afforestation (Green Belt)				
2020 - 2021	30	0	-30	This is an arid region and is not conducive for survival of plants ,water scarcity is also prevalent in the area.Further local people and cattle destroyed the plants however special precautions will be taken in the ensuing period.
2021 - 2022	30	0	-30	This is an arid region and is not conducive for survival of plants ,water scarcity is also prevalent in the area.Further local people and cattle destroyed the plants however special precautions will be taken in the ensuing period.
2022 - 2023	30	0	-30	This is an arid region and is not conducive for survival of plants ,water scarcity is also prevalent in the area.Further local people and cattle destroyed the plants however special precautions will be taken in the ensuing period.
Nil	Nil	Nil	Nil	Nil
Nil	Nil	Nil	Nil	Nil
Construction of check dams	Nil	Nil	Nil	Nil
Construction of Garland Drain (in meter)	Nil	Nil	Nil	Nil
Construction of Retaining Walls (in meter)	Nil	Nil	Nil	Nil

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8.2.8.4: Tailings				
Generation	Nil	Nil	Nil	Nil
Utilization	Nil	Nil	Nil	Nil
Disposal	Nil	Nil	Nil	Nil

8.3: Socio-Economic Review

8.3.1: Rehabilitation & Resettlement for Project Affected People

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Particulars	Proposals	Achievement	Deviation	Reasons for deviation
No. of Project Affected People (PAP)	Nil	Nil	Nil	Nil
%age of PAP for whom alternate arrangements made for sustained livelihood	Nil	Nil	Nil	Nil
% of project affected families given employment	Nil	Nil	Nil	Nil
% of project affected families who have been skilled by the lessee and absorbed (% of total employment given to affected families)	Nil	Nil	Nil	Nil

8.3.2 : Grievance Redressal

Grievances Received	Nil	Nil	Nil	Nil	Nil
Grievances Redressed					

8.3.3: Welfare and socio-economic development programs for local communities

Particulars	Nil	Nil	Nil	Nil	Nil
8.3.3.1 Support for Drinking Water & Agriculture					
No. of Water Storage Tanks constructed	Nil	Nil	Nil	Nil	Nil
Drinking Water Facilities provided (Bore wells/ Pumps etc.)	Nil	Nil	Nil	Nil	Nil
Irrigation Support provided (Canals/ Pumps etc.)	Nil	Nil	Nil	Nil	Nil
No. of Water tanks De-silted	Nil	Nil	Nil	Nil	Nil
Water Treatment facilities provided (A/NA)	Nil	Nil	Nil	Nil	Nil
Amount of Water treated (in kL) (if selected A in above)	Nil	Nil	Nil	Nil	Nil
8.3.3.2 Support to Health & Medical Services					
No. of persons identified from Occupational health diseases	Nil	Nil	Nil	Nil	Nil
No. of Health Camps/ Medicine Camps Organized	Nil	Nil	Nil	Nil	Nil
8.3.3.3 Support to Skill development & Education					
Vocational Training Provided/ Support Provided					
No. of employees undergone Vocational training	Nil	Nil	Nil	Nil	Nil
No. of other persons undergone Vocational training	Nil	Nil	Nil	Nil	Nil
Number of Literacy & Education Camps held/ Supported	Nil	Nil	Nil	Nil	Nil
8.3.3.4 Support to Transportation Services & Infrastructure					
Expenditure on Transportation Services & Infrastructure	Nil	Nil	Nil	Nil	Nil

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Road development (m) in the peripheral area (not lease area)	Nil	Nil	Nil	Nil	Nil
No. of Public transport support provided (Ambulance/Buses/ School Vans etc)	Nil	Nil	Nil	Nil	Nil
8.3.3.5 Swatchata Programs: Creating/providing sanitation and healthy condition in and around the mine area					
Adoption of ODF within mining lease area					
No. of Toilets built in the Lease Area	Nil	Nil	Nil	Nil	Nil
Adoption of ODF in nearby villages					
No. Of Toilets built in the villages	Nil	Nil	Nil	Nil	Nil
Provision for greenage recreational facility (Within Lease Area/ Outside)					
Recreational Area Type (Picnic Spot/ tracks/Park Etc)	Nil	Nil	Nil	Nil	Nil
Area covered (For within Lease Area only)	Nil	Nil	Nil	Nil	Nil
Awareness program among Mine workers for Swatchata					
No. of Swatchchta Programmes held	Nil	Nil	Nil	Nil	Nil

Approved

Chapter 9 : Impact Assessment (NA)

Approved

Chapter 10: Annexures

1. Upload Document

1.1 Upload Document

SI.No.	Title	Is Upload	Document (only pdf allowed)
1	Letter of Intent /Letter of lease grant	Nil	Sanction_letter.pdf
2	Copy of lease deed executed	Nil	Lease_deed_executed.pdf
3	Copy of Declaration of Owner/Nominated Owner in case of Company/partnership firm	Nil	Nom_Owner_Decla.pdf
4	ID & Address Proof of Owner/ Nominated Owner	Nil	Photo_ID KCJ.pdf
5	Copy of Environment and Forest Clearence, Consent to Establish, Consent to Operate	Nil	EC_with_CTO.pdf
6	Copy of Registration of Company (RoC)/Partnership firm (Registration) & Deed	Nil	Company_Articleship.pdf
7	Consent letter for Qualified Person	Nil	Consent_letter.pdf
8	Experience & Qualification Details of Qualified Person	Nil	QP_CERTIFICATE.pdf
9	Certificate from QP	Nil	Nil
10	Copy of Bank Guarantee	Nil	New_Bank_Guarantee.pdf
11	Copy of Performance Surety	Nil	Nil
12	Copy of MDPA (as applicable)	Nil	Nil
13	Exploration details	Nil	Ann_12_Exploration_details_&_BH_Coordinates.pdf
14	Copy of feasibility Report	Nil	PFR.pdf

Approved

15	Copy of Study reports conducted as per Para 4.3.1	Nil	Ann_9_Copy_of_all_study_reports_&_UT's.pdf
16	Chemical and Mineralogical analysis report	Nil	Chemical_analysis_&_Weight_percentage.pdf
17	Any other Report or Certification as required in the submitted Document.	Nil	Ann_14_merged_(1).pdf
18	Copy of Scale relaxation approval granted(if applicable)	No	Nil
19	Mineral processing flowsheet with stage wise recovery	Nil	Nil
20	Any Other	Yes	Ann_19.pdf

Approved

Chapter 11: Plates (OC)

1. Upload Document

1.1 Upload Document

S.N.	Title	Is Upload	Document
1	Lease sketch plan;	Nil	KEY_LOCATION_KHASHRA-Model.pdf
2	Surface Plan (.KMZ format)(Georeferenced); A statutory plan as per MCDR, 2017. The Plan should be submitted showing different color codes for:(1) Active Pits & Excavation area(2) Excavated area reclaimed & rehabilitated (3)Active dumps (4) Stabilized & rehabilitated dump area , (5) Green belt (6) Mineral Stacks (7) Utilities such as plant, buildings etc (8) Lease boundary along with other details.)	Nil	surface_plan_.kmz
3	Surface Geological Plan of the lease (.KMZ format)(Georeferenced); The Plan should be submitted showing different color codes for : (1) Lithological/Geological Occurance (2) Area under G1,G2,G3 & G4 (3) Active pits & Excavation area (4) Dump Area (5) Mineral Stacks (6) Lease boundary along with other details.)	Nil	surace_geological_plan.kmz
4	Surface Geological sections (in Pdf format); Geological sections with different color coding depicting all the features shown in Surface Geological Plan.)	Nil	SURFACE_GEOLOGICAL-Model.pdf
5	Five year Production and Development plan (.KMZ format)(Georeferenced); The Plan should be submitted showing different color coding for: (1) Active Pit and Excavation area ,	Nil	five_year.kmz

Approved

	(2) Year wise excavation proposal for year I to V ((3) Active dump and yearwise dump proposal for year I to V (4) Year wise Dump working proposal for year I to V (6) Lease boundary (with reference to chapter 4) along with other details.)		
6	Five year Production and Development sections (in pdf fromat); Year wise excavation and dumping proposals with different color coding depicting all the features as shown in the Five year Production and development plan.)	Nil	FIVE_YEAR-Model.pdf
7	Progressive Mine Closure Plan (.KMZ format)(Georeferenced); The Plan should be submitted showing different color coding for : (1) Yearwise excavated area Reclaimed & rehabilitated for year I to V (2) Year wise dump area to be stabilized and dump area to be rehabilitatd for year I to V (3) Year wise Green area proposed from year I to V.(4) Any other reclamation and rehabilitation measures proposed.(5) Lease boundary (with reference to chapter 6) along with other details.)	Nil	pmcp_plan.kmz
8	Progressive mine Closure sections (in pdf format); Year wise Progressive mine clouser sections showing all the yearwise reclamation, rehabilitaion proposals as depicted in the Progessive mine clouser plan.)	Nil	PMCP_PLAN_&_SECTION-Model.pdf
9	Conceptual Plan (.KMZ format)(Georeferenced); The Plan should depict the staus of lease area as envisaged at the end of life of Mine showing all the details. Status of land use shall be depicted by different color coding.)	Nil	CONCEPTUAL_PLAN.kmz
10	Conceptual Sections (pdf) format;	Nil	CONCEPTUAL_PERIOD_PLAN_&_SECTION-Model.pdf
11	Geo referenced Cadastral Plan; Duly certified by the State Government)	Nil	KHASRA_DGPS.pdf

Approved

12	Financial Assurance Plan (KMZ);	Nil	FAAP_PLAN.kmz
13	Environmental Plan (.KMZ format)(Georeferenced); As per MCDR, 2017 indicating all the details.)	Nil	ENVIRONMENT_PLAN_500-Model.pdf
14	Any other plan/section as deemed necessary by approving authority;	Yes	combine_pdf.pdf
15	Five Year Production and Development sections (in pdf format);	Yes	FIVE_YEAR_PRODUCTION_AND_DEVELOPMENT_SECTIONS.pdf
16	LEVEL WISE SLICE PLAN; LEVEL WISE SLICE PLAN (PDF FORMAT IN VISIBLE SCALE))	Nil	Nil

Approved

Chapter 11 : Plates(UG) : NA

Approved

Esigned by: RO
Date: 07/03/2023 04:15:38 PM

280

Submitted on 22.11.2023 in Mining office Katni

प्ररूप-5

(नियम 7 (1) देखिए)

Annexure-12

खनिज के भण्डारण वास्ते अनुज्ञप्ति प्रदान करने या नवीकरण करने के लिए आवेदन-पत्र

(दो प्रतियों में प्रस्तुत किया जाए)

तारीख-..........................माह.............. वर्ष.................... स्थान................. में प्राप्त किया..................

प्रति,

मध्यप्रदेश शासन,
खनिज साधन विभाग, कटनी।

द्वारा- कलेक्टर,
जिला- कटनी।

महोदय,

1. " मैं, अल्ट्राटेक सीमेंट लि., यूनिट बिड़ला व्हाईट, कटनी के अधिकृत प्रतिनिधि अंजनी कुमार पाण्डेय, उम्र 42 वर्ष, पता - फेस-3 , राहुल बाग गोकुल धाम ,बरही रोड ,कटनी (म.प्र.) द्वारा 10 वर्षों की अवधि हेतु, खनिज व्यापारी अनुज्ञप्ति प्रदान करने के लिए निवेदन करता हूँ।
2. इन नियमों के अधीन देय आवेदन फीस के रूप में रूपये 5000.00 की राशि चालान क्रमांक 051/9999999/0583/11/23/004544 तारीख 10.11.2023 स्थान कटनी में जमा कर दी गई है।
3. अपेक्षित विशिष्टियाँ नीचे दी गई हैं--

एक	आवेदक का नाम पूर्ण पते के साथ	:-	अल्ट्राटेक सीमेंट लि., यूनिट बिड़ला व्हाईट, कटनी - फेस-3 , राहुल बाग गोकुल धाम , बरही रोड ,कटनी (म.प्र.)
दो	आवेदक की जाति (यदि आवेदक अनुसूचित जाति, अनुसूचित जनजाति,/ अन्य पिछड़ा वर्ग का सदस्य है तो जाति प्रमाणपत्र की दि ह प्रमाणित प्रति संलग्न करें)।	:-	कंपनी
तीन	क्या आवेदक व्यक्ति/निजी कंपनी / सार्वजनिक कंपनी फर्म या संस्था है ?	:-	कंपनी
चार	आवेदक की उपजीविका या व्यवसाय की प्रकृति	:-	पुट्टी प्लांट
पाँच	कोई खनिज बकाया नहीं प्रमाणपत्र – (प्रति संलग्न करें)	:-	शपथ पत्र संलग्न है
छः	यदि आवेदक, आवेदन करने की तारीख को राज्य में कोई खनिज रियायत/अनुज्ञप्ति धारण नहीं करता है तो उसके लिए शपथ-पत्र प्रस्तुत करें	:-	शपथ पत्र संलग्न है
सात	खनिज /खनिजों या उसके / उनके उत्पाद जिसके / जिनके लिए आवेदक का अनुज्ञप्ति धारण करने का आशय है	:-	डोलोमाइट, मार्बल खंडा एवं जिप्सम
आठ	यह शपथ पत्र कि आयकर अधिनियम, 1961 में यथा विहित तिथि को आयकर विवरणी फाईल की गई है और शोध्य कर, जिसमें स्व-निर्धारण के मद्दे कर सम्मिलित है, का भुगतान कर दिया गया	:-	शपथ पत्र संलग्न है
नौ	विक्रयकर प्रमाण पत्र, जहां कहीं लागू हो तथा शपथ पत्र कि कोई देय विक्रयकर बकाया नहीं है	:-	शपथ पत्र संलग्न है

Anjani Kr. Pandey

दस	उस खनि रियायत अनुज्ञप्ति के विवरण दर्शाते हुए शपथ पत्र कि वह किसी अन्य व्यक्ति / व्यक्तियों द्वारा आवेदक के साथ संयुक्त रूप से राज्य में धारित है या धारित की जा. रही है	:-	शपथ पत्र संलग्न है

4. (1) व्यापार हेतु-

एक	उस भूमि के ब्यौरे, जिस पर आवेदक, खनिज /खनिजों या उसके उत्पादों का भण्डारण या व्यापार करने का इच्छुक है। जहां भूमि आवेदक के स्वामित्व की न हो, इस आशय का एक शपथ पत्र कि उसने सतही अधिकार या स्वामी की सहमति प्राप्त कर ली है,	:-	आवश्यक नहीं है
दो	उस भूमि का प्रमाणित नक्शा तथा नवीनतम राजस्व अभिलेख संलग्न करें, जिसका उपयोग खनिज /खनिजों या उसके / उनके उत्पादों के भंडारण के लिए किया जाना आशयित है। (दो प्रतियाँ)	:-	आवश्यक नहीं है
तीन	कोई अन्य विवरण, जो आवेदक प्रस्तुत करना चाहता है	:-	आवश्यक नहीं है

(2) उद्योग में उपयोग हेतु--

एक	उद्योग का वैध पंजीयन	:-	संलग्न है
दो	उद्योग की स्थिति	:-	ग्राम- पट्टी झरेला , पोस्ट- विलायत कला , थाना/तहसील- बड़वारा ,जिला- कटनी (म. प्र.) 483773
तीन	उपयोग किये जाने वाले खनिज /खनिजों का नाम	:-	डोलोमाइट, मार्बल खंडा एवं जिप्सम
चार	प्रतिवर्ष उपयोग किये जाने वाले खनिजों की मात्रा	:-	आवश्यकतानुसार
पाँच	कोई अन्य विवरण	:-	ग्राम- पट्टी ,प. ह. नं.-38 ,तहसील /रा. नि. मं.- बड़वारा, जिला- कटनी (म.प्र.) में स्थित भूमि खसरा क्र.-71 , 72 , 73 , 74 एवं 75 कुल रकबा- 8.99 Hect भूमि के भूस्वामी अल्ट्राटेक सीमेंट लि., यूनिट बिड़ला व्हाईट, कटनी है। कंपनी के द्वारा उक्त खनिजों के भण्डारण हेतु भूमि का डायवर्सन कराया जा चूका है भूमि का प्रमाणित नक्शा एवं खसरा संलग्न है तथा नक्शे में खनिज भण्डारण के लिए आवेदित क्षेत्र लाल रंग से दर्शाया गया है

3) शासकीय निर्माण कार्य में उपयोग हेतु—

एक	ठेकेदार का वैध पंजीयन	:-	लागू नहीं
दो	शासकीय विभाग का नाम जिसनें ठेका प्रदत्त किया है	:-	लागू नहीं
तीन	कार्य आदेश की प्रति	:-	लागू नहीं
चार	निर्माण की कालावधि	:-	लागू नहीं

पाँच	उपयोग किये जाने वाले गौण खनिज / खनिजों के नाम	:-	लागू नहीं
छः	उपयोग किये जाने वाले गौण खनिज/खनिजों की. मात्रा (घनमीटर में) (क) रेत (ख) पत्थर (ग) . मुरूम (घ) गिट्टी (ड) अन्य	:-	लागू नहीं
सात	निर्माण का स्थान	:-	लागू नहीं
आठ	कोई अन्य विवरण	:-	लागू नहीं

(4) रहवासी कालोनी / बहुमंजिला प्रकोष्ठ में उपयोग हेतु—

एक	प्राधिकृत-अधिकारी द्वारा प्रदत्तकालोनाइजर / बिल्डर-अनुज्ञप्ति-की-प्रति	:-	लागू नहीं
दो	निर्माण के स्थल का विवरण	:-	लागू नहीं
तीन	निर्माण के लिये सक्षम अधिकारी की अनुमति	:-	लागू नहीं
चार	भवन/ प्रकोष्ठ की संख्या	:-	लागू नहीं
पाँच	उपयोग किये जाने वाले गौण खनिज का नाम	:-	लागू नहीं
छः	उपयोग किये जाने वाले गौण खनिज की अनुमानित मात्रा (घनमीटर में) (क) रेत (ख) पत्थर (ग) मुरुम (घ) . गिट्टी (डी. अन्य	:-	लागू नहीं
सात	कोई अन्य विवरण	:-	लागू नहीं

दिनांक

आवेदक के हस्ताक्षर

नाम :

पता :

Mineral Resources Department, Govt. Of Madhya Pradesh
खनिज साधन विभाग, मध्यप्रदेश शासन

e_Khanij

Payment status-Treasury/MRD

(A)Details of Royalty Paid to Treasury

Lease Type:	SA	Application No:	3356
PIN No:	33561458		
Challan No:	051/9999999/0853/11/23/004544	Challan Date:	10/11/2023
CRN:	MRD085310112023000276	CIN:	--
Royalty/Fees Amount:	₹ 5000.000	Payment Status:	Success

Home

Department of Finance, Government of Madhya Pradesh
Acknowledgement Receipt for Online Tax Payment
to M.P. State Government

TIN (Tax payment Identification Number) / Enrollment / Registration No.	
Depositor/Dealer Name	UltraTech Cement Ltd Katni
Address	Phase 3 Rahul Bag, Gokul Dham, Katni, Katni, Madhya Pradesh - 483501
District selected for Payment	Katni
Unique Registration Number (URN)	MPTURN091120230000899
Department and Office Name	Stamp and Resgistration ,
Challan Payment Period	2023-2024

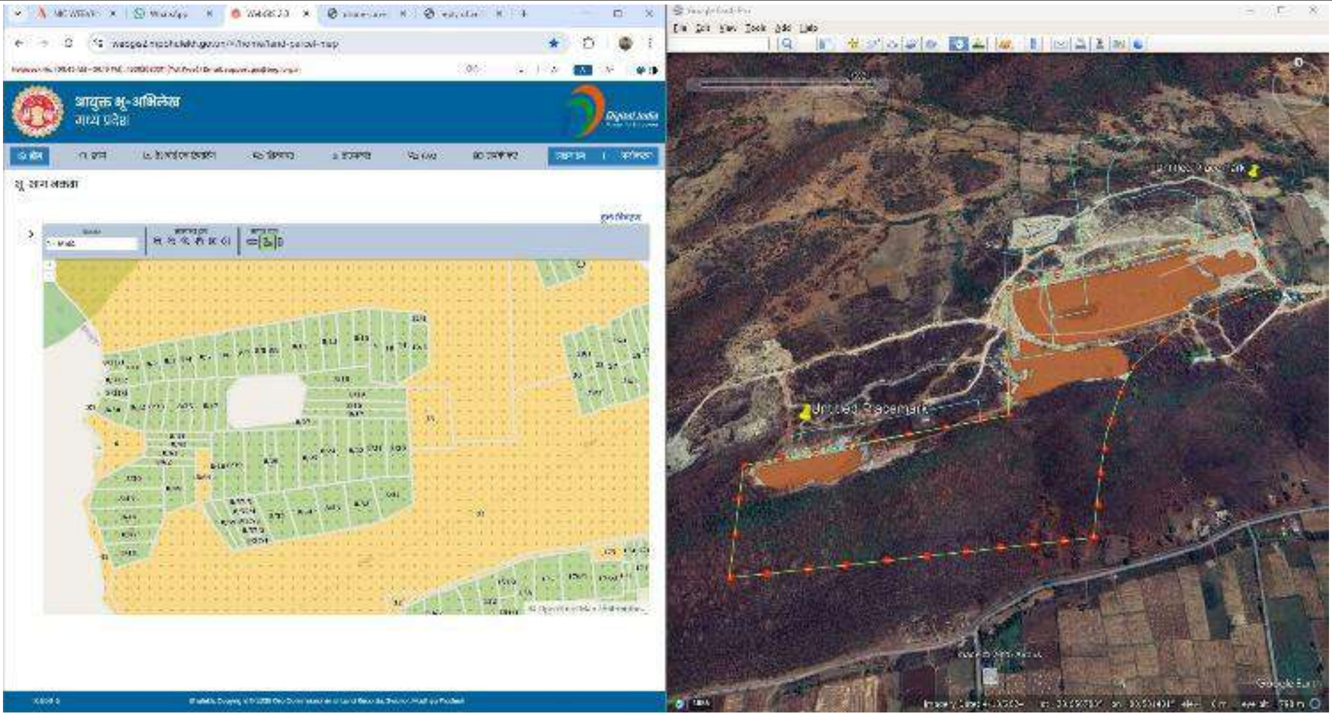
Purpose Details

CRN	Assessment/ Concerning Period	Head of Account	Challan Identification Number (CIN)	Challan No.	Amount(Rs.)
MPT003009112023000022	09/11/2023 to 09/11/2023	0030-01-101-0027 (Court Fees realised in stamps - Court Fees)	SBIN00061590030091120236917555	051/9999999/0030/11/23/043728	100.00

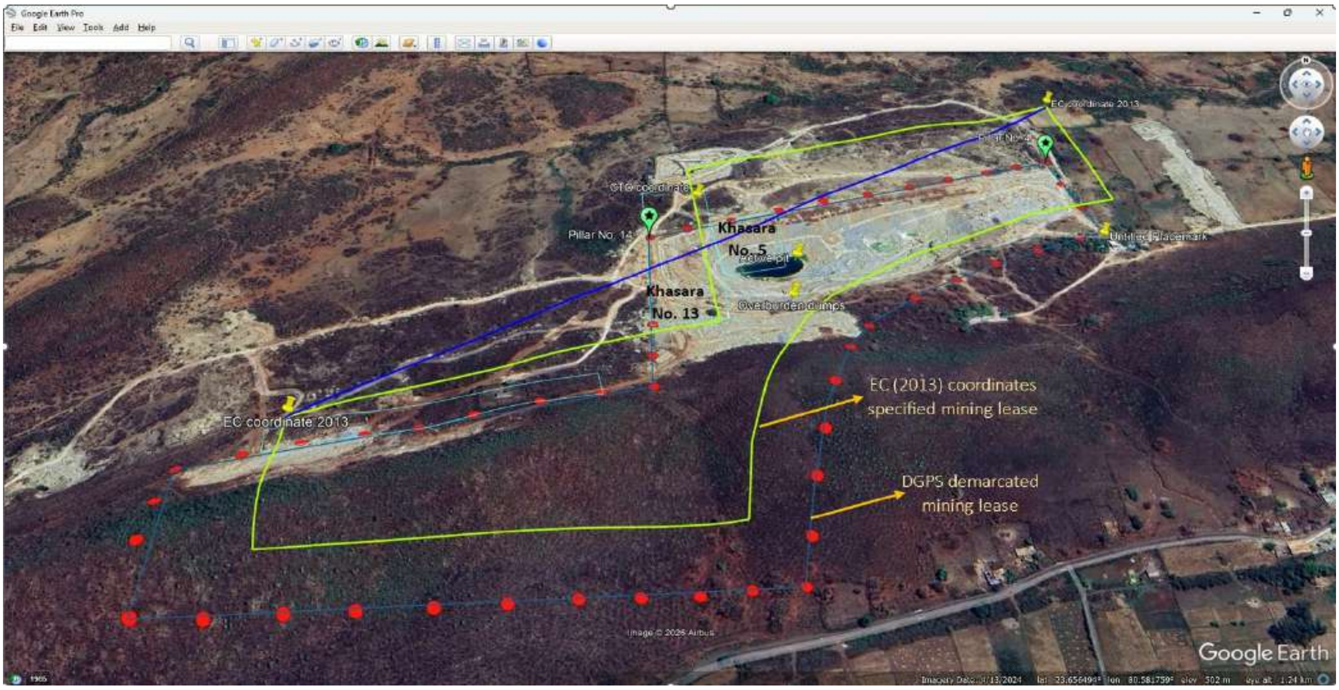
Total Amount(in figures)	100.00
Total Amount(in words)	One Hundred Rupees Only
Name and Code of the Bank	STATE BANK OF INDIA (2)
Bank Reference Number	CPADGANOD8
Scroll No	69175
Scroll Date	09/11/2023
Date of Transaction / Time of Transaction (HH24:mm:ss)	09/11/2023 11:25:33
Transaction Status	Success

Annexure-13

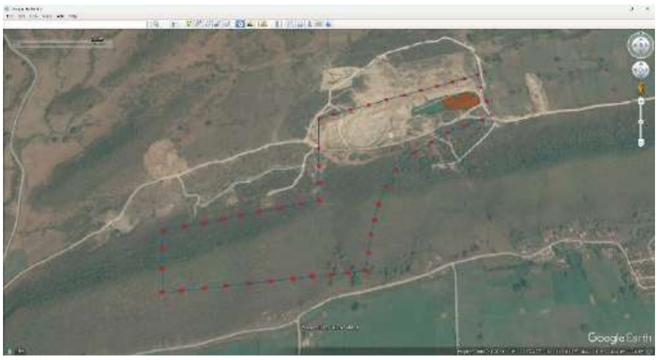
Google timeline images and maps indicating mining lease boundary



Comparison of Khasara in Bhuabhilekh Portal and Google Earth Imagery



Mining Lease area demarcated as per EC specified coordinates & DGPS survey

Google Image dated 23.04.2014	Google Image dated 22.04.2016
Google Image dated 13.03.2017	Google Image dated 23.10.2018
	
Google Image dated 03.03.2020	Google Image dated 13.04.2024

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Annexure-14

संचालनालय
भौमिकी तथा खनिकर्म भोपाल
मध्यप्रदेश
29–ए, "खनिज भवन", अरेरा हिल्स, भोपाल
फोन एवं फैक्स– 0755–2551795
E-mail : dirgeomn@mp.nic.in

//आदेश//

भोपाल दिनांक

क्रमांक खनिज/31/उप./न.क्र.–13/2024, कलेक्टर जिला कटनी का पत्र क्रमांक/930/खनिज/उप0–68/2021, कटनी दिनांक 08–05–2024 से प्रेषित प्रस्ताव अनुसार आवेदक मेसर्स अल्ट्राटेक सीमेंट लिमिटेड, यूनिट बिरला व्हाईट कटनी, फेज–3, राहुल बाग कटनी, जिला–कटनी मध्यप्रदेश व्दारा ऑनलाईन आवेदन प्रस्तुत कर ग्राम छपरवाह तहसील बड़वारा जिला कटनी के खसरा क्रमांक 8/43, 8/44, 8/45, 8/46, 8/47, 8/48, 8/49, 8/50, 8/51, 8/52, 8/53, 8/54, 8/55, 8/56, 8/57, 8/58, 8/59, 8/60, 8/61 एवं 8/62 का कुल रकबा 15.600 हेक्टेयर क्षेत्र पर डोलोमाईट का उत्खनिपट्टा 30 वर्ष हेतु स्वीकृत करने दिनांक 24–12–2021 को प्रस्तुत किया गया।

कलेक्टर कार्यालय द्वारा आवेदित क्षेत्र के संबंध में आवश्यक जांच प्रतिवेदन प्राप्त किया जाकर उक्त प्रतिवेदनों के अनुसार एवं अनुसंशा के आधार पर तथा भू–वैज्ञानिक सर्वेक्षण प्रतिवेदन अनुसार आवेदित क्षेत्र पर खनिज डोलोमाईट की उपलब्धता पाई गई है। कलेक्टर कार्यालय व्दारा उपरोक्त आवेदित क्षेत्र छपरवाह तहसील बड़वारा जिला कटनी के निजी भूमि में निम्नानुसार क्षेत्र (मानचित्र में दर्शित अनुसार) उपलब्ध पाया गया है।

ग्राम का नाम	आवेदित क्षेत्र		प्रतिबंधित क्षेत्र		उपलब्ध क्षेत्र	
	ख0क्र0	रकबा(हे0)	ख0क्र0	रकबा(हे0)	ख0 क्र0	रकबा(हे0)
छपरवाह	8/43	1.070	8/43	–	8/43	1.070
	8/44	1.070	8/44	–	8/44	1.070
	8/45	1.070	8/45	–	8/45	1.070
	8/46	1.070	8/46	–	8/46	1.070
	8/47	0.720	8/47	–	8/47	0.720
	8/48	0.710	8/48	–	8/48	0.710
	8/49	0.710	8/49	–	8/49	0.710
	8/50	1.070	8/50	–	8/50	1.070
	8/51	1.070	8/51	–	8/51	1.070
	8/52	1.070	8/52	–	8/52	1.070
	8/53	1.070	8/53	–	8/53	1.070
	8/54	1.070	8/54	–	8/54	1.070
	8/55	1.070	8/55	–	8/55	1.070
	8/56	0.400	8/56	–	8/56	0.400
	8/57/1	0.080	8/57/1	0.080	8/57/1	—

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छपरवाह	8/57/2	0.080	8/57/2	—	8/57/2	0.080
	8/57/3	0.080	8/57/3	—	8/57/3	0.080
	8/57/4	0.080	8/57/4	—	8/57/4	0.080
	8/57/5	0.080	8/57/5	—	8/57/5	0.080
	8/58	0.400	8/58	—	8/58	0.400
	8/59	0.400	8/59	—	8/59	0.400
	8/60	0.400	8/60	—	8/60	0.400
	8/61	0.360	8/61	—	8/61	0.360
	8/62	0.400	8/62	—	8/62	0.400
कुल योग		**15.600**		**0.080**		**15.520**

प्रकरण में आवश्यक परीक्षण उपरांत मध्यप्रदेश गौण खनिज नियम 1996 के नियम 6 के प्रावधान अनुसार आवश्यक अनुमोदन प्राप्त करते हुये कलेक्टर कार्यालय व्दारा उपरोक्तानुसार प्रस्तावित उपलब्ध क्षेत्र रकवा 15.520 हेक्टेयर क्षेत्र (मानचित्र में दर्शित अनुसार) पर डोलोमाईट खनिज का समेकिंत अनुज्ञप्ति 30 वर्ष के लिए स्वीकृत करने का विनिश्चिय किया जाकर, इस कार्यालय के पत्र क्रमांक 3931 दिनांक 21–03–2025 व्दारा आवेदक को मध्यप्रदेश गौण खनिज नियम 1996 के नियम 18–क के उपनियम 4(ग) के अनुसार सुरक्षा राशि रूपये 1,60,000/– (रूपये एक लाख साठ हजार) जमा कराने का लेख किया गया।

आवेदक व्दारा मध्यप्रदेश गौण खनिज नियम 1996 के नियम 18–क के उपनियम 4(ग) के अनुसार में सुरक्षा राशि राशि रूपये 1,60,000/– (रूपये एक लाख साठ हजार) ई–चालान दिनांक 21–03–2025 व्दारा खनिज मद में जमा कराकर प्रेषित किया गया है। मध्यप्रदेश गौण खनिज नियम 1996 के नियमों के प्रावधानों के अनुसार आवेदक मेसर्स अल्ट्राटेक सीमेंट लिमिटेड, यूनिट बिरला व्हाईट कटनी, फेज–3, राहुल बाग कटनी, जिला–कटनी के पक्ष में 30 वर्ष की अवधि के लिए कलेक्टर कार्यालय व्दारा प्रस्तावित क्षेत्र ग्राम छपरवाह तहसील बड़वारा जिला कटनी के खसरा क्रमांक 8/43, 8/44, 8/45, 8/46, 8/47, 8/48, 8/49, 8/50, 8/51, 8/52, 8/53, 8/54, 8/55, 8/56, 8/57/2–3–4–5, 8/58, 8/59, 8/60, 8/61 एवं 8/62 का का रकबा 15.520 हेक्टेयर क्षेत्र (मानचित्र में दर्शित अनुसार) पर डोलोमाईट खनिज समेकित अनुज्ञप्ति सह उत्खनन पट्टा की सैद्धातिक मंजूरी निम्नानुसार शर्तो के अधीन प्रदान की जाती है:–

1. आवेदक के पक्ष में जारी संमेकित अनुज्ञप्ति का मध्यप्रदेश गौण खनिज नियम 1996 के नियम 18–क के उपनियम 4(ड) अनुसार संमेकित अनुज्ञप्ति का अनुबंध प्ररूप–सत्ताईस में पूर्वेक्षण अनुबंध निष्पादन की कार्यवाही एक माह की अवधि के भीतर कराया जाये।

2. समेंकित अनुज्ञप्ति धारक मंजूरी के विनिश्चित क्षेत्र में पूर्वेक्षण संक्रियाएं कर सकेगा।

3. आवेदक को आशय पत्र के जारी करने की दिनाँक से अधिकतम 18 माह की अवधि के भीतर निम्नानुसार पूर्तियाँ करनी होगी :–

नियम 18–क–(ड)–(एक) अनुसार समेंकित अनुज्ञप्ति धारक मंजूरी के विनिश्चित क्षेत्र में पूर्वेक्षण संक्रियाएं कर सकेगा। समेकित अनुज्ञप्ति धारक द्वारा उपरोक्त किसी भी शर्त का उल्लंघन करने पर, संचालक, आशय पत्र को निरस्त कर सकेगा किन्तु ऐसा कोई आदेश समेकित अनुज्ञप्ति के धारक को सुनवाई का युक्तियुक्त अवसर दिये बिना नहीं किया जायेगा। यदि क्षेत्र में एक से अधिक गौण खनिज का पता चलता है जो कि समेकित अनुज्ञप्ति में विनिर्दिष्ट नहीं है, तो समेकित अनुज्ञप्ति का धारक इसके पता चलने की सूचना ऐसे पता चलने की तिथि से 60 दिवस के भीतर संचालक को देगा तथा ऐसी सूचना के आधार पर संचालक ऐसे गौण खनिजों को आशय पत्र में सम्मिलित करने की स्वीकृति नियम 6–क(1) में वर्णित तालिका के अनुक्रमाँक 3 और 4 के कॉलम (5) में देय रायल्टी व अतिरिक्त राशि भुगतान करने की शर्त पर दे सकेगा या कारण सहित इन्कार कर सकेगा :

परन्तु पूर्वेक्षण संक्रियाओं के दौरान यदि क्षेत्र में किसी मुख्य खनिज का पता चलता है तो समेकित अनुज्ञप्ति का धारक इसकी सूचना तत्काल संचालक को देगा तथा ऐसे मुख्य खनिज को प्राप्त नहीं करेगा और उसका व्ययन नहीं करेगा। ऐसे प्रकरणों में सैद्धांतिक मंजूरी निरस्त करने की नियमानुसार कार्यवाही की जाएगी। इसके पश्चात् इस क्षेत्र के निवर्तन की कार्यवाही भारत सरकार के नियमानुसार की जाएगी।

(दो) पूर्वेक्षण संक्रिया उपरांत समेकित अनुज्ञप्ति धारक खनन योजना तैयार कर नियम 42 के अनुसार खनन योजना का अनुमोदन संचालनालय भौमिकी तथा खनिकर्म भोपाल (म0प्र0) से करवाएगा।

(तीन) समेकित अनुज्ञप्ति धारक पर्यावरणीय अनुमति तथा अन्य सभी आवश्यक वैधानिक अनुमतियाँ तथा अनापत्तियाँ भी प्राप्त करेगा। अनुमोदित खनन योजना एवं पर्यावरणीय अनुमति 18 माह की अवधि अथवा उसके पूर्व संचालक भौमिकी तथा खनिकर्म भोपाल (म0प्र0) के समक्ष प्रस्तुत करें।

4. "उत्खननपट्टा प्रदान किए जाने के पश्चात् क्षेत्र में यदि किसी मुख्य खनिज होने का पता चलता है तो पट्टाधारक उसकी सूचना तत्काल संचालक को देगा तथा पट्टा क्षेत्र से ऐसे मुख्य खनिज को प्राप्त नहीं करेगा और उसका व्ययन नहीं करेगा। ऐसे प्रकरणों में उत्खननपट्टा नियमानुसार निरस्त करने की कार्यवाही की जाएगी। इसके पश्चात् इस क्षेत्र के निवर्तन की कार्यवाही खान एवं खनिज (विकास और विनियमन) अधिनियम, 1957 यथा संशोधितों के अनुक्रम में नियमानुसार की जाएगी।"

5. आवेदक को 18 माह की अवधि के भीतर आवश्यक पूर्तिया की जाकर अनुमोदित खनन योजना एवं पर्यावरणीय अनुमति प्राप्त कर प्रस्तुत की जाये। इसके उपरांत ही नियमानुसार अग्रिम कार्यवाही की जा सकेगी। आवेदक व्दारा 18 माह की समयावधि बढ़ाने हेतु आवेदन प्रस्तुत किया जाता है तो संचालक, विभागीय मंत्री से पूर्व अनुमोदन प्राप्त करने के पश्चात् उपरोक्तानुसार पूर्ति हेतु अवधि वृद्धि नियमों के तहत की जा सकेगी।

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6. यदि आवेदक उपरोक्तानुसार वर्णित किसी भी शर्त का उल्लंघन किया जाता है तो सुनवाई का युक्तियुक्त अवसर दिया जाकर आशय पत्र निरस्त किया जा सकेगा।

7. मध्यप्रदेश गौण खनिज नियम 1996 के नियम 6–क(1) के सरल क्रमांक 3–(1)–भूमि स्वामी को उत्खनन पट्टा स्वीकृत होने पर, भूमि स्वामी पट्टा क्षेत्र से हटाए जाने वाले/उपभोग की जाने वाली गौण खनिज मात्रा पर प्रति टन देय रायल्टी के अलावा देय रायल्टी देय रायल्टी के 15 प्रतिशत के समतुल्य, रकम अतिरिक्त राशि के रूप में राज्य सरकार को भुगतान करेगा। राज्य सरकार उपरोक्तानुसार देय रायल्टी के 15 प्रतिशत की दर में प्रत्येक 3 वर्ष की अवधि के पश्चात् पुनरीक्षण कर सकेगी।

अतः आप मध्यप्रदेश गौण खनिज नियम 1996 में किये गये संशोधनों के अंतर्गत नियम 18–क(4)(छ) के प्रावधानों के तहत इस सैद्धांतिक सहमति पत्र जारी होने के दिनांक से 18 माह की अवधि के भीतर में विनिदिष्ट शर्तो की पूर्ति न करने पर समेंकित अनुज्ञप्ति की सैद्धातिक मंजूरी पत्र स्वमेव निरस्त मान्य समझा जायेगा एवं जमा सुरक्षा राशि राजसात हो जायेगी।

(फ्रेंक नोबल.ए)
संचालक
(प्रशासन एवं खनिकर्म)

4076 – 77

पृ0 क्रमांक खनिज/31/उप./न.क्र.–13/2024, भोपाल, दिनांक 28/3/2025

प्रतिलिपिः–

1. कलेक्टर (खनिज शाखा) जिला कटनी म0प्र0 की ओर संदर्भित क्रमांक/930/खनिज/उप0–68/2021, कटनी दिनांक 08–05–2024 के परिपेक्ष्य में सूचनार्थ एवं आवश्यक कार्यवाही हेतु।
2. आवेदक मेसर्स अल्ट्राटेक सीमेंट लिमिटेड, यूनिट बिरला व्हाईट कटनी, फेज–3, राहुल बाग कटनी, जिला–कटनी मध्यप्रदेश को आवश्यक कार्यवाही हेतु सूचनार्थ।

संचालक
(प्रशासन एवं खनिकर्म)

Chhaparwah Dolomite & Limestone Mines, Ultratech Cement Ltd. (Unit- Birla White Katni)				
Year	Chhaparwah Mines			
	Dolomite		Limestone	
	Dispatch in MT	Production in MT	Dispatch in MT	Production in MT
2013	28359.340	30094.310	0.000	0.000
2014	180441.070	179399.050	0.000	0.000
2015	260513.600	260513.600	0.000	0.000
2016	252875.000	252787.474	0.000	0.000
2017	264147.290	308920.045	0.000	0.000
2018	323227.314	302843.219	0.000	0.000
2019	295540.083	314311.059	0.000	0.000
2020	152251.808	152779.420	0.000	0.000
2021	206339.863	188776.150	500.000	671.420
2022	214429.830	189826.830	1043.790	1077.330
2023	122391.638	127702.970	539.940	560.000
2024	163406.430	164772.460	479.660	272.000
Up to June-25	88001.070	100375.000	0.000	0.000
Total	**2551924.336**	**2573101.587**	**2563.390**	**2580.750**

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UltraTech Cement Ltd. Unit- Birla White Katni (M.P.)

B Jaiswal

Annexure-16

Ultratech Cement Ltd. (Unit- Birla White Katni) Dolomite & Marble purchase detail form outside party			
FY	**Dolomite**	**Marble**	**Total**
2013	16796.430	33438.720	**50235.150**
2014	35649.980	2243.910	**37893.890**
2015	21826.200	0.000	**21826.200**
2016	0.000	23093.082	**23093.082**
2017	0.000	21183.879	**21183.879**
2018	0.000	8178.035	**8178.035**
2019	0.000	37283.419	**37283.419**
2020	0.000	141794.913	**141794.913**
2021	50829.738	95269.270	**146099.008**
2022	160334.560	51884.448	**212219.008**
2023	173788.583	112445.626	**286234.209**
2024	172704.910	61088.560	**233793.470**
Upto Oct 2025	150510.810	16643.890	**167154.700**
Total	**782441.211**	**604547.752**	**1386988.963**

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UltraTech Cement Ltd. Unit- Birla White Katni (M.P.)

Annexure-17

Putty Production

FY -Year	Prodution In MT
2016-2017	334218
2017-2018	366038
2018-2019	409101
2019-2020	373626
2020-2021	379804
2021-2022	444948
2022-2023	482984
2023-2024	476618
2024-2025	500389
2025-2026	380543

→ Upto December 2025.

कार्यालय तहसीलदार तहसील बड़वारा जिला–कटनी

क्र0/ 87-/ वा0/क0/2025 बड़वारा,दिनांक 27/05/2025

प्रति,

कलेक्टर महोदय
(खनिज शाखा) कटनी

विषय– ग्राम भादावर तहसील बड़वारा जिला कटनी के खसरा नंबर 659 रकबा 4.430 हे0 क्षेत्र पर खनिज डोलोमाईट हेतु स्वीकृत उत्खनि पट्टा क्षेत्र पर खनन संक्रियाएं प्रारंभ किये जाने भू–प्रवेश की अनुमति के संबंध में।

संदर्भ– आपके पत्र क्रमांक 1940/खनिज/2025 कटनी दिनांक 05.05.2025 के पालन में।

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उपरोक्त विषयांतर्गत संदर्भित पत्र के पालन में मेसर्स सिक्योरिटीज एल.एल.पी.पार्ट श्री सुभाष चंद बंसल, शॉप नंबर 209, ब्लॉक एएलएससी पश्चिम विहार, नई दिल्ली के पक्ष में ग्राम भादावर तहसील बडवारा स्थित भूमि खसरा नंबर 659 रकबा 4.430 हे0 क्षेत्र पर ई–निविदा के माध्यम से खनिज डोलोमाईट का उत्खनि पटटा 30 वर्ष की अवधि हेतु स्वीकृत किया गया है। आवंटित क्षेत्र का संयुक्त रूप से स्वीकृत क्षेत्र का ई.टी.एस. मशीन के माध्यम से सीमांकन की कार्यवाही किया जाकर प्रतिवेदन चाहा गया है।

उक्त के संबंध में राजस्व निरीक्षक/ हल्का पटवारी से जांच रिपोर्ट मंगाई गई। जिसमें प्रतिवेदित किया है कि ग्राम भादावर स्थित भूमि खसरा नंबर 659 रकवा 4.43 हे0 क्षेत्र में खनिज डोलोमाईट के उत्खनि पटटा में भू प्रवेश की अनुमति हेतु खसरा नंबर 659 रकवा 4.43 हे0 के चौहददी कृषकों को पूर्व सूचना उपरांत सीमांकन हेतु तहसीलदार महोदय वडवारा , राजस्व निरीक्षक वडवारा, हल्का पटवारी भादावर एवं खनिज निरीक्षक श्री अशोक मिश्रा जी एवं जिला खनिज अधिकारी श्री रत्नेश दीक्षित के संयुक्त दल के साथ मौके पर उपस्थित हुए। आवेदक मेसर्स सिग्नेचर सिक्योरिटीज लि0 एल.एल.पी. पार्ट पार्टनर सुभाष चंद्र बंसल की ओर से आवेदक प्रतिनिधि श्री आर0के0 अग्रवाल पिता के0सी0 अग्रवाल एवं अनावेदक अल्ट्राटेक सीमेंट लि0 यूनिट विडला व्हाईट कटनी की ओर से प्रतिनिधि श्री विजय जायसवाल पिता सत्यनारायण जायसवाल की उपस्थिति में सीमांकन किये जाने हेतु श्रीमान कलेक्टर महोदय कटनी के आदेशानुसार संदर्भित पत्र में ई0टी0एस0 मशीन से सीमांकन किये जाने का उल्लेख कियां गया है परंतु तहसील बडवारा में उपलब्ध ई0टी0एस0 मशीन खराब होने के कारण जरीब द्वारा सीमांकन किया गया, बिन्दुवार जानकारी निम्न है–

1– पटवारी चालू नक्शा शीट के खसरा नंबर 603 के मध्य स्थित चांदा P एवं खसरा नंबर 658 की पूर्वी मेढ़ पर स्थित चांदा d का मौके पर मिलान करते हुए उपरोक्त चांदा की सहायता से सीमांकन कार्य किया गया एवं मौके पर मुनारे स्थापित किये गये।

2– खसरा नंबर 659 रकवा 4.43 हे0 से उत्तरी दिशा में लगे खसरा नंबर 652 के अंश भाग रकवा 3.436 हे0 पर अल्ट्राटेक सीमेंट लि0 यूनिट विरला व्हाईट कटनी की डोलोमाईट की खदान स्वीकृत एव संचालित है।

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3– सीमांकन में मौके पर पाया गया कि वर्तमान खसरा नंबर 659 रकबा 4.43 हे0 की दक्षिणी पू- पूर्वी दिशा में रकबा 0.52 हे0 क्षेत्र पर अल्ट्राटेक सीमेंट लि0 यूनिट बिड़ला व्हाईट कटनी द्वारा अवैध कब्जा किया गया है, जिसे फील्ड बुक एवं नक्शे में लाल स्याही से प्रदर्शित किया गया है, शेष भूमि मेसर्स सिग्नेचर सिक्योरिटीज लि0 एल.एल.पी. पार्ट पार्टनर सुभाष चंद्र बंसल के कब्जे में है।

4– मौके पर अल्ट्राटेक सीमेंट लि0 यूनिट बिड़ला व्हाईट कटनी की ओर से उपस्थित प्रतिनिधि श्री विजय जायसवाल द्वारा बताया गया कि उनकी खदान बंदोबस्त पूर्व से स्वीकृत है एवं पुराने स्वीकृत नक्शा अनुसार ही मौके पर आज भी काबिज है। बंदोबस्त पूर्व स्वीकृत नक्शे एवं वर्तमान नक्शे में जो भिन्नता (कमी) है वह बंदोबस्त के दौरान की गई है जिसे सुधार हेतु श्रीमान अनुविभागीय अधिकारी महोदय के न्यायालय में प्रकरण प्रचलित है।

5– अंल्ट्राटेक सीमेंट लि0 यूनिट बिड़ला व्हाईट कटनी की ओर से श्री विजय जायसवाल पिता सत्यनारायण जायसवाल द्वारा दिनांक 24.05.2025 को प्रस्तुत किये गये दस्तावेज सीमांकन प्रतिवेदन के साथ अवलोकनार्थ संलग्न है।

अतः उक्तानुसार राजस्व निरीक्षक एवं हल्का पटवारी द्वारा प्रस्तुत सीमांकन प्रतिवेदन , पंचनामा , नक्शाट्रेश एवं फील्डबुक के सहित प्रतिवेदन आपकी ओर सादर प्रेषित।

27/5/2025

तहसीलदार

तहसीलदार
बड़वारा

प्रति,

श्रीमान तहसीलदार महोदय
तहसील बड़वारा
जिला कटनी

विषय – भू-प्रवेश हेतु सीमांकन प्रतिवेदन।

संदर्भ – कार्यालय कलेक्टर (खनिज शाखा) के पत्र क्र0 1940 / खनि 2 / 2025 कटनी दिनांक 05 005 2025।

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विषयान्तर्गत लेख है कि ग्राम भादावर [illegible] 17 [illegible] बड़वारा तहसील बड़वारा जिला कटनी स्थित भूमि ख0नं0 659 रकबा 4.43 [illegible] में खनिज डोलोमाईट के उत्खनि पट्टा मे भू–प्रवेश की अनुमति हेतु ख0नं0 659 रकबा 4.43 हे0 के चौहद्दी कृषकों को पूर्व सूचना उपरांत सीमांकन हेतु तहसीलदार [illegible] बड़वारा, राजस्व निरीक्षक बड़वारा, हल्का पटवारी भादावर एवं माईनिंग निरीक्षक श्री अशोक मिश्रा जी एवं जिला खनिज अधिकारी महोदय श्री रत्नेश [illegible] दल के साथ मौके पर उपस्थित हुए। आवेदक मेसर्स सिगनेचर [illegible] एल.पी. पार्ट पार्टनर सुभाष चंद्र बंसल की ओर से आवेदक प्रतिनिधी श्री [illegible] पिता के.सी. अग्रवाल एवं अनावेदक अल्ट्राटेक सीमेंट लि0 यूनिट बिड़ला वाईट कटनी की ओर से प्रतिनिधी श्री विजय जायसवाल पिता सत्यनारायण जायसवाल की उपस्थिति में सीमांकन किये जाने हेतु श्री मान कलेक्टर महोदय कटनी के आदेशानुसार [illegible] में ई0टी0सी0 मशीन से सीमांकन किये जाने का उल्लेख किया गया है परन्तु तहसील बड़वारा में उपलब्ध ई0टी0एस0 मशीन खराब होने के कारण जरीब द्वारा सीमांकन किया गया, बिन्दुवार जानकारी निम्न है–

1. पटवारी चालू नक्शा शीट के ख0न0 603 के मध्य स्थित चांदा P एवं ख0न0 658 की पूर्वी मेंढ पर स्थित चांदा d का मौके पर मिलान करते हुए उपरोक्त चांदा की सहायता से सीमांकन कार्य किया गया एवं मौके पर मुनारे स्थापित किये गये।
2. ख0न0 659 रकवा 4.43 हे0 से उत्तरी दिशा में लगे ख0न0 652 के अंश भाग रकवा 3.436 हे0 पर अल्ट्राटेक सीमेंट लि0 यूनिट बिड़ला वाईट कटनी की डोलोमाईट की खदान स्वीकृत एंव संचालित है।

R.I.

पटवारी
RCW-12

3. सीमांकन में मौके पर पाया गया कि वर्तमान ख0न0 659 रकबा 4.43 हे0 की दक्षिणी एवं पूर्वी दिशा में रकबा 0.52 हे0 क्षेत्र पर अल्ट्राटेक सीमेंट लि0 यूनिट बिड़ला वाईट कटनी द्वारा अवैध कब्जा किया गया है, जिसे फील्ड बुक एवं नक्शे में लाल स्याही से प्रदर्शित किया गया है, शेष भूमि मेसर्स सिगनेचर रिक्योरिटीज लि0 एल.एल.पी. पार्ट पार्टनर सुभाष चंद्र बंसल के कब्जे में है।
4. मौके पर अल्ट्राटेक सीमेंट लि0 यूनिट बिड़ला वाईट कटनी की ओर से उपस्थित प्रतिनिधी श्री विजय जायसवाल द्वारा बताया गया कि उनकी खदान बंदोबस्त पूर्व से स्वीकृत है एवं पुराने स्वीकृत नक्शा अनुसार ही मौके पर आज भी काबिज हैं। बंदोबस्त पूर्व स्वीकृत नक्शे एवं वर्तमान नक्शे में जो भिन्नता (कमी) है वह बंदोबस्त के दौरान की गई है जिसे सुधार हेतु श्री माननीय अनुविभागीय अधिकारी महोदय के न्यायालय में प्रकरण प्रचलित है।
5. अल्ट्राटेक सीमेंट लि0 यूनिट बिड़ला वाईट कटनी की ओर से श्री विजय जायसवाल जी पिता श्री सत्यनारायण जायसवाल जी द्वारा आज दिनांक 24/05/2025 को प्रस्तुत किये गये दस्तावेज तहसीलदार महोदय बडवारा के आदेशानुसार सीमांकन प्रतिवेदन के साथ अवलोकनार्थ संलग्न है।

अस्तु प्रतिवेदन अग्रिम कार्यवाही हेतु सादर प्रेषित है।

संलग्नः– पंचनामा।
सूचना की प्रति।
फील्ड बुक।
नक्शा ट्रेस।
संलग्न अन्य दस्तावेज।

राजस्व निरीक्षक
बड़वारा

कार्यालय राजस्व निरीक्षक बड़वारा जिला कटनी(म0प्र0)

क्र. 2025/26 [illegible] दिनांक 21/05/2025

सीमांकन नोटिस

(1) अल्ट्रा टेक सीमेंट अजनी कुमार
(2) संदेश कुमार जैन
(3) राम किशोर वल्द तेली
(4) श्री राजेन्द्र कुमार मालवीय
(5) विश्वकर्मा गिरधारी प्रा. लि.
(6) मलखान सिंह पिता जन्हाई सिंह गोंड
(7) प्रकाश कुमार पिता धनामल
(8) ग्राम [illegible] - [illegible] - सचिव
(9) नरेन्द्र सिंह आ. सुरेन्द्र सिंह
(10) [illegible] सहित
(11) अजीत सिंह

[illegible] आप सभी सरहदी कृषक को सूचित किया जाता है कि आवेदक स्टेट स्टाफ पी. [illegible] आर. के. अग्रवाल निवासी आधारकप [illegible] नागरिकता [illegible] की ग्राम भद्दयपुरा 659 प0ह0न0 32 तहसील बड़वारा की भूमि ख0नं0 659 रकबा 4.43 है0 के सीमांकन हेतु आवेदन म0प्र0 भू-राजस्व संहिता 1959 की धारा 129 के तहत प्रस्तुत किया गया है।

[illegible] खसरा नंबरो का सीमांकन दिनांक 21/05/25 को किया जाना है [illegible] दिनांक 21/05/25 को स्थल पर उपस्थित रहकर सीमांकन कार्य में [illegible] अनुपस्थिति की दशा में भी सीमांकन की कार्यवाही बाधित नहीं होगी।

[illegible] फुट के [illegible] एक लाल रंग की बड़ी झंडा स्थल पर [illegible] पानी की व्यवस्था साथ में रखे।

[illegible] नोटिस का तामील कराकर प्रति कार्यालय में वापिस करें।

R.I.
राजस्व निरीक्षक
बड़वारा

वीरेन्द्र सिंह

Agrawal
आर. के. अग्रवाल
आ० स्व. के. डी. अग्रवाल
कटनी (म.प्र.)

राजेन्द्र सिंह

Bijay Pant

रामचरण विश्वकर्मा

रामचरन विश्वकर्मा

राघव प्रजापति

रा. अनिल

स्थल पंचनामा

Date:- 21/05/2025

कार्यालय कलेक्टर (खनिज शाखा) के पत्र क्रमांक 1340/खनिज/2025 दिनांक 05/05/2025 के पालन में ग्राम. भातर तह. बड़वारा जिला कटनी के ख.नं. 659 रकबा 4.43हे. क्षेत्र में खनिज डोलोमाइट पट्टा क्षेत्र में भूमि प्रवेश की अनुमति हेतु भूमि के चौहद्दी कब्जे मुक्त करवाना जारी रहा तह. तहसीलदार बड़वारा, रा.नि. महोदय हल्का पटवारी एवं खनिज विभाग से उपस्थित खनिज निरीक्षक महोदय के संयुक्त दल द्वारा सीमांकन कार्य किया गया। सीमांकन के दौरान मौके पर आवेदक की ओर से श्री भारत कुमार अग्रवाल पिता श्री के.सी. अग्रवाल एवं अनावेदक अल्ट्राटेक सीमेंट लि. यूनिट बिरला व्हाइट कटनी की ओर से प्रतिनिधि विजय जयसवाल पिता श्री सत्यनारायण जयसवाल उपस्थित हैं। संदर्भित पत्र में ETS मशीन से सीमांकन किये जाने का उल्लेख किया गया है। परंतु बड़वारा तह० में उपलब्ध ETS मशीन खराब होने के कारण जरीब द्वारा सीमांकन कार्य किया गया है। पटवारी नक्शा चालू शीट में उपलब्ध ख.नं. 603 के मध्य स्थित चाँदा एवं ख.नं. 658 के पूर्वी मेंड़ पर स्थित चाँदा की सहायता से सीमांकन कार्य किया गया। एवं ख.नं. 659 रकबा 4.43हे. एवम 652 में स्वीकृत रकबा 3.436 हे. जो कि अल्ट्राटेक सीमेंट को स्वीकृत है, का सीमांकन कार्य कर मुनारे स्थापित किये गये। मौके पर ख.नं. 659 के पश्चिम दिशा में 0.52हे में अल्ट्राटेक सीमेंट कंपनी के द्वारा अवैध कब्जा पाया गया है एवं शेष भूमि में सिंगनेचर स्टोन एलएलपी पार्टनर सुभाष चन्द्र बंसल के कब्जे में है। ख.नं. 659 का रकबा बराबर कर देखा गया जो खसरे में दर्ज रकबे के अनुसार बना है। तथा ख.नं. 652/1,2,3 का कुल रकबा 3.89हे. होता है रकबा बराबर

P.T.O

करने पर वर्तमान मूल नक्शा 652 का रकबा 1.08 हे.
प्राप्त होता है। जो कि 0.13 हे. का नक्शा अंकित नहीं [illegible]
है। मौके पर अल्ट्रा टेक कम्पनी के प्रतिनिधि भी [illegible]
बताया गया कि स्वीकृत खनिज के नक्शे तथा रकबा कार्यवाही
के दौरान कमी बेशी हो गई है जिसके सुधार हेतु श्री मान [illegible]
अं.वि.अ. महोदय [illegible] के न्यायालय में प्रकरण [illegible] प्रचलित है।
तथा उन्होंने बताया कि हम पुराने नक्शे तथा रकबा के अनुसार
काबिज है।

पंचनामा मौके पर तैयार किया गया पढ़कर सुनाया गया
उपस्थित लोगों के हस्ताक्षर करवाये गये।

Bijay [illegible]

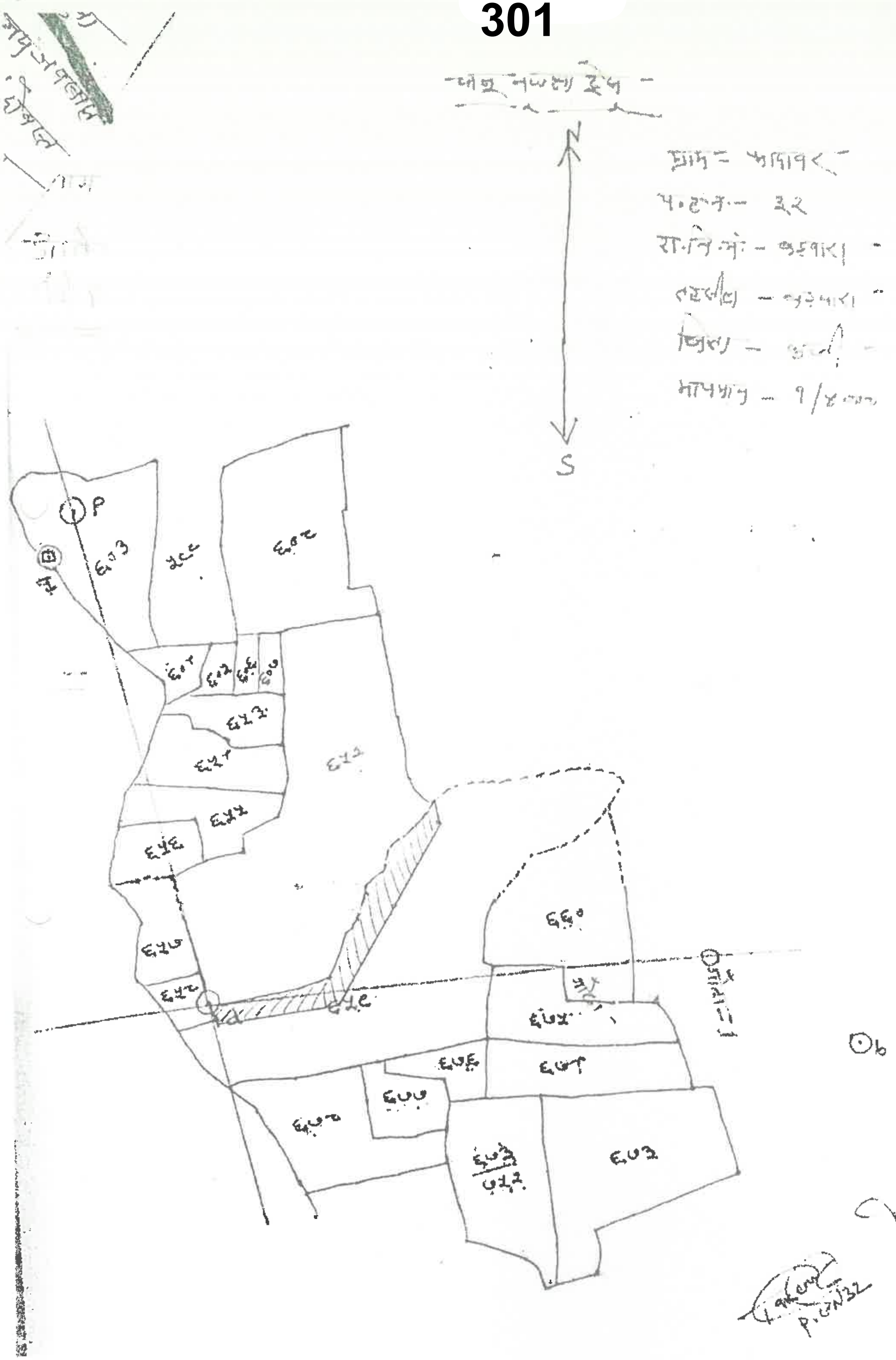
Agrawal
[illegible] अग्रवाल

[illegible] अग्रवाल

M. Kothi
21/05/2025

21/5/2025

राम-चरन [illegible]


N
S
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a
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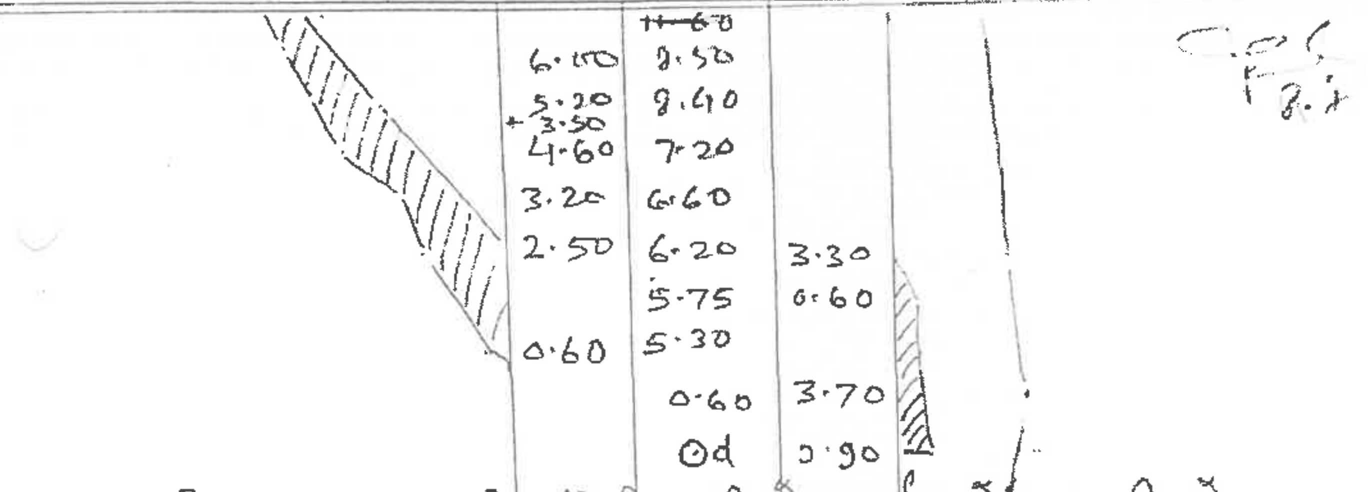
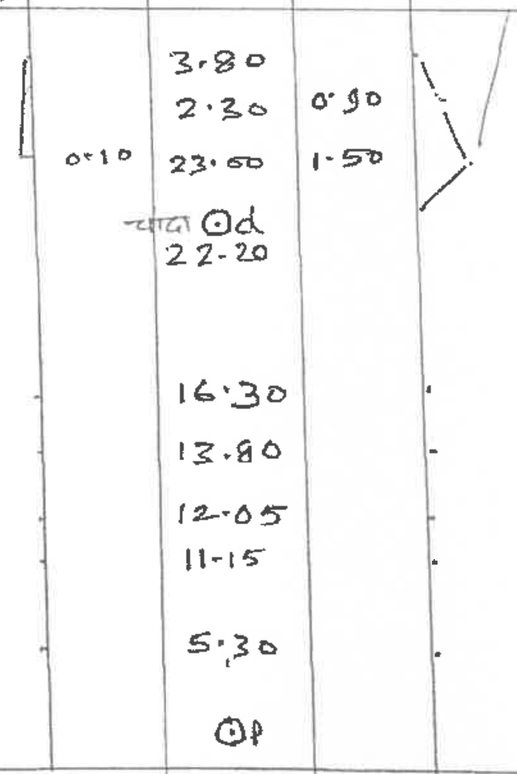
फील्ड बुक

ग्राम भादानगर प.ह.नं. 25 रा.नि.मं. लड़बारा तहसील तड़ताराजला कन्नौ

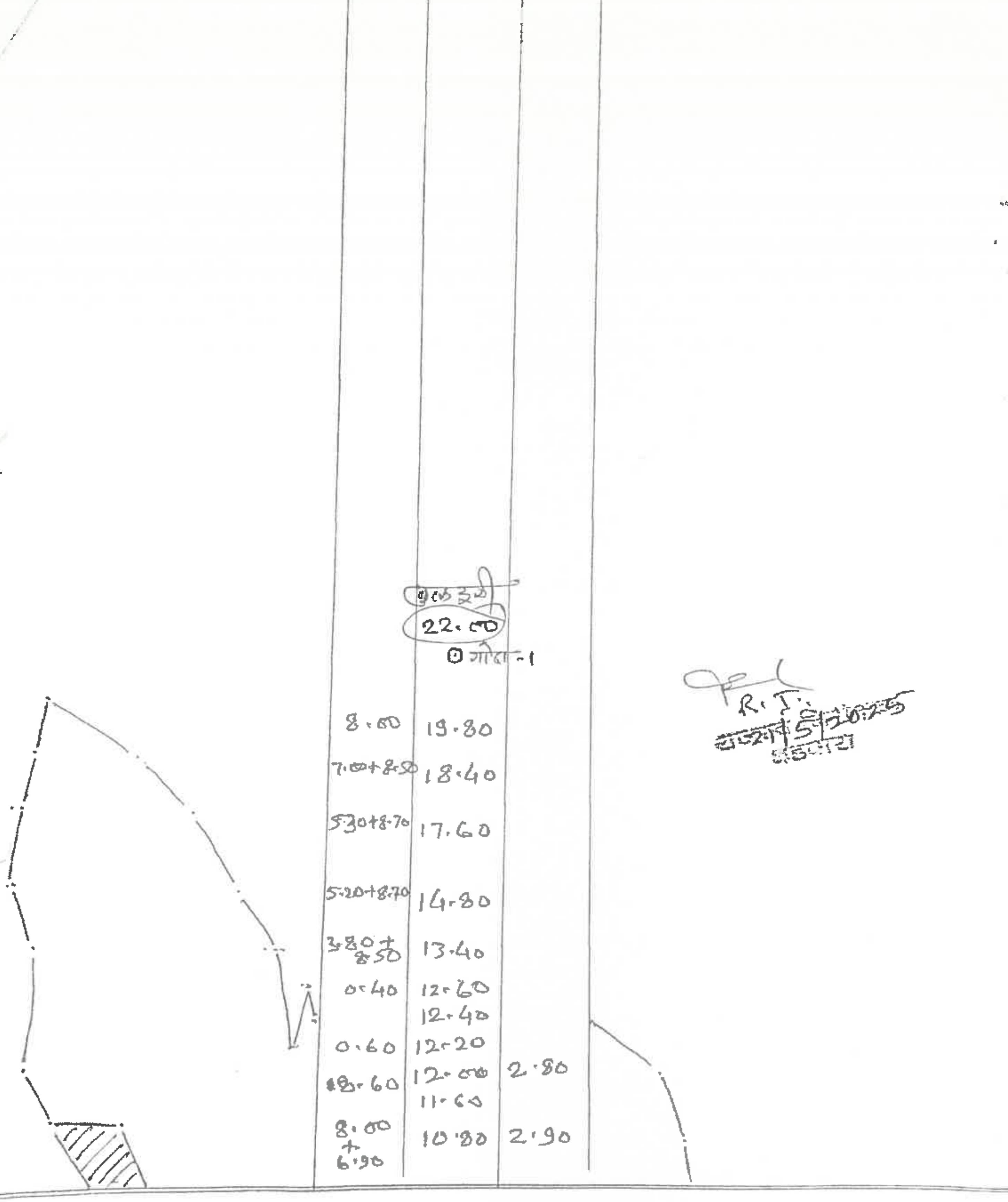
जौनपुर के सिगनेचर सिक्योरटी L.L.P. पार्टनर सुभाषचन्द्र बंसल प्रोपराइटर श्री R. K. अग्रवाल की भूमि ख.नं. 659 रकबा 4.113 है. की फील्ड बुक



चांदा ⊙d से ख.नं. 659 के पूर्वी दिशा की ओर अर्थात गोदा ⊙1 की ओर



ख.नं. 603 के मध्य में स्थित चांदा ⊙P से ख.नं. 658 के मेड़ में स्थित चांदा ⊙d की ओर तथा चांदा ⊙d से ख.नं. 659 की ओर गोदा ⊙1 की ओर अर्थात उत्तर से दक्षिण एवं पश्चिम से पूर्व की ओर।


22.00
8.60
19.80
7.00+8.50
18.40
17.60
5.20+8.70
14.80
13.40
0.40
12.60
12.40
0.60
12.20
12.00
2.80
11.60
8.00
+
6.90
10.80
2.90
R.I.

कार्यालय ग्राम पंचायत भजिया

जनपद पंचायत–बड़वारा, जिला–कटनी (म.प्र.)

सरपंच
श्रीमति सीता अभय उपाध्याय
मो. नं. 9713668324

निवास
ग्राम भजिया, तहसील बड़वारा
जिला–कटनी (म.प्र.)

क्रं. /01/2026 दिनांक 02-01-2026

प्रति

संयुक्त समिति NGT

आपके द्वारा मौखिक चाही गई जानकारी के सम्बंध में लेख है कि अल्ट्राटेक सीमेन्ट लि० के डोलोमाईट खदान ग्राम हथारवाह में संचालित हो रही है। उसके खदान के पानी से भजिया तालाब बोर हेडपंप में प्रदूषण नहीं होता है। उसके जल की गुणवत्ता ठीक है। ग्राम पंचायत भजिया में जल की कोई समस्या नहीं है एवं पीने के पानी का उपयोग बराबर किया जा रहा है।

सीता
सरपंच
ग्राम पंचायत भजिया
जनपद बडवा जिला कटनी (म.प्र.)

कार्यालय ग्राम पंचायत कछारी

305

जनपद पंचायत-बड़वारा, जिला-कटनी (म.प्र.)

स्वच्छ भारत
एक कदम स्वच्छता की ओर

75 आज़ादी का अमृत महोत्सव

पंचायती राज आपका अपना राज

सरपंच
श्रीमती भारती नीलेन्द्र सिंह
मोबा : 7000675455

निवास : ग्राम : मझौली, पोस्ट-भुड़सा
तहसील-बड़वारा, जिला-कटनी (म.प्र.)

क्रमांक 02025 दिनांक 03/01/2026

प्रति संयुक्त समिति NGT

आपके द्वारा मौखिक चाही गई जानकारी के सम्बध मे लेख है कि अल्ट्राटेक सीमेंट लिमि. के डोलोमाईट खदान ग्राम छपरवाह मे जो संचालित हो रही है उसके खदान के पानी से झोपी तालाब बोर हेण्ड पंप मे प्रदूषण नही होता है उसके जल की गुणवत्ता ठीक है / ग्राम पंचायत कछारी में जल की कोई समस्या नही है एव पीने के पानी का उपयोग बराबर किया जा रहा है

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